THE CODE OF CIVIL PROCEDURE.

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in British India nor established by the Governor General in Council:

"foreign judgment" means the judgment of a "foreign judgment;"

foreign Court:

"public officer" means a person falling under any "public officer;" of the following descriptions (namely):—

every Judge;

every covenanted servant of Her Majesty;

every commissioned officer in the military or naval forces of Her Majesty while serving under Govern-

every officer of a Court of Justice whose duty it is, as such officer, to investigate or report on any matter of law or fact, or to make, authenticate or keep any document, or to take charge or dispose of any property, or to execute any judicial process, or to administer any oath, or to interpret, or to preserve order in the Court, and every person specially authorized by a Court of Justice to perform any of such duties;

every person who holds any office by virtue of which he is empowered to place or keep any person in

confinement;

every officer of Government whose duty it is, as such officer, to prevent offences, to give information of offences, to bring offenders to justice, or to protect

the public health, safety or convenience;

every officer whose duty it is, as such officer, to take, receive, keep or expend any property on behalf of Government, or to make any survey, assessment or contract on behalf of Government, or to execute any revenue-process, or to investigate, or to report on, any matter affecting the pecuniary interests of Government, or to make, authenticate or keep any document relating to the pecuniary interests of Government, or to prevent the infraction of any law for the protection of the pecuniary interests of Government, and every officer in the service or pay of Government, or remunerated by fees or commission for the performance of any public duty.

And

"Coverament." And in any part of British India in which this Code operates, "Government" includes the Government of India as well as the Local Government.

Easelmenta: repoded. 3. The enactments specified in the first schedule bereto amexed are hereby repealed to the extent mentioned in the third column thereof. But all notifications published, declarations and rules made, places appointed, agreements filed, scales prescribed and forms framed under any such enactment, shall, so far as they are consistent with this Code, be deemed to be respectively published, made, appointed, filed, prescribed and framed hereunder.

References in previous Acts. And when in any Act, Regulation or notification passed or issued prior to the day on which this Code comes into force, reference is made to Act No. VIII of 1859, Act No. XXIII of 1861, or the "Code of Civil Procedure," or to Act No. X of 1877, or to any other Act hereby repealed, such reference shall, so far as may be practicable, be read as applying to this Code or the corresponding part thereof.

Baving of procedure in suits instituted before 1st June, 1882. Save as provided by section 99A, nothing herein contained shall affect any proceedings prior to decree in any suit instituted or appeal presented before the first day of June, 1882, or any proceedings after decree that may have been commenced and were still pending at that date.

Appeals pending on 29th July, 1879. Every appeal pending on the twenty-ninth day of July, 1879, which would have lain if this Code had been in force on the date of its presentation, shall be heard and determined as if this Code had been in force on such date; and every order passed before the same day, purporting to transfer a case to a Collector under Act No. X of 1877, section 320, and every notification published before the same day, purporting to be issued under Act No. X of 1877, section 360, shall be deemed to have been respectively passed and issued in accordance with law.

Saving of certain Acts affecting Central Pearlness, Bernus, Punjah and Oudh, 4. Save as provided in the second paragraph of section 3, nothing berein contained shall be deemed to affect the following enactments (namely):—

The Central Provinces Courts Act, 1965:

The Burma Courts Act, 1875:

The Panjáb Courts Act, 1877:

The Oudh Civil Courts Act, 1879:

or any law heretofore or hereafter passed under the Indian Councils Act, 1861, by a Governor or a Lieutenant-Governor in Council, prescribing a special procedure for suits between landholders and their tenants or agents,

or any law heretoforo or hereafter passed under the Indian Councils Act, 1861, by a Covernor or a Lieutenant-Governor in Council, providing for the

partition of immoveable property.

And where under any of the said Acts concurrent civil jurisdiction is given to the Commissioner and the Deputy Commissioner, the Local Government may declare which of such officers shall, for the purposes of this Code, be deemed to be the District Court.

5. The chapters and sections of this Code specified Sections in the second schedule hereto annexed extend (so far extending to Provincial as they are applicable) to Courts of Small Causes con- Small Causes stituted under Act No. XI of 1865, and to all other Courts. Courts (other than the Courts of Small Causes in the towns of Calcutta, Madras and Bombay) exercising the jurisdiction of a Court of Small Causes. other chapters and sections of this Code do not extend to such Courts.

A Commence of the Control of the Con

6. Nothing in this Code affects the jurisdiction or Saving of procedure - .

juriediction and proceduro -(a) of Military Courts.

(a) of Military Courts of Request;

of Request; Bombay;

(b) of a single officer duly appointed in the Pre- (b) of officers sidency of Bombay to try small suits in military appointed to bazars at cantouments and stations occupied by the suits in troops of that Presidency;

(c) of Village Munsifs or Village Panchayats (c) of Village under the provisions of the Madras Code; or

Munsils and Village Pan-(d) of chayats in Madras ;

(d) of Recorder of Rangood sitting as Insolvent Court. (d) of the Recorder of Rangoon sitting as an Insolvent Court in Rangoon, Maulmain, Akyah or Bassein;

or shall operate to give any Court jurisdiction over suits of which the amount or value of the subject-matter exceeds the pecuniary limits (if any) of its ordinary jurisdiction.

With respect to

Saving of certain Bombay laws.

- (a) the jurisdiction exercised by certain jágírdárs and other authorities invested with powers under the provisions of Bombay Regulation XIII of 1830 and Act No. XV of 1840 in the cases therein mentioned, and
- (b) eases of the nature defined in the enactments specified in the third schedule hereto annexed,

the procedure in such cases and in the appeals to the Civil Courts allowed therein, shall be according to the rules laid down in this Code, except where those rules are inconsistent with any specific provisions contained in the enactments mentioned or referred to in this section.

Presidency Small Cause Courts. 8. Save as provided in sections 3, 25, 86, 223, 225, 386, and chapter XXXIX, this Code shall not extend to any suit or proceeding in any Court of Small Causes established in the towns of Calcutta, Madras and Bombay.

But the Local Government may, by notification published in the official Gazette, extend to any such Court this Code or any part thereof, except so far as relates to appeals and reviews of judgment.

Division of Code.

9. This Code is divided into ten Parts as follows:—

The first Part:
The second Part:
The third Part:
The fourth Part:
The fifth Part:
The sixth Part:
The seventh Par:

The eighth Part:

Suits in general.
Incidental Proceedings.
Suits in particular cases.
Provisional Remedies.
Special Proceedings.
Appeals.
Reference to and Revision by the High Court.
Review of Judgment.

The

The ninth Part:

Special Rules relating to the Chartered High Courts.

The tenth Part:

Certain Miscellaneous Matters.

PART I. OF SUITS IN GENERAL.

CHAPTER I.

OF THE JURISDICTION OF THE COURTS AND Res Judicata.

10. No person shall, by reason of his descent or No person place of birth, be in any civil proceeding exempted exempt from from the jurisdiction of any of the Courts.

jurisdiction by reason of descent or place of

11. The Courts shall (subject to the provisions Courts to try herein contained) have jurisdiction to try all suits of a all civil suits civil nature excepting suits of which their cognizance visity barrel. is barred by any enactment for the time being in force.

uniess spe-

Explanation .- A suit in which the right to property or to an office is contested is a suit of a civil nature, notwithstanding that such right may depend entirely on the decision of questions as to religious rites or ceremonies.

12. Except where a suit has been stayed under Pending section 20, the Court shall not try any suit in which suits. the matter in issue is also directly and substantially in issue in a previously instituted suit for the same relief between the same parties, or between parties under whom they or any of them claim, pending in the same or any other Court, whether superior or inferior, in British India having jurisdiction to grant such relief, or in any Court beyond the limits of British India established by the Governor General in Council and having like jurisdiction, or before Her Majesty in Council.

Explanation,-The pendency of a suit in a foreign Court does not preclude the Courts in British India front

from trying a suit founded on the same cause of action.

Res judi-

13. No Court shall try any suit or issue in which the matter directly and substantially in issue

has been directly and substantially in issue in a former suit between the same parties, or between parties under whom they or any of them claim, litigating under the same title, in a Court of jurisdiction competent to try such subsequent suit or the suit in which such issue has been subsequently raised, and

has been heard and finally decided by such Court.

Explanation I.—The matter above referred to must in the former suit have been alleged by one party and either denied or admitted, expressly or impliedly, by the other.

Explanation II.—Any matter which might and ought to have been made ground of defence or attack in such former suit shalf be deemed to have been a matter directly and substantially in issue in such suit.

Explanation III.—Any relief claimed in the plaint, which is not expressly granted by the decree, shall, for the purpose of this section, be deemed to have been refused.

Explanation IV.—A decision is final within the meaning of this section when it is such as the Court making it could not alter (except on review) on the application of either party or reconsider of its own motion. A decision liable to appeal may be final within the meaning of this section until the appeal is made.

Explanation V.—Where persons litigate bond fide in respect of a private right claimed in common for themselves and others, all persons interested in such right shall, for the purpose of this section, be deemed to claim under the persons so litigating.

Explanation VI.—Where a foreign judgment is relied on, the production of the judgment duly authenticated is presumptive evidence that the Court which made it had competent jurisdiction, unless the

contrary

contrary appear on the record; but such presumption may be removed by proving the want of jurisdiction.

- 14. No foreign judgment shall operate as a bar to When a suit in British India—
- (a) if it has not been given on the merits of the to suit in British case:

 India.
- (b) if it appears on the face of the proceedings to be founded on an incorrect view of international law or of any law in force in British India:
- (c) if it is in the opinion of the Court before which it is produced contrary to natural justice:
 - (d) if it has been obtained by fraud;
- (e) if it sustains a claim founded on a breach of any law in force in British India.

CHAPTER II.

OF THE PLACE OF SUING.

15. Every suit shall be instituted in the Court Court in which see of the lowest grade competent to try it.

16. Subject to the pecuniary or other limitations prescribed by any law, suits

(a) for the recovery of immoveable property,

(b) for the partition of immoveable property,

(c) for the foreclosure or redemption of a mortgage of immoveable property,

(d) for the determination of any other right to or interest in immoveable property,

(e) for compensation for wrong to immoveable property,

(f) for the recovery of moveable property actually under distraint or attachment,

shall be instituted in the Court within the local limits of whose jurisdiction the property is situate:

Provided that suits to obtain relief respecting, or compensation for wrong to, immoveable property held by or on behalf of the defendant may, when the relief sought

When foreign judgement no har to suit in British India.

Court in which sait to be instituted. Suits to be instituted where subject-matter situate. sought can be entirely obtained through his personal obedience, be instituted either in the Court within the local limits of whose jurisdiction the property is situate, or in the Court within the local limits of whose jurisdiction he actually and voluntarily resides, or carries on business, or personally works for gain.

Explanation .- In this section "property" means

property situate in British India.

17. Subject to the limitations aforesaid, all other suits shall be instituted in a Court within the local limits of whose jurisdiction—

(a) the cause of action arises, or

(b) all the defendants, at the time of the commencement of the suit, actually and voluntarily reside, or carry on business, or personally work for gain; or

(c) any of the defendants, at the time of the commencement of the suit, actually and voluntarily resides, or carries on business, or personally works for gain : provided that either the leave of the Court is given, or the defendants who do not reside, or carry on business, or personally work for gain, as aforesaid, acquiesce in such institution.

Explanation I.—Where a person has a permanent dwelling at one place and also a lodging at another place for a temporary purpose only, he shall be deemed to reside at both places in respect of any cause of action arising at the place where he has such temporary lodging.

Explanation II .- A Corporation or Company shall be deemed to carry on business at its sole or principal office in British India or, in respect of any cause of action arising at any place where it has also

a subordinate office, at such place.

Illustrations.

(a) A is a tradesman in Calcutta. B carries on business in Delhi. B, by his agent in Calcutta, buys goods of A, and requests A to deliver them to the East Indian Railway Company. A delivers the goods accordingly in Calcutta. A may sue B for the price of the goods either in Calcutta, where the

Buits to be instituted where defendants rvnide or cause of action TOTO.

cause of action has arisen, or in Delhi, where B carries on business.

- (6) A resides at Simla, B at Calcutta, and C at Delhi. A, B and C being together at Benares, B and C make a joint promissory-note payable on demand, and deliver it to A. A may ster B and C at Beneres, where the cause of action arose. He may also sue them at Calcatta, where B resides, or at Delhi, where C resides; but in each of these cases, if the non-resident defendant objects, the suit cannot be maintained without the leave of the Court.
- 18. In suits for compensation for wrong done to Suits for person or moveable property, if the wrong was done compensation within the local limits of the jurisdiction of one Court person or and the defendant resides, or carries on business, or moveables. personally works for gain, within the local limits of the jurisdiction of another Court, the plaintiff may at his option sue in either of the said Courts.

Illustrations.

- (a) A, residing in Delhi, beats B in Calcutta. B may sue A either in Calcutta or in Delhi.
- (b) A, residing in Delhi, publishes in Calcutta statements defamatory of B. B may sue A either in Calcutta or in Delhi.
- (c) A, travelling on the line of a Railway Company whose principal office is at flowrah, is upset and injured at Allahabad by negligence imputable to the Company. He may sue the Company either at Howrah or at Allahabad.
- 19. If the sait be to obtain relief respecting, or saits for imcompensation for wrong to, immoveable property movemble situate within the limits of a single district, but situate in within the jurisdiction of different Courts, the suit single dismay be instituted in the Court within whose jurisdiction any portion of the property is situate; provided dictions of that, in respect of the value of the subject-matter of different the suit, the entire claim be cognizable by such Court.

trict, but within juris.

If the immoveable property be situate within the Suits for imlimits of different districts, the suit may be instituted movemble in any Court, otherwise competent to try it, within situate in whose jurisdiction any portion of the property is different dissituate.

property tricts.

20. If a suit which may be instituted in more Power to than

stay proceedings where all defendants do not reside within jurisdiction. than one Court is instituted in a Court within the keal limits of whose jurisdiction the defendant or all the defendants does not or do not actually and voluntarily reside, or carry on business, or personally work for gain, the defendant or any defendant may, after giving notice in writing to the other parties of his intention to apply to the Court to stay proceedings, apply to the Court accordingly;

and if the Court, after heaving such of the parties as desire to be heard, is satisfied that justice is more likely to be done by the suit being instituted in some other Court, it may stay proceedings either finally or till further order, and make such order as it thinks fit as to the costs aheady incurred by the parties or any of them.

In such case, if the plaintiff so requires, the Court shall return the plaint with an endorsement thereon of the order staying proceedings.

Application when to be made.

Every such application shall be made at the earliest possible opportunity, and in all cases before the issues are settled; and any defendant not so applying shall be deemed to have acquiesced in the institution of the suit.

Remission of court-fee where suit instituted in snother Court. 21. Where the Court, under section 20, stays proceedings, and the plaintiff re-institutes his suit in another Court, the plaint shall not be chargeable with any court-fee; provided that the proper fee has been levied on the institution of the suit in the former Court, and that the plaint has been returned by such Court.

Procedure where Courts in which suit may be instituted subordinate to game appellate Court.

22. Where a suit may be instituted in more Courts than one, and such Courts are subordinate to the same appellate Court, any defendant, after giving notice in writing to the other parties of his intention to apply to such Court to transfer the suit to another Court, may apply accordingly; and the appellate Court, after hearing the other parties, if they desire to be heard, shall determine in which of the Courts having jurisdiction the sail shall proceed.

23. Where such Courts are subordinate to differ-

ent appellate Courts, but are subordinate to the same where they High Court, any defendant, after giving notice in sabordinate. writing to the other parties of his intention to apply to the High Court to transfer the suit to another Court having invisdiction, may apply accordingly. If the suit is brought in any Court subordinate to a Disfrier Court, the application, together with the objections, if any, filed by the other parties, shall be submitted through the District Court to which such The High Court may, after Court is subordinate. considering the objections, if any, of the other parties, determine in which of the Courts having jurisdiction the suit shall proceed.

24. Where such Courts are subordinate to differ- Procedure ent High Courts, any defendant may, after giving when they are subordinnotice in writing to the other parties of his intention and differto apply to the High Court within whose jurisdiction on High the Court in which the suit is brought is situate. apply accordingly.

If the suit is brought in any Court subordinate to a District Court, the application, together with the objections, if any, filed by the other parties, shall be submitted through the District Court to which such Court is subordinate:

and such High Court shall, after considering the objections, if any, of the other parties, determine in which of the several Courts having jurisdiction the suit shall proceed.

25. The High Court or District Court may, on Transfer of the application of any of the parties, after giving suits. notice to the parties and hearing such of them as desire to be heard, or of its own motion without giving such notice, withdraw my suit, whether pending in a Court of first instance or in a Court of appeal subordinate to such High Court or District Court, as the ease may be, and try the suit itself, or transfer it for trial to any other such subordinate Court competent to try the same in respect of its nature and the amount or value of its subject-matter.

For the purposes of this section, the Courts of Additional

Additional and Assistant Judges shall be deemed to be subordinate to the District Court.

The Court trying any suit withdrawn under this section from a Court of Small Causes shall, for the purposes of such suit, be deemed to be a Court of Small Causes.

CHAPTER III.

OF PARTIES AND THEIR APPEARANCES, APPLICA-TIONS AND ACTS.

Persons who may be joined us plaintiffs.

26. All persons may be joined as plaintiffs in whom the right to any relief claimed is alleged to exist, whether jointly, severally or in the alternative, in respect of the same cause of action. And judgment may be given for such one or more of the plaintiffs as may be found to be entitled to relief, for such relief as he or they may be entitled to, without any amendment. But the defendant, though unsuccessful, shall be entitled to his costs occasioned by so joining any person who is not found entitled to relief, unless the Court in disposing of the costs of the suit otherwise directs.

Court may substitute or add plaintiff for or to plaintiff sning. 27. Where a suit has been instituted in the name of the wrong person as plaintiff, or where it is doubtful whether it has been instituted in the name of the right plaintiff, the Court may, if satisfied that the sait has been so commenced through a boné fide mistake, and that it is necessary for the determination of the real matter in dispute so to do, order any other person or persons to be substituted or added as plaintiff or plaintiffs upon such terms as the Court thinks just.

Persons who may be joined as defendants.

28. All persons may be joined as defendants against whom the right to any relief is alleged to exist, whether jointly, *severally or in the alternative, in respect of the same matter. And judgment may be given against such one or more of the defendants as may be found to be liable, according to their respective liabilities, without any amendment.

29. The

29. The plaintiff may, at his option, join as Juinder of parties to the same suit all or any of the persons parties links severally, or jointly and severally, liable on any one tract. contract, including parties to bills of exchange, hundis and promissory notes.

30. Where there are numerous parties having One party the same interest in one suit, one or more of such defend on parties may, with the permission of the Court, sue or behalf of all be sued, or may defend, in such suit, on behalf of all in same inparties so interested. But the Court shall in such ease give, at the plaintiff's expense, notice of the institution of the suit to all such parties either by personal service or (if from the number of parties or any other cause such service is not reasonably practicable) by public advertisement, as the Court in each case may direct.

31. No suit shall be defeated by reason of the Soit not to misjoinder of parties, and the Court may in every of misjoinder. suit deal with the matter in controversy so far us regards the rights and interests of the parties actually before it.

Nothing in this section shall be deemed to enable plaintiffs to join in respect of distinct causes of action.

32. The Court may, on or before the first hearing, Court may upon the application of either party, and on such terms as the Court thinks just, order that the name of any party, whether as plaintiff or as defendant, improperly joined, be struck out;

and the Court may at any time either upon or without such application, and on such terms as the Court thinks just, order that any plaintiff be made a defendant or that any defendant be made a plaintiff, and that the name of any person who ought to have been joined, whether as plaintiff or defendant, or whose presence before the Court may be necessary in order to enable the Court effectually and com-Pletely to adjudicate upon and settle all the questions involved in the suit, be added.

No person shall be added as a plaintiff, or as the Consent of next

MANUEL PRINCES plaintill or ment frietil.

next friend of a plaintiff, without his own consent thereto.

Parties to suits metituted or de-Fended under meetion 30.

Any person on whose behalf a suit is instituted or defended under section 30 may apply to the Court to be made a party to such suit.

Defendants added to bo Berved.

All parties whose names are so added as defendants shall be served with a summons in manner hereinafter mentioned, and (subject to the provisions of the Indian Limitation Act, 1877, section 22) the proceedings as against them shall be deemed to have begun only on the service of such summons.

Conduct of euit.

The Court may give the conduct of the suit to such plaintiff as it deems proper.

Where defendant while ed, plaintiff to amend.

33. Where a defendant is added, the plaint, if previously filed, shall, unless the Court direct otherwise, he amended in such manner as may be necessary, and an amended copy of the summons shall be served on the new defendant and the original defendants.

Time for taking objections us to non-joinder or misjoind-

34. All objections for want of parties, or for joinder of parties who have no interest in the suit, or for misjoinder as co-plaintiffs or co-defendants, shall be taken at the earliest possible opportunity, and in all cases before the first hearing; and any such objection not so taken shall be deemed to have been waived by the defendant.

Each of several plainteten cor defendants may sathorise. any other to appear, &c., for bies.

35. When there are more plaintiffs than one, any one or more of them may be authorized by any other of them to appear, plead or act for such other in any proceeding under this Code: and in like manner when there are more defendants than one, any one or more of them may be authorized by any other of them to appear, plead or act for such other in any such proeccding.

Anthority to signed and filed

The authority shall be in writing signed by the be in writing, party giving it, and shall be filed in Court.

Recognized Agents and Pteaders.

Appearances: **Sic.**, 2023 (197 in person, 13"

36. Any appearance, application or act in or to any Court, required or authorized by law to be made

belief acres ne plaintiff or ment friend.

Parties to aufte in-tituted or desection 30).

Defendants ndded to be served.

Conduct of suit.

Where defendost added. plaintiff to amend,

Time for taking objec-Motor as to mon-joineler - imiejeimi-

Rach of several plaintiffs or defendants may authorise any other to appear, &c., for him,

Authority to be in writing, *igned and filed.

Appearances. AC, BAY be in person, by next friend of a plaintiff, without his own consent thereto.

Any person on whose behalf a suit is instituted or defended under section 20 may apply to the Court fended moder to be made a party to such suit.

> All parties whose names are so added as defendants shall be served with a summons in manner hereinafter mentioned, and (subject to the provisions of the Indian Limitation Act, 1877, section 22) the proceedings as against them shall be deemed to have begun only on the service of such summons.

> The Court may give the conduct of the suit to such plaintiff as it deems proper.

> 33. Where a defendant is added, the plaint, if previously filed, shall, unless the Court direct otherwise, he amended in such manner as may be necessary, and an amended copy of the summons shall be served on the new defendant and the original defend-

> 34. All objections for want of parties, or for joinder of parties who have no interest in the suit, or for misjoinder as co-plaintiffs or co-defendants, shall be taken at the earliest possible opportunity, and in all cases before the first hearing; and any such objection not so taken shall be deemed to have been waived by the defendant,

> 35. When there are more plaintiffs than one, any one or more of them may be authorized by any other of them to appear, plead or act for such other in any proceeding under this Code; and in like manner when there are more defendants than one, any one or more of them may be authorized by any other of them to appear, plead or act for such other in any such proceeding.

The authority shall be in writing signed by the party giving it, and shall be filed in Court.

Recognized Agents and Pleaders.

36. Any appearance, application or not in or to any Court, required or authorized by law to be made

or done by a party to a suit or appeal in such Court, recognized may, except when otherwise expressly provided by pleuler. any law for the time being in force, be made or done by the party in person, or by his recognized agent, or by a pleader duly appointed to act on his behalf:

Provided that any such appearance shall be made by the party in person, if the Court so direct.

37. The recognized agents of parties by whom Recognized such appearances, applications and acts may be made agents. or done are-

(a) persons holding general powers-of-attorney from parties not resident within the local limits of ing powersthe jurisdiction of the Court within which limits the from parties appearance, application or act is made or done, author- out of jurisizing them to make and do such appearances, applications and acts on behalf of such parties;

Persons holds

(b) mukhtárs duly certificated under any law for Certificated the time being in force, and holding special powers- mukhtars. of-attorney authorizing them to do, on behalf of their principals, such acts as may legally be done by mukhtárs :

(c) persons carrying on trade or business for and Persons carin the names of parties not resident within the local rying on limits of the impediation of the Count within the local trade or busilimits of the jurisdiction of the Court within which ness for limits the appearance, application or act is made or parties out of done, in matters connected with such trade or business only, where no other agent is expressly authorized to make and do such appearances, applications and acts.

Nothing in the former part of this section applies Recognized to the territories now administered respectively by the users in Lieutenant-Governor of the Panjab, and the Chief Owih and Commissioners of Oudh and the Central Provinces; Central Probut in those territories the recognized agents of parties by whom such appearances, applications and acts may be made and done shall be such persons as the Local Government may, from time to time, by notification in the official Gazette, declare in this behalf,

38. Processes served on the recognized agent of sector

a party

process on recognized agent. a party to a suit or appeal shall be as effectual as if the same had been served on the party in person, unless the Court otherwise directs.

The provisions of this Code for the service of process on a party to a suit shall apply to the service of process on his recognized agent.

Appointment of pleader.

39. The appointment of a pleader to make or do any appearance, application or act as aforesaid shall be in writing, and such appointment shall be filed in court.

When so filed, it shall be considered to be in force until revoked with the leave of the Court, by a writing signed by the client and filed in court, or until the client or the pleader dies, or all proceedings in the suit are ended so far as regards the client.

No advocate of any High Court established by Royal Charter shall be required to present any document empowering him to act.

Service of process on pleader.

40. Processes served on the pleader of any party or left at the office or ordinary residence of such pleader, relative to a suit or appeal, and whether the same be for the personal appearance of the party or not, shall be presumed to be duly communicated and made known to the party whom the pleader represents; and, unless the Court otherwise directs, shall be as effectual for all purposes in relation to the suit or appeal as if the same had been given to or served on the party in person.

Agent to receive process.

41. Besides the recognized agents described in section 37, any person residing within the jurisdiction of the Court may be appointed an agent to accept service of process.

His appointment to be in writing and to be filed in tourt, Such appointment may be special or general and shall be made by an instrument in writing signed by the principal, and such instrument, or, if the appointment be general, a duly attested copy thereof, shall be filed in court.

CHAPTER IV.

CHAPTER IV.

OF THE FRAME OF THE SUIT.

42. Every suit shall, as far as practicable, be so framed as to afford ground for a final decision upon the subjects in dispute, and so to prevent further litigation concerning them.

Suit how to' be framed.

43. Every suit shall include the whole of the Suit to inclaim which the plaintiff is entitled to make in respect claim whole of the cause of action; but a plaintiff may relinquish any portion of his claim in order to bring the suit within the jurisdiction of any Court.

If a plaintiff omit to sue in respect of, or inten- Relinquishtionally relinquish, any portion of his claim, he shall ment of part not afterwards sue in respect of the portion so omitted or relinquished.

of claim.

A person entitled to more than one remedy in Omission to respect of the same cause of action may sue for all or of several reany of his remedies; but if he omits (except with the medies. leave of the Court obtained before the first hearing) to sue for any of such remedies, he shall not afterwards sue for the remedy so omitted.

For the purpose of this section, an obligation and a collateral security for its performance shall be deemed to constitute but one cause of action.

Illustration.

A lets a house to B at a yearly rent of Rs. 1,200. The rent for the whole of the years 1881 and 1882 is due and unpaid. A sues B only for the rent due for 1882. A shall not afterwards sue B for the rent due for 1881.

44. Rule a .- No cause of action shall, unless Only cortain with the leave of the Court, be joined with a suit for claims to be the recovery of immoveable property, or to obtain a suit for redeclaration of title to immoveable property, except-

joined with covery of land.

- (a) claims in respect of mesne profits or arrears of rent in respect of the property claimed,
- (b) damages for breach of any contract under which the properly or any part thereof is held, and

(c) claims

(c) claims by a mortgagee to enforce any of his remedies under the mortgage.

Claims by or against exeonter, adminintrator or heir. Rule b.—No claim by or against an executor, administrator or heir as such, shall be joined with claims by or against him personally, unless the last mentioned claims are alleged to arise with reference to the estate in respect of which the plaintiff or defendant such as such as executor, administrator or heir, or are such as he was entitled to, or liable for, jointly with the deceased person whom he represents.

Plaintiff may join several causes of action. 45. Subject to the rules contained in chapter II and in section 41, the plaintiff may unite in the same suit several causes of action against the same defendant or the same defendants jointly; and any plaintiffs having causes of action in which they are jointly interested against the same defendant, or the same defendants jointly, may unite such causes of action in the same suit.

Court may order separation. But if it appear to the Court that any such causes of action cannot be conveniently tried or disposed of together, the Court may, at any time before the first hearing, of its own motion or on the application of any defendant, or at any subsequent stage of the suit, if the parties agree, order separate trials of any such causes of action to be had, or make such other order as may be necessary or expedient for the separate disposal thereof.

When causes of action are united, the jurisdiction of the Court as regards the suit shall depend on the amount or value of the aggregate subject-matters at the date of instituting the suit, whether or not an order has been made under the second paragraph of this section.

Defendant may apply to confine suit.

46. Any defendant alleging that the plaintiff has united in the same suit several causes of action which cannot be conveniently disposed of in one suit may at any time before the first heaving, or, where issues are settled, before any evidence is recorded, apply to the Court for an order confining the suit to such of the

causes of action as may be conveniently disposed of in one suit.

47. If, on the hearing of such application, it ap- Court on pears to the Court that the causes of action are such bearing application may as cannot all be conveniently disposed of in one suit, exclude some the Court may order any of such causes of action to causes and be excluded, and may direct the plaint to be amended ment. accordingly, and may make such order as to costs as may be just.

Every amendment made under this section shall be attested by the signature of the Judge.

CHAPTER V.

OF THE INSTITUTION OF SUITS.

48. Every suit shall be instituted by presenting a Soils to be plaint to the Court or such officer as it appoints in by plaint. this behalf.

49. The plaint must be distinctly written in the Language of language of the Court; provided that, if such lan- plaint. guage is not English, the plaint may (with the permission of the Court) be written in English; but in such case, if the defendant so require, a translation of the plaint into the language of the Court shall be filed in court.

50. The plaint must contain the following parti- Particulars to

be contained in plaint.

- (a) the name of the Court in which the suit is brought;
- (b) the name, description and place of residence of the plaintiff;
- (c) the name, description and place of residence of the defendant, so far as they can be ascertained;
- (d) a plain and concise statement of the circumstances constituting the cause of action, and where and when it arose:
- (e) a demand of the relief which the plaintiff claims; and

(f) if the plaintiff has allowed a set-off or relinquished a portion of his claim, the amount so allowed or relinquished.

In money-

If the plaintiff seeks the recovery of money, the plaint must state the precise amount, so far as the case admits.

In a suit for mesne profits, and in a suit for the amount which will be found due to the plaintiff on taking unsettled accounts between him and the defendant, the plaint need only state approximately the amount sued for.

Where plaintiff ence as representative. When the plaintiff sues in a representative character, the plaint should show, not only that he has an actual existing interest in the subject-matter but that he has taken the steps necessary to enable him to institute a suit concerning it.

Ulustrations.

- (a) A suce as B's executor. The plaint must state that A has proved B's will.
- (b) A suce as C's administrator. The plaint must state that A has taken out administration to C's estate.
- (c) A sucs as guardian of D, a Mohammadan minor. A is not D's guardian according to Muhammadan law and usage. The plaint must state that A has been specially appointed D's guardian.

Defendant's interest and liability to be shown.

The plaint must shew that the defendant is or claims to be interested in the subject-matter, and that he is liable to be called upon to answer the plaintiff's demand.

Htestration.

A dies, leaving B his executor, C his legatee, and D a debtor to A's estate. C sues D to compel him to pay his debt in satisfaction of C's legacy. The plaint must show that B has tausolessly refused to sue D, or that B and D have colluded for the purpose of defrauding C, or other such circumstances rendering D liable to C.

Grounds of exemption from limitation-law. If the cause of action arose beyond the period ordinarily allowed by any law for instituting the suit, the plaint must shew the ground upon which exemption from such law is claimed.

51. The plaint shall be signed by the plaintiff and Plaints to be his pleader (if any), and shall be verified at the foot verified. by the plaintiff or by some other person proved to the satisfaction of the Court to be acquainted with the facts of the case:

Provided that if the plaintiff is, by reason of absence or for other good cause, unable to sign the plaint, it may be signed by any person duly authorized by him in this behalf.

52. The verification must be to the effect that Contests of the same is true to the knowledge of the person mak- verification. ing it, except as to matters stated on information and belief, and that as to those matters he believes it to be true.

The verification shall be signed by the person Verification making it.

to be signed and attested.

53. The plaint may, at the discretion of the Court When plaint and at or before the first hearing, be rejected, returned for amendment within a time to be fixed by the returned for Court, or amended then and there, upon such terms amendment, as to the payment of costs occasioned by the amendment as the Court thinks fit,

may be rejected, or amended.

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- (a) if it does not state correctly and without prolixity the several particulars hereinbefore required to be specified therein; or
- (b) if it contains any particulars other than those so required; or
- (c) if it is not signed and verified as hereinbefore required; or
 - (d) if it does not disclose a cause of action; or
- (e) if it is not framed in accordance with section 42; or
- (f) if it is wroughly framed by reason of nonjoinder or misjoinder of parties, or because the plaintill has joined causes of action which ought not to be joined in the same suit:

Provided that a plaint cannot be altered so as to Provise. convert a suit of one character into a suit of another and inconsistent character.

Attestation of smend-

When plaint shall be rejected.

When a plaint is amended, the amendment shall be attested by the signature of the Judge.

- 54. The plaint shall be rejected in the following cases:—
- (a) if the relief sought is undervalued, and the plaintiff, on being required by the Court to correct the valuation within a time to be fixed by the Court, fails to do so:
- (b) if the relief sought is properly valued, but the plaint is written upon paper insufficiently stamped, and the plaintiff, on being required by the Court to supply the requisite stamp-paper within a time to be fixed by the Court, fails to do so:
- (c) if the suit appears from the statement in the plaint to be barred by any positive rule of law:
- (d) if the plaint, having been returned for amendment within a time fixed by the Court, is not amended within such time.

Procedure on rejecting plaint.

When rejection of plaint does not preclude presentation of fresh plaint. When plaint shall be returned to be presented to proper Court.

55. When a plaint is rejected, the Judge shall record with his own hand an order to that effect with the reason for such order.

- 56. The rejection of the plaint on any of the grounds hereinbefore mentioned shall not of its own force preclude the plaintiff from presenting a fresh plaint in respect of the same cause of action.
- 57. The plaint shall be returned to be presented to the proper Court in the following cases:
- (a) if a suit has been instituted in a Court whose grade is lower or higher than that of the Court competent to try it, where such Court exists, or where no option as to the selection of the Court is allowed by law:
- (b) if, in a suit relating to immoveable property, but not coming under the provise to section 16, it appears that no part of such property is situate within the local limits of the jurisdiction of the Court to which the plaint is presented:
 - (c) if, in any other case, it appears that the cause

of action did not arise, and that none of the defendants are dwelling or carrying on business, or personally working for gain, within such local limits.

On returning a plaint, the Judge shall, with his Procedure on own hand, endorse thereon the date of its presentation and return, the name of the party presenting it, and a brief statement of the reason for returning it.

58. The plaintiff shall endorse on the plaint, or Procedure on annex thereto, a memorandum of the documents (if admitting any) which he has produced along with it; and, if the plaint be admitted, shall present as many copies on plain paper of the plaint as there are defendants, unless the Court by reason of the length of the plaint or the number of the defendants, or for any other sufficient reason, permits him to present a like number concise of concise statements of the nature of the claim made, statements. or of the relici or remedy required, in the suit, in which case he shall present such statements.

If the plaintiff sues, or the defendant or any of the defendants is sued, in a representative capacity, such statements shall show in what capacity the plaintiff or defendant sucs or is sued.

The plaintiff may, by leave of the Court, amend such statements so as to make them correspond with the plaint.

The chief ministerial officer of the Court shall sign such memorandum and copies or statements if, on exammation, he finds them to be correct.

The Court shall also cause the particulars men-Register of tioned in section 50 to be entered in a book to be kept saits. for the purpose and called the Register of civil suits. Such entries shall be numbered in every year according to the order in which the plaint is admitted.

59. If a plaintiff sues upon a document in his Production possession or power, he shall produce it in court when in which the plaint is presented, and shall at the same time plained deliver the document or a copy thereof to be filed with very of decathe plaint.

of document ment er If copy.

List of other documents.

If he rely on any other documents (whether in his possession or power or not) as evidence in support of his claim, he shall enter such documents in a list to be added or annexed to the plaint.

Statement in case of documents not in his possession or power. Suits on lost regotiable

instruments.

- 60. In the case of any such document not in his possession or power, he shall, if possible, state in whose possession or power it is.
- 61. In case of any suit founded upon a negotiable instrument, if it be proved that the instrument is lost, and if an indemnity be given by the plaintiff, to the satisfaction of the Court, against the claims of any other person upon such instrument, the Court may make such decree as it would have made if the plaintiff had produced the instrument in court when the plaint was presented, and had at the same time delivered a copy of the instrument to be filed with the plaint.

Production of shop-book.

62. If the document on which the plaintiff sucs be an entry in a shop-book or other book in his possession or power, the plaintiff shall produce the book at the time of filing the plaint, together with a copy of the entry on which he relies.

Original cutry to be marked and returned.

The Court, or such officer as it appoints in this behalf, shall forthwith mark the document for the purpose of identification; and, after examining and comparing the copy with the original and attesting the copy if found correct, shall return the book to the plaintiff and cause the copy to be filed.

Inadmissibility of document not produced when plaint filed.

63. A document which ought to be produced in court by the plaintiff when the plaint is presented, or to be entered in the list to be added or annexed to the plaint, and which is not produced or entered accordingly, shall not, without the leave of the Court, be received in evidence on his behalf at the hereing of the suit.

Nothing in this section applies to documents produced for cross-examination of the defendance with nesses, or in answer to any ease set up by the defendances.

ant, or handed to a witness merely to refresh his memory.

CHAPTER VI.

OF THE ISSUE AND SERVICE OF SUMMONS.

Issue of Summons.

- 64. When the plaint has been registered, and the Summons. copies or concise statements required by section 58 have been filed, a summons may be issued to each defendant to appear and answer the claim on a day to be therein specified,
 - (a) in person, or
- (b) by a pleader duly instructed and able to answer all material questions relating to the suit, or
- (c) by a pleader accompanied by some other person able to answer all such questions.

Every such summons shall be signed by the Judge or such officer as he appoints, and shall be scaled with the scal of the Court:

Provided that no such summons shall be issued when the defendant has appeared at the presentation of the plaint and admitted the plaintiff's claim.

65. Every such summons shall be accompanied Copy or with one of the copies or concise statements mentioned in section 58.

statement annexed to sammotis.

66. If the Court sees reason to require the per- Court may sonal appearance of the defendant, the summons shall order him to appear in person in Court on the day therein specified.

order defendnot or plan to iff to appear in person.

If the Court sees reason to require the personal appearance of the plaintiff on the same day, it may make an order for such appearance.

67. No party shall be ordered to appear in person No party to unless he resides

(a) within the local limits of the Court's ordi- person unnary original jurisdiction, or

be ordered to appear in

(h) without

within 50 or, where there is rail*27, 200 miles.

(b) without such limits and at a place less than fifty or, where there is railway-communication for five-sixths of the distance between the place where he resides and the place where the Court is situate, two hundred miles from the court-house.

Summons to be either to settle issues or for final disposal. 68. The Court shall determine, at the time of issuing the summons, whether it shall be for the settlement of issues only, or for the final disposal of the suit; and the summons shall contain a direction accordingly;

Provided that, in every suit heard by Courts of Small Causes, the summons shall be for the final disposal of the suit.

Fixing day for appearamount defendant. 69. The day for the appearance of the defendant shall be fixed by the Court with reference to its current business, the place of residence of the defendant and the time necessary for the service of the summons; and the day shall be so fixed as to allow the defendant sufficient time to enable him to appear and answer on such day.

What shall be deemed "sufficient time" must be determined with reference to the circumstances of the case.

Suntminis to order defendant to wuduce documignita required by plaistiff or relied on by defaudant. On issue of aummens for final disposal, defendant to be directed to produce his witnesses.

- 70. The summons to appear and answer shall order the defendant to produce any document in his possession or power, containing evidence relating to the merits of the plaintiff's case, or upon which the defendant intends to rely in support of his case.
- 71. When the summons is for the final disposal of the suit, it shall direct the defendant to produce, on the day fixed for his appearance, the witnesses upon whose evidence he intends to rely in support of his case.

Service of Summons.

Delivery of summers for service.

72. The summons shall be delivered to the proper officer of the Court, to be served by him or one of his subordinates.

Mode of pervice,

200

73. Service of the summons shall be made by delivering

delivering or tendering a copy thereof signed by the Judge or such officer as he appoints in this behalf, and scaled with the scal of the Court.

74. When there are more defendants than one, Service on service of the summons shall be made on each defendant:

defendants,

on defendant

ticable, or on

Provided that, if the defendants are pariners, and the suit relates to a partnership-transaction or to an actionable wrong in respect of which relief is claimable from the firm, the service may be made unless the Court directs otherwise either (a) on one defendant for himself and for the other defendants, or (b) on any person having the management of the business of the partnership at the principal place, within the local limits of the Court's ordinary original civil jurisdiction, of such lusiness.

- 75. Whenever it may be practicable, the service Service to be shall be made on the defendant in person, unless he have an agent empowered to accept the service, in when prewhich ease service on such agent shall be sufficient.
- Lis agent. 76. In a suit relating to any business or work service on against a person who does not reside within the local agent by limits of the jurisdiction of the Court from which the windowners whomolefendsummons issues, service on any manager or agent, on business. who, at the time of service, personally carries on such business or work for such person within such limits,

For the purpose of this section, the master of a ship is the agent of his owner or charterer.

shall be deemed good service.

77. In a suit to obtain relief respecting, or com- service on pensation for wrong to, immoveable property, if the agent in service cannot be made on the defendant in person, sets for and the defendant have no agent empowered to accept isomeweable the service, it may be made on any agent of the property. defendant in charge of the property.

78. It in any suit the defendant cannot be found when service and it he have no agent empowered to accept the may been service of the summons on his behalf, the service of the mader may be made on any adult male member of the wishady. family of the defendant who is residing with him.

Explanation.

Explanation.—A servant is not a member of the family within the meaning of this section.

Person served to sign reknowledge meet.

79. When the serving-officer delivers or tenders a copy of the susments to the defendant personally, or to an agent or other person on his behalf, he shall require the signature of the person to whom the copy is so delivered or tendered to an acknowledgment of service endorsed on the original summons.

Procedure when defined and refuses to accept service, or contact be found.

80. If the defendant or other person refuses to sign the acknowledgment,

or if the serving-officer cannot find the defendant, and there is no agent empowered to accept the service of the summons on his behalf, nor any other person on whom the service can be made,

the serving officer shall affix a copy of the summons on the outer door of the house in which the defendant ordinarily resides and then return the original to the Court from which it issued, with a return endorsed thereon or antessel thereto, stating that he has so affixed the copy and the circumstances under which he did so.

Ereler-cutour of time and manner of services 84. The serving-officer shall, in all cases in which the summons has been served under section 79, endorse or annex, or cause to be endorsed or annexed, on or to the original summons, a return stating the time when and the manner in which the summons were served.

Examination of serving. officer.

82. When a summons is returned under section 80, the Court shall examine the serving-officer on oath touching his proceedings, and may make such further enquiry in the matter as it thinks fit; and shall either declare that the summons has been duly served or order such service as it thinks fit.

Substituted service. Where the Court is satisfied that there is reason to believe that the defendant is keeping out of the way for the purpose of avoiding the service, or that for any other reason the summons cannot be served in the ordinary way, the Court shall order the summer's to be served by affixing a copy thereof in some spicuous place in the court-house, and absent the service.

conspicuous part of the house, if any, in which the defendant is known to have last resided, or in such other manner as the Court thinks fit.

83. The service substituted by order of the Court Effect of subshall be as effectual as if it had been made on the stituted defendant personally.

84. Whenever service is substituted by order of the Court, the Court shall fix such time for the appearance of the defendant as the case may require.

When service substituted. time for apneurance to be fixed.

85. If the defendant resides within the jurisdic- Service of tion of any Court other than the Court in which the snit is instituted, and has no agent resident within ant resides the local limits of the jurisdiction of the latter Court within jurisempowered to accept the service of the summons, another such Court shall send the summons, either by one of Court and its officers or by post, to any Court, not being a High to accept Court, having jurisdiction at the place where the service. defendant resides, by which it can be conveniently served, and shall fix such time for the appearance of the defendant as the case may require.

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The Court to which the summons is sent shall, upon receipt thereof, proceed as if it had been issued by such Court, and shall then return the summons to the Court from which it originally issued, together with the record (if any) made under this paragraph.

86. Whenever any process issued by any Court Service withestablished beyond the limits of the towns of Cal- in Presidency-towns cutta, Madras, Bombay and Rangoon is to be served and Ranwithin any such town, it shall be sent to the Court of good, of Small Causes, within whose jurisdiction the process is by Provincial to be served.

Courts.

and such Court of Small Causes shall deal with such process in the same manuer as if the process had been issued by itself,

and shall then return the process to the Court from which it issued.

87. If the defendant be in jail, the summons shall Service on be delivered to the officer in charge of the jail in defendant in which the defendant is confined, and such officer

shall

shall cause the summons to be served upon the defendant.

The summons shall be returned to the Court from which it issued, with a statement of the service endorsed thereon and signed by the officer in charge of the jail and by the defendant.

Procedure if jail be in different district. 88. If the jail in which the defendant is confined is not in the district in which the suit is instituted, the summons may be sent by post or otherwise to the officer in charge of such jail, and such officer shall cause the summons to be served upon the defendant, and shall return the summons to the Court from which it issued, with a statement of the service endorsed thereon, and signed as provided in section 87.

Service when defendant resides out of british India and has no agent to necept service.

89. If the defendant resides out of British India, and has no agent in British India empowered to accept the service, the summons shall be addressed to the defendant at the place where he is residing, and forwarded to him by post if there be postal communication between such place and the place where the Court is situate.

Service through Brhish Resident or Agent of Government. 90. If there be a British Resident or Agent of Government in or for the territory in which the defendant resides, the summons may be sent to such Resident or Agent, by post or otherwise, for the purpose of being served upon the defendant; and if the Resident or Agent returns the summons with an endorsement under his band that the summons has been served on the defendant in manner hereinbefore directed, such endorsement shall be conclusive evidence of the service.

Sabstitution of letter for summaps 91. The Court may, notwithstanding anything hereinbefore contained, substitute for the summons a letter signed by the Judge or such officer as he appoints in this behalf, when the defendant is, in the opinion of the Court, of a rank which entitles him to such mark of consideration.

The letter shall contain all the particulars required to be stated in the summons, and, subject to the pro-

visions contained in section 92, shall be treated in all respects as a summons.

92. When a letter is so substituted for a summons, it may be sent to the defendant by post or by a special messenger selected by the Court, or in any other manner which the Court thinks fit; unless the defendant has an agent empowered to accept service of summons, in which case the letter may be delivered or sent to such agent.

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Service of Process.

93. Every process issued under this Code shall be Process to served at the expense of the party on whose behalf it be served at is issued, unless the Court otherwise directs.

expense of party issu-

The court-fee leviable for such service shall be Custs of levied within a time to be fixed by the Court before the process is issued.

> Notices and writing how

94. All notices and orders required by this Code to be given to or served on any person shall be in orders in writing, and shall be served in the manner hereinbefore provided for the service of summons.

Postage.

95. Postage, where chargeable on any notice, Postage. summons or letter issued under this Code and forwarded by post, and the fee for registering the same, shall be paid within a time to be fixed by the Court before the communication is forwarded:

Provided that the Local Government, with the previous sanction of the Governor General in Council, may remit such postage, or fee, or both, or may prescribe a scale of court-fees to be levied in lieu thereof.

CHAPTER VII.

OF THE APPEARANCE OF THE PARTIES AND CONSEQUENCE OF NON-APPEARANCE.

96. On the day fixed in the summons for the de- Parties to fendant to appear and answer, the parties shall be in appear on attendance

day hard in

ermeens for defendant to up car and anweer. attendance at the court-house in person or by their respective pleaders, and the suit shall then be heard, unless the hearing be adjourned to a future day fixed by the Court.

Dismissal of suit where summens not served in consequence of plaintiff's failure to payfee for issuing.

97. If, on the day so fixed for the defendant to appear and answer, it be found that the summons has not been served upon him in consequence of the failure of the plaintiff to pay the court-fee leviable for such service, the Court may order that the suit be dismissed:

Provise.

Provided that no such order shall be passed, although the summons has not been served upon the defendant, if, on the day fixed for him to appear and answer, he attends in person or by agent, when he is allowed to appear by agent.

If neither party uppears, suit to be dismissed, 98. If on the day fixed for the defendant to appear and answer, or on any other subsequent day to which the hearing of the suit is adjourned, neither party appears, the suit shall be dismissed, unless the Judge, for reasons to be recorded under his hand, otherwise directs.

In such case plaintiff may bring fresh builts 99. Whenever a suit is dismissed under section 97 or section 98, the plaintiff may (subject to the law of limitation) being a fresh suit; or if, within the period of thirty days from the date of the order dismissing the suit, he satisfies the Court that there was a sufficient excuse for his not paying the court-fee required within the time allowed for the service of the summons, or for his non-appearance, as the case may be, the Court shall pass an order to set aside the dismissal and appoint a day for proceeding with the suit.

ne Court may restore suit to its tile.

99A. If, after a summons has, whether before or after the first day of June, 1882, been issued to the defendant, or to one of several defendants, and returned unserved, the plaintiff fails for a period of one year from such return to apply for the issue of a firsh summons and to satisfy the Court that he has used his best endeavours to discover the residence of the defendant who has not been served, or that a

Dismissat of suit where plaintist, after sum, mora returns et uns evel, fails for a year to apply for freel, summing the

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defendant is avoiding service of process, the Court may dismiss the suit as against such defendant.

In such case the plaintiff may (subject to the law of limitation) bring a fresh suit.

- 100. If the plaintiff appears and the defendant Procedure does not appear, the procedure shall be as follows:
- (a) if it is proved that the summons was duly when some served, the Court may proceed ex parte:
- (b) if it is not proved that the summons was duly when samserved, the Court shall direct a second summons to be mous not issued and served on the defendant:
- (e) if it is proved that the summons was served when smaon the defendant, but not in sufficient time to enable but not in him to appear and answer on the day fixed in the ductime. summons, the Court shall postpone the hearing of the suit to a future day to be fixed by the Court, and shall direct notice of such day to be given to the defendant.

If it is owing to the plaintiff's default that the summons was not served in sufficient time, the Court shall order him to pay the costs occasioned by such postponement.

101. If the Court has adjourned the hearing of Procedure the suit ex parte, and the defendant, at or before such fordant aphearing, appears and assigns good cause for his pears on that previous non-appearance, he may, upon such terms of aljourned as the Court directs as to costs or otherwise, he heard assigns good in answer to the suit, as if he had appeared on the courtor day fixed for his appearance.

102. If the defendant appears and the plaintiff Procedure does not appear, the Court shall dismiss the suit, un- where defead-. ... the defendant admits the claim, or part thereof, pears. , which case the Court shall pass a decree against defendant upon such admission, and, where part by of the claim has been admitted, shall dismiss it so for as it relates to the remainder,

103. When a suit is wholly or partially dismissed Degree receive 102, the plaintid shall be precluded against plainthinging a fresh suit in respect of the same bars host

If only plaintiff appears, more duly served. duly served,

previous non-



cause of action. But he may apply for an order to set the dismissal aside; and, if it be proved that he was prevented by any sufficient cause from appearing when the suit was called on for hearing, the Court shall set aside the dismissal upon such terms as to costs or otherwise as it thinks fit, and shall appoint a day for proceeding with the suit.

No order shall be made under this section unless. the plaintiff has served the defendant with notice in writing of his application.

Procedure. where dofendant retion guillis of British India dors not appear.

104. If, on the day fixed for the bearing of a suit against a defendant residing out of British India, who has no agent empowered to accept service of summens, or on any day to which the hearing has been adjourned, the defendant does not appear, the plaintiff may apply to the Court for permission to proceed with his suit, and the Court may direct that the plaintiff be at liberty to proceed with his suit in such manner and subject to such conditions as the Court thinks lit.

Proceedings in case of non-attendamore of time or more of Several paintills.

105. If there be more plaintiffs than one, and one or more of them appear, and the others do not appear, the Court may at the instance of the plaintiff or plaintiffs appearing, permit the suit to proceed in the same way as if all the plaintiffs had appeared, and pass such order as it thinks fit.

Procedure in case of stonope ne mate od several de-Kenemants.

106. If there be more defendants than one, and attendance of one or more of them appear, and the others do not appear, the suit shall proceed, and the Court shall, at the time of passing judgment, make such order as it thinks fit with respect to the defendants who do not

Consequence Of the works. tead, one, without softirie it dishe en and party wileyed

107. If a plaintiff or defendant, who has been ordered to appear in person under the provisions of section 66 or section 436, does not appear in person, or show sufficient cause to the satisfaction of the Court for failing so to appear, he shall be subject to all the provisions of the foregoing sections applicable to plaintiffs and defendants, respectively, who do make appear.

Of setting uside Decrees ex parte.

108. In any case in which a decree is passed ex sering soils parte against a defendant, he may apply to the Court denoise by which the decree was made for an order to set it defendant, aside:

and if he satisfies the Court that the summons was not duly served, or that he was prevented by any sufficient cause from appearing when the suit was called on for hearing, the Court shall pass an order to set aside the decree upon such ferms as to costs, payment into court or otherwise, as it thinks fit, and shall appoint a day for proceeding with the suit,

109. No decree shall be set aside on any such ap- No decree to plication as aforesaid, unless notice thereof in writing be set as has been served on the opposite party.

tinging to our posite party.

CHAPTER VIII.

OF WRITTEN STATEMENTS AND SET-OFF,

110. The parties may, at any time before or at the Written first bearing of the suit, tender written statements of statements. their respective eases, and the Court shall receive such statements and place them on the record.

111. If in a suit for the recovery of money the Particulars defendant claims to set-off against the plaintiff's de- of set-off to mand any ascertained sum of money legally recover-writen able by him from the plaintiff, and if in such claim statement of the defendant against the plaintiff both parties fill the same character as they till in the plaintiff's suit, the defendant may, at the first hearing of the suit, but not afterwards unless permitted by the Court, tender a written statement containing the particulars of the debt sought to be set-off.

The Court shall thereupon inquire into the same, Inquiry. and if it finds that the case fulfils the requirements of the former part of this section, and that the amount claimed to be set-off does not exceed the pecuniary limits of its jurisdiction, the Court shall set-off the one delat against the other.

Such

Riflect of set-

Such set-off shall have the same effect as a plaint in a cross-suit so as to enable the Court to pronounce a final judgment in the same suit, both on the original and on the cross claim; but it shall not affect the lien, upon the amount decreed, of any pleader in respect of the costs payable to him under the decree.

Illustrations.

- (a) A bequeaths Rs. 2,000 to B, and appoints C his executor and residuary legatee. B dies and D takes out administration to B's effects. C pays Rs. 1,000 as surely for D. Then D sues C for the legacy. C cannot set-off the debt of Rs. 1,000 against the legacy, for neither C nor D fills the same character with respect to the legacy as they fill with respect to the payment of the Rs. 1,000.
- (6) A dies intestate and in debt to B. C takes out administration to A's effects, and B buys part of the effects from C. In a soit for the purchase-money by C against B, the latter cannot set-off the debt against the price, for C fills two different characters, one as the vendor to B, in which he suce B, and the other as representative to A.
- (c) A sucs B on a bill of exchange. B alleges that A has wrongfully neglected to insure B's goods and is liable to him in compensation which he claims to set-off. The amount not being ascertained cannot be set-off.
- (d) A such B on a bill of exchange for Rs. 500. B holds a judgment against A for Rs. 1,000. The two claims being both definite premniary demands may be set-off.
- (c) A suce B for compensation on account of a tresposs. B holds a promissory note for Rs. 1,000 from A and claims to set off that amount against any sum that A may recover in the suit. B may do so, for as soon as A recovers, both sums are definite pecuniary demands.
- (f) A and B suc C for Rs. 1,000. C cannot set-off a debt due to him by A alone.
- (g) A sues B and C for Rs. 1,000. B cannot set-off a debt due to him alone by A.
- (#) A owes the partnership-firm of B and C Rs. 1,000. B dies leaving C surviving. A sues C for a debt of Rs. 1,500 due in his separate character. C may set-off the debt of Rs. 1,000.

No united statement to be received after fast bearing 112. Except as provided in the last preceding section, no written statement shall be received after the first hearing of the suit:

Provided

Provided that the Court may at any time require received a written statement, or additional written statement, from any of the parties, and fix a time for present- \log the same ϵ

Provided also that a written statement, or an additional written statement, may, with the permission of the Court, be received at any time for the purpose of answering written statements so required. and presented.

113. If any party from whom a written state- Procedure ment is so required fails to present the same within when party the time fixed by the Court, the Court may pass a present decree against him, or make such order in relation to written statement the suit as it thinks fit.

valid for by Court.

statements.

114. Written statements shall be as brief as the Francof nature of the case admits, and shall not be argumentative, but shall be confined as much as possible to a simple narrative of the facts which the party by whom or on whose behalf the written statement is made believes to be material to the case, and which he either admits or believes be will be able to prove.

Every such statement shall be divided into paragraphs, numbered conscentively, and each paragraph containing as nearly as may be a separate allegation.

115. Written statements shall be signed and veris written fied in the manner hereinbefore provided for signing starmats to and verifying plaints, and no written statement shall adversifed. be received unless it be so signed and verified.

116. If it appears to the Court flud may written Power of statement, whether called for by the Court or spontaneously temiered, is argumentative or profix, or fice polic c attains matter irrelevant to the suit, the Court may of irrelevant contains matter processing to the said, the Contains will states amond it then and there, or may, by an order to be seens. Endorsed thereon, reject the same, or return it to the 19 my by whom it was made for amendment within a there to be fixed by the Court, imposing such terms 45 to costs or otherwise as the Court thinks lit.

When any amendment is made under this section, Armed an Judge shall aftest it by his signature.

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Effect of rejection.

When a statement has been rejected under this section, the party making it shall not present another written statement, unless it be expressly called for or allowed by the Court.

CHAPTER IX.

OF THE EXAMINATION OF THE PARTIES BY THE COURT.

*Accertainment whether allegations in plaint and written statements admitted or denied. 117. At the first bearing of the suit, the Court shall ascertain from the defendant or his pleader whether he admits or denies the allegations of fact made in the plaint, and shall ascertain from each party or his pleader whether he admits or denies such allegations of fact as are made in the written statement (if any) of the opposite party, and as are not expressly or by necessary implication admitted or denied by the party against whom they are made. The Court shall record such admissions and denials.

Oral examination of party, or present in Court, or any person able to answer any material questions relating to the suit by whom such party or his pleader.

118. At the first hearing of the suit, or at any subsequent hearing, any party appearing in person or present in Court, or any person able to answer any material questions relating to the suit by whom such party or his pleader is accompanied, may be examined orally by the Court: and the Court may, if it thinks fit, put in the course of such examination questions suggested by either party.

Substance of examination to be written.

119. The substance of the examination shall be reduced to writing by the Judge, and shall form part of the record.

Consequence of refusal or inability of pleader to answer. 120. If the pleader of any party who appears by a pleader refuses or is unable to answer any material question relating to the suit which the Court is of opinion that the party whom he represents ought to answer, and is likely to be able to answer if interrogated in person, the Court may postpone the hearing of the suit to a future day, and direct that such party shall appear in person on such day.

If such party fails without lawful excuse to appear in person on the day so appointed, the Court

may

may pass a decree against him, or make such order in relation to the suit as it thinks fit.

CHAPTER X.

OF DISCOVERY AND OF THE ADMISSION, INSPECTION, Production, Impounding and Return of DOCUMENTS.

121. Any party may at any time by leave of the Power to Court deliver through the Court interrogatories in deliver interwriting for the examination of the opposite party, or where there are more opposite parties than one, any one or more of such parties, with a note at the foot thereof stating which of such interrogatories each of such persons is required to answer:

Provided that no party shall deliver more than one set of interrogatories to the same person without the permission of the Court, and that no defendant shall deliver interrogatories for the examination of the plaintiff unless such defendant has previously tendered a written statement and such statement has been received and placed on the record.

122. Interrogatories delivered under section 121 service of shall be served on the pleader (if any) of the party interrogainterrogated, or in the manner hereinbefore provided for the service of summons, and the provisions of sections 79, 80, 81 and 82 shall, in the latter case, apply so far as may be practicable.

123. The Court, in adjusting the costs of the suit, Inquiry into shall, at the instance of any party, inquire or cause imported of exhibiting inquiry to be made into the propriety of delivering interrogasuch interrogatories; and if it thinks that such in- tories. terrogatories have been delivered unreasonably, vexatiously or at improper length, the costs occasioned by the said interrogatories and the answers thereto shall be borne by the party in fault.

124. If any party to a suit be a body corporate service of er a joint stock company, whether incorporated or interseanot. or any other body of persons empowered by law tories on officer of te sue or be sued, whether in its own name or in the con-ration

or subjects.



name of any officer or other person, any opposite party may apply to the Court for an order allowing him to deliver interrogatories to any member or officer of such corporation, company or body, and an order may be made accordingly.

Power to refuse to answer interrogatories as irrelevant, &c. 125. Any party called upon to answer interrogatories, whether by himself or by any such member or officer, may refuse to answer any interrogatory on the ground that it is irrelevant, or is not put bond fide for the purposes of the suit, or that the matter inquired after is not sufficiently material at that stage of the suit, or on any other like ground.

Time for filing affidavit in answer. 126. Interrogatories shall be answered by affidavit to be filed in court within ten days from the service thereof or within such further time as the Judge may allow.

Procedure where party omits to answer sufficiently. 127. If any person interrogated omits or refuses to answer, or answers insufficiently, any interrogatory, the party interrogating may apply to the Court for an order requiring him to answer or to answer further, as the case may be. And an order may be made requiring him to answer or to answer further either by affidavit or by civa roce examination as the Judge may direct: provided that the Judge shall not require an answer to any interrogatory which in his opinion need not have been answered under section 125.

Power to demand admission of ganuinences of documents.

128. Either party may, by a notice through the Court, within a reasonable time not less than ten days before the hearing, require the other party to admit (saving all just exceptions to the admissibility of such document in evidence) the genuineness of any document material to the suit.

The admission shall also be made in writing signed by the other party or his pleader and filed in

If such notice be not given, no costs of proving such document shall be allowed, unless the Judge otherwise orders.

If such notice is not complied with within four days

days after its being served, and the Judge thinks it reasonable that the admission should have been made, the party refusing shall bear the expense of proving such document, whatever may be the result of the

129. The Court may, at any time during the pen- Power to dency therein of any suit, order any party to the suit order disto declare by affidavit all the documents which are or document. have been in his possession or power relating to any matter in question in the suit, and any party to the suit may, at any time before the first hearing, apply to the Court for a like order.

Every affidavit made under this section shall affidavit in specify which, if any, of the documents therein mentioned the declarant objects to produce, together with the grounds of such objection.

130. The Court may, at any time during the pend- Power to ency therein of any suit, order the production by order proany party thereto of such of the documents in his documents possession or power relating to any matter in question during suit. in such suit or proceeding as the Court thinks right; and the Court may deal with such documents when produced in such manner as appears just.

131. Any party to a suit may at any time before Notice to or at the hearing thereof give notice through the produce for Court to any other party to produce any specified documents document for the inspection of the party giving such related to in plaint. So, notice or of his pleader, and to permit such party or plaint, Ac. pleader to take copies thereof.

No party failing to comply with such notice shall Consequence afterwards be at liberty to put any such document in at non-compliance with evidence on his behalf in such suit, unless he satisfies sach notice. the Court that such document relates only to his own title, or that he had some other and sufficient cause for not complying with such notice.

132. The party to whom such notice is given Party receiv-4. Within ten days from the receipt thereof, deliver ing such mathe use the Court to the party giving the same a nectorwhen I the storing a time within three days from such and where finitery at which the documents, or such of them as inspection may be had

he does not object to produce, may be inspected at his pleader's office or some other convenient place, and stating which, if any, of the documents he objects

to produce, and on what grounds.

Application for order of inspection.

Application

to be founded on affidavit.

133. If any party served with notice under section 131 omits to give notice under section 132 of the time for inspection, or objects to give inspection, or names an inconvenient place for inspection, the party desiring it may apply to the Court for an order of

inspection.

134. Except in the case of documents referred to in the plaint, written statement or affidavit of the party against whom the application is made, or disclosed in his affidavit of documents, such application shall be founded upon an affidavit showing (a) of what documents inspection is sought, (b) that the party applying is entitled to inspect them, and (c) that they are in the possession or power of the party

against whom the application is made.

Power to question on which right to discovery depends to be first determined.

135. If the party from whom discovery of any order issue or kind or inspection is sought objects to the same or any part thereof, and if the Court is satisfied that the right to such discovery or inspection depends on the determination of any issue or question in dispute in the suit, or that for any other reason it is desirable that any such issue or question should be determined before deciding upon the right to the discovery or inspection, the Court may order that the issue or question be determined first and reserve the question as to the discovery or inspection.

Consequences of failure to ADSWUT OF give inspec-

136. If any party fails to comply with any order under this chapter, to answer interrogatories or for discovery, production or inspection, which has been duly served, he shall, if a plaintiff, be liable to have his suit dismissed for want of prosecution, and if a defendant, to have his defence, if any, struck out, and to be placed in the same position as if he had not appeared and answered;

and the party interrogating or seeking discovery, production or inspection may apply to the Court for an order to that effect, and the Court may make such order accordingly.

Any

Any party failing to comply with any order under this chapter, to answer interrogatories or for discovery, production or inspection, which has been served personally upon him, shall also be deemed guilty of au offence under section 188 of the Indian Penal Code.

137. The Court may of its own accord, and may court may in its discretion upon the application of any of the sent for parties to a suit, send for, either from its own records its own reor from any other Court, the record of any other suit cords or from or proceeding, and inspect the same.

Every application made under this section shall (unless the Court otherwise directs) be supported by an affidavit of the applicant or his pleader, shewing how the record is material to the suit in which tho application is made, and that the applicant cannot without unreasonable delay or expense obtain a duly authenticated copy of the record or of such portion thereof as the applicant requires, or that the production of the original is necessary for the purposes of justice.

Nothing contained in this section shall be deemed to enable the Court to use in evidence any document which under the Indian Evidence Act, 1872, would be inadmissible in the suit.

138. The parties or their plenders shall bring with Documentary them and have in readiness at the first hearing of the gralence to suit, to be produced when called for by the Court, all bein realises, to be produced when called for by the Court, all bein realises. the documentary evidence of every description in their hearing. possession or power, on which they intend to rely, and which has not already been filed in Court, and all documents which the Court at any time before such hearing has ordered to be produced.

139. No documentary evidence in the possession Effect of noner power of any party which should have been, but production of has not been, produced in accordance with the requirements of section 138, shall be received at any subsequent stage of the proceedings unless good cause be own to the satisfaction of the Court for the nonproduction thereof. And the Judge receiving any sect evidence shall record his reasons for so doing.

140. The

Decoments to be received by Court.

140. The Court shall receive the documents respectively produced by the parties at the first hearing, provided that the documents produced by each party be accompanied by an accurate list thereof prepared in such form as the High Court may from time to time direct.

Rejection of irrelevant or inadmissible documents,

The Court may at any stage of the suit reject any document which it considers irrelevant or otherwise inadmissible, recording to the grounds of such rejection.

Nu doguments to be placed on cecord unless proved. Proved docus ments to be marked and filed .

141. No document shall be placed on the record unless it has been proved or admitted in accordance with the law of evidence for the time being in force. Every document so proved or admitted shall be endorsed with the number and title of the suit, the name of the person producing it, and the date on which it was produced. The Judge shall then endorse with his own hand a statement that it was proved against or admitted by (as the case may be) the person against whom it is used. The document shall then be filed as part of the record:

Entries in #liop-books.

Provided that, if the document be an entry in a shop-book or other book, the party on whose behalf such book is produced may furnish a copy of the entry, which may be endorsed as aforesaid, and shall be filed as part of the record, and the Court shall mark the entry, and shall then return the book to the person producing it.

All documents produced at the first heaving and not so proved or admitted shall be returned to the parties respectively producing them.

R-jested be market.

142. When a document so proved or admitted is is menty to relied on as evidence by either party, but the Court considers it inadmissible, it shall be further endorsed with the addition of the word "rejected," and the endorsement shall be signed by the Judge.

esi rata - C

The document shall then be returned to the party who produced it.

Care a. W--

143. Notwithstanding anything contained in sec-7. L.s C2, 111 and 142, the Court may, if it sees suffi-

cient

cient cause, direct any document or book produced before it in any suit to be impounded and kept in the custody of an officer of the Court, for such period and subject to such conditions as the Court thinks fit.

144. In suits in which an appeal is not allowed, When doorwhen the suit has been disposed of, and in suits in ment admitwhich an appeal is allowed, when the time for prefer-dence may be ring an appeal from the decree has elapsed, or, if an returned. appeal has been preferred, then after the appeal has been disposed of, any person, whether a party to the suit or not, desirous of receiving back any document produced by him in the suit, and placed on the record, shall, unless the document is impounded under section 143, be entitled to receive back the same:

Provided that a document may be returned at any When door. time before either of such events, if the person applying for such return delivers to the proper officer a fore time certified copy of such document to be substituted for limited. the original:

returned be-

Provided also that no document shall be returned Certain docuwhich, by force of the decree, has become void or be returned. usoless.

ments not to

On the return of a document which has been Receipt to be admitted in evidence, a receipt shall be given by the given for reparts receiving it, in a receipt-book to be kept for the ment. purpose.

145. The provisions herein contained as to docu. Provisions as ments shall, so far as may be, apply to all other material objects producible as evidence.

to documents applied to material ebjects.

CHAPTER XI.

OF THE SETTLEMENT OF ISSUES.

148. Issues arise when a material proposition of Framing of fact or law is affirmed by the one party and denied by issues. the other

Material propositions are those propositions of law or fact which a plaintiff must allege in order to show a right to sue.

Each material proposition affirmed by one party and denied by the other must form the subject of a distinct issue.

Issues are of two kinds: (a) issues of fact, (b) issues of law.

At the first hearing of the suit, the Court shall, after reading the plaint and the written statements, if any, and after such examination of the parties as may appear necessary, ascertain upon what material propositions of fact or of law the parties are at variance, and shall thereupon proceed to frame and record the issues on which the right decision of the case appears to the Court to depend.

When issues both of law and of fact arise in the same suit, and the Court is of opinion that the case may be disposed of on the issues of law only, it shall try those issues first, and for that purpose may, if it thinks fit, postpone the settlement of the issues of fact until after the issues of law have been determined.

Nothing in this section requires the Court to frame and record issues when the defendant at the first hearing of the suit makes no defence.

147. The Court may frame the issues from all or

any of the following materials:-

(a) allegations made on oath by the parties, or by any persons present on their behalf, or made by the pleaders of such parties or persons;

(b) allegations made in the plaint or in the written statements (if any) tendered in the suit, or in answer

to interrogatories delivered in the suit;

(c) the contents of documents produced by either

party.

148. If the Court be of opinion that the issues cannot be correctly framed without the examination of some person not before the Court, or without the inspection of some document not produced in the suit, it may adjourn the framing of the issues to a future day, to be fixed by the Court, and may (subject to the rules contained in the Indian Evidence Act) compel

Court may examine wit-

Allegations

from which

saues may be ramed.

-DBSSES OF documente before framing issues.

the

the attendance of any person or the production of any document by the person in whose hands it may be, by summons or other process.

149. The Court may at any time before passing Power to a decree amend the issues or frame additional issues amend, add on such terms as it thinks fit, and all such amoud- out issues. ments or additional issues as may be necessary for determining the controversy between the parties shall be so made or framed.

The Court may also, at any time before passing a decree, strike out any issues that appear to it to be wrongly framed or introduced.

150. When the parties to a suit are agreed as to Questions of the question of fact or of law to be decided between them, they may state the same in the form of an issue, agreement be and enter into an agreement in writing

fact or law may by stated in forms of tsaue.

- (a) that upon the finding of the Court in the affirmative or the negative of such issue, a sum of money specified in the agreement, or to be ascertained by the Court, or in such manner as the Court may direct, shall be paid by one of the parties to the other of them, or that one of them be declared entitled to some right or subject to some liability specified in the agreement.
- (b) that upon such finding some property specified in the agreement and in dispute in the suit shall be delivered by one of the parties to the other of them, or as that other may direct, or
- (c) that upon such finding one or more of the parties shall do or abstance from doing some particular ext. specified in the agreement, and relating to the matter in dispute.
- 151. If the Court be satisfied, after making such court, if **inquiry** as is decime proper,
- (a) that the agreement was duly executed by the de ties.
- (6) that they have a substantial interest in the notice judgcition of such question as aforesaid, and
 - (c) that the same is fit to be tried and decided.

satisfied that agreement was executed in good faith may proit may proceed to record and try the issue, and state its finding or opinion thereon in the same manner as if the issue had been framed by the Court;

and may, upon the finding or decision on such issue, pronounce judgment according to the terms of the agreement;

and upon the judgment so given, decree shall follow and may be executed in the same way as if the judgment had been pronounced in a contested suit.

CHAPTER XII.

DISPOSAL OF THE SUIT AT THE FIRST HEARING.

If parties not at issue on any question of law or fact.

152. If at the first hearing of a suit it appears that the parties are not at issue on any question of law or of fact, the Court may at once pronounce judgment.

Hone of several defendants be not at issue with plaintiff. 153. Where there are more defendants than one, and any one of the defendants is not at issue with the plaintiff on any question of law or fact, the Court may at once pronounce judgment for or against such defendant, and the suit shall proceed only against the other defendants.

If parties at home on questions of law or fact. 154. When the parties are at issue on some question of law or of fact, and issues have been framed by the Court as hereinbefore provided, if the Court be satisfied that no further argument or evidence than the parties can at once supply is required upon such of the issues as may be sufficient for the decision of the suit, and that no injustice will result from proceeding with the suit forthwith, the Court may proceed to determine such issues,

Court may determine intes, and pronounce judgment.

and, if the finding thereon is sufficient for the decision, may pronounce judgment accordingly, whether the summons has been issued for the settlement of issues only or for the final disposal of the suit:

Provided that, where the summons has been issued for the settlement of issues only, the parties or their pleaders are present and none of them object.

If the finding is not sufficient for the decision, the Court shall postpone the further hearing of the suit, and shall fix a day for the production of such further evidence, or for such further argument, as the case requires.

155. If the summons has been issued for the final If either disposal of the suit, and either party fails without sufficient cause to produce the evidence on which he relies, the Court may at once pronounce judgment,

or may, if it thinks fit, after framing and recombing issues under section 146, adjourn the suit for the production of such evidence as may be necessary to its decision upon such issues.

party fails to produce his evidence. Court may pronounce judgment, or adjourn

CHAPTER XIII.

OF ADJOURNMENTS.

156. The Court may, if sufficient cause be shown, Court may at any stage of the suit grant time to the parties or to grant time, any of them, and may from time to time adjourn the hearing. hearing of the suit.

In all such cases the Court shall fix a day for the Costs of further hearing of the suit, and may make such order adjournment. as it thinks fit with respect to the costs occasioned by the adjournment:

Provided that, when the hearing of evidence has cace began, the hearing of the suit shall be continued from day to day until all the witnesses in attendance have been examined, unless the Court finds the adcurnment of the hearing to be necessary for reasons to be recorded by the Judge with his own hand.

157. If, on any day to which the hearing of the Procedure if suit is adjourned, the parties or any of them fail to puties fail to appear, the Court may proceed to dispose of the suit day fixed. in one of the modes directed in that behalf by chapter VII. or make such other order as it thinks fit.

158. If any party to a suit to whom time has been Court may granted fails to produce his evidence, or to cause the proceed notstrendance of his witnesses, or to perform any other withstanding either party

dails to produce evidence, &c. act necessary to the further progress of the suit, for which time has been allowed, the Court may, notwithstanding such default, proceed to decide the suit forthwith.

CHAPTER XIV.

OF THE SUMMONING AND ATTENDANCE OF WITNESSES.

Bummone to strend to give evidence or produce formulate.

159. The parties may, after the summons has been delivered for service on the defendant, whether it be for the settlement of issues only, or for the final disposal of the suit, obtain, on application to the Court or to such officer as it appoints in this behalf, before the day fixed for such settlement or disposal, as the case may be, summonses to persons whose attendance is required either to give evidence or to produce documents.

Expenses of witnesses to be paid into court on applying for numerous. 160. The party applying for a summons shall, before the summons is granted and within a period to be fixed by the Court, pay into court such a sum of money as appears to the Court to be sufficient to defray the travelling and other expenses of the person summoned, in passing to and from the court in which he is required to attend, and for one day's attendance.

Scale of expenses.

If the Court be subordinate to a High Court, regard shall be had, in fixing the scale of such expenses, to the rules (if any) laid down by competent authority.

Tender of expenses to witness.

161. The sum so paid into court shall be tendered to the person summoned, at the time of serving the summons, if it can be served personally.

Procedure where the guillebut gum paid in. 162. If it appear to the Court or to such officer as it appoints in this behalf that the sum paid into court is not sufficient to cover such expenses, the Court may direct such further sum to be paid to the person summoned as appears to be necessary on that account; and, in case of default in payment, may order such sum to be levied by attachment and sale of the moveable property of the party obtaining the summons; or the Court may discharge the person summoned without requiring him to give evidence; or may both order

order such levy and discharge such person as aforesaid

If it be necessary to detain the person summoned for a longer period than one day, the Court may, from time to time, order the party at whose instance he was summened to pay into court such sum as is sufficient to defray the expenses of his detention for such further period, and, in default of such deposit being made, may order such sum to be fevied by attachment and sale of the moveable property of the party at whose instance he was summoned; or the Court may discharge the person summoned without requiring him to give evidence; or may both order such levy and discharge such person as aforesaid.

Espenses if ty of moses. " detained more than one day.

163. Every summons for the attendance of a Time, place person to give evidence or produce a document shall and purpose specify the time and place at which he is required to anomalo be arrend, and also whether his attendance is required somited in for the purpose of giving evidence or to produce a document, or for both purposes; and any particular document which the person summoned is called on to produce shall be described in the summons with reasonable accuracy.

164. Any person may be summoned to produce a summons to document, without being summoned to give evidence; produce and any p-son summoned merely to produce a document shall be desimed to have complied with the sumwas if he cause such document to be produced invest of strending personally to produce the same.

165. Any force present in court may be required Power to Court to give evidence or to produce any docu- require persome present the and these in his actual possession or power, in court to

give avid-\$100.

166. Every same as to a jerson to give evidence somma er produce a nonzent and in second as money as how served. tor the and the rules in charger VI is to provi of service shall is the case of all summones served under

Time for serving nummone. 167. The service shall in all cases be made a sufficient time before the time specified in the summons for the attendance of the person summoned, to allow him a reasonable time for preparation and for travelling to the place at which his attendance is required.

Attachment of property of abscording witness.

168. If the serving-officer certify to the Court that the summons for the attendance of a person, either to give evidence or to produce a document, cannot be served, the Court shall examine the serving-officer on oath touching the non-service:

and upon being satisfied that such evidence or production is material, and that the person for whose attendance the summons has been issued is absconding or keeping out of the way for the purpose of avoiding the service of the summons, may issue a proclamation requiring him to attend to give evidence, or produce the document, at a time and place to be named therein; and a copy of such proclamation shall be affixed on the outer door of the house in which he ordinarily resides.

If he does not attend at the time and place named in such proclamation, the Court may in its discretion, at the instance of the party on whose application the summons was issued, make an order for the attachment of the property of the person whose attendance is required, to such amount as the Court thinks fit, not exceeding the amount of the costs of attachment and of the fine which may be imposed under section 170:

Provided that no Court of Small Causes shall make an order for the attachment of immoveable property.

If witness appears attechnient may be withtenue. 169. If, on the attachment of his property, such person appears and satisfies the Court that he did not abscond or keep out of the way to avoid service of the summons, and that he had not notice of the proclamation in time to attend at the time and place named therein, the Court shall direct that the property be released from attachment, and shall make such order as to the costs of the attachment as it thinks fit.

170. If such person does not appear, or, appear- Procedure ing, fails to satisfy the Court that he did not abscond witness fail or keep out of the way to avoid service of the summons, and that he had not notice of the proclamation in time to attend at the time and place named therein, the Court may impose upon him such line not exceeding five hundred rupees as the Court thinks fit, having regard to his condition in life and all the circumstances of the case, and may order the property attacked, or any part thereof, to be sold for the purpose of satisfying all costs incurred in consequence of such attachment, together with the amount of the said fine, if any :

Provided that, if the person whose attendance is required pays into court the costs and line as aforesaid, the Court shall order the property to be released from attachment.

171. Subject to the rules of this Code as to at- Court may tendance and appearance and to the provisions of the of its own Indian Evidence Act, 1872, if the Court at any time summon as thinks it necessary to examine any person other than witnesses strangers to a party to the suit and not named as a witness by a suit. party to the suit, the Court may, of its own motion, cause such person to be summoned as a witness to give evidence, or to produce any document in his possession, on a day to be appointed, and may examine him as a witness or require him to produce such document.

172. Subject as last aforesaid, whoever is sum- Duty of moned to appear and give evidence in a suit must at- persons sur tend at the time and place named in the summons for that purpose, and whoever is summoned to produce a document must either attend to produce it, a cause it to be produced, at such time and place.

moned to give avidence or produce document.

173. No person so summoned and attending shall When they depart unless and until (a) he has been examined or be produced the document and the Court has rison, (b) he has obtained the Court's leave to depart.

may depart

174. If any person on whom a summons to give Consequences evidence or produce a document has been served fails of failure to

comply with to emmuons.

to comply with the summons, or if any person so summoned and attending departs in contravention of section 173, the Court may order him to be arrested and brought before the Court:

Provided that no such order shall be made when the Court has reason to believe that the person so failing had a lawful excuse for such failure.

When any person so brought before the Court fails to satisfy it that he had a lawful excuse for not complying with the summons, the Court may sentence

him to fine not exceeding five hundred rupees.

Explanation. Non-payment or non-tender of a sum sufficient to defray the expenses mentioned in section 160 shall be deemed a lawful excuse within

the meaning of this section.

Proceduro when witness approhended cunnot give swidence or produce documents. If any person so apprehended and brought before the Court cannot, awing to the absence of the parties or my of them, give the evidence or produce the document which he has been summoned to give or produce, the Court may require him to give reasonable bail or other security for his appearance at such time and place as it thinks fit, and on such bail or security being given, may release him.

Procedure when witness abscords 175. If any person so failing to comply with a summons abscends or keeps out of the way, so that he cannot be apprehended and brought before the Court, the provisions of sections 168, 169 and 170 shall, mutatis mutandis, apply.

Persons bound to attend in person.

176. No one shall be bound to attend in person to give evidence or to be examined in Court unless he resides—

(a) within the local limits of its ordinary original jurisdiction, or

(b) without such limits and at a place less than fifty or (where there is railway-communication for live-sixths of the distance between the place where he resides and the place where the Court is situate) two hundred miles distance from the court-house.

177. If any party to a sait present in Court refuses,

Consequence

refuses, without lawful excuse, when required by the of refused of Court, to give evidence or to produce any document party to give then and there in his actual possession or power, the when called Court may in its discretion either pass a decree against him, or make such order in relation to the suit as the Court thinks fit.

on by Court.

178. Whenever any party to a suit is required to give evidence or to produce a document, the rules as witnesses to to witnesses contained in this Code shall apply to him so far as they are applicable.

Rules as to apply to mirtica summoned.

CHAPTER XV.

OF THE HEARING OF THE SCIT AND EXAMINATION OF WITNESSES.

179. On the day fixed for the hearing of the suit, Statement or on any other day to which the hearing is adjourned, the party having the right to begin shall state his evidence case and produce his evidence in support of the issues which he is bound to prove.

and production of by party having right to begin.

Rules as Lo right to begin.

Explanation. - The plaintiff has the right to begin unless where the defendant admits the facts alleged by the plaintiff and contends that either in point of he or on some additional facts alleged by the defendand the plaintiff is not entitled to any part of the relief which he seeks, in which case the defendant has the right to begin.

180. The other party shall then state his case and produce his evidence (if any).

erith nee by

other party. Reply by party begin-ILIDE.

Stalement and produc-

tion of

The mery beginning is then entitled to reply.

There there are several issues, the burden of The same of which lies in the Other party, the the second ray, u is assist, either residuce his and the sames of restricted in the way of to the evaluate replaced by the other party. In the later case, the party beginning may produce there is the star the other party has d all his evidence, and the other party may

then

then reply specially on the evidence so produced by the party beginning; but the party beginning will then be entitled to reply generally on the whole case.

Witnesses to be examined in open court.

How evidence shall be taken in appealable cases.

- 181. The evidence of the witnesses in attendance shall be taken orally in open—court in the presence, and under the personal direction and superintendence, of the Judge.
- 182. In cases in which an appeal is allowed, the evidence of each witness shall be taken down in writing, in the language of the Court, by or in the presence and under the personal direction and superintendence of the Judge, not ordinarily in the form of question and answer, but in that of a narrative, and, when completed, shall be read over in the presence of the Judge and of the witness, and also in the presence of the parties or their pleaders, and the Judge shall, if necessary, correct the same and shall sign it.

When deposition to be interpreted.

183. If the evidence is taken down under section 182 in a language different from that in which it was given, and the witness does not understand the language in which it is taken down, the evidence as taken down in writing shall be interpreted to him in the language in which it was given.

Momorandum when avidence not taken down by judge. 184. In cases in which the evidence is not taken down in writing by the Judge, he shall be bound, as the examination of each witness proceeds, to make a memorandum of the substance of what each witness deposes, and such memorandum shall be written and signed by the Judge with his own hand, and shall form part of the record.

When evidence may be taken in English. 185. Where English is not the language of the Court, but all the parties to the suit who appear in person, and the pleaders of such as appear by pleaders, do not object to have such evidence as is given in English taken down in English, the Judge may so take it down with his own hand.

Any particular question and answer may 186. The Court may of its own motion or on the application of any party or his pleader take down, or cause to be taken down, any particular question and

answer,

enswer, or any objection to any question, if there be taken appear any special reason for so doing.

down.

187. If any question put to a witness be objected to by a party or his pleader, and the Court allows the objected to same to be put, the Judge shall take down the ques- by Court. tion, the answer, the objection and the name of the person making it, together with the decision of the Court thereon.

Questions

188. The Court may record such remarks as it Remarks on thinks material respecting the demeanour of any wit-demeasour of ness while under examination.

189. In cases in which an appeal is not allowed, Memorait shall not be necessary to take down the evidence dam of eriof the witnesses in writing at length; In: the Judge, appealable 25 the examination of each witness proceeds, shall cases. make a memorandum of the substance of what he deposes, and such memorandum shall be written and signed by the Judge with his own hand, and shall form part of the record.

190. If the Judge be rendered unable to make a memorandum as above required by this chapter, he shall cause the reason of such inability to be recorded, and shall cause the memorandum to be made in writ- reason of his ine from his dictation in open court.

Judge unable to make auch memoringdum to record inability.

Every memorandum so made shall form part of the record.

191. Where the Judge taking down any evidence, Power to deal a called any memorandum to be under this charter. Hes is is removed from the Court before the fighter age. his successor may, it he thinks 🛍 🌌 🖅 - extinger or memorandum as if he The off ind refer it it we or caused it to be made.

with evidence taken down by Judge mamoved before conclusion of

192. Ha witness is along to have the jurisdic-The Court of the sufficient cause be shown amino witness • the Court way his evidence the taken surrelister, the Court may, upon the spinion of efficiency of the witness, at are the institution of the suit, take the of such vittees in manner hereinbefore marided.

Power to eximmediately.

Where such evidence is not taken forthwith and in the presence of the parties, such notice as the Court thinks sufficient, of the day fixed for the examination, shall be given to the parties.

The evidence so taken shall be read over to the witness, and, if he admits it to be correct, shall be signed by him, and may then be read at any hearing of the suit.

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to be proved ay allidavit.

193. The Court may at any stage of the suit recall any witness who has been examined and who has not departed in accordance with section 173, and may (subject to the provisions of the Indian Evidence Act, 1872) put such questions to him as the Court thinks fit.

CHAPTER XVI.

OF AFFIDAVITS.

194. Any Court of first instance and any appellate Court may at any time for sufficient reason order that any particular fact or facts may be proved by affidavit, or that the allidavit of any witness may be read at the hearing, on such conditions as the Court thinks reasonable:

Provided that where it appears to the Court that either party bond fide desires the production of a witness for cross-examination, and that such witness can be produced, an order shall not be made authorizing the evidence of such witness to be given by affidavit.

lower to order uttendinte of celarant for cross-examin-

on fined.

195. Upon any application evidence may be given by affidavit, but the Court may, at the instance of either party, order the attendance for cross-examination of the declarant.

Such attendance shall be in court unless the declarant is exempted under this Code from personal appearance in court, or the Court otherwise directs.

196. Affidavits shall be confined to such facts as atters to the declarant is able of his own knowledge to prove, hich affidawite shall be

except

except on interlocutory applications, on which statements of his belief may be admitted, provided that reasonable grounds thereof be set forth.

The costs of every affidavit which shall unnecessarily set forth matters of hearsay or argumentative matter, or copies of or extracts from documents, shall conless the Court otherwise directs) be paid by the party producing the same.

197. In the case of any affidavit under this Oath of de-Code -

charant by whom to be administered.

- (a) any Court or Magistrate, or
- (any officer whom a High Court may appoint in this behalf, or
- any officer appointed by any other Court which the Local Government has generally or specially empowered in this behalf,

may administer the oath of the declarant.

CHAPTER XVII.

OF JUDGMENT AND DECREE.

198. The Court, after the evidence has been duly Judgment taken and the parties have been heard either in per- when proson or by their respective pleaders or recognized agents, shall pronounce judgment in open court, either at once or on some future day, of which due maice shall be given to the parties or their pleaders.

199. A Judge may pronounce a judgment written Power to proby his predecessor but not pronounced.

nonnee judgment written by Judge's predecisant. Language of judgment

- 200. The judgment shall be written in the lanof the Court, or in English, or in the Judge's mother-tengene.
- 201. Whenever the judement is written in any Translation enter than that of the Court, the judgment of judgment, will, if any of the parties to require, be translated into the language of the Court, and the translation be signed by the Judge or such officer as he **Track** in this behalf,

Judgment to be dated and argrand.

202. The judgment shall be dated and signed by the Judge in open court at the time of pronouncing . it, and shall not be altered or added to, save to correct verbal errors or to supply some accidental defect not affecting a material part of the case, or on review.

Indements of Small Cause Courts.

203. The judgments of the Courts of Small Causes need not contain more than the points for determination and the decision thereupon.

Judgments of other Courts.

The judgments of all other Courts shall contain a concise statement of the case, the points for determination, the decision thereon, and the reasons for such decision.

Court to state its decision on each issue. Exception,

204. In suits in which issues have been framed, the Court shall state its finding or decision, with the reasons thereof, upon each separate issue, unless the finding upon any one or more of the issues be sufficient for the decision of the suit.

Date of dearce.

205. The decree shall bear date the day on which the judgment was pronounced; and, when the Judge has satisfied himself that the decree has been drawn up in accordance with the judgment, he shall sign thedecree.

Contents of decree.

206. The decree must agree with the judgment: it shall contain the number of the suit, the names and descriptions of the parties, and particulars of the claims, as stated in the register, and shall specify clearly the relief granted or other determination of the suit.

The decree shall also state the amount of costs incurred in the suit, and by what parties and in what proportions such costs are to be paid.

Power to amend decree.

If the decree is found to be at variance with the judgment, or if any elerical or arithmetical error be found in the decree, the Court shall, of its own motion or on that of any of the parties, amend the decree so as to bring it into conformity with the judgment or to correct such error: provided that reasonable notice has been given to the parties or their pleaders of the proposed amendment,

207. When

207. When the subject-matter of the suit is im- Decree for removeable property, and such property is identified by investile proboundaries or by numbers in a record of settlement or perty. survey, the decree shall specify such boundaries or man bers.

208. When the suit is for moveable property, if Decree for the delivery of such property, it moveable dell also state the amount of money to be paid as an property. alternative if delivery cannot be had.

209. When the suit is for a sum of money due to In suits for the phintin, the Court may, in the decree, order in money, deteres at each rate as the Court deems reasonable to der certain be paid on the principal sum solutioned, from the date interest to be of the case of the decree, in addition to may cipal sum adlarge significant on such principal sum for any period judged. to the institution of the suit, with further sect at such rate as the Court doesn's reasonable on the server som so adjudged, from the date of the dance to the date of payment, or to such earlier date m the Court thinks fit.

cree may at-

210. In all decrees for the payment of money, the Decree may Court may for any sufficient reason order that the direct payment shall be paid by instalments, with or without stalments. interest.

And after the passing of any such decree the Order, after Court may, on the application of the judgment-debtor decree, for payment by mith the consent of the decree-holder, order that instalments. the amount decreed be paid by instalments on such become as to the payment of interest, the attachment the property of the defendant, or the taking of exercity from him, or otherwise, as it thinks fit :

Save as provided in this section and section 206, so decree shall be altered at the request of parties.

211. When the suit is for the recovery of possess In saits for of immoveable property yielding rent or other may decree the Court may provide in the decree for the payment of greent of rent or mesne profits in respect of such mesne profits from the institution of the suit until the Firery of possession to the party in whose favour the and a made, or until the expiration of three years

from

from the date of the decree (whichever event first occurs), with interest thereupon at such rate as the Court thinks fit.

Explanation .- "Mesne profits" of property mean those profits which the person in wrongful possession of such property actually received, or might with. ordinary diligence have received, therefrom, together with interest on such profits.

Donnt may mount of mesne profits prior to suit, or may reserve inquiry.

212. When the suit is for the recovery of possession of immoveable property and for mesne profits which have accrued on the property during a period prior to the institution of the suit, and the amount of such profits is disputed, the Court may either determine the amount by the decree itself, or may pass a decree for the property and direct an inquiry into the amount of mesne profits, and dispose of the same on further orders.

Administration-ouit.

213. When the suit is for an account of any property and for its due administration under the decree of the Court, the Court, before making the decree, shall order such accounts and inquiries to be taken and made, and give such other directions, as it thinks fit.

In the administration by the Court of the property of any person who dies after this Code comes into force, if such property proves to be insufficient for the payment in full of his debts and liabilities, the same rules shall be observed as to the respective rights of secured and unsecured creditors and as to debts and liabilities proveable, and as to the valuation of annuities and future and contingent liabilities respectively, as may be in force for the time being with respect to the estates of persons adjudged insolvent;

and all persons who in any such case would be entitled to be paid out of such property may come in under the decree for its administration, and make such claims against the same as they may respectively be entitled to by virtue of this Code.

Applications under section 265 of the Indian Contract

Act, 1872, shall be deemed to be suits within the of this section.

214. When the suit is to enforce a right of pre- suit to enmed the Court first for the plaintiff, if the amount of tion. parties money has not been paid into court, the decree shall specify a day on or before which it shall be so paid, and shall declare that on payment of such purchase money, together with the costs (if any) decreed against him, the plaintiff shall obtain possesand of the property, but that if such money and costs me not so paid, the suit shall stand dismissed with COSIA.

215. When the suit is for the dissolution of a Suit for prinership, the Court, before making its decree, may dissolution of an order fixing the day on which the partnership shall stand dissolved, and directing such accounts to be taken and other acts to be done as it thinks fit.

2154. When a suit is for an account of pecuniary Suit for transactions between a principal and agent, and in all account beother suits not hereinbefore provided for, where it is tween principal and becessary, in order to ascertain the amount of money went, day to or from any party, that an account should be taken, the Court shall, before making its decree, pass an order directing such accounts to be taken as it thinks fir.

216. If the defendant has set-off the amount of a Decree when debt against the claim of the plaintiff, and such set- set-off is ce has been allowed, the decree shall state what secret is due to the plaintiff and what amount (if Ev is due to the defendant, and shall be for the recareer of any sum which appears to be due to either BELTT.

The decree of the Court, with respect to any sum Effect of to the defendant, shall have the same effect, decree as to be subject to the same rules in respect of appeal to defendant. at there is, as if such sum had been claimed by the Administ in a separate suit against the plaintiff,

217 Certified copies of the judgment and decree Certified

shall

copies of judgment and decree to be forwished. shall be furnished to the parties on application to the Court, and at their expense.

CHAPTER XVIII.

OF COSTS.

Costs of ap-

218. When disposing of any application under this Code, the Court may give to either party the cost of such application, or may reserve the consideration of such costs for any future stage of the proceedings.

Judgment to direct by whom costs to be paid. 219. The judgment shall direct by whom the costs of each party are to be paid, whether by himself or by any other party to the suit, and whether in whole or in what part or proportion.

Power of Court as to costs. 220. The Court shall have full power to give and apportion costs of every application and suit in any manner it thinks fit, and the fact that the Court has no jurisdiction to try the case is no bar to the exercise of such power:

Provided that, if the Court directs that the costs of any application or suit shall not follow the event, the Court shall state its reasons in writing.

Every order relating to costs made under this Code and not forming part of a decree may be executed as if it were a decree for money.

Costs may
be set-off
against sum
admitted or
found to be
due.
Interest on

221. The Court may direct that the costs payable to one party by another shall be set-off against a sum which is admitted or is found in the suit to be due from the former to the latter.

due.
Interest on
costs.
Payment of
costs out of
subject-matter.

222. The Court may give interest on costs at any rate not exceeding six per cent. per annum, and may direct that costs, with or without interest, be paid out of, or charged upon, the subject-matter of the suit.

CHAPTER XIX.

OF THE EXECUTION OF DECREES.

A.—Of the Court by which Decrees may be executed.

223. A decree may be executed either by the

Court by

Court

Court which passed it or by the Court to which it is which decree sent for execution under the provisions hereinafter cuted. contained.

The Court which passed a decree may, on the application of the decree-holder, send it for execution to another Court.

- (a) if the person against whom the decree is passed actually and voluntarily resides or carries on business, or personally works for gain, within the local limits of the jurisdiction of such other Court, or
- (b) if such person has not property within the local limits of the jurisdiction of the Court which passed the decree sufficient to satisfy such decree and has property within the local limits of the jurisdiction of such other Court, or
- (c) if the decree directs the sale of immoveable property situate outside the local limits of the jurisdiction of the Court which passed it, or
- (4) if the Court which passed the decree considers for any other reason, which it shall record in writing, that the decree should be executed by such other Court.

The Court which passed a decree may of its own motion send it for execution to any Court subordinate thereto.

The Court to which a decree is sent under this section for execution shall certify to the Court which passed it the fact of such execution, or, where the former Court fails to execute the same, the circumstances attending such failure.

If the decree has been passed in a case cognizable by a Court of Small Causes and the Court which passed it wishes it to be executed in Calcutta. Madras, Bemby or Rangoon, such Court may send to the Court of Small Causes in Calcutta. Madras. Bombay. ce Rangeon, as the case may be, the copies and certi-Ecote respectively mentioned in chaises (a), (b) and tel of section 221; and such Court of Small Causes theil thereupen execute the decree as if it had been **present** by itself.

3137 T

If the Court to which a decree is to be sent for execution is situate within the same district as the Court which passed such decree, such Court shall send the same directly to the former Court. But, if the Court to which the decree is to be sent for execution is situate in a different district, the Court which passed it shall send it to the District Court of the district in which the decree is to be executed.

Procedure when Court desires that its own decree shall be executed by mother Court

- 224. The Court sending a decree for execution under section 223 shall send
 - (a) a copy of the decree;
- (b) a certificate setting forth that satisfaction of the decree has not been obtained by execution within the jurisdiction of the Court by which it was passed, or, where the decree has been executed in part, the extent to which satisfaction has been obtained and what part of the decree remains unexecuted; and
- (c) a copy of any order for the execution of the decree, and, if no such order has been made, a certificate to that effect.

Court receivring copies of docree, &c., to file same without prouf.

225. The Court to which a decree is so sent shall cause such copies and certificate to be filed, without any further proof of the decree or order for execution, or of the copies thereof, or of the jurisdiction of the Court which passed it, unless the former Court, for any special reasons to be recorded under the hand of the Judge, requires such proof.

Execution of decree or order by Chart to which it is aent.

Execution by High Court of de. caree transmitted by other Court.

Powers of Court in exeenting trans. mitted decree.

226. When such copies are so filed, the decree or order may, if the Court to which it is sent be the District Court, be executed by such Court or by any subordinate Court which it directs to execute the

same. 227. If the Court to which the decree is sent for execution be a High Court, the decree shall be executed by such Court in the same manner as if it had been made by such Court in the exercise of its ordinary original civil jurisdiction.

228. The Court executing a decree sent to it under this chapter shall have the same powers in executing such decree as if it had been passed by itself. All

persons

persons disobeying or obstructing the execution of the decree shall be punishable by such Court in the same manner as if it had passed the decree. And its orders Appeal from in executing such decree shall be subject to the same executing rules in respect of appeal as if the decree had been such decrees; passed by itself.

orders in

229. A decree of any Court established by the Decrees of authority of the Governor General in Council in the Courts estabterritories of any Foreign Prince or State, which can- Government not be executed within the jurisdiction of the Court of India in by which it was made, may be executed in manner States. herein provided within the jurisdiction of any Court in British India.

lished by

B.—Of Application for Execution.

230. When the holder of a decree desires to enforce Application it, he shall apply to the Court which passed the decree or to the officer, if any, appointed in this behalf, or if the decree has been sent under the provisions hereinbefore contained to another Court, then to such Court or to the proper officer thereof.

307

The Court may in its discretion refuse execution at the same time against the person and property of the judgment-debtor.

Where an application to execute a decree for the payment of money or delivery of other property has been made under this section and granted, no subsequent application to execute the same decree shall be granted after the expiration of twelve years from any of the following dates (namely):—

- (a) the date of the decree sought to be enforced or of the decree (if any) on appeal affirming the same, or
- (b) where the decree or any subsequent order directs any payment of money, or the delivery of any property, to be made at a certain date—the date of the default in making the payment or delivering the property in respect of which the applicant seeks to enforce the decree.

Nothing in this section shall prevent the Court

from

from granting an application for execution of a decree after the expiration of the said term of twelve years, where the judgment-debtor has, by fraud or force, prevented the execution of the decree at some time within twelve years immediately before the date of the application.

Notwithstanding anything herein contained, proceedings may be taken to enforce any decree within three years after the passing of this Code, unless when the period prescribed for taking such proceedings by the law in force immediately before the passing of this Code shall have expired before the com-

pletion of the said three years.

Application by joint decrueholder.

231. If a decree has been passed jointly in favour of more persons than one, any one or more of such persons, or his or their representatives, may apply for the execution of the whole decree for the benefit of them all, or, where any of them has died, for the benefit of the survivors and the representative in interest of the deceased.

If the Court sees sufficient cause for allowing the deerce to be executed on an application so made, it shall pass such order as it deems necessary for protecting the interests of the persons who have not joined in the application.

Application by transferee of decree.

232. If a decree be transferred by assignment in writing, or by operation of law, from the decreeholder to any other person, the transferee may apply for its execution to the Court which passed it; and, if that Court thinks fit, the decree may be executed in the same manner and subject to the same conditions as if the application were made by such deerceholder:

Provided as follows:-

(a) where the decree has been transferred by assignment, notice in writing of such application shall be given to the transferor and the judgment-debtor, and the decree shall not be executed until the Court has heard their objections (if any) to such execution:

(b) where

- (b) where a decree for money against several persons has been transferred to one of them, it shall not be executed against the others.
- 233. Every transfered of a decree shall hold the Transfered same subject to the equities (if any) which the judgment-debtor might have enforced against the original equities decree-holder.

to hold subject to enforceable against original bolder.

234. If a judgment-debtor dies before the decree has been fully executed, the holder of the decree may apply to the Court which passed it to execute execution, the same against the legal representative of the deceased.

If judgmentdebtor dis before application may be made against his representa-

Such representative shall be liable only to the extent of the property of the deceased which has come to his hands and has not been duly disposed of; and for the purpose of ascertaining such liability, the Court executing the decree may, of its own motion or on the application of the decree-holder, compel the said representative to produce such accounts as it thinks lit.

235. The application for the execution of a decree Contents of shall be in writing, verified by the applicant or by application some other person proved to the satisfaction of the of decree. Court to be acquainted with the facts of the case, and shall contain in a tabular form the following particulars (namely):-

- (a) the number of the suit;
- (b) the names of the parties;
- (c) the date of the decree;
- (d) whether any appeal has been preferred from the decree:
- (c) whether any and what adjustment of the matter in dispute has been made between the parties subsequently to the decree;
- (f) whether any and what previous applications have been made for execution of the decree and with what result;

C - Of

- (g) the amount of the debt or compensation, with the interest, if any, due upon the decree, or other relief granted thereby;
- (h) the amount of costs, if any, awarded;
- (i) the name of the person against whom the enforcement of the decree is sought; and
- (j) the mode in which the assistance of the Court is required, whether by the delivery of property specifically decreed, by the arrest and imprisonment of the person named in the application, or by the attachment of his property, or otherwise as the nature of the relief sought may require.
- 236. Whenever an application is made for the attachment of any moveable property belonging to the judgment-debtor but not in his possession, the decree-holder shall annex to the application an inventory of the property to be attached, containing a reasonably accurate description of the same.
- 237. Whenever an application is made for the attachment of any immoveable property belonging to the judgment-debtor, it shall contain at the foot a description of the property sufficient to identify it, and also a specification of the judgment-debtor's share or interest therein to the best of the belief of the applicant and so far as he has been able to ascertain the same.

Every such description and specification shall be verified in manner hereinbefore provided for the verification of plaints.

When application usest be accompanied by extract from Collector's register.

238. If the property be land registered in the Collector's office, the application for attachment shall be accompanied by an authenticated extract from the register of such office, specifying the persons registered as proprietors of, or as possessing any transferable interest in, the land or its revenue, or as liable to pay revenue for such land, and the shares of the registered proprietors.

Application
for attachment of
moveable
property
to be
accompanied
with inventory.
Further
particulars
when
application
is for ut-

tachment

property.

able

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C .- Of staying Execution.

239. The Court to which a decree has been sent When Court for execution under this chapter shall, upon sufficient may stay cause being shown, stay the execution of such decreo for a reasonable time, to enable the judgment-debtor to apply to the Court by which the decree was made, or to any Court having appellate jurisdiction in respect of the decree or the execution thereof, for an order to stay the execution, or for any other order relating to the decree or execution which might have been made by such Court of first instance or appellate Court if execution had been issued thereby, or if application for execution had been made thereto:

execution.

and in case the property or person of the judgment-debtor has been seized under an execution. the Court which issued the execution may order the restitution or discharge of such property or person pending the result of the application for such order.

240. Before passing an order under section 239 to Power to stay execution, or for the restitution of property or the discharge of the judgment-debtor, the Court may require such security from, or impose such conditions upon, the judgment debtor as it thinks fit.

241. No discharge under section 239 of the property or person of a judgment-debtor shall prevent it or him from being retaken in execution of the decree sent for execution.

242. Any order of the Court by which the decree was passed, or of such Court of appeal as aforesaid, in relation to the execution of such decree, shall be binding upon the Court to which the decree was sent for execution.

243. If a suit be pending in any court against the ed a decree of such Court, on the part of the spainst whom the decree was passed, the Court between y (if it think fit) stay execution on the decree, beclutely or on such terms as it thinks fit, the persister suit has been decided.

require security from, or ітрояе cunditions upon, judge ment-debtor. Linbility of judgmentdebtor discharged to be relaken.

Order of Court which passed decres or of appellate Court to be binding upon Court applied to.

Stay of execution pending suit decree-holder and judg. ment-debtor.

D .- Questions for Court executing Decree.

Questions to be decided by Court executing decree. 244. The following questions shall be determined by order of the Court executing a decree and not by separate suit (namely)—

(a) questions regarding the amount of any mesne profits as to which the decree has directed inquiry;

- (b) questions regarding the amount of any mesne profits or interest which the decree has made payable in respect of the subject-matter of a suit, between the date of its institution and the execution of the decree, or the expiration of three years from the date of the decree;
- (c) any other questions arising between the partics to the suit in which the decree was passed, or their representatives, and relating to the execution, discharge or satisfaction of the decree.

Nothing in this section shall be deemed to bar a separate suit for mesne profits accruing between the institution of the first suit and the execution of the decree therein, where such profits are not dealt with by such decree.

E .- Of the Mode of executing Decrees.

Procedure on receiving application for execution of decree. 245. The Court, on receiving an application for the execution of a decree, shall ascertain whether such of the requirements of sections 235, 236, 237 and 238 as may be applicable to the case have been complied with; and if they have not been complied with, the Court may reject the application, or may allow it to be amended then and there, or within a time fixed by the Court. If the application be not so amended, it shall be rejected.

Every amendment made under this section shall be attested by the signature of the Judge.

Procedure on admitting application.

When the application is admitted, the Court shall enter in the register of the suit a note of the application and the date on which it was made, and shall order execution of the decree according to the nature of the application:

Provided



Provided that, in the case of a decree for money, the value of the property attached shall, as nearly may be, correspond with the amount for which the lecree has been made.

246. If cross-decrees between the same parties for Cross-decrees.

the payment of money be produced to the Court,
execution shall be taken out only by the party who
bolds a decree for the larger sum, and for so much
only as remains after deducting the smaller sum, and
satisfaction for the smaller sum shall be entered on
the decree for the larger sum as well as satisfaction
on the decree for the smaller sum.

If the two sums be equal, satisfaction shall be entered upon both decrees.

Explanation I.—The decrees contemplated by this section are decrees capable of execution at the same time and by the same Court.

Explanation II.—This section applies where either party is an assignce of one of the decrees and as well in respect of judgment-debts due by the original assigner as in respect of judgment-debts due by the assignee himself.

Explanation III.—This section does not apply unless

the decree-holder in one of the suits in which the decrees have been made is the judgment-debtor in the other and each party fills the same character in both suits; and

the sums due under the decrees are definite.

Illustrations.

A bolds a decree against B for Rs. 1,000. B holds a large against A for the payment of Rs. 1,000 in case A fails to large certain goods at a future day. B cannot treat his decree a condition of this section.

A and B, co-plaintiffs, chaain a decree for Rs. 1,000 C, and C obtains a decree for Rs. 1,000 against B. C that his decree as a cross-decree under this section.

A corsins a decree against B for Rs. 1,000. C, who is fir B, citains a decree on behalf of B against A for Life. B cannot treat C's decree as a cross-decree under

247. When

Cross-claims under same decrea. 247. When two parties are entitled under the same decree to recover from each other sums of different amounts, the party entitled to the smaller sum shall not take out execution against the other party; but satisfaction for the smaller sum shall be entered on the decree.

When the amounts are equal, neither party shall take out execution, but satisfaction for each sum shall be entered on the decree.

Notice to show cause why decree should not be executed.

- 248. The Court shall issue a notice to the party against whom execution is applied for, requiring him to show cause, within a period to be fixed by the Court, why the decree should not be executed against him.
- (a) if more than one year has elapsed between the date of the decree and the application for its execution, or
- (b) if the enforcement of the decree be applied for against the legal representative of a party to the suit in which the decree was made:

Proviso.

Provided that no such notice shall be necessary

in consequence of more than one year having elapsed between the date of the decree and the application for execution, if the application be made within one year from the date of any decree passed on appeal from the decree sought to be executed, or of the last order against the party against whom execution is applied for, passed on any previous application for execution, or

in consequence of the application being against the legal representative of the judgment-debtor, if upon a previous application for execution against the same person the Court has ordered execution to issue against him.

Explanation.—In this section the phrase "the Court" means the Court by which the decree was passed, unless the decree has been sent to another Court for execution, in which case it means such other Court.

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249. If the person to whom notice is issued under Procedure the last preceding section does not appear, or does not after issue show cause to the satisfaction of the Court why the decree should not be executed, the Court shall order the decree to be executed.

If he offers any objection to the enforcement of the decree, the Court shall consider such objection and pass such order as it thinks fit.

250. When the preliminary measures (if any) Warrant required by the foregoing provisions have been taken, when to issue. the Court, unless it sees cause to the contrary, shall issue its warrant for the execution of the decree.

251. Such warrant shall be dated the day on Date, sigwhich it is issued, signed by the Judge or such officer nature, seal and delivery. as the Court appoints in this behalf, sealed with the seal of the Court, and delivered to the proper officer to be executed.

And a day shall be specified in such warrant on or before which it must be excented, and the proper officer shall endorse thereon the day and manner in which it was executed, or, if it was not executed, the reason why it was not executed, and shall return it with such endorsement to the Court from which it issued.

252. If the decree be against a party as the legal Decree representative of a deceased person, and the decree be for money to be paid out of the property of the deceased, it may be executed by the attachment and for money to sale of any such property:

against representative of decensed be paid out of deceased's

If no such property remains in the possession of property. the judgment-debtor, and he fails to satisfy the Court that he has duly applied such property of the deceased sis proved to have come into his possession, the decree may be executed against the judgment-debtor to the extent of the property not duly applied by him, in the same manner as if the decree had been against him personally.

253. Whenever a person has, before the passing peered a decree in an original suit, become liable as surety against the performance of the same or of any part thereof.

the decree may be executed against him to the extent to which he has rendered himself liable, in the same manner as a decree may be executed against a defendant:

Provided that such notice in writing as the Court in each case thinks sufficient has been given to the surety.

Decree for money.

254. Every decree or order directing a party to pay money, as compensation or costs, or as the alternative to some other relief granted by the decree or order, or otherwise, may be enforced by the imprisonment of the judgment-debtor, or by the attachment and sale of his property in manner hereinafter provided, or by both.

Decree for mesne profits or other matter, smount of which to be subsequently accretined.

255. If the decree be for mesne profits or any other matter the amount of which in money is to be subsequently determined, the property of the judgment-debtor may, before the amount due from him under the decree has been ascertained, be attached as in the case of an ordinary decree for money.

Power to direct immediate execution of decree for money not exceeding Re. 1,000.

256. When a decree is passed for a sum of money only, and the amount decreed does not exceed the sum of one thousand rupees, the Court may, when passing the decree, on the oral application of the decree-holder, order immediate execution thereof by the issue of a warrant directed either against the person of the judgment-debtor if he is within the local limits of the jurisdiction of the Court, or against his moveable property within the same limits.

Modes of paying money under decree.

- 257. All money payable under a decree shall be paid as follows (namely)—
- (a) into the Court whose duty it is to execute the decree; or
 - (b) out of Court to the decree-holder; or
- (c) otherwise as the Court which made the decree directs.

Agreement to give time to judgmentdebtor. 257A. Every agreement to give time for the satisfaction of a judgment-debt shall be void unless it is made for consideration and with the sanction of the

Court

Court which passed the decree, and such Court deems the consideration to be under the circumstances reawable.

Bvery agreement for the satisfaction of a judg- Agreement ment-debt, which provides for the payment, directly for satisfactor indirectly, of any sum in excess of the sum due or ment-debt. to accrue due under the decree, shall be void unless it is made with the like sanction.

Any sum paid in contravention of the provisions of this section shall be applied to the satisfaction of the judgment debt; and the surplus, if any, shall be recoverable by the judgment-debtor.

258. If any money payable under a decree is paid Payment to end of Court, or the decree is otherwise adjusted in decree-holder. whole or in part to the satisfaction of the decreewif any payment is made in pursuance of an of the nature mentioned in section 257 A, document or adjustmeet to the Court whose duty it is to execute the decree.

The judgment-debtor also may inform the Court ef such payment or adjustment, and apply to the Court to issue a notice to the decree-holder to shew cause, on a day to be fixed by the Court, why such payment or adjustment should not be recorded as certified; and if, after due service of such notice, the decree-holder fails to appear on the day fixed, or having appeared fails to show cause why the payment er adjustment should not be recorded as certified, the Court shall record the same accordingly.

No such payment or adjustment shall be recogby any Court unless it has been certified as stressid.

259. If the decree be for any specific moveable, Decree for for any share in a specific moveable, or for the specific moveable, or moves of a wife, it may be enforced by the seizure, recovery of Tracticable, of the moveable or share, and by the wives. thereof to the party to whom it has been and ged, or to such person as he appoints to receive charge on his behalf, or by the imprisonment of the

judgment-debtor,

judgment-debtor, or by attaching his property or by both imprisonment and attachment if necessary.

When any attachment under this section has remained in force for six months, if the judgmentdebtor has not obeyed the decree and the decreeholder has applied to have the attached property sold, such property may be sold, and out of the proceeds the Court may award to the decree-holder, in cases where any amount has been fixed under section 208, such amount, and, in other cases, such compensation, as it thinks fit, and shall pay the balance, if any, to the judgment-debtor on his application.

If the judgment-debtor has obeyed the decree and paid all costs of executing the same which he is bound to pay, or if, at the end of six months from the date of the attachment, no application to have the property sold has been made, or, if made, has been refused, the'

attachment shall cease to exist.

Decree for specific performance or restitution of conjugal rights.

260. When the party against whom a decree for the specific performance of a contract, or for restitution of conjugal rights or for the performance of or abstention from any other particular act, has been made, has had an opportunity of obeying the decree or injunction and has wilfully failed to obey it, the decree may be enforced by his imprisonment, or by the attachment of his property, or by both.

When any attachment under this section has remained in force for one year, if the judgment-debtor has not obeyed the decree and the decree-holder has applied to have the attached property sold, the property may be sold; and out of the proceeds the Court may award to the decree-holder such compensation as it thinks fit, and may pay the balance, if any, to the judgment-debtor on his application.

If the judgment-debtor has obeyed the decree and paid all costs of executing the same which he is bound to pay, or if, at the end of one year from the date of the attachment, no application to have the property sold has been made and granted, the attachment shall cease to exist.

261. If the decree be for the execution of a con- Decree for or for the endorsement of a negotiable instrument, and the judgment-debtor neglects or refuses to or enlargewith the decree, the decree-holder may pre-tiable instrapere the draft of a conveyance or endorsement in ments, - accordance with the terms of the decree, and deliver the same to the Court.

execution of

The Court shall thereupon cause the draft to be saved on the judement-debtor in manner lareinbefore period for serving a summotes, together with a while in writing stating that his objections, if any, thereto shall be made within such time (mentioning 20 as the Court fixes in this behalf.

The decree-bobber may also tender a duplicate of to the Court for execution, upon the proper paper if a stamp is required by law.

On proof of such service, the Court, or such officer as 2 separate in this behalf, shall execute the duplicale to tradered, or may, if necessary, alter the same, to bring it into accordance with the terms of the decree and execute the duplicate so altered:

Provided that, if any party object to the draft so erred as aforesaid, his objections shall, within the time so fixed, be stated in writing and argued before the Court, and the Court shall thereupon pass such erder as it thinks fit, and execute, or alter and execate, the duplicate in accordance therewith.

262. The execution of a conveyance, or the endescribent of a negotiable instrument, by the Court effect of arethe last preceding section may be in the followform: " C. D., Judge of the Court of (er as the case may be), for A. B., in a suit by E. F., seguest A. B.," or in such other form as the High Court may from time to time prescribe, and shall have the same effect as the execution of the conveyance or sement of the instrument by the party ordered

Form and cution of **CUTIVEYATION** by Court.

263. If the decree be for the delivery of any im- perfector mescable property, possession thereof shall be deliover to the party to whom it has been adjudged,

immoveable

execute or endorse the same.

or to such person as he appoints to receive delivery on his behalf, and, if need be, by removing any person bound by the decree who refuses to vacate the property.

Delivery of immoveable property when in occupancy of tenant. 264. If the decree be for the delivery of any immoveable property in the occupancy of a tenant or other person entitled to occupy the same and not bound by the decree to relinquish such occupancy, the Court shall order delivery to be made by affixing a copy of the warrant in some conspicuous place on the property, and proclaiming to the occupant by beat of drum, or in such other mode as is customary, at some convenient place, the substance of the decree in regard to the property:

Provided that, if the occupant can be found, a notice in writing containing such substance shall be served upon him, and in such case no proclamation need be made.

Partition of estate or separation of share.

265. If the decree be for the partition or for the separate possession of a share of an undivided estate paying revenue to Government, the partition of the estate or the separation of the share shall be made by the Collector and according to the law, if any, for the time being in force for the partition, or the separate possession of shares, of such estates.

F.—Of Attachment of Property.

Property liable to attachment and sale in execution of theree. 266. The following property is liable to attachment and sale in execution of a decree (namely), lands, houses or other buildings, goods, money, banknotes, cheques, bills of exchange, hundis, promissorynotes, Government-securities, bonds or other securities for money, debts, shares in the capital or joint stock of any railway, banking or other public Company or Corporation, and, except as hereinafter mentioned, all other saleable property, moveable or immoveable, belonging to the judgment-debtor or over which, or the profits of which, he has a disposing power which he may exercise for his own benefit, and whether the same be held in the name of the judgment-debtor or by another person in trust for him or on his behalf:

Provided

mai)

Provided that the following particulars shall not be liable to such attachment or sale (namely).—

(a) the necessary wearing apparel of the judgment-debtor, his wife and children;

- (b) tools of artizans, and, where the judgmentdebtor is an agriculturist, his implements of husbandry and such eattle as may in the opinion of the Court be necessary to enable him to earn his livelihood as such;
- (c) the materials of houses and other buildings belonging to and occupied by agriculturists;
- (d) books of account;
- (e) mere rights to sue for damages;
- (1) any right of personal service;
- (g) stipends and gratuities allowed to military and civil pensioners of Government, and political pensions;
- (h) the salary of a public officer or of any servant of a Railway Company, when such salary does not exceed twenty rupees per mensen, and one moiety of the salary of any such officer or servant when his salary exceeds that amount;
- the pay and allowances of persons to whom the Native Articles of War apply;
- (j) the wages of labourers and domestic servants;
- (k) an expectancy of succession by survivorship or other merely contingent or possible right or interest;
- (1) a right to future maintenance,

Explanation.—The particulars mentioned in **charses** (g), (h), (i) and (j) are exempt from attachment or sale whether before or after they are actually **payable**:

Provided also that nothing in this section shall be deemed

(a) to exempt the materials of houses and other buildings

buildings from attachment or sale in execution of decrees for reut, or

(b) to affect the Army Act, 1881, or any similar law for the time being in force.

Power to nummen and examine persons as to property liahis to be seized.

267. The Court may, of its own motion or on the application of the decree-holder, summon any person whom it thinks necessary, and examine him in respect to any property liable to be seized in satisfaction of the decree, and may require the person summoned to produce any document in his possession or power relating to such property, and, before issuing the summons of its own motion, shall declare the person on whose behalf the summons is so issued.

Attachment of debt, share and other property not in possession of judgmentdebtor.

- 268. In the case of (a) a debt not secured by a negotiable instrument, (b) a share in the capital of any public Company or Corporation, (c) other moveable property not in the possession of the judgment-debtor, except property deposited in, or in the custody of, any Court, the attachment shall be made by a written order prohibiting,
- (a) in the case of the debt, the creditor from recovering the debt and the debtor from making payment thereof until the further order of the Court;
- (b) in the case of the share, the person in whose name the share may be standing, from transferring the same or receiving any dividend thereon;
- (c) in the case of the other moveable property except as aforesaid, the person in possession of the same from giving it over to the judgment-debtor.

A copy of such order shall be fixed up in some conspicuous part of the court-house, and another copy of the same shall be sent, in the case of the debt, to the debtor, in the case of the share, to the proper officer of the Company or Corporation, and in the case of the other moveable property (except as aforesaid), to the person in possession of the same.

A debtor prohibited under clause (a) of this section may pay the amount of his debt into court, and such payment shall discharge him as effectually as payment to the party entitled to receive the same.

In the case of the salary of a public officer or the servant of a Railway Company, the attachment shall be made by a written order requiring the officer whose duty it is to disburse the salary to withhold every month such portion as the Court may direct, until the further orders of the Court

A copy of every such order shall be fixed up in a conspicuous part of the court-house and shall be served on the officer so required.

Every such officer may from time to time pay into court any portion so withheld, and such payment shall discharge the Government or the Railway Company, as the case may be, as effectually as payment to the judgment-debtor.

269. If the property be moveable property in the Attachment possession of the judgment-debtor, other than the property mentioned in the first proviso to section 266, the attachment shall be made by actual seizure, and the indgment attaching officer shall keep the property in his own custody or in the custody of one of his subordinates, and shall be responsible for the due custody thereof:

of moveable property in to notasussuct debtor.

Provided that when the property seized is subject Proviso. to speedy and natural decay, or when the expense of keeping it in custody will exceed its value, the proper officer may sell it at once.

The Local Government may, from time to time, make rules for the maintenance and custody, while under attachment, of live-stock and other moveable property, and the officer attaching property under this section shall, notwithstanding the provisions of the former part of this section, act in accordance with such rules.

Power to make rules for maintenance of attached livestock.

270. If the property be a negotiable instrument not deposited in a court, nor in the custody of a public the attachment shall be made by actual and the instrument shall be brought into and held subject to the further orders of the Court

Attachment of negatiable instruments.

271. No person executing any process under this seizure of Care directing or authorizing seizure of moveable pro-

perty shall enter any dwelling-house after sunset and before sunrise, or shall break open any outer door of a dwelling-house. But, when any such person has duly gained access to any dwelling-house, he may unfasten and open the door of any room in which he has reason to believe any such property to be:

Seizure of property in zapánás. Provided that, if the room he in the actual occupancy of a woman, who, according to the customs of the country does not appear in public, the person executing the process shall give notice to her that she is at liberty to withdraw; and after allowing a reasonable time for such woman to withdraw, and giving her every reasonable facility for withdrawing, he may enter such room for the purpose of seizing the property, using at the same time every precaution, consistent with these provisions, to prevent its clandestine removal.

Attachment of property deposited in court or with Government officer.

272. If the property be deposited in, or be in the custody of, any Court or public officer, the attachment shall be made by a notice to such Court or officer, requesting that such property, and any interest or dividend becoming payable thereon, may be held subject to the further orders of the Court from which the notice issues:

Provise.

Provided that, if such property is deposited in, or is in the custody of, a court, any question of title or priority axising between the decree-holder and any other person, not being the judgment-debtor, claiming to be interested in such property by virtue of any assignment, attachment or otherwise, shall be determined by such court.

Attachment of decree for money.

273. If the property be a decree for money passed by the Court which passed the decree sought to be executed, the attachment shall be made by an order of the Court directing the proceeds of the former decree to be applied in satisfaction of the latter decree.

If the property be a decree for money passed by any other Court, the attachment shall be made by a notice in writing to such Court under the hand of the Judge of the Court which passed the decree sought to be executed, requesting the former Court to stay the execution of its decree until such notice is cancelled by the Court from which it was sent. Court receiving such notice shall stay execution accordingly, unless and until

- (a) the Court which passed the decree sought to be executed cancels the notice, or
- (b) the holder of the decree sought to be executed applies to the Court receiving such notice to execute its own decree.

On receiving such application, the Court shall proceed to execute the decree and apply the proceeds in satisfaction of the decree sought to be executed.

In the case of all other decrees the attachment attachment shall be made by a notice in writing, under the hand decrees. of the Judge of the Court which passed the decree sought to be executed, to the holder of the decree sought to be attached, prohibiting him from transferring or charging the same in any way; and, when such decree has been passed by any other Court, also by sending to such Court a like notice in writing to abstain from executing the decree sought to be attached until such notice is cancelled by the Court from which it was sent. Every Court receiving such notice shall give effect to the same until it is so cancelled.

The holder of any decree attached under this sec- Decreetion shall be bound to give the Court executing the same such information and aid as may reasonably be ation. required.

holders to give inform-

274. If the property be immoveable, the attach- Attachment ment shall be made by an order prohibiting the judg able property. ment-debtor from transferring or charging the property in any way, and all persons from receiving the same from him by purchase, gift or otherwise.

The order shall be proclaimed at some place on or adjacent to such property by heat of drum or other customary mode, and a copy of the order shall be fixed up in a conspicuous part of the property and of the court-house.

When

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When the property is land paying revenue to Government, a copy of the order shall also be fixed up in the office of the Collector of the District in which the land is situate.

Order for withdrawal of attachment after satisfaction of secree.

275. If the amount decreed with costs and all charges and expenses resulting from the attachment of any property be paid into court, or if satisfaction of the decree be otherwise made through the Court, or if the decree is set aside or reversed, an order shall be issued, on the application of any person interested in the property, for the withdrawal of the attachment.

Private alienation of property after attachment to be void.

276. When an attachment has been made by actual seizure or by written order duly intimated and made known in manner aforesaid, any private alienation of the property attached, whether by sale, gift, mortgage or otherwise, and any payment of the debt or dividend, or a delivery of the share, to the judgment-debtor during the continuance of the attachment, shall be void as against all claims enforceable under the attachment.

Court may direct colu or currency-motes attached to be paid to purty autified.

277. If the property attached is coin or currencynotes, the Court may, at any time during the continuance of the attachment, direct that such coin or
notes, or a part thereof sufficient to satisfy the decree,
he paid over to the party entitled under the decree to
receive the same.

Investigation of claims to, and objections to attachment or, attached property.

278. If any claim be preferred to, or any objection be made to the attachment of, any property attached in execution of a decree, on the ground that such property is not liable to such attachment, the Court shall proceed to investigate the claim or objection with the like power as regards the examination of the claimant or objector, and in all other respects, as if he was a party to the suit:

Provided that no such investigation shall be made where the Court considers that the claim or objection was designedly or unnecessarily delayed.

Paripone in the control of the contr

If the property to which the claim or objection applies has been advertised for sale, the Court ordering

the

the sale may postpone it pending the investigation of the claim or objection.

279. The claimant or objector must adduce evi- Evidence to .. dence to show that at the date of the attachment he had some interest in, or was possessed of, the property attached

be adduced by claimant.

280. If upon the said investigation the Court is Release of satisfied that, for the reason stated in the claim from atlanta or objection, such property was not, when attached, ment. in the possession of the judgment debtor or of some person in trust for him, or in the occupancy of a tenant or other person paving pent to him, or that, being in the possession of the judgment-debtor at such time, it was so in his presession, not on his com account or as his own property, but on account of or in trust for some other person, or partly on his sees account and partly on account of some other person, the Court shall rass an order for releasing the property, wholly or to such extent as it thinks fit, from attachment.

281. If the Court is satisfied that the property was, at the time it was attached, in possession of the judgment-debtor as his own property and not on account of any other person, or was in the possession of attached. some other person in trust for him, or in the occupaney of a tenant or other person paying rent to him, the Court shall disallow the claim.

Direllowance of claim to release of

282. If the Court is satisfied that the property is subject to a mortgage or lien in favour of some person not in possession, and thinks fit to continue the attachment, it may do so, subject to such mortgage or lien.

Continuance of attachment subject to claim of incumbrancer,

283. The party against whom an order under section 280, 281 or 282 is passed may institute a suit to establish the right which he claims to the property in dispute, but, subject to the result of such suit, if soy, the order shall be conclusive.

Saving of suita to establish right to attached property.

284. Any Court may order that any property which has been attached, or such portion thereof as may seem necessary to satisfy the decree, shall be sold,

Power to order property attached to be sold and proceeds

and

to be paid to pere in entitied.

Property attached in execution of decrees of mereral. Courts.

and that the proceeds of such sale, or a sufficient portion thereof. hall be paid to the party entitled under the decree to receive the same.

285. Where property not in the custody of any Court has been attached in execution of decrees of more Courts than one, the Court which shall receive or realize such property and shall determine any claim thereto and any objection to the attachment thereof, shall be the Court of highest grade, or, where there is no difference in grade between such Courts, the Court under whose decree the property was first attached.

G .- Of Sale and Delivery of Property. (a) General Rules.

Sales by whom conducted and how made.

286. Sales in execution of decrees shall be conducted by an officer of the Court or by any other person whom the Court may appoint, and, except as proyided in section 296, shall be made by public auction in manner hereinafter mentioned.

Proclamation of sales by public anction.

- 287. When any property is ordered to be sold by public auction in execution of a decree, the Court shall cause a proclamation of the intended sale to be made in the lauguage of such Court. Such proclamation shall state the time and place of sale, and shall specify as fairly and accurately as possible-
 - (a) the property to be sold;
- (b) the revenue assessed upon the estate or part of the estate, when the property to be sold is an interest in an estate or a part of an estate paying revenue to Government:
- (c) any incumbrance to which the property is liable;
- (d) the amount for the recovery of which the sale is ordered; and
- (e) every other thing which the Court considers material for the purchaser to know in order to judge of the nature and value of the property.

For the purpose of ascertaining the matters so to be specified, the Court may summon any person whom

it thinks necessary, and examine him in respect to any such matters, and require him to produce any document in his possession or power relating thereto.

The High Court shall, as soon as may be after Rules to be this Code comes into force, make rules for the guid- made by ance of the Courts in exercise of their duties under this section. The High Court may, from time to time, alter any rules so made. All such rules shall be published in the local official Gazette and shall thereupon have the force of law. As regards his own Court and the Court of Small Causes at Rangoon, the Recorder of Rangoon shall be deemed to be a "High Court" within the meaning of this paragraph.

Nothing in this section shall apply to cases in which the execution of the decree has been transferred to the Collector.

288. No Judge or other public officer shall be intensity of answerable for any error, misstatement or omission in any proclamation under section 287, unless the same has been committed or made dishonestly.

289. The proclamation shall be made, in manner Mode of prescribed by section 274, on the spot where the pro- making property is altached, and a copy thereof shall then be fixed up in the court-house and, in the case of land paying revenue to Government, also in the Col-

claustion.

If the Court so direct, such proclamation shall also be published in the local official Gazette and in some local newspaper, and the costs of such publication shall be deemed to be costs of the sale.

290. Except in the case of property mentioned Time of sale. in the proviso to section 260, no sale under this chapter shall, without the consent in writing of the judgmeat-lebtor, take place until after the expiration of at least thirty days in the case of immoveable property, and of at least lifteen days in the case of movealle property, calculated from the date on which the copy of the proclamation has been fixed up in the cold-house of the Judge ordering the sale.

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291. The Court may in its discretion adjourn any sale under this chapter (other than a sale by the Collector) to a specified day and hour, and the officer conducting any such sale may in his discretion adjourn the sale, recording his reasons for such adjournment: provided that when the sale is made in. or within the precincts of, the court-house, no such adjournment shall be made without the leave of the Court. Whenever a sale is adjourned under this section for a longer period than seven days, a fresh proclamation under section 289 shall be made, unless the judgment-debtor consents to waive it. Every such sale shall be stopped if, before the lot is knocked down, the debt and costs (including the costs of the sale) are tendered to such officer, or proof is given to his satisfaction that the amount of such debt and costs has been paid into the Court that ordered the sale.

292. No officer having any duty to perform in con-

293. The deficiency of price (if any) which may

nection with any sale under this chapter shall either

directly or indirectly bid for, acquire or attempt to

acquire, any interest in any property sold at such

happen on a re-sale under this Code by reason of the

purchaser's default, and all expenses attending such

Stoppage of male on tender of debt and costs. or on proof of payment.

770 Boers conperped in males not to hid for or

Defaulting purchaser aarwerable for loss by ID Inc.

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sale.

re-sale, shall be certified to the Court by the officer holding the sale, and shall, at the instance of either the judgmentcreditor or the judgment-debtor, be recoverable from the defaulter under the rules contained in this chapter for the execution of a decree for money.

Decree-holder not to bid for or buy property without permission. If decreeholder parcases. amount of

docree may da taken as

payment,

294. No holder of a decree in execution of which property is sold shall, without the express permission of the Court, bid for or purchase the property.

When a decree-holder purchases with such permission, the purchase-money and the amount due on the decree may, if he so desires, be set-off against one another, and the Court executing the decree shall enter up satisfaction of the decree in whole or in part accordingly.

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When a decree-holder purchases, by himself or through another person, without such permission, the Court may, if it thinks fit, on the application of the judgment-debtor or any other person interested in the sale, by order set aside the sale; and the costs of such application and order, and any deficiency of price which may happen on the re-sale, and all expenses attending it, shall be paid by the decree-holder.

295. Whenever assets are realized by sale or other- Proceeds of wise in execution of a decree, and more persons than executions to be one have, prior to the realization, applied to the divided rate-Court by which such assets are held for execution of ably among decrea-hold decrees for money against the same judgment-debtor, ers. and have not obtained satisfaction thereof, the assets, after deducting the costs of the realization, shall be divided rateably among all such persons:

Provided as follows:-

(a) when any property is sold subject to a mort- Proviso gage or charge, the mortgagee or incumbrancer shall where pronot as such be entitled to share in any surplus arising from such sale:

perty is sold subject to mortgage.

- (b) when any property is liable to be sold in execution of a decree is subject to a mortgage or charge, the Court may, with the assent of the mortgagee or incumbrancer, order that the property be sold free from the mortgage or charge, giving to the mortgaged or incumbrancer the same right against the proceeds of the sale as he had against the property sold :
- (c) when immoveable property is sold in execu. Proviso. tion of a decree ordering its sale for the discharge of an incumbrance thereon, the proceeds of sale shall be applied-

first, in defraying the expenses of the sale;

secondly, in discharging the interest and principalmoney due on the incumbrance;

thirdly, in discharging the interest and principalmoneys due on subsequent incumbrances (if any); and

fourthly, rateably among the holders of decrees

for money against the judgment-debtor, who have, prior to the sale of the said property, applied to the Court which made the decree ordering such sale for execution of such decrees and have not obtained satisfaction thereof.

If all or any of such assets be paid to a person not entitled to receive the same, any person so entitled may sue such person to compel him to refund the assets.

Nothing in this section affects any right of the Government.

(b) Rules as to Moveable Property.

Bules ps to negotiuble public Companies.

Payment for

other move-

.. shie property sold.

296. If the property to be sold be a negotiable instrument or a share in any public Company or Corand shares in poration, the Court may, instead of directing the sale to be made by public auction, authorize the sale of such instrument or share through a broker at the market-rate of the day.

297. In the case of other moveable property, the price of each lot shall be paid for at the time of sale, or as soon after as the officer holding the sale directs, and, in default of payment, the property shall forthwith be again put up and sold.

On payment of the purchase-money, the officer holding the sale shall grant a receipt for the same, and the sale shall become absolute.

Irregularity not to vitiate sale of moveable property, but any person injured may suc-

298. No irregularity in publishing or conducting the sale of moveable property shall vitiate the sale; but any person sustaining any injury by reason of such irregularity at the hand of any other person may institute a suit against him for compensation, or (if such other person be the purchaser) for the recovery of the specific property and for compensation in default of such recovery.

. Delivery of moreable property actundly seized.

299. When the property sold is a negotiable instrument or other moveable property, of which actual seizure has been made, the property shall be delivered to the purchaser.

300. When the properly sold is any moveable pro-Delivery of perty

party to which the judgment-debtor is entitled subject moveable to the possession of some other person, the delivery property to the purchaser shall be made by giving mont debtor from delivering possession of the property to any jest to lien. person except the purchaser.

301. When the property sold is a debt not secured Delivery of Le Company, the delivery thereof shall be made by a public Comwritten order of the Court probabiling the creditor panies. from receiving the debt or any interest thereon, and the debter from making payment thereof to any percoupt the purchaser, or prohibiting the person in d the slare to any person except the e seesy - 2 payment of any dividend or therees, and the marager, secretary or other Company from permitting any tracks or making any such payment to any transa except the purchaser.

302. If the endorsement or conveyance of the Transfer of party in whose name a negotiable instrument or a negotiable share in any public Company is standing is required instruments and shares. to transfer such instrument or share, the Judge may endorse the instrument or the certificate of the share. or may execute such other document as may be necessary.

The endorsement or execution shall be in the following form or to the like effect: - " A. B., by C. D., Judge of the Court of (or as the case may be); in a suit by E. F. against A. B."

Until the transfer of such instrument or share, the Court may, by order, appoint some person to receive any interest or dividend due thereon, and to sign a receipt for the same; and any endorsement made, or document executed, or receipt signed, as aforesaid, shall be as valid and effectual for all purposes as if the same had been made or executed or signed by the party himself.

303. In the case of any moveable property not Vesting order hereinbefore

in case of other proporty.

hereinbefore provided for, the Court may make an order vesting such property in the purchaser or as he may direct; and such property shall vest accordingly.

(c) Rules as to Immoveable Property.

What courts may order sales of land.

304. Sales of immoveable property in execution of a decree may be ordered by any Court other than aCourt of Small Causes.

Postponement of sale of land to enable demedant to PRING BIHOURT of decree.

305. When an order for the sale of immoveable property has been made, if the judgment-debtor can satisfy the Court that there is reason to believe that the amount of the decree may be raised by mortgage or lease or private sale of such property, or some part thereof, or of any other immoveable property of the judgment-debtor, the Court may on his application postpone the sale of property comprised in the order for sale, for such period as it thinks proper to enable him to mise the amount.

Certificate to adgment-

In such case the Court shall grant a certificate to the judgment-debtor authorizing him, within a period to be mentioned therein, and notwithstanding anything contained in section 276, to make the proposed mortgage, lease or sale: provided that all moneys payable under such mortgage, lease or sale shall be paid into court and not to the judgment-debtor:

Provided also that no mortgage, lease or sale under this section shall become absolute until it has been confirmed by the Court.

Deposit by purchaser of immoveable property.

306. On every sale of immoveable property under this chapter, the person declared to be the purchaser shall pay immediately after such declaration a deposit of twenty-five per centum on the amount of his purchase-money to the officer conducting the sale, and, in default of such deposit, the property shall forthwith be put up again and sold.

Time for ayment in

307. The full amount of purchase-money shall be paid by the purchaser before the Court closes on the fifteenth day after the sale of the property, exclusive of such day, or, if the fifteenth day be a Sunday or other boliday, then on the first office-day after the fifteenth day.

308. In

308. In default of payment within the period Procedure in mentioned in the last preceding section, the deposit, default of after defraying the expenses of the sale, shall be forfeited to Government, and the property shall be re-sold, and the defaulting purchaser shall forfeit all claim to the property or to any part of the sum for which it may subsequently be sold.

309. Every re-sale of immoveable property, in Notification default of payment of the purchase-money within the immoveable period allowed for such payment, shall be made after property. the issue of a fresh notification in the manner and for the period hereinbefore prescribed for the sale.

310. When the property sold in execution of a Co-change decree is a share of undivided immoveable property, share of unand two or more persons, of whom one is a co-sharer, sold in executive respectively advance the same sum at any bidding at tion to have such sale, such bidding shall be deemed to be the bidding. bidding of the co-sharer.

preference in

311. The decree-holder, or any person whose im- Application moveable proporty has been sold under this chapter, to set saids may apply to the Court to set aside the sale on the on ground of ground of a material irregularity in publishing or irregularity. conducting it:

but no sale shall be set aside on the ground of irregularity unless the applicant proves to the satisfaction of the Court that he has sustained substantial injury by reason of such irregularity.

312. If no such application as is mentioned in Effect of obthe last preceding section be made, or if such appli- jection being cation be made and the objection be disallowed, the and Court shall pass an order confirming the sale as regards the parties to the suit and the purchaser.

If such application he made, and if the objection of its being be allowed, the Court shall pass an order setting aside allowed. the sale.

No suit to set aside, on the ground of such irregularity, an order passed under this section shall be brought by the party against whom such order has been made.

313. The

Application to sale on ground of judgment debtor having no saleable interest.

313. The purchaser at any such sale may apply to the Court to set aside the sale, on the ground that the person whose property purported to be sold had no saleable interest therein, and the Court may make such order as it thinks fit: provided that no order to set aside a sale shall be made, unless the judgment-debtor and the decree-holder have had opportunity of being heard against such order.

Confirmation of sale.

314. No sale of immoveable property in execution of a decree shall become absolute until it has been confirmed by the Court.

If sale set made, price to be returned to pur-

315. When a sale of immoveable property is set aside under section 312 or 313,

or when it is found that the judgment-debtor had no saleable interest in the property which purported to be sold and the purchaser is for that reason deprived of it,

the purchaser shall be entitled to receive back his purchase-money (with or without interest as the Court may direct) from any person to whom the purchase-money has been paid.

The re-payment of the said purchase-money and of the interest (if any) allowed by the Court may be enforced against such person under the rules provided by this Code for the execution of a decree for money.

Certificate to purchaser of immoveable property. 316. When a sale of immoveable property has become absolute in manner aforesaid, the Court shall grant a certificate stating the property sold and the name of the person who at the time of sale is declared to be the purchaser. Such certificate shall bear the date of the confirmation of the sale; and, so far as regards the parties to the suit and persons claiming through or under them, the title to the property sold shall vest in the purchaser from the date of such certificate and not before: provided that the decree under which the sale took place was still subsisting at that date.

Har to suit against parghaser baying benduit. 317. No suit shall be maintained against the certified purchaser on the ground that the purchase was made

made on behalf of any other person, or on behalf of cone through whom such other person claims.

Nothing in this section shall bar a suit to obtain a declaration that the name of the certified purchaser was inserted in the certificate fraudulently or without the consent of the real purchaser.

318. When the property sold is in the occupancy of the judgment-debtor or of some person on his immercable behalf, or of some person claiming under a title created by the judgment-debtor subsequently to the attachment of such property, and a certificate in respect thereof has been granted under section 316, the Court shall, on application by the purchaser, order delivery to be made by putting the purchaser or any person whom he may appoint to receive delivery on his behalf in possession of the property, and, if need be, by removing any person who refuses to vacate the same.

Delivery of property in occupancy of judgment-

319. When the property sold is in the occupancy of a tenant or other person entitled to occupy the immuvable same, and a certificate in respect thereof has been granted under section 316, the Court shall order deli- teaant. very thereof to be made by affixing a copy of the certificate of sale in some conspicuous place on the property, and proclaiming to the occupant by beat of drum or in such other mode as may be customary, at some convenient place, that the interest of the judgment-debtor has been transferred to the purchaser.

Delivery of property in occupancy of

320. The Local Government may, with the sanc- Power to tion of the Governor General in Council, declare, by prescribe notification in the official Gazette, that in any local rules for area the execution of decrees in cases in which a to Collector Court has ordered any immoveable property to be execution of sold, or the execution of any particular kind of such eres. decrees, or the execution of decrees ordering the sale of any particular kind of, or interest in immoveable property, shall be transferred to the Collector, and rescind or modify any such declaration.

The Local Government may also, notwithstanding Power to mything hereinbefore contained, from time to time prescribe

prescribe

transmission, execution and re-transmission of decrees.

prescribe rules for the transmission of the decree from the Court to the Collector, and for regulating the procedure of the Collector and his subordinates in executing the same, and for re-transmitting the decree from the Collector to the Court.

Power of Collector when execution of degree is so transferred.

- 321. When the execution of a decree has been so transferred, the Collector may—
- (a) proceed as the Court would proceed under section 305; or
- (b) raise the amount of the decree by letting in perpetuity, or for a term, on payment of a premium, or by mortgaging, the whole or any part of the property ordered to be sold; or
- (c) sell the property ordered to be sold or so much thereof as may be necessary.

Procedure of Callector when execution of decree so transferred. 322. When the execution of a decree, not being a decree ordering the sale of immoveable property in pursuance of a contract specifically affecting the same, but being a decree for money in satisfaction of which the Court has ordered the sale of immoveable property, has been so transferred, the Collector, if, after such enquiry as he thinks necessary, he has reason to believe that all the liabilities of the judgment-debtor can be discharged without a sale of the while of his available immoveable property, may proceed as hereinafter provided.

Notice to be given to decree-holders and to persons having claims on property.

- 322A. In the case mentioned in section 322, the Collector shall publish a notice calling upon—
- (a) every person holding a decree for money against the judgment-debtor capable of execution by sale of his immoveable property, and which such decree-holder desires to have so executed, and every holder of a decree for money in execution of which proceedings for the sale of such property are pending, to produce before the Collector a copy of the decree, and a certificate from the Court which passed or is executing the same, declaring the amount recoverable thereunder;
- (b) every person having any claim on the said property, to submit to the Collector a statement of

such claim, and to produce the documents, if any, by which it is evidenced.

Such notice shall be in the language of the district, and shall allow a period of sixty days from the date of its rubilization for compliance therewith. It shall be published by being posted in the court-house of the Cours which made the original order under sectice 304, and at such other places (if any) as the Collector thinks at. Where the address of any such decree-bolder or claimant is known, a copy of the notice shall be sent to him by post or otherwise.

322B. Upon the expiration of the said period the Amount of Collector chair appoint a day for hearing any repre-money-de-crees to be wanters which the indement-debtor and the decree- ascertained. below or claimants off any may desire to make, and and immovefor bolding such exculry as he may deem necessary informing himself as to the nature and extent of their satisfacdecrees and claims and of the judgment-debtor's tion. immoveable property, and may, from time to time, adjourn such hearing and enquiry.

able property available for

If there be no dispute as to the fact or extent of the liability of the judgment-debtor to any of the decrees or claims of which the Collector is informed, or as to the relative priorities of such decrees or claims, or as to the liability of any such property for the satisfaction of such decrees or claims, the Collector shall draw up a statement, specifying the amount to be recovered for the discharge of such decrees, the order in which such decrees and claims are to be satisfied, and the immoveable property available for that purpose.

If any such dispute arises, the Collector shall refer the same, with a statement thereof and his own opinion thereon, to the Court which made the original order under section 304, and shall, pending the reference, stay proceedings relating to the subject thereof. The Court shall dispose of the dispute if the matter thereof be within its jurisdiction, or transmit the case to a competent Court for disposal, and the final decision shall be communicated to the Collector. The

When Distest Court andy insue motions and hald inquiry. Collector shall then draw up a statement as above provided in accordance with such decision.

322C. The Collector may, instead of himself issuing the notices and holding the enquiry required by sections 322A and 322B, draw up a statement specifying the circumstances of the judgment-debtor and of his immoveable property so far as they are known to the Collector or appear in the records of his office, and forward such statement to the District Court; and such Court shall thereupon issue the notices, hold the inquiry and draw up the statement required by sections 322A and 322B, and transmit such statement to the Collector.

Effect of decision of Court as to dispute arising under section \$22B or 322C. Scheme for Equidation of money-decrees.

- 322D. The decision by the Court of any dispute arising under section 322B or section 322C shall, as between the parties thereto, have the force of, and be appealable as, a decree.
- 323. Whenever the amount to be recovered and the property available have been determined as provided in section 322B or 322C, the Collector may—
- (1) if it appears that the amount cannot be recovered without the sale of the whole of the property available, proceed to sell such property; or if it appears that the amount with interest (if any) in accordance with the decree, and, when not decreed, with interest (if any) at such rate as he thinks reasonable, may be recovered without such sale,
- (2) raise such amount and interest (notwithstanding any order under section 304),
- (a) by letting in perpetuity or for a term, on payment of a premium, the whole or any part of the said property; or
- (b) by mortgaging the whole or any part of such property; or
 - (c) by selling part of such property; or
- (d) by letting on farm, or managing by himself or another, the whole or any part of such property for any term not exceeding twenty years from the date of the order of sale; or

(e) partly

- (e) partly by one of such modes, and partly by another or others of such modes.
- (3) For the purpose of managing under this section the whole or any part of such property, the Collector may exercise all the powers of its owner.
- (4) For the purpose of improving the saleable value of the property available or any part thereof, or rendering it more suitable for letting or managing, or for preserving the property from sale in satisfaction of an incumbrance, the Collector may discharge the chim of any incumbrancer which has become payable, or compound the claim of any incumbrancer whether it has become payable or not, and, for the purpose of providing funds to effect such discharge or composition, may mortgage, let or sell any portion of the property which he deems sufficient. If any dispute arises as to the amount due on any incumbrance with which the Collector proposes to deal under this paragraph, he may institute a suit in the proper Court, either in his own name or the name of the judgment-debtor, to have an account taken, or he may agree to refer such dispute to the decision of two arbitrators, one to be chosen by each party, or of an umpire to be named by such arbitrators.

In proceeding under paragraphs (2), (3) and (4) of this section, the Collector shall be subject to such rules consistent with this Act as may, from time to time, be made in this behalf by the Chief Controlling Revenue-authority.

324. If, on the expiration of the letting or man- Recovery of agement under section 323, the amount to be recovered balance, if has not been realized, the Collector shall notify the any after fact in writing to the judgment-debtor or his repre-management sentative in interest, stating at the same time that, if the balance necessary to make up the said amount is not poid to the Collector within six weeks of the date of such notice, he will proceed to sell the whole or a sufficient part of the said property; and, if on the expication of the said six weeks the said balance is not so paid, the Collector shall sell such property or part accordingly.

Collector to render sosounts to civil Court. 324A. The Collector shall, from time to time, render to the Court which made the original order under section 304 an account of all monies which come to his hands and of all charges incurred by him in the exercise and performance of the powers and duties conferred and imposed on him under the provisions of this chapter, and shall hold the balance at the disposal of the Court.

Such charges shall include all debts and liabilities from time to time due to the Government in respect of the property or any part thereof, the rent (if any) from time to time due to a superior holder in respect of such property or part, and (if the Collector so directs) the expenses of witnesses summoned by him,

Application of balance.

Such balance shall be applied by the Court as follows:—

firstly, in providing for the maintenance of such members of the judgment-debtor's family (if any) as are entitled to be maintained out of the income of the property, to such amount in the case of each member as the Court thinks fit; and

secondly, where the Collector has proceeded under section 321, in satisfaction of the original decree in execution of which the Court ordered the sale of immoveable property or otherwise as the Court may under section 295 direct; or

thirdly, where the Collector has proceeded under section 322, in keeping down the interest on incumbrances on the property, and (when the judgment-debtor has no other sufficient means of subsistence) in providing for his subsistence to such amount as the Court thinks fit; and in discharging rateably the claims of the original decree-holder and any other decree-holders who have complied with the said notice, and whose claims were included in the amount ordered to be recovered;

and no other holder of a decree for money shall be entitled to be paid out of such property or balance until the decree-holders who have obtained such order have been satisfied;

and the residue, if any, shall be paid to the judgment-debtor or such other person, if any, as the Court directs.

335. When the Collector sells any property under Sales how this chapter, he shall put it up to public nuction, in to be conone or more lots as he thinks fit, and may-

(e) fix a reasonable reserved price for each lot;

(5) adjourn the sale for a reasonable time, whenever be deems the adjournment necessary for the propere of obtaining a fair price for the property, reconding his reasons for such adjournment;

(c) buy in the property offered for sale, and re-sell the same by public auction or private contract, as he

Shinks fit.

325A. So long as the Collector can exercise or Restrictions. respect of the judgment-debtor's immove- as to alienable property, or any part thereof, any of the powers ment-debter er dethes conferred or imposed on him by sections 322 or his repreto 225 (both inclusive), the judgment-debtor or his and prosecurepresentative in interest shall be incompetent to tion of remsmortgage, charge, lease or alienate such property or dies by part except with the written permission of the Col- ers. lector, nor shall any civil Court issue any process against such property or part in execution of a decree for money.

stion by judge

During the same period no civil Court shall issue any process of execution either against the judgmentdebtor or his property in respect of any decree for the estisfaction whereof provision has been made by the Collector under section 323.

The same period shall be excluded in calculating the period of limitation applicable to the execution of my decree affected by the provisions of this section in respect of any remedy of which the decree-holder has thereby been temporarily deprived.

325B. When the property of which the sale has Prevision then ordered is situate in more districts than one, the where proand duties conferred and imposed on the Colby sections 321 to 325 (both inclusive) shall, districts.

from time to time, be exercised and performed by such one of the Collectors of the said districts as the Local Government may by general rule or special order direct.

Powers of Collector to compel attendance of parties and witnesses and production of documents.

When Court may sutherize Collector to stay public sale of land.

325C. In exercising the powers conferred on him by sections 322 to 325 (both inclusive), the Collector shall have the powers of a civil Court to compel the attendance of parties and witnesses and the production of documents.

326. When, in any local area in which no declaration under section 320 is in force, the property attached consists of land or of a share in land, and the Collector represents to the Court that the public sale of the land or share is objectionable, and that satisfaction of the decree may be made within a reasonable period by a temporary alienation or management of the land or share, the Court may authorize the Collector to provide for such satisfaction in the manner recommended by him, instead of proceeding to a sale of the land or share. In such case the provisions of sections 320, paragraph two, to 325C (both inclusive) shall apply, as far as they are applicable.

Local rules as to exice of fand in execution of decrees for money.

327. The Local Government may, from time to time, with the sanction of the Governor General in Council, make special rules for any local area imposing conditions in respect of sale of any class of interests in land in execution of decrees for money, where such interests are so uncertain or undetermined as, in the opinion of the Local Government, to make it impossible to fix their value:

and if, when this Code comes into operation in any local area, any special rules as to sale of land in execution of decrees are in force therein, the Local Government may continue such rules in force, or may, from time to time, with the sanction of the Governor General in Council, modify the same.

All rules so made or continued, and all such modifications of the same, shall be published in the local official Gazette, and shall thereupon have the force of law.

II.-Of

H .- Of Resistance to Execution.

328. If, in the execution of a decree for the posses- Procedure in sice of property, the officer charged with the execution case of obof the warrant is resisted or obstructed by any person, execution of the decree-holder may complain to the Court at any decree. time within one month from the time of such resistance or obstruction.

The Court shall fix a day for investigating the complaint, and shall summon the party against whom the complaint is made to answer the same.

329. If the Court is satisfied that the obstruction Procedure in or resistance was occasioned by the judgment-debtor case of obor by some person at his instigation, the Court shall inquire into the matter of the complaint, and pass such debier or at **order as** it thinks fit.

struction by judgmenthis instiga-

330. If the Court is satisfied that the resistance Procedure or obstruction was without any just cause, and that when obthe complainant is still resisted or obstructed in obtain- continues, ing possession of the property by the judgment-debtor or some other person at his instigation, the Court may, at the instance of the decree-holder and without prejudice to any penalty to which such judgment-debtor or other person may be liable, under the Indian Penal Code or any other law, for such resistance or obstruction, commit the judgment-debtor or such other person to jail for a term which may extend to thirty days, and direct that the decree-holder be put into the possession of the property.

struction

331. If the resistance or obstruction has been Procedure occasioned by any person other than the judgment- in case of debtor claiming in good faith to be in possession of by chimant the property on his own account or on account of in good faith, some person other than the judgment-debtor, the claim judgmentshall be numbered and registered as a suit between debtor, the decree-holder as plaintiff and the claimant as defendant :

obstruction

and the Court shall, without prejudice to any proceedings to which the claimant may be liable under the Indian Penal Code or any other law for the punishment of such resistance or obstruction, proceed to investigate the claim in the same manner and with the like power as if a suit for the property had been instituted by the decree-holder against the claimant under the provisions of Chapter V,

and shall pass such order as it thinks fit for executing or staying execution of the decree.

Every such order shall have the same force as a decree, and shall be subject to the same conditions as to appeal or otherwise.

Procedure in case of person dispossessed of property disputing right of decree-holder to be put into possession.

332. If any person other than the judgment-debtor is dispossessed of any property in execution of a decree, and such person disputes the right of the decree-holder to dispossess him of such property under the decree, on the ground that the property was bond fide in his possession on his own account or on account of some person other than the judgment-debtor, and that it was not comprised in the decree, or that, if it was comprised in the decree, he was not a party to the suit in which the decree was passed, he may apply to the Court.

If, after examining the applicant it appears to the Court that there is probable cause for making the application, the Court shall proceed to investigate the matter in dispute; and if it finds that the ground mentioned in the first paragraph of this section exists, it shall make an order that the applicant recover possession of the property, and if it does not find as aforesaid, it shall dismiss the application.

In hearing applications under this section, the Court shall confine itself to the grounds of dispute above specified.

The party against whom an order is passed under this section may institute a suit to establish the right which he claims to the present possession of the property; but, subject to the result of such suit, if any, the order shall be final.

333. Nothing in section 331 or 332 applies to a person to whom the judgment-debtor has transferred

Transfer of property by property by

the

the property after the institution of the suit in which debtor efter the decree is made.

institution of snit

334. If the purchaser of any immoveable pro- Resisting or perty sold in execution of a decree be resisted or obstructing obstructed by the judgment-debtor or any one on his behalf in obtaining possession of the property, the possession of provisions of this chapter relating to resistance or obstruction to a decree-holder in obtaining possession of the property adjudged to him shall be applicable.

putchaser in obtaining inumoveable property.

335. If the purchaser of any such property is Obstruction resisted or obstructed by any person other than the judgment-debtor claiming in good faith a right to the indementpresent possession thereof, or if, in delivering possession thereof, any such person is dispossessed, the Court, on the complaint of the purchaser or the person so dispossessed, shall inquire into the matter of the resistance, obstruction or dispossession, as the case may be, and pass such order thereon as it thinks fit.

by claimant other than

The party against whom such order is passed may institute a suit to establish the right which he claims to the present possession of the property; but, subject to the result of such suit, if any, the order shall be final.

I.—Of Arrest and Imprisonment.

336. A judgment-debtor may be arrested in execu- Place of tion of a decree at any hour and on any day, and shall judgmenta soon as practicable be brought before the Court, prisonment. d his imprisonment may be in the civil jail of the strict in which the Court ordering the imprisonment utuate, or, when such jail does not afford suitable ommodation, in any other place which the Local vernment may appoint for the confinement of sons ordered by the Courts of such district to be prisoned :

dabter's im-

Provided as follows:

(a) for the purpose of making an arrest under this s tion, no dwelling-house shall be entered after sunset or before sunrise, and no outer door of a dwellinghouse shall be broken open. But, when the officer authorized to make the arrest has duly gained access

to any dwelling-house, he may unfasten and open the door of any room in which he has reason to believe the judgment-debtor is to be found: provided that, if the room he in the actual occupancy of a woman who is not the judgment-debtor, and who according to the customs of the country does not appear in public, the officer shall give notice to her that she is at liberty to withdraw; and, after allowing a reasonable time for her to withdraw and giving her every reasonable facility for withdrawing, he may enter such room for the purpose of making the arrest:

(b) when the decree in execution of which a judgment-debtor is arrested is a decree for money and the judgment-debtor pays the amount of the decree and the costs of the arrest to the officer arresting him, such

officer shall at once release him.

The Local Government may, by notification published in the official Gazette, direct that, whenever a judgment-debtor is arrested in execution of a decree for money and brought before the Court under this section, the Court shall inform him that he may apply under chapter XX to be declared an insolvent, and that he will be discharged if he has not committed any net of bad faith regarding the subject of his application and if he places all his property in possession of a receiver appointed by the Court.

If after such publication the judgment-debter express his intention so to apply, and if he furnish sufficient security that he will appear when called upon, and that he will within one month apply under section 344 to be declared an insolvent, the Court shall release him from arrest:

But if he fails so to apply, the Court may either direct the security to be realized or commit him to jail in execution of the decree.

In the case of a surety such security may be realized in manner provided by section 253.

337. Every warrant for the arrest of the judgment-debtor shall direct the officer entrusted with its execution to bring him before the Court with all execution to bring him before the Court with all

Penrisa

Warrant for arrest to direct judgment-debter convenient speed, unless the amount which he has to be less been ordered to pay, together with the interest thereon and the costs, if any, to which he is liable, be sooner paid.

338. The Local Government may, from time to scales of the time, prescribe scales, graduated according to rank, sistence race and nationality, of monthly allowances payable for the subsistence of judgment-debtors.

339. No judgment-debtor shall be arrested in Judgmentexecution of a decree unless and until the decree-holder debtor's and pays into Court such sum as, having regard to the money. scales so fixed, the Judge thinks sufficient for the subsistence of the judgment-debtor from his arrest until he can be brought before the Court.

When a judgment-debtor is committed to jail in execution of a decree, the Court shall fix for his subsistence such monthly allowance as he may be entitled to according to the said scales, or, where no such scales have been fixed, as it considers sufficient with reference to the class to which he belongs.

The monthly allowance fixed by the Court shall be supplied by the party on whose application the decree has been executed, by monthly payments in advance before the first day of each month.

The first payment shall be made to the proper officer of the Court for such portion of the current month as remains unexpired before the judgmentdebtor is committed to jail, and the subsequent payments (if any) shall be made to the officer in charge of the jail.

340. Sums disbursed by the decree-holder for the Subsistencesubsistence of the judgment-debtor in jail shall be costs in mit. deemed to be costs in the suit :

Provided that the judgment-debtor shall not be detained in jail or arrested on account of any sum so disbursed.

341. The judgment-debtor shall be discharged Release of from jail,

(a) on the amount mentioned in the warrant of

committal

committal being paid to the officer in charge of the jail; or

(b) on the decree being otherwise fully satisfied;
 or

- (c) at the request of the person on whose application he has been imprisoned; or
- (d) on such person omitting to pay the allowance as hereinbefore directed; or
- (e) if the judgment-debtor be declared an insolvent, as hereinafter provided; or

(f) when the term of his imprisonment, as limited

by section 312, is fulfilled:

Provided that, in the second, third and fifth cases mentioned in this section, the judgment-debtor shall not be discharged without the order of the Court.

A judgment-debtor discharged under this section is not thereby discharged from his debt; but he cannot be re-arrested under the decree in execution of which he was imprisoned.

342. No person shall be imprisoned in execution of a decree for a longer period than six months;

or for a longer period than six weeks if the decree be for the payment of a sum of money not exceeding

fifty rupees.

343. The officer entrusted with the execution of the warrant shall endorse thereupon the day on, and the manner in, which it was executed, and, if the latest day specified in the warrant for the return

thereof has been exceeded, the reason of the delay, or if it was not executed, the reason why it was not executed, and shall return the warrant with such endorsement to the Court.

If the endorsement is to the effect that such officer is unable to execute the warrant, the Court shall examine him on eath touching his alleged inability, and may, if it thinks fit, summon and examine witnesses as to such inability, and shall record the result.

Imprisonment not to exceed six months. When not to speed six

Endomement

CHAPTER XX.

OF INSOLVENT JUDGMENT-DEBTORS.

344. Any judgment-debtor arrested or imprisoned Power to in execution of a decree for money, or against whose apply for property an order of attachment has been made in of insolveney. execution of such a decree, may apply in writing to be declared an insolvent.

Any holder of a decree for money may apply in writing that the judgment-debtor may be declared an insolvent.

Every such application shall be made to the District Court within the local limits of whose jurisdiction the judgment-debtor resides or is in custody.

345. The application, when made by the judg- Contents of application.

ment debtor, shall set forth-

- (a) the fact of his arrest or imprisonment, or that an order for the attachment of his property has been made, the Court by whose order he was arrested or imprisoned, or by which the order of attachment was made, and, where he has been arrested or imprisoned, the place in which he is in custody;
- (b) the amount, kind and particulars of his property, and the value of any such property not consisting of monoy:

(c) the place or places in which such property is

to be found:

(d) his willingness to put it at the disposal of the Court:

(e) the amount and particulars of all pecuniary

claims against him; and

(f) the names and residences of his ereditors, so far as they are known to or can be ascertained by him.

The application, when made by the holder of a decree for moncy, shall set forth the date of the decree, the Court by which it was passed, the amount remaining duc thereunder, and the place where the judgment-debtor resides or is in custody.

346. The

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and notice.

346. The application shall be signed and verified by the applicant in manner hereinbefore prescribed for signing and verifying plaints.

347. The Court shall fix a day for hearing the application, and shall cause a copy thereof, with a notice in writing of the time and place at which it will be heard, to be stuck up in court and served at the applicant's expense—

where the applicant is the judgment-debter—on the holder of the decree in execution of which he was arrested or imprisoned or the order of attachment was made, or on the pleader of such decree-holder, and on the other creditors (if any) mentioned in the application:

where the applicant is the decree-holder—on the judgment-debtor or his pleader.

The Court may, if it thinks fit, publish at the applicant's expense the application in such official Gazettes and public newspapers as it thinks fit.

Where the applicant is the judgment-debtor, the Court may exempt him from any payments under this section if satisfied that he is unable to make

them.

Power to derro other oredisors 348. The Court may also, if it thinks fit, cause a like copy and notice to be served on any other person alleging himself to be a creditor of the applicant and applying for leave to be heard on the application.

owers of ourt as to adgmentbtor under rest. 349. Where the judgment-debtor is under arrest, the Court may, pending the hearing under section 350, order him to be immediately committed to jail, or leave him in the custody of the officer to whom the service of the warrant was entrusted, or release him on his furnishing sufficient security that he will appear when called upon.

edure at

350. On the day so fixed, or on any subsequent day to which the Court may adjourn the hearing, the Court shall examine the judgment-debtor, in the presence of the persons on whom such notice has been served or their pleaders, as to his then circumstances and

and as to his future means of payment, and shall hear the said decree-holder, the other creditors mentioned in the application, and the other persons (if any) alleging themselves to be creditors, in opposition to the judgment-debtor's discharge; and may, if it thinks fit, grant time to the said decree-holder and other creditors or persons to adduce evidence showing that the judgment-debtor is not entitled to be declared an insolvent.

351. If the Court is satisfied-

(a) that the statements in the application are sub- and appoin stantially true;

(b) that the judgment-debtor has not, with intent to defaud his ereditors, concealed, transferred or removed any part of his property since the institution of the suit in which was passed the decree in execution of which he was arrested or imprisoned, or the order of attachment was made, or at any subsequent time;

(c) that he has not, knowing himself to be unable to pay his debts in full, recklessly contracted debts or given an unfair preference to any of his creditors by any payment or disposition of his property;

(d) that he has not committed any other act of bad faith regarding the matter of the application

the Court may declare him to be an insolvent, and may also, if it thinks fit, make an order appointing a receiver of his property, or if it does not appoint such receiver, may discharge the insolvent.

If the Court is not so satisfied, it shall make an order rejecting the application.

352. The creditors mentioned in the application, Creditors to and the other persons (if any) alleging themselves prove their to be creditors of the insolvent, shall then produce evidence of the amount and particulars of their respective pecuniary claims against him; and the Court shall by order determine the persons who have proved themselves to be the insolvent's creditors and their respective debts; and shall frame a schedule of such Schedule to

Deplaration of involvency ment of receiver.

persons and debts; and the declaration under section 351 shall be deemed to be a decree in favour of each of the said creditors for their said respective debts.

A copy of every such schedule shall be stuck up in the court-house.

Nothing in this section shall be deemed to entitle a partner in an insolvent-firm or, when he has died before the insolvency, his legal representative, to prove in competition with the creditors of the firm.

Applications by unsohedaled credit-

353. Any creditor of the insolvent who is not mentioned in such schedule may apply to the Court for permission to produce evidence of the amount and particulars of his pecuniary claims against the insolvent, and, in case the applicant proves himself to be a creditor of the insolvent, for an order directing his name to be inserted in the schedule as a creditor for the debt so proved.

Any creditor mentioned in the schedule may apply to the Court for an order altering the schedule so far as regards the amount, nature or particulars of his own debt, or to strike out the name of another creditor, or to alter the schedule so far as regards the amount, nature or particulars of the debt of another creditor.

the case of any application under this section, the Court, after causing such notices as it thinks fit to be served, at the applicant's expense, on the insolvent and the other creditors, and hearing their objections, if any, may comply with or reject the application.

Effect of order Appointing Receiver.

354. Every order under section 351 shall be published in the local official Gazette and shall operate to vest in the Receiver all the insolvent's property (except the particulars specified in the first proviso to section 266), whether set forth in his application or not.

Receiver to give security and rollect

355. The Receiver so appointed shall give such security as the Court may direct and shall possess himself of all such property, except as aforesaid;

and

and on his certifying that the insolvent has placed between him in possession thereof, or has done everything in inserver. his power for that purpose, the Court may discharge the insolvent upon such conditions (if any) as the Court thinks fit.

356. The Receiver shall proceed under the direct puty of tion of the Court-

- (a) to convert the property into money:
- (b) to pay thereout debts, fines and penalties (if any) due by the insolvent to Government:
 - (c) to pay the said decree-holder's costs:
- (d) to discharge according to their respective priorities, all debts secured by mortgage of the insolvent's property :
- (e) to distribute the balance among the scheduled creditors rateably according to the amounts of their respective debts and without any preference,

and such Receiver may retain as a remuneration His right to for the performance of his duties a commission, to be resonnerfixed by the Court, not exceeding the rate of five per centum upon the amount of the balance so distributed (the amount of the commission so retained being deemed a distribution) and shall deliver the Delivery of surplus, if any, to the insolvent or his legal re. surplus. presentative:

Provided that, in any local area in which a declaration has been made under section 320 and is in force, no sale of immoveable property paying revenue to Government or held or let for agricultural purposes shall be made by the Receiver; but, after he has sold the other property of the insolvent, the Court shall ascertain (a) the amount required to satisfy the claims of the scheduled creditors after deducting the moneys already received, (b) the immoveable property of the insolvent remaining unsold, and (c) the incumbrances, if any, existing thereon, and shall forward a statement to the Collector containing the particulars aforesaid; and thereupon the Collector shall proceed to raise the amount so required by the exercise of such of the

DOWETS.

powers conferred on him by sections 322 to 325 both inclusive, as he thinks fit, and subject to the previsions of those sections so far as they may be applicable; and shall hold at the disposal of the Court all sums that may come to his bands by such exercise.

Effect of discharge. 357. An insolvent discharged under section 351 or 355 shall not be arrested or imprisoned on account of any of the scheduled debts. But (subject to the provisions of section 358) his properly, whether previously or subsequently acquired (except the particulars specified in the first proviso to section 266 and except the property vested in the Receiver), shall, by order of the Court, be liable to attachment and sale until the debts due to the scheduled creditors are satisfied to the extent of one-third, or until the expiry of twelve years from the date of the order of discharge under section 351 or 355.

Declaration that insolvent is discharged from hability. 358. If the aggregate amount of the scheduled debts is two hundred rupees or a less sum, the Court may, and in any case after the scheduled debts have been satisfied to the extent of one-third, or after the expiry of twelve years from the order of discharge, the Court shall declare the insolvent discharged as aforesaid absolved from further liability in respect of such debts.

Procedure in case of dishonest applicant.

The state of the state of the state of

- 359. Whenever, at the hearing under section 350, it is proved that the applicant has
- (a) been guilty, in his application, of any concealment or of wilfully making any false statement as to the debts due by him, or respecting the property belonging to him, whether in possession or in expectancy, or held for him in trust;
- (b) fraudulently concealed, transferred or removed any property; or
- (c) committed any other act of bad faith regarding the matter of the application,

the Court shall, at the instance of any of his ereditors, sentence him by order in writing to imprisonment for a term which may extend to one year from the date of committal.

Or the Court may, if it think fit, send him to the Magistrate to be dealt with according to law.

360. The Local Government may, by notification Investment in the official Gazette, invest any Court other than a District Court with the powers conferred on District Courts by sections 344 to 359 (both inclusive), and District the District Judge may transfer to any Court situate Transfer of in his district and so invested any case instituted cases. under section 344.

of other Courts with powers of

Any Court so invested may entertain any application under section 344 by any person arrested in execution of a decree of such Court.

Nothing in this chapter shall apply to any Court having jurisdiction in the towns of Rangoon, Maulmain, Akyah and Bassein where the property of the judgment-debtor exceeds in value two thousand five hundred rupees, or the amount of the pecuniary claims against him exceeds five thousand rupees, or such property or any part thereof is situate outside British Burma.

PART II. OF INCIDENTAL PROCEEDINGS.

CHAPTER XXI.

OF THE DEATH, MARRIAGE AND INSOLVENCY OF PARTIES.

361. The death of a plaintiff or defendant shall No shatsnot cause the suit to abate if the right to sue sur- ment by Tives,

party a death. if right to sue survives.

Illustrations.

- (a) A covenants with B and C to pay an annuity to B during C's life. B and C suc A to compel payment. B dies tef re the decree: the right to sue survives to C, and the suit dies not abate.
- (3) In the same case, all the parties die before decree. The right to sue survives to the representative of the survivor of B wi C, and he may continue the suit against A's repremelalite.

333

A dies. The right to sue does not (c) A sues B for libel. survive, and the suit abates.

(d) A, a member of a Hindú joint family under the Mitákshará law, institutes a suit for partition of the family-property. A dies leaving B, a minor son, his heir. The right to sue survives to B, and the suit does not abate.

Procedure in case of death of one of several plaintiffs or defendants, if right to suc survives.

- 362. If there be more plaintiffs or defendants than one, and any of them dies, and if the right to sue survives to the surviving plaintiff or plaintiffs alone, or against the surviving defendant or defendants alone, the Court shall cause an entry to that effect to be made on the record, and the suit shall proceed at the instance of the surviving plaintiff or plaintiffs, or against the surviving defendant or defendants.
- 363. If there be more plaintiffs than one, and any of them dies, and if the right to sue does not sur-Proceduro vive to the surviving plaintiff or plaintiffs alone, but In case of death of one survives to him or them and the legal representative of several of the deceased plaintiff jointly, the Court may, on plaintiffs where right the application of such legal representative, enter his to sue surname on the record in the place of such deceased vives to surrivers and plaintiff, and the suit shall proceed at the instance of representathe surviving plaintiff or plaintiffs and such legal tive of deecased. representative.

Procedure where no application made by representative of decensed plaintiff.

364. If within the time limited by law no application be made to the Court by any person claiming to be the legal representative of a deceased plaintiff, the suit shall proceed at the instance of the surviving plaintiff or plaintiffs;

and the legal representative (if any) of the deceased plaintill shall be made a party and shall be interested in and bound by the decree passed in the suit, in the same manner as if the suit had proceeded at his instance conjointly with the surviving plaintiff or plaintiffs.

365. In case of the death of a sole plaintiff or sole surviving plaintiff, the Court may, where the right to Procedore in survives, on the application of the legal representef deeth places, arive of the deceased, enter his name in the place of

such plaintiff on the record, and the suit shall thereupon proceed.

366. If within the time limited by law no such Alaterant application be made to the Court by any person where no application claiming to be the legal representative of the deceased by representplaintiff, the Court may pass an order that the suit after of shall abate, and shall, on the application of the defendant, award to the defendant the costs which he may have incurred in defending the suit, to be recovered from the estate of the deceased plaintiff;

application

or the Court may, if it think proper, on the application of the defendant, and upon such terms as to costs or otherwise as it thinks fit, pass such other order as it thinks fit for bringing in the legal representative of the deceased plaintiff, or for proceeding with the suit in order to a final determination of the matter in dispute, or for both those purposes.

Explanation, -A certificate of heirship, or a certificate to collect debts, does not of itself constitute the person holding it the legal representative of the But when the person holding any such certificate obtains thereby property belonging to the deceased, he may be treated as a legal representative liable in respect of such property.

367. If any dispute arise as to who is the legal Procedure representative of a deceased plaintiff, the Court may in case of either stay the suit until the fact has been determined to representin another suit, or decide at or before the hearing of aire of dethe suit who shall be admitted to be such legal representative for the purpose of prosecuting the suit.

ceased plain-

368. If there be more defendants than one, and Procedure in any of them die before deeree and the right to sue as of doath does not survive against the surviving defendant or several defendants alone,

of one of defonda**nte**,

and also in case of the death of a sole defendant, or of sole or or sole surviving defendant where the right to sue selectivity, defend, survives,

aut.

the plaintiff may make an application to the Court, specifying the name, description and place of abode of any person whom he alleges to be the legal repre-

sentative

sentative of the deceased defendant, and whom he desires to be made the defendant in his stead.

The Court shall thereupon enter the name of such representative on the record in the place of such defendant,

and shall issue a summons to such representative to appear on a day to be therein mentioned to defend the suit;

and the ease shall thereupon proceed in the same manner as if such representative had originally been made a defendant and had been a party to the former proceedings in the suit:

Provided that the person so made defendant may object that he is not the legal representative of the deceased defendant, or may make any defence appropriate to his character as such representative,

When the plaintiff fails to make such application within the period prescribed therefor, the suit shall abate, unless he satisfies the Court that he had sufficient cause for not making the application within such period.

Snit not abated by marriage of female party. 369. The marriage of a female plaintill or defendant shall not cause the suit to abate, but the suit may notwithstanding be proceeded with to judgment, and, where the decree is against a female defendant, it may thereupon be executed against her alone.

If the case is one in which the husband is by law liable for the debts of his wife, the decree may, with the permission of the Court, be executed against the husband also; and, in case of judgment for the wife, execution of the decree may with such permission be issued upon the application of the husband, where the husband is by law entitled to the subject-matter of the decree.

When plaint if a bucks trainer or trainers 370. The bankruptcy or insolvency of a plaintiff in any suit which his assignce or the receiver appointed under section 351 might maintain for the benefit of his creditors shall not bar the suit, unless such assignce or receiver declines to continue the suit

and to give security for the costs thereof within such time as the Court may order.

If the assignee or receiver neglect or refuse to procedure continue the suit and to give such security within the when astime so ordered, the defendant may apply for the dis- to continue missal of the suit on the ground of the plaintiff's suit or give bankruptey or insolvency, and the Court may dismiss the suit and award to the defendant the costs which he has incurred in defending the same, to be proved as a debt against the plaintill's estate.

Riguer fails

371. When a suit abates or is dismissed under this Effect of chapter, no fresh suit shall be brought on the same dismissal, eause of action.

But the person claiming to be the legal representa- Amilication tive of the deceased or bankrupt or insolvent plaintill may apply for an order to set aside the order for or dismissal. abatement or dismissal; and, if it be proved that he was prevented by any sufficient cause from continuing the suit, the Court shall set aside the abatement or dismissal upon such terms as to costs or otherwise as it thinks fit.

372. In other cases of assignment, creation or Procedure devolution of any interest pending the suit, the suit in case of sesignment may, with the leave of the Court, given either with pending suit. the consent of all parties or after service of notice in writing upon them, and hearing their objections, if any, he continued by or against the person to whom such interest has come either in addition to or in substitution for the person from whom it has passed, as the case may require.

CHAPTER XXII.

OF THE WITHDRAWAL AND ADJUSTMENT OF SUITS.

373. If, at any time after the institution of the Power to suit, the Court is satisfied on the application of the allow plant plaintiff (a) that the suit must fail by reason of some draw with formal defect, or (h) that there are sufficient grounds hring fresh for permitting him to withdraw from the suit or to suit abandon part of his claim with liberty to bring a

allow plain-

fresh

fresh suit for the subject-matter of the suit or in respect of the part so abandoned, the Court may grant such permission on such terms as to costs or otherwise as it thinks fit.

If the plaintiff withdraw from the suit, or abandon part of his claim, without such permission, he shall be liable for such costs as the Court may award, and shall be precluded from bringing a fresh suit for the same matter or in respect of the same part.

Nothing in this section shall be deemed to authorize the Court to permit one of several plaintiffs to withdraw without the consent of the others.

Limitation law not affected by first suit.

374. In any fresh suit instituted on permission granted under the last preceding section, the plaintiff shall be bound by the law of limitation in the same manner as if the first suit had not been brought.

Compromise of suits.

375. If a suit be adjusted wholly or in part by any lawful agreement or compromise, or if the defendant satisfy the plaintiff in respect to the whole or any part of the matter of the suit, such agreement, compromise or satisfaction shall be recorded, and the Court shall pass a decree in accordance therewith so far as it relates to the suit, and such decree shall be final, so far as relates to so much of the subject-matter of the suit as is dealt with by the agreement, compromise or satisfaction.

CHAPTER XXIII.

OF PAYMENT INTO COURT.

Deposit by defendant of smount in satisfaction of claim. 376. The defendant in any suit to recover a debt or damages may, at any stage of the suit, deposit in court such sum of money as he considers a satisfaction in full of the claim.

Betier of

377. Notice in writing of the deposit shall be given through the Court by the defendant to the plaintiff, and the amount of the deposit shall (unless the Court otherwise directs) be paid to the plaintiff on his application.

378. No interest shall be allowed to the plaintiff

on any sum deposited by the defendant from the date deposit net of the receipt of such notice, whether the sum deposited be in full of the claim or fall short thereof.

plaintiff after

379. If the plaintiff accept such amount only as Procedure satisfaction in part of his claim, he may prosecute his where plaintsuit for the balance; and if the Court decides that deposit as the deposit by the defendant was a full satisfaction of substaction the plaintiff's claim, the plaintiff must pay the costs of the suit incurred after the deposit and the costs incurred previous thereto, so far as they were caused by excess in the plaintiff's claim.

If the plaintiff accept such amount as satisfaction Procedure in full of his claim, he shall present to the Court a where he statement to that effect, and such statement shall be satisfaction filed and the Court shall pass judgment accordingly, in fall, and, in directing by whom the costs of each party are to be paid, the Court shall consider which of the parties is most to blame for the litigation.

Illustrations.

(a) A owes B Rs. 100. B sues A for the amount, having made no demand for payment and having no reason to believe that the delay caused by making a demand would place him at a disadvantage. On the plaint being filed, A pays the money into court. B accepts it in full satisfaction of his claim, but the Court should not allow him any costs, the litigation being presumably groundless on his part.

(b) B sues A under the circumstances mentioned in Illustration (a). On the plaint being filed, A disputes the claim. Afterwards A pays the money into court. B accepts it in full satisfaction of his claim. The Court should also give B his costs of suit, A's conduct having shown that the litigation was

necessary.

(c) A owes B Rs. 100 and is willing to pay him that sum without suit. B claims Rs. 150 and sues A for that amount. On the plaint being filed, A pays Rs. 100 into court and disputes only his liability to pay the remaining Rs. 50. B accepts the Rs. 100 in full satisfaction of his claim. The Court should order him to pay A's costs.

CHAPTER XXIV.

OF REQUIRING SECURITY FOR COSTS.

380. If, at the institution or at any subsequent When socurion stage

ty for crets
may be
required from
plointiff at
any stage of
suit,

stage of a suit, it appears to the Court that a sole plaintiff is, or (when there are more plaintiffs than one) that all the plaintiffs are residing out of British India, and that such plaintiff does not, or that no one of such plaintiffs does, possess any sufficient immoveable property within British India independent of the property in suit, the Court may, either of its own motion or on the application of any defendant, order the plaintiff or plaintiffs, within a time to be fixed by the order, to give security for the payment of all costs incurred and likely to be incurred by any defendant.

Effect of failure to formish scourity,

381. In the event of such security not being furnished within the time so fixed, the Court shall dismiss the sait unless the plaintiff or plaintiffs be permitted to withdraw therefrom under the provisions of section 373.

Residence out of British India.

382. Whoever leaves British India under such circumstances as to afford reasonable probability that he will not be forthcoming whenever he may be called upon to pay costs shall be deemed to be residing out of British India within the meaning of section 280,

CHAPTER XXV.

OF COMMISSIONS,

A .- Commissions to Exemine Witnesses.

Cases in which Court may be no commission to examing witness.

383. Any Court may in any suit issue a commission for the examination on interrogatories or otherwise of persons resident within the local limits of its jurisdiction, who are exempted under this Code from attending the Court, or who are from sickness or infirmity unable to attend it.

Order for commission.

384. Such order may be made by the Court either of its own motion, or on the application, supported by allidavit or otherwise, of any party to the suit or of the witness to be examined.

When witness resides within Court's paris-

385. The commission for the examination of a Person who resides within the local limits of the jurisdiction of the Court issuing the same may be issued to

examination

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any person whom the Court thinks fit to execute the same.

386. Any Court may in any suit issue a commis- Persons for sion for the examination of-

(a) any person resident beyond the local limits commission of its jurisdiction:

- (b) persons who are about to leave such limits before the date on which they are required to be examined in Court; and
- (c) civil and military officers of Government who cannot, in the opinion of the Judge, attend the Court without detriment to the public service.

Such commission may be issued to any Court, not being a High Court or the Court of the Recorder of Rangoon, within the local limits of whose jurisdiction such person resides, or to any pleader of a High Court whom the Court issuing the commission thinks fit to appoint.

The Court on issuing any commission under this section shall direct whether the commission shall be

returned to itself or to any subordinate Court.

387. When any Court to which application is Commission made for the issue of a commission for the examination of a person residing at any place not within British within India is satisfied that his evidence is necessary, the British Court may issue such commission.

to examine witness not India.

388. Every Court receiving a commission for the Court to examination of any person shall examine him pursuant thereto.

examine witness pursuaut to commission. commission with deposi-

- 389. After the commission has been duly executed. Beturn of it shall be returned, together with the evidence taken under it, to the Court out of which it issued, unless fions of witthe order for issuing the commission has otherwise nessea. directed, in which case the commission shall be returned in terms of such order; and the commission and the return thereto, and the evidence taken under it, shall (subject to the provisions of the next following section) form part of the record of the suit.
 - 390. Evidence taken under a commission shall not When deposi-

tions may be reed in evidence. be read as evidence in the suit without the consent of the party against whom the same is offered, unless

- (a) the person who gave the evidence is beyond the jurisdiction of the Court, or dead, or unable from sickness or infirmity to attend to be personally examined, or exempted from personal appearance in Court, or
- (b) the Court in its discretion dispenses with the proof of any of the circumstances mentioned in the last preceding clause, and authorizes the evidence of any person being read as evidence in the suit, notwithstanding proof that the cause for taking such evidence by commission has ceased at the time of reading the same.

Provisions as to execution and return of commissions to apply to commissions issued by foreign Courts.

- 391. The provisions hereinbefore contained as to the execution and return of commissions shall apply to commissions issued by
- (a) Courts situate beyond the limits of British India and established by the authority of Her Majesty or of the Governor General in Council, or
- (b) Courts situate in any part of the British Empire other than British India, or
- (c) Courts of any foreign country for the time being in alliance with Her Majesty.

B .- Commissions for local Investigations.

Commission to make head investigations.

392. In any suit or proceeding in which the Court deems a local investigation to be requisite or proper for the purpose of clucidating any matter in dispute, or of ascertaining the market-value of any property, or the amount of any mesne profits, or damages or annual nett profits, and the same cannot be conveniently conducted by the Judge in person, the Court may issue a commission to such person as it thinks fit, directing him to make such investigation and to report thereon to the Court:

Provided that, when the Local Government has made rules as to the persons to whom such commission shall be issued, the Court shall be bound by such rules.

393. The Commissioner, after such local inspect Procedure of tion as he deems necessary, and after reducing to writing the evidence taken by him, shall return such evidence, together with his report in writing, signed with his name, to the Court.

The report of the Commissioner and the evidence Report and taken by him, (but not the evidence without the re-depositions port) shall be evidence in the suit and shall form part in suit. of the record; but the Court, or, with the permission Commisof the Court, any of the parties to the suit, may examine the Commissioner personally in open Court in person. touching any of the matters referred to him or mentioned in his report, or as to the manner in which he has made the investigation.

to be evidence sinner may by examined

C.— Commissions to examine Accounts.

394. In any suit in which an examination or Commission adjustment of accounts is necessary, the Court may adjust acissue a commission to such person as it thinks fit counts. directing him to make such examination or adjustment.

395. The Court shall furnish the Commissioner Court to give with such part of the proceedings and such detailed instructions as appear necessary,

Commission-PT INXESSURY mstructions.

and the instructions shall distinctly specify whether the Commissioner is merely to transmit the proceedings which he may hold on the enquiry, or also to report his own opinion on the point referred for his examination.

The proceedings of the Commissioner shall be court to esreceived in evidence in the suit, unless the Court has reason to be dissatisfied with them, in which case the Court shall direct such further inquiry as is requisite, or direct

erive Commissioner's proceedings firether iuquary.

D.—Commission to make Partition.

396. In any suit in which the partition of im- Commission moveable property not paying revenue to Government to make parspecies to the Court to be necessary, the Court, after *** taining the several parties interested in such pro- by immivaperty and their several rights therein, may issue a

tition of nonготомне-ратable property.

commission

commission to such persons as it thinks fit to make a partition according to such rights.

Procedure of Commissioners. The Commissioners shall ascertain and inspect the property, and shall divide the same into as many shares as may be directed by the order under which the commission issues, and shall allot such shares to the parties, and may, if authorized thereto by the said order, award sums to be paid for the purpose of equalizing the value of the shares.

The Commissioners shall then prepare and sign a report, or (if they cannot agree) separate reports, appointing the share of each party, and distinguishing each share (if so directed by the said order) by metes and bounds. Such report or reports shall be annexed to the commission and transmitted to the Court; and the Court, after hearing any objections which the parties may make to the report or reports, shall either quash the same and issue a new commission, or (where the Commissioners agree in their report) pass a decree in accordance therewith.

E - General Provisions.

Expenses of commission to be paid juto court.

397. Before issuing any commission under this chapter, the Court may order such sum (if any) as it thinks reasonable for the expenses of the commission to be, within a time to be fixed by the Court, paid into court by the party at whose instance or for whose benefit the commission is issued.

Powers of Commissioners:

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398. Any Commissioner appointed under this chapter may, unless otherwise directed by the order of appointment,

(a) examine the parties themselves and any witness whom they or any of them may produce, and any other person whom the Commissioner thinks proper to call upon to give evidence in the matter referred to him;

(b) call for and examine documents and other

things relevant to the subject of inquiry;

(c) at any reasonable time enter upon or into any land or building mentioned in the order.

399. The

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399. The provisions of this Code relating to the Attendance. summoning, attendance and examination of witnesses, and to the remuneration of, and penalties to be im- ment of witposed upon, witnesses, shall apply to persons required nesses before to give evidence or to produce documents under this sioner. chapter, whether the commission in execution of which they are so required has been issued by a Court situate within, or by a Court situate beyond, the limits of British India.

examination and punish-

For the purposes of this section, the Commissioner shall be deemed to be a Court of Civil Judicature.

400. Whenever a commission is issued under this Court to chapter, the Court shall direct that the parties to the direct parties suit shall appear before the Commissioner in person before Comor by their agents or pleaders.

missioner.

If the parties do not so appear the Commissioner Procedure may proceed ex parte.

ex parte.

PART III. OF SUITS IN PARTICULAR CASES.

CHAPTER XXVI.

SCITS BY PAUPERS.

401. Subject to the following rules, any suit may Suite may be brought by a pauper.

be brought in forma

Explanation.—A person is a "pauper" when he pauperis. is not possessed of sufficient means to enable him to pay the fee prescribed by law for the plaint in such suit, or, where no such fee is prescribed, when he is not entitled to property worth one hundred rupees other than his necessary wearing apparel and the subject-matter of the suit.

402. No suit shall be brought by a pauper to What saits recover compensation for loss of caste, libel, slander, excepted. abusive language or assault.

403. The application for permission to sue by a Application psuper shall be in writing, and shall contain the parti- writing.

culars

Contents of application.

culars required by section 50 in regard to plaints in suits: a schedule of any moveable or immoveable property belonging to the petitioner, with the estimated value thereof, shall be annexed thereto; and it shall be signed and verified in the manner hereinbefore prescribed for the signing and verification of plaints.

Prescutation of application. 404. Notwithstanding anything contained in section 36, the application shall be presented to the Court by the applicant in person, unless he is exempted from appearing in Court under section 640 or section 641, in which case the application may be presented by a duly authorized agent who can answer all material questions relating to the application, and who may be examined in the same manner as the party represented by him might have been examined had such party attended in person.

Rejection of application.

405. If the application be not framed or presented in the manner prescribed by sections 403 and 404, the Court shall reject it.

Examination of applicant.

406. If the application be in proper form and duly presented, the Judge may, if he thinks fit, examine the petitioner, or his agent, when the applicant is allowed to appear by agent, regarding the merits of the claim and the property of the applicant.

If presented by agent, Court may order applicant to be examined by commission. When the application is presented by an agent, the Court may, if it thinks fit, order that the applicant be examined by a commission in the manner in which the examination of an absent witness may be taken under the provisions of this Code.

Rejection of application.

- **407.** If it appear to the Court
- (a) that the applicant is not a panper, or
- (b) that he has, within the two months next before the presentation of the application, disposed of any property fraudulently or with a view to obtain the benefit of this chapter, or
- (c) that his allegations do not show a right to sue in such Court, or
- (d) that he has entered into any agreement with reference to the subject-matter of the proposed suit

under

1882.

under which any other person has obtained an interest in such subject-matter,

the Court shall reject the application.

408. If the Court sees no reason to refuse the Notice of # 15 application on any of the grounds stated in section evidence of 407, it shall fix a day (of which at least ten days' pre- applicant's vious notice shall be given to the opposite party and paupersus. the Government Pleader) for receiving such evidence as the applicant may adduce in proof of his pauperism, and for hearing any evidence which may be adduced in disproof thereof.

409. On the day so fixed, or as soon thereafter as Procedure at may be convenient, the Court shall examine the witnesses (if any) produced by either party, and may cross-examine the applicant or his agent, and shall make a memorandum of the substance of their evidence.

The Court shall also hear any argument which the parties may desire to offer on the question whether, on the face of the application and of the evidence (if any) taken by the Court as herein provided, the applicant is or is not subject to any of the prohibitions specified in section 407.

The Court shall then either allow or refuse to allow the applicant to sue as a pauper.

410. If the application be granted, it shall be Procedure if numbered and registered, and shall be deemed the application plaint in the suit, and the suit shall proceed in all other respects as a suit instituted under Chapter V, except that the plaintiff shall not be liable to any court-fee (other than fees payable for service of process) in respect of any petition, appointment of a pleader, or other proceeding connected with the suit.

411. If the plaintiff succeed in the suit, the Court Costs when shall calculate the amount of court-fees which would paper sachave been paid by the plaintiff if he had not been permitted to sue as a pauper; and such amount shall be a first charge on the subject-matter of the suit, and shall also be recoverable by the Government from any Recovery of party ordered by the decree to pay the same, in the cont-fees.

same manner as costs of suit are recoverable under this Code.

Procedure when pauper fails. 412. If the plaintiff fails in the suit, or if he is dispaupered, or if the suit is dismissed under section 97 or 98, the Court shall order the plaintiff, or any person made, under section 32, co-plaintiff to the suit, to pay the court-fees which would have been paid by the plaintiff if he had not been permitted to sue as a pauper;

and if it find that the suit was frivolous or vexatious, it may also punish the plaintiff with fine not exceeding one hundred rupees, or with imprisonment for a term which may extend to a month, or with

both.

Refusal to allow applicant to sue as pauper to bar subsequent application of like nature.

413. An order of refusal made under section 409 to allow the applicant to sue as a pauper shall be a bar to any subsequent application of the like nature by him in respect of the same right to sue; but the applicant shall be at liberty to institute a suit in the ordinary manner in respect of such right, provided that he first pays the costs (if any) incurred by Government in opposing his application for leave to sue as a pauper.

Dispanpering.

- 414. The Court may, on motion by the defendant, or by the Government Pleader, of which one week's notice in writing has been given to the plaintiff, order the plaintiff to be dispaupered—
 - (a) if he is guilty of vexatious or improper conduct in the course of the suit;
 - (b) if it appears that his means are such that he ought not to continue to suc as a pauper;
 or
 - (c) if he has entered into any agreement with reference to the subject-matter of the suit, under which any other person has obtained an interest in such subject-matter.

Costs.

415. The costs of an application for permission to sue as a pauper and of an inquiry into pauperism are costs in the suit.

CHAPTER XXVII.

SUITS BY OR AGAINST GOVERNMENT OR PUBLIC OFFICERS.

416. Suits by or against the Government shall be Suits by or instituted by or against (as the case may be) the Secretary of State for India in Council.

against Secretary of State in Conneil. Persons authorized to act for

- 417. Persons being ex officio or otherwise authorized to act for Government in respect of any judicial proceeding shall be deemed to be the recognized deserment. agents by whom appearances, acts and applications under this Code may be made or done on behalf of Government.
- 418. In suits by the Secretary of State for India Plaints in in Council, instead of inserting in the plaint the name auts by and description and place of abode of the plaintiff, it State in shall be sufficient to insert the words "The Secretary Council. of State for India in Council."

Secretary of Agent for

419. The Government Pleader in any court shall be the agent of the Government for the purpose of receiving processes against the said Secretary of State process. in Council issuing out of such court.

Government

420. The Court, in fixing the day for the said Secretary of State in Council to answer to the plaint, shall allow a reasonable time for the necessary communication with the Government through the proper channels, and for the issue of instructions to the Government Pleader to appear and answer on behalf of the said Secretary of State in Council or the Government, and may extend the time at its discretion.

Appearance and answer by Secretary of State in Council.

421. The Court may also, in any case in which the Government Pleader is not accompanied by any person on the part of the said Secretary of State in Council, who may be able to answer any material questions relating to the suit, direct the attendance of such a person.

Attendance of person able to REPORTED IN questions relating to snit against Government.

422. Where the defendant is a public officer, the Service on Court may send a copy of the summons to the head public of the office in which the defendant is employed, for the purpose of being served on him, if it appear to the

officers.

Extension of time to

enable officer

Government,

to make reference to Court that the summons may be most conveniently so served.

423. If the public officer on receiving the summons considers it proper to make a reference to the Government before answering to the plaint, he may apply to the Court to grant such extension of the time fixed in the summons as may be necessary to enable him to make such reference and to receive orders thereon through the proper channel;

and the Court upon such application may extend the time for so long as appears to be requisite.

previous to sning Secrefary of State in Council or public officer.

Notice

424. No suit shall be instituted against the said Secretary of State in Council, or against a public officer in respect of an act purporting to be done by him in his official capacity, until the expiration of two months next after notice in writing has been, in the case of the Secretary of State in Council, delivered to, or left at the office of, a Secretary to the Local Govcrament or the Collector of the District, and, in the case of a public officer, delivered to him or left at his office, stating the cause of action and the name and place of abode of the intending plaintiff; and the plaint must contain a statement that such notice has been so delivered or left.

Arrests in auch austa.

425. No warrant of arrest shall be issued in such suit without the consent in writing of the District Judge.

Application where

underinkes defence.

426. If the Government undertakes the defence of a suit against a public officer, the Government Government Pleader, upon being furnished with authority to appear and answer to the plaint, shall apply to the Court, and upon such application the Court shall cause a note of his authority to be entered in the register.

Procedure where ro Start STORY mich Tile. Defendant:

got bale to

427. If such application is not made by the Government Pleader on or before the day fixed in the notice for the defendant to appear and answer to the plaint, the case shall proceed as in a suit between private parties, except that the defendant shall not be liable to arrest, nor his property to attachment, are before otherwise than in execution of a decree.

428. In a suit against a public officer in respect Exemption of such act as aforesaid, the Court shall exempt the of public defendant from appearing in person when he satisfies officers from personal the Court that he cannot absent himself from his appearance. duty without detriment to the public service.

429. When the decree is against the said Secretary Procedure of State in Council or against a public officer in re- where decree spect of such act as aforesaid, a time shall be specified garage in the decree within which it shall be satisfied; and, or public if the decree is not satisfied within the time so specified, the Court shall report the case for the orders of the Local Government.

Execution shall not issue on any such decree unless it remains unsatisfied for the period of three months computed from the date of the report.

CHAPTER XXVIII.

SUITS BY ALIENS AND BY OR AGAINST FOREIGN AND NATIVE RULERS.

430. Alien enemies residing in British India with When aliens: the permission of the Governor General in Council, way suc. and alien friends, may sue in the Courts of British India as if they were subjects of Her Majesty.

No alien enemy residing in British India without such permission, or residing in a foreign country, shall sue in any of such Courts.

Explanation.—Every person residing in a foreign country, the Government of which is at war with the United Kingdom of Great Britain and Ireland, and carrying on business in that country without a license in that behalf under the hand of one of Her Majesty's Secretaries of State or of a Secretary to the Government of India, shall, for the purpose of the second paragraph of this section, be deemed to be an alien enemy residing in a foreign country.

431. A foreign

When foreign State may son.

- 431. A foreign State may sue in the Courts of British India, provided that—
- (a) it has been recognized by Her Majesty or the Governor General in Council, and
- (b) the object of the suit is to enforce the private rights of the head or of the subjects of the foreign State.

The Court shall take judicial notice of the fact that a foreign State has not been recognized by Her Majesty or by the Governor General in Council.

Persons
specially appointed by
Government
to proscente
or defend for
Princes or
Chiefs.

432. Persons specially appointed by order of Government at the request of any Sovereign Prince or ruling Chief, whether in subordinate alliance with the British Government or otherwise, and whether residing within or without British India, to prosecute or defend any suit on his behalf, shall be deemed to be the recognized agents by whom appearances, acts and applications under this Code may be made or done on behalf of such Prince or Chief.

Snits against Sovereign Princes, &c. 433. Any such Prince or Chief, and any ambassador or envoy of a foreign State, may, with the consent of Government certified by the signature of one of its Secretaries (but not without such consent), he sued in any competent Court not subordinate to a District Court.

Such consent shall not be given unless-

- (a) the Prince, Chief, ambassador or envoy has instituted a suit in such Court against the person desiring to sue him; or
- (b) the Prince, Chief, ambassador or envoy, by himself or another, trades within the local limits of the jurisdiction of such Court; or
- (c) the subject-matter of the suit is immoveable property situate within the said local limits and in the possession of the Prince, Chief, ambassador or envoy.

Prince. Lo.

No such Prince, Chief, ambassador or envoy shall be arrested under this Code; and no decree shall be executed against the property of any such Prince,

Chief,

property may

of decrees of

Chief, ambassador or envoy unless with consent of when their Government certified as aforesaid.

434. The Govenor General in Council may from Execution in time to time, by notification in the Gazette of India,

- (a) declare that the decrees of any Civil or Reve- Coarts of nuc Courts situate in the territories of any Native Prince or State in alliance with Her Majesty, and not established by the authority of the Governor General in Council, may be executed in British India as if they laid been made by the Courts of British India, and
 - (b) cancel any such declaration.

So long as such declaration remains in force, the said decrees may be executed accordingly.

CHAPTER XXIX.

SUITS BY AND AGAINST CORPORATIONS AND COMPANIES.

435. In suits by a Corporation, or by a Company Subscription authorized to sue and be sued in the name of an and verificaofficer or of a trustee, the plaint may be subscribed plaint and verified on behalf of the Corporation or Company by any director, secretary or other principal officer of the Corporation or Company, who is able to depose to the facts of the case.

436. When the suit is against a Corporation, or Service on against a Company authorized to sue and be sued in Company. the name of an officer or of a trustee, the summons may be served-

(a) by leaving it at the registered office (if any) of the Corporation or Company, or

- (b) by sending it by post in a letter addressed to such officer or trustee at the office (or if there be more offices than one, at the principal office in British India) of the Corporation or Company, or
- (c) by giving it to any director, secretary or other principal officer of the Corporation or Company;

and the Court may require the personal appearance of any director, secretary or other principal officer of the Corporation or Company who may be able to answer material questions relating to the suit.

CHAPTER XXX.

SUITS BY AND AGAINST TRUSTEES, EXECUTORS AND AUMINISTRATORS.

Representation of beneficiaries in suita concerning property vested in trusteus, &c.

437. In all suits concerning property vested in a frustee, executor or administrator, when the contention is between the persons beneficially interested in such property and a third person, the trustee, executor or administrator shall represent the persons so interested, and it shall not ordinarily be necessary to make them parties to the suit. But the Court may, if it thinks fit, order them or any of them to be made such parties.

Joinder of executors and administrators.

438. When there are several executors or administrators, they shall all be made parties to a suit against one or more of them:

Provided that executors who have not proved their testator's will, and executors and administrators beyond the local limits of the jurisdiction of the Court, need not be made parties.

Husband of married executive not to join.

439. Unless the Court directs otherwise, the husband of a married administratrix or executrix shall not be a party to a suit by or against her.

CHAPTER XXXI.

SUITS BY AND AGAINST MINORS AND PERSONS OF UNSOUND MIND.

Minor must sue by next friend. Costs. 440. Every suit by a minor shall be instituted in his name by an adult person, who in such suit shall be called the next friend of the minor, and may be ordered to pay any costs in the suit as if he were the plaintiff.

Applications
to be made
for next

441. Every application to the Court on behalf of a minor (other than an application under section

140)

449) shall be made by his next friend, or his guardian friend or for the suit.

guardian ad litera.

442. If a plaint be filed by or on behalf of a Plaint filed minor without a next friend, the defendant may apply without next to have the plaint taken off the file, with costs to be taken off paid by the pleader or other person by whom it was file. presented. Notice of such application shall be given costs. to such person by the defendant; and the Court, after hearing his objections, if any, may make such order in the matter as it thinks fit.

443. Where the defendant to a suit is a minor, Guardian ad the Court, on being satisfied of the fact of his minor- litem to be ity, shall appoint a proper person to be guardian for Court. the suit for such minor, to put in the defence for such minor, and generally to act on his behalf in the conduct of the case.

A guardian for the suit is not a guardian of person or property within the meaning of the Indian Majority Act, 1875, section 3.

444. Every order made in a suit or on any ap- Order obtainplication before the Court, in or by which a minor is ed without in any way concerned or affected, without such minor or guardian being represented by a next friend or guardian for may be the suit, as the case may be, may be discharged, and, if the pleader of the party at whose instance such order was obtained knew, or might reasonably have known, the fact of such minority, with costs to be Costs. paid by such pleader.

next friend discharged.

445. Any person being of sound mind and full Who may be age may net as next friend of a minor, provided his next friend. interest is not adverse to that of such minor, and he is not a defendant in the suit.

446. If the interest of the next friend of a minor Removal of is adverse to that of such minor, or if he is so con- next friend. nected with a defendant whose interest is adverse to that of the minor, as to make it unlikely that the minor's interest will be properly protected by him, or if he does not do his duty, or, pending the suit, ceases to reside within British India, or for any other sufficient cause, application may be made on behalf

of the minor or by a defendant for his removal; and the Court (if satisfied of the sufficiency of the cause assigned) may order the next friend to be removed accordingly.

Retirement of next friend 447. Unless otherwise ordered by the Court a next friend shall not retire at his own request without first procuring a fit person to be put in his three, and giving security for the costs already incurred.

Application for appointment of new next friend.

The application for the appointment of a new next friend shall be supported by affiguit showing the fitness of the person proposed, and also that he has no interest adverse to the minor.

Stay of generalized and the removal of next friend.
Application for appointment of new next friend,

448. On the death or removal of the next friend of a minor, further proceedings shall be stayed until the appointment of a next friend in his place.

449. If the pleader of such minor omits, within reasonable time, to take steps to get a new next friend appointed, any person interested in the minor or the matter at issue may apply to the Court for the appointment of one, and the Court may appoint such person as it thinks fit.

Course to be followed by miner plaintiff or applicant on coming of age.

450. A minor plaintiff, or a minor not a party to a suit on whose behalf an application is pending, on coming of age must elect whether he will proceed with the suit or application.

Where he elects to proceed.

451. If he cleets to proceed with it, he shall apply for an order discharging the next friend, and for leave to proceed in his own name.

The title of the suit or application shall in such case be corrected so as to read thenceforth thus:

" A. B., late a minor, by C. D., his next friend, but now of full age."

Where he alocts to abouton.

452. If he elects to abandon the suit or application, he shall, if a sole plaintiff, or sole applicant, apply for an order to dismiss the suit or application on repayment of the costs incurred by the defendant or respondent, or which may have been paid by his next friend.

Conta

453. Any application under section 451 or sec- Making and tion 452 may be made ex parte; and it must be proving proved by affidavit that the late minor has attained his full age.

applications under sections 451, 452.

454. A minor co-plaintiff on coming of age and desiring to repudiate the suit must apply to have his name struck out as co-plaintiff; and the Court, if it finds that he is not a necessary party, shall dismiss him from the suit on such terms as to costs or otherwise as it thinks fit.

When minor co-plaintiff coming of uge desires to repudiate

Notice of the application shall be served on the next friend, as well as on the defendant; and it must be proved by affidavit that the late minor has attained his full age. The costs of all parties of such appli- Costs. cation, and of all or any proceedings theretofore had in the suit, shall be paid by such persons as the Court directs.

If the late minor be a necessary party to the suit the Court may direct him to be made a defendant.

455. If any minor on attaining majority can prove to the satisfaction of the Court that a suit in- nureasonable stituted in his name by a next friend was unreasonable or improper, he may, if a sole plaintiff, apply to have the suit dismissed.

or improper.

Notice of the application shall be served on all the parties concerned: and the Court, upon being satisfied of such unreasonableness or impropriety, may grant the application, and order the next friend to pay the costs of all parties in respect of the application and of Costs. anything done in the suit,

456. An order for the appointment of a guardian for the suit may be obtained upon application in the name and on behalf of the minor or by the plaintiff. Such application must be supported by an affidavit verifying the fact that the proposed guardian has no interest in the matters in question in the suit adverse to that of the minor, and that he is a fit person to be so appointed.

Petition for appointment of guardian ad litem.

Where there is no other person fit and willing to act as guardian for the suit, the Court may appoint

any of its officers to be such guardian: provided that he has no interest adverse to that of the minor.

Who may be guardian ad litem.

457. A co-defendant of sound mind and of full age may be appointed guardian for the suit, if he has no interest adverse to that of the minor; but neither a plaintiff, nor a married woman, can be so appointed.

Guardian neglecting his duty may be removed.

458. If the guardian for the suit of a minor defendant does not do his duty, or if other sufficient ground be made to appear, the Court may remove him, and may order him to pay such costs as may have been occasioned to any party by his breach of duty.

Costs.

Appointment in place of guardian dring pendente lite. Guardian ad litem of minor representative

of deceased indgment-debtor.

459. If the guardian for the suit dies pending such suit, or is removed by the Court, the Court shall appoint a new guardian in his place.

460. When the enforcement of a decree is applied for against the heir or representative, being a minor, of a deceased party, a guardian for the suit of such minor shall be appointed by the Court, and the decree-holder shall serve on such guardian notice of such application.

Before decree, pext friend or guardian ad litem not to receive money without leave of Court and giving Becourity.

461. No sum of money or other thing shall be received or taken by a next friend or guardian for the suit on behalf of a minor, at any time before decree or order, unless he has first obtained the leave of the Court, and given security to its satisfaction that such money or other thing shall be duly accounted for to, and held for the benefit of, such minor.

Next friend or guardian an litem not to comprismise without mre of Court.

462. No next friend or guardian for the suit shall, without the leave of the Court, enter into any agreement or compromise on behalf of a minor, with refercuce to the suit in which he acts as next friend or guardian.

Compromise without leave wordship.

Any such agreement or compromise entered into without the leave of the Court shall be voidable against all parties other than the minor.

Application of sections 440 to 463 to persons of

463. The provisions contained in sections 140 to 462 (both inclusive) shall, mutatis mutantis, apply in the case of persons of unsound mind, adjudged to be

so under Act No. XXXV of 1858, or under any other law for the time being in force.

464. Nothing in sections 442 to 462 applies to any wards of minor or person of unsound mind, for whose person Court. or properly a guardian or manager has been appointed by the Court of Wards or by the Civil Court under any local law.

CHAPTER XXXII.

SUITS BY AND AGAINST MILITARY MEN.

465. When any officer or soldier actually serving officers or the Government in a military capacity is a party to a suit, and cannot obtain leave of absence for the purpose of prosecuting or defending the suit in person, he may authorize any person to sue or defend in his stead.

soldiers who cament obtain leave may authorize any person to aus or defend for them.

The authority shall be in writing and shall be signed by the officer or soldier in the presence of (a) his commanding officer, or the next subordinate officer, if the party be himself the commanding officer, or (b) where the officer or soldier is serving in military staff employment, the head or other superior officer of the office in which he is employed. Such commanding or other officer shall countersign the authority, which shall be filed in court.

When so filed, the countersignature shall be sufficient proof that the authority was duly excented, and that the officer or soldier by whom it was granted could not obtain leave of absence for the purpose of prosecuting or defending the suit in person.

Explanation, -In this chapter the expression "commanding officer" means the officer in actual command for the time being of any regiment, corps, detachment or depot to which the officer or soldier belongs,

466. Any person authorized by an officer or a Person so soldier to prosecute or defend a suit in his stead may authorized presente or defend it in person in the same manner sonaby or apas the officer or soldier could do if present; or he may traid that

may act per-

appoint

Service on person so authorized, or on his pleader, to

Service on officers and soldiers.

be good

service.

appoint a pleader to prosecute or defend the suit on behalf of such officer or soldier.

467. Processes served upon any person authorized by an officer or a soldier, as in section 465, or upon any pleader appointed as aforesaid by such person to act for, or on behalf of, such officer or soldier, shall be as effectual as if they had been served on the party in person or on his pleader.

468. When an officer or a soldier is a defendant, the Court shall send a copy of the summons to his commanding officer for the purpose of being served on him.

The officer to whom such copy is sent, after causing it to be served on the person to whom it is addressed, if practicable, shall return it to the Court with the written acknowledgment of such person endorsed thereon.

If from any cause the copy cannot be so served, it shall be returned to the Court by which it was sent, with information of the cause which has prevented the service.

Execution of warrant of arrest in cantonments, &c.

469. If, in the execution of a decree, a warrant of arrest or other process is to be executed within the limits of a cantonment, garrison, military station or military bázár, the officer charged with the execution of such warrant or other process shall deliver the same to the commanding officer.

The commanding officer shall back the warrant or other process with his signature, and, in the case of a warrant of arrest, if the person named therein is within the limits of his command, shall cause him to be arrested and delivered to the officer so charged.

CHAPTER XXXIII.

INTERPLEADER.

When interphonor outs may be in470. When two or more persons claim adversely to one another the same payment or property from another person, whose only interest therein is that of

a mere stakeholder and who is ready to render it to the right owner, such stakeholder may institute a suit of interpleader against all the claimants for the purpose of obtaining a decision as to whom the payment or property should be made or delivered, and of obtaining indemnity for himself:

Provided that if any suit is pending in which the rights of all parties can properly be decided, the stakeholder shall not institute a suit of interpleader.

471. In every suit of interpleader the plaint must, Plaint in in addition to the other statements necessary for such suit. plaints, state—

- (a) that the plaintiff has no interest in the thing claimed otherwise than as a mere stakeholder;
 - (b) the claims made by the defendants severally; and
- (c) that there is no collusion between the plaintiff and any of the defendants.
- 472. When the thing claimed is capable of being Payment of paid into court or placed in the custody of the Court, thing claimed the plaintiff must so pay or place it before he can be entitled to any order in the suit.

473. At the first hearing the Court may-

Procedure at first hearing.

- (a) declare that the plaintiff is discharged from all liability to the defendants in respect of the thing claimed, award him his costs, and dismiss him from the suit:
- or, if it thinks that justice or convenience so require,
- (b) retain all parties until the final disposal of the swit:
- and, if it finds that the admissions of the parties or other evidence enable it,
- (c) adjudicate the title to the thing claimed: or eise it may
- : I: direct the defendants to interplead one another by filing statements and entering into evidence for the purpose of bringing their respective claims before the Court, and shall adjudicate on such claims.

474. Nothing

When agents and tenants may institute interpleaderauits.

474. Nothing in this chapter shall be taken to enable agents to sue their principals, or tenants to sue their landlords, for the purpose of compelling them to interplead with any persons other than persons making claim through such principals or landlords.

Illustrations.

- (a) A deposits a box of jewels with B as his agent. C alleges that the jewels were wrongfully obtained from him by A, and claims them from B. B cannot institute an interpleader-suit against A and C.
- (b) A deposits a box of jewels with B as his agent. He then writes to C for the purpose of making the jewels a scenity for a debt due from himself to C. A afterwards alleges that C's debt is satisfied, and C alleges the contrary. Both claim the jewels from B. B may institute an interpleader-suit against A and C.

Charge of plaintiff's costs.

475. When the suit is properly instituted, the Court may provide for the plaintiff's costs by giving him a charge on the thing claimed or in some other effectual way.

Procedure where defendant is suing stakeholder. 476. If any of the defendants in an interpleadersuit is actually suing the stakeholder in respect of the subject of such suit, the Court in which the suit against the stakeholder is pending shall, on being duly informed by the Court which passed the decree in the interpleader-suit in favour of the stakeholder, that such decree has been passed, stay the proceedings as against him; and his costs in the suit so stayed may be provided for in such suit; but if, and so far as, they are not provided for in that suit, they may be added to his costs incurred in the interpleader-suit.

Costs.

PART IV. PROVISIONAL REMEDIES.

CHAPTER XXXIV.

OF ARREST AND ATTACHMENT BEFORE JUDGMENT,

A .- Arrest before Judgment.

477. If at any stage of any suit, other than a suit

When plaint-

for the possession of immoveable property, the plaint- iff may up**times** satisfies the Court by affidavit or otherwise—

that the defendant, with intent to avoid or delay taken. the plaintiff, or to avoid any process of the Court, or to obstruct or delay the execution of any decree that may be passed against him,

(a) has absconded or left the jurisdiction of the Court, or

(b) is about to abscond or to leave the jurisdiction of the Court, or

(c) has disposed of or removed from the jurisdiction of the Court his property or any part thereof, or

that the defendant is about to leave British India under circumstances affording reasonable probability that the plaintiff will or may thereby be obstructed or delayed in the execution of any deeree that may be passed against the defendant in the suit,

the plaintiff may apply to the Court that security be taken for the appearance of the defendant to answer any decree that may be passed against him in the suit.

478. If the Court, after examining the applicant, Order to and making such further investigation as it thinks fit, is satisfied--

that the defendant, with any such intent as aforesaid.

(a) has absconded or left the jurisdiction of the Court, or

(b) is about to abscord or to leave the jurisdiction of the Court, or

(c) has disposed of or removed from the jurisdietion of the Court his property or any part thereof, or

that the defendant is about to leave British India the circumstances last aforesaid.

Court may issue a warrant to arrest the defendand and bring him before the Court to show cause why he should not give security for his appearance.

479. If the defendant fail to show such cause, the Court shall order him either to deposit in court money

ply that security be

bring up dotendant to eliow cause why be should not give security. may order him to make deposit or give security.

or other property sufficient to answer the claim against him, or to give security for his appearance at any time when called upon while the suit is pending, and until execution or satisfaction of any decree that may be passed against him in the suit.

The surety shall bind himself, in default of such appearance, to pay any sum of money which the defendant may be ordered to pay in the suit.

Procedure in case of application by surety to be disoharged. 480. The surety for the appearance of the defendant may at any time apply to the Court in which he became such surety to be discharged from his obligation.

On such application being made, the Court shall summon the defendant to appear, or, if it thinks fit, may issue a warrant for his arrest in the first instance.

On the appearance of the defendant, pursuant to the summons or warrant, or on his voluntary surrender, the Court shall direct the surety to be discharged from his obligation, and shall call upon the defendant to find fresh security.

Procedure where defendant fails to give security or find fresh security. 481. If the defendant fail to comply with any order under section 470 or section 480, the Court may commit him to jail until the decision of the sait, or, if judgment be given against the defendant, until the execution of the decree: provided that no person shall be imprisoned under this section in any case for a longer period than six months, nor for a longer period than six weeks when the amount or value of the subject-matter of the suit does not exceed fifty rupees:

Provided that no person shall be detained in prison under this section after he has complied with such order.

Subsistence of defandants arrested. 482. The provisions of section 339 as to allowances payable for the subsistence of judgment-debtors shall apply to all defendants arrested under this chapter.

B .- Attachment before Judgment.

Application before judgment for security from defeodant to entisty decree, and in default for attachment of property.

483. If at any stage of any suit the plaintiff satisfies the Court by affidavit or otherwise that the defendant, with intent to obstruct or delay the execution of any decree that may be passed against him,

(a) is about to dispose of the whole or any part of

his



his property, or to remove the same from the jurisdiction of the Court in which the suit is pending, or

(b) has quitted the jurisdiction of the Court, leaving therein property belonging to him,

the plaintiff may apply to the Court to call upon the defendant to furnish security to satisfy any decree that may be passed against him in such suit and, on his failing to give such scenrity, to direct that any portion of his property within the jurisdiction of the Court shall be attached until the further order of the Court.

The application shall, unless the Court otherwise contents of directs, specify the property required to be attached application. and the estimated value thereof.

call on defendant to furnish secu-

rity or show

cause.

484. If the Court, after examining the applicant Court may and making any further investigation which it thinks fit, is satisfied that the defendant is about to dispose of or remove his property, with intent to obstruct or delay the execution of any decree that may be passed against him in the suit, or that he has with such intent quitted the jurisdiction of the Court, leaving therein property belonging to him, the Court may require him, within a time to be fixed by the Court, either to furnish security in such sum as may be specified in the order, to produce and place at the disposal of the Court, when required, the said property or the value of the sum, or such portion thereof as may be sufficient to satisfy the decree, or to appear and show cause why he should not furnish security.

The Court may also in the order direct the conditional attachment of the whole or any portion of the property specified in the application.

485. If the defendant fail to show cause why he should not farmish security, or fail to furnish the if cause not the Court, required, within the time fixed by the Court, the Court may order that the property specified in the *** Such portion thereof as appears sufficient to misty any decree which may be passed in the suit, shall be attached.

Attachment shown or security not farmished.

Withdrawn of attachment

If the defendant show such cause or furnish the required security, and the property specified in the application or any portion of it has been attached, the Court shall order the attachment to be withdrawn.

Mode of making attuchnient

486. The attachment shall be made in the manner herein provided for the attachment of property in execution of a decree for money.

Investigation of claims to property attached betore judgment.

487. If any claim be preferred to the property attached before judgment, such claim shall be investigated in the manner hereinbefore provided for the investigation of claims to property attached in exccution of a decree for money.

Removal of ettechment when security furnished or muit dismissed.

488. When an order of attachment before judgment is passed, the Court which passed the order shall remove the attachment whenever the defendant furnishes the security required, together with security for the costs of the attachment, or when the suit is dismissed.

Attachment not to affect pights of strangers, or bar decresholder from applying for BBIG.

489. Attachment before judgment shall not affect the rights, existing prior to the attachment, of persons not parties to the suit, nor bar any person holding a decree against the defendant from applying for the sale of the property under attachment in execution of such decree.

Property attached under obupter put to be re-attached in execution of docres.

490. Where property is under attachment by virtue of the provisions of this chapter, and a decree is given in favour of the plaintiff, it shall not be necessary to re-attach the property in execution of such decree.

Compenestion for bhtaining arrest or on insulfiC .- Compensation for improper Arrests or Attachments.

attachment ment grounds.

491. If in any suit in which an arrest or attachment has been effected, it appears to the Court that such arrest or attachment was applied for on insufficient grounds,

or if the suit of the plaintiff fails, and it appears to the Court that there was no probable ground for instituting the suit,

the Court may, on the application of the defendant, award against the plaintiff in its decree such amount, not exceeding one thousand rupees, as it deems a reasonable compensation to the defendant for the expense or injury caused to him by the arrest or attachment:

Provided that the Court shall not award under Proviso. this section a larger amount than it might decree in a sait for compensation.

An award under this section shall bar any suit for compensation in respect of such arrest or attachment.

CHAPTER XXXV.

OF TEMPORARY INJUNCTIONS AND INTERLOCUTORY ORDERS.

A.—Temporary Injunctions.

492. If in any suit it is proved by affidavit or cases in which temotherwise-

POPACY (a) that any property in dispute in a suit is in injunction danger of being wasted, damaged or alienated by any begranted. party to the suit, or wrongfully sold in execution of a decree, or

(b) that the defendant threatens, or is about, to remove or dispose of his property with intent to defraud his creditors,

the Court may by order grant a temporary injunction to restrain such act, or give such other order for the purpose of staying and preventing the wasting, damaging, alienation, sale, removal or disposition of the property as the Court thinks fit, or refuse such injunction or other order.

493. In any sait for restraining the defendant lajunction to from committing a breach of contract or other injury, repetition or whether compensation be claimed in the suit or not, commance the plaintiff may, at any time after the commencement of breach. of the suit, and either before or after judgment, apply to the Court for a temporary injunction to restrain the defendant from committing the breach of contract or injury complained of, or any breach of contract or injury

injury of a like kind arising out of the same contract or relating to the same property or right.

The Court may by order grant such injunction on such terms as to the duration of the injunction, keeping an account, giving security, or otherwise, as the Court thinks fit, or refuse the same.

In case of disobedience, an injunction granted under this section or section 492 may be enforced by the imprisonment of the defendant for a term not exceeding six months, or the attachment of his property, or both.

No attachment under this section shall remain in force for more than one year, at the end of which time, if the defendant has not obeyed the injunction, the property attached may be sold, and out of the proceeds the Court may award to the plaintiff such compensation as it thinks fit, and may pay the balance, if any, to the defendant.

494. The Court shall in all cases, except where it appears that the object of granting the injunction would be defeated by the delay, before granting an injunction, direct notice of the application for the same to be given to the opposite party.

495. An injunction directed to a Corporation or public Company is binding not only on the Corporation or Company itself, but also on all members and officers of the Corporation or Company whose personal action it seeks to restrain.

496. Any order for an injunction may be discharged, or varied, or set aside by the Court, on application made thereto by any party dissatisfied with such order.

497. If it appears to the Court that an injunction which it has granted was applied for on insufficient grounds, or

if, after the issue of the injunction, the suit is dismissed or judgment is given against the plaintiff by default or otherwise, and it appears to the Court that there was no probable ground for instituting the suit,

Before gracting injunction, Court to direct notice to opposite party.

Injunction to Corporation binding on its members and officers.

Order for injunction may be discharged, varied or set aside.

Compenention to defendant for issue of injunction on resufficient grounds.

the



the Court may, on the application of the defendant, seard against the plaintiff in its decree such sum, not exceeding one thousand rupees, as it deems a reasonable compensation to the defendant for the expense or injury caused to him by the issue of the injunction :

Provided that the Court shall not award under this Provise. section a larger amount than it might decree in a suit

for compensation.

An award under this section shall bar any suit for compensation in respect of the issue of the injunction.

B .- Interlocutory Orders.

498. The Court may, on the application of any Power to party to a suit, order the sale, by any person named order interim in such order, and in such manner and on such terms sale of perishas it thinks fit, of any moveable property, being the subject of such suit, which is subject to speedy and matural decay.

499. The Court may, on the application of any Power to party to a suit, and on such terms as it thinks fit,

(a) make an order for the detention, preservation or inspection of any property being the subject of such suit;

(b) for all or any of the purposes aforesaid authorize any person to enter upon or into any land or building in the possession of any other party to such suit, and

(c) for all or any of the purposes aforesaid, authorire any samples to be taken, or any observation to be made or experiment to be tried, which may seem necessary or expedient for the purpose of obtaining fall information or evidence.

The provisions hereinbefore contained as to execution of process shall apply, mutatis mutandis, to persors authorized to enter under this section.

500. An application by the plaintiff for an order Application section 405 or section 400 may be made after for such be make in writing to the defendant at any time after after notice. the summons.

make order for detention, de, of subject-matter, and to authorize entry. taking of samples and experiments.

ACT XIV

An application by the defendant for a like order may be made after notice in writing to the plaintiff, and at any time after the applicant has appeared.

When party may be put in immediate persession of land the subject of sint. 501. When land paying revenue to Government, or a tenure liable to sale, is the subject of a suit, if the party in possession of such land or tenure neglects to pay the Government-revenue, or the rent due to the proprietor of the tenure, as the ease may be, and such land or tenure is consequently ordered to be sold, any other party to the suit claiming to have an interest in such land or tenure may upon payment of the revenue or tent due previously to the sale (and with or without security at the discretion of the Court), be put in immediate possession of the land or tenure;

and the Court in its decree may award against the defaulter the amount so paid, with interest thereupon at such rate as the Court thinks fit, or may charge the amount so paid, with interest thereupon at such rate as the Court orders, in any adjustment of accounts which may be directed in the decree passed in the suit.

suit

Deposit of money, &c., in court. 502. When the subject-matter of a suit is money or some other thing capable of delivery, and any party thereto admits that he holds such money or other thing as a trustee for another party, or that it belongs or is due to another party, the Court may order the same to be deposited in court or delivered to such last-named party, with or without security, subject to the further direction of the Court.

CHAPTER XXXVI.

APPOINTMENT OF RECEIVERS.

Power of Court to appoint Receivers. 503. Whenever it appears to the Court to be necessary for the realization, preservation or better custody or management of any property, moveable or inunoveable, the subject of a suit, or under attachment, the Court may by order—

(a) appoint a Receiver of such property,

and,

and, if need be,

- (b) remove the person in whose possession or custody the property may be from the possession or custody thereof;
- (c) commit the same to the custody or management of such Receiver; and
- (d) grant to such Receiver such fee or commission on the rents and profits of the property by way of remuneration, and all such powers as to bringing and defending suits, and for the realization, management, protection, preservation and improvement of the property, the collection of the rents and profits thereof, the application and disposal of such rents and profits, and the execution of instruments in writing, as the owner himself has, or such of those powers as the Court thinks fit.

Every Receiver so appointed shall-

Recoiver's liabilities.

- (e) give such security (if any) as the Court thinks fit daly to account for what he shall receive in respect of the property;
- (f) pass his accounts at such periods and in such form as the Court directs;
- (9) pay the balance due from him thereon as the Court directs; and
- (h) be responsible for any loss occasioned to the property by his wilful default or gross negligence.

Nothing in this section authorizes the Court to remove from the possession or enstody of property under attachment any person whom the parties to the suit or some or one of them, have or has not a present right so to remove.

504. Where the property is land paying revenue when col-Sovernment, or land of which the revenue has been befor may be ed or redeemed, and the Court considers that the Receiver. these concerned will be promoted by the ent of the Collector, the Court may appoint The Collector to be Receiver of such property.

505. The powers conferred by this chapter shall courts emenly by High Courts and District Courts: powered was

provided chapter.

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provided that whenever the Judge of a Court subordinate to a District Court considers it expedient that a Receiver should be appointed in any suit before him, he shall nominate such person as he considers fit for such appointment, and submit such person's name, with the grounds for the nomination, to the District Court, and the District Court shall authorize such Judge to appoint the person so nominated, or pass such other order as it thinks fit.

PART V. OF SPECIAL PROCEEDINGS.

CHAPTER XXXVII.

REFERENCE TO ARBITHATION.

Parties to mit may apply for order of reference. 506. If all the parties to a suit desire that any matter in difference between them in the suit be referred to arbitration, they may, at any time before judgment is pronounced, apply, in person or by their respective pleaders specially authorized in writing in this behalf, to the Court for an order of reference.

Every such application shall be in writing and shall state the particular matter sought to be referred.

Nomination of arbitrator. 507. The arbitrator shall be nominated by the parties in such manner as may be agreed upon between them.

When Court to nominate arbitrator. If the parties cannot agree with respect to such nomination, or if the person whom they nominate refuses to accept the arbitration, and the parties desire that the nomination shall be made by the Court, the Court shall nominate the arbitrator.

Order of re-

508. The Court shall, by order, refer to the arbitrator the matter in difference which he is required to determine, and shall fix such time as it thinks reasonable for the delivery of the award, and specify such time in the order.

When

When once a matter is referred to arbitration, the Court shall not deal with it in the same suit, except as hereinafter provided.

509. If the reference be to two or more arbitra- When refertors, provision shall be made in the order for a difference of opinion among the arbitrators,

(a) by the appointment of an umpire, or

(b) by declaring that the decision shall be with the majority, if the major part of the arbitrators agree, or

(c) by empowering the arbitrators to appoint an umpire, or

(d) otherwise, as may be agreed between the parties; or, if they cannot agree, as the Court determines.

If an umpire is appointed, the Court shall fix such time as it thinks reasonable for the delivery of his award in case he is required to act.

510. If the arbitrator, or, where there are more Death, inarbitrators than one, any of the arbitrators, or the capacity, &c., umpire, dies, or refuses, or neglects or becomes incap-or umpire. able to act, or leaves British India under circumstances showing that he will probably not return at an early date, the Court may in its discretion either appoint a new arbitrator or umpire in the place of the person so dying, or refusing, or neglecting, or becoming incapable to act, or leaving British India, or make an order superseding the arbitration, and in such case shall proceed with the suit.

ence is to

opinion.

two or more, order to pro-

vide for difference of

511. Where the arbitrators are empowered by the Appointment order of reference to appoint an umpire and fail to do of umpire by so, any of the parties may serve the arbitrators with a written notice to appoint an umpire; and if, within seven days after such notice has been served, or such further time as the Court may in each case allow, no umpire be appointed, the Court, upon the application of the party who has served such notice as aforesaid, may appoint an umpire.

512. Every arbitrator or umpire appointed under Powers of section

arbitrator or

pointed under sections 509, 510, 511. Bummoning witnesses.

umpire ap-

section 500, section 510 or section 511 shall have the like powers as if his name had been inserted in the order of reference.

513. The Court shall issue the same processes to the parties and witnesses whom the arbitrators or umpire desire or desires to examine, as the Court may issue in suits tried before it.

Punishment for default, &c. Persons not attending in accordance with such process, or making any other default, or refusing to give their evidence, or guilty of any contempt to the arbitrator or umpire during the investigation of the matters referred, shall be subject to the like disadvantages, penalties and punishments, by order of the Court on the representation of the arbitrator or unipire, as they would incur for the like offences in suits tried before the Court.

Extension of time for making gward.

Supersession

of arbitru-

tion.

or information, or from any other cause, the arbitrators cannot complete the award within the period specified in the order, the Court may, if it thinks fit, either grant a further time, and from time to time enlarge the period for the delivery of the award, or make an order superseding the arbitration, and in such case shall proceed with the suit.

514. If, from the want of the necessary evidence

When umpire may arbitrate in lieu of arbi-

tralors.

515. When an umpire has been appointed be may enter on the reference in the place of the arbitrators,

(a) if they have allowed the appointed time to expire without making an award, or

(b) when they have delivered to the Court or to the umpire a notice in writing, stating that they cannot agree.

Award to be signed and filed.

516. When an award in a suit has been made, the persons who made it shall sign it and cause it to be filled in court, together with any depositions and documents which have been taken and proved before them; and notice of the filing shall be given to the parties.

Arbitrators or unipermay state 517. Upon any reference by an order of the Court, the arbitrators or unpire may, with the consent of the Court, state the award as to the whole or any part thereof



thereof in the form of a special case for the opinion of the Court; and the Court shall deliver its opinion thereon; and such opinion shall be added to and form part of the award.

518. The Court may, by order, modify or correct Court may, an award.

on application, modify

award in

- (a) where it appears that a part of the award is or correct upon a matter not referred to arbitration, provided certain such part can be separated from the other part and cases. does not affect the decision on the matter referred, or
- (b) where the award is imperfect in form, or contains any obvious error which can be amended without affecting such decision.
- 519. The Court may also make such order as it Order as to thinks fit respecting the costs of the arbitration, if any question arise respecting such costs and the award contain no sufficient provision concerning them.

costs of arbi-

520. The Court may remit the award or any mat- When sward ter referred to arbitration to the reconsideration of the or matter same arbitrators or umpire, upon such terms as it arbitration thinks fit.

referred to may be remitted.

- (a) where the award has left undetermined any of the matters referred to arbitration, or where it determines any matter not referred to arbitration;
- (b) where the award is so indefinite as to be incapable of execution;
- (c) where an objection to the legality of the award is apparent upon the face of it.
- 521. An award remitted under section 520 be- Grounds for comes void on the refusal of the arbitrators or umpire setting aside to reconsider it. But no award shall be set aside except on one of the following grounds (namely) -

- (a) corruption or misconduct of the arbitrator or umpire;
- (b) either party having been guilty of fraudulent concealment of any matter which he ought to have disclosed, or of wilfully misleading or deceiving the arbitrator or umpire;

(c) the

TOU. II.

(c) the award having been made after the issue of an order by the Court superseding the arbitration and restoring the suit;

and no award shall be valid unless made within the period allowed by the Court.

Judgment to be according to award. 522. If the Court sees no cause to remit the award or any of the matters referred to arbitration for reconsideration in manner aforesaid, and if no application has been made to set aside the award, or if the Court has refused such application,

the Court shall, after the time for making such application has expired, proceed to give judgment according to the award,

or, if the award has been submitted to it in the form of a special case, according to its own opinion on such case.

Decree to follow.

Upon the judgment so given a decree shall follow, and shall be enforced in manner provided in this Code for the execution of decrees. No appeal shall lie from such decree except in so far as the decree is in excess of, or not in accordance with, the award.

Agreement to refer to arbitration may be filed in sourt. 523. When any persons agree in writing that any difference between them shall be referred to the arbitration of any person named in the agreement or to be appointed by any court having jurisdiction in the matter to which the agreement relates, the parties thereto, or any of them, may apply that the agreement be filed in court.

Application to be numbered and registered. The application shall be in writing and shall be numbered and registered as a suit between one or more of the parties interested or claiming to be interested as plaintiff or plaintiffs, and the others or other of them as defendants or defendant, if the application have been presented by all the parties, or, if otherwise, between the applicant as plaintiff and the other parties as defendants.

Metice to where cause depoises filing. On such application being made, the Court shall direct notice thereof to be given to all the parties to the agreement other than the applicants, requiring such

such parties to show cause, within the time specified in the notice, why the agreement should not be filed.

If no sufficient cause be shown, the Court may cause the agreement to be filed, and shall make an order of reference thereon, and may also nominate the arbitrator, when he is not named therein and the parties cannot agree as to the nomination.

524. The foregoing provisions of this chapter, so far as they are consistent with any agreement so filed, shall be applicable to all proceedings under an order of reference made by the Court under section 523, and to the award of arbitration and to the enforcement of the decree founded thereupon.

525. When any matter has been referred to arbitestion without the intervention of a Court of Justice, and an award has been made thereon, any person interested in the award may apply to the Court of the lowest grade having jurisdiction over the matter to which the award relates, that the award be filed in court.

The application shall be in writing and shall be numbered and registered as a suit between the applicant as plaintiff and the other parties as defendants.

The Court shall direct notice to be given to the parties to the arbitration, other than the applicant, requiring them to show cause, within a time specified, why the award should not be filed.

526. If no ground such as is mentioned or referred Filing and to in section 520 or section 521, be shown against the award, the Court shall order it to be filed, and such award. award shall then take effect as an award made under the provisions of this chapter.

Provisione en chapter applicable to proceedings under ordet. of reference.

Filing award in matter referred to arbitration without intervention of Court.

Application to be numbered and registered

Natioe to parties to: arbitration.

enforcement.

CHAPTER XXXVIII.

OF PROCEEDINGS ON AGREEMENT OF PARTIES.

527. Parties claiming to be interested in the deci- Power to sion of any question of fact or law, may enter into an state case for Court's opinscreement in writing stating such question in the ion.

form of a case for the opinion of the Court, and providing that, upon the finding of the Court with respect to such question,

(a) a sum of money fixed by the parties or to be determined by the Court, shall be paid by one of the

parties to the other of them; or

(b) some property, moveable or immoveable, specified in the agreement, shall be delivered by one of the parties to the other of them; or

(c) one or more of the parties shall do, or refrain from doing some other particular act specified in the

agreement.

Every case stated under this section shall be divided into consecutively numbered paragraphs, and shall concisely state such facts and documents as may be necessary to enable the Court to decide the question raised thereby.

When value of subjectmatter must be stated. 528. If the agreement is for the delivery of any property, or for the doing, or the refraining from doing, any particular act, the estimated value of the property to be delivered, or to which the act specified has reference, shall be stated in the agreement.

Agreement to be filed and numbered as suit.

529. The agreement, if framed in accordance with the rules hereinbefore contained, may be filed in the Court which would have jurisdiction to entertain a suit, the amount or value of the subject-matter of which is the same as the amount or value of the subject-matter of the agreement.

The agreement, when so filed, shall be numbered and registered as a suit between one or more of the parties claiming to be interested, as plaintiff or plaintiffs, and the other or others of them as defendant or defendants; and notice shall be given to all the parties to the agreement, other than the party or parties by

whom it was presented.

Parties to be subject to Court's jurisdiction. 530. When the agreement has been filed, the parties to it shall be subject to the jurisdiction of the Court, and shall be bound by the statements contained therein.

531. The

531. The case shall be set down for hearing as a Henring and suit instituted under chapter V, the provisions of disposal of which shall apply to such suit so far as the same are applicable.

If the Court is satisfied, after an examination of the parties, or after taking such evidence as it thinks fit.

- (a) that the agreement was duly executed by them,
- (b) that they have a bond fide interest in the question stated therein, and
- (c) that the same is fit to be decided, it shall proceed to pronounce judgment thereon, in the same way as in an ordinary suit, and upon the judgment so given a decree shall follow and shall be enforced in the manner provided in this Code for the execution of decrees.

CHAPTER XXXIX.

OF SUMMARY PROCEDURE ON NEGOTIABLE INSTRUMENTS.

532. In any Court to which this section applies Institution all suits upon bills of exchange, hundis or promissory of summary notes may, in case the plaintiff desires to proceed bills of exunder this chapter, be instituted by presenting a change as plaint in the form prescribed by this Code; but the summons shall be in the form contained in the fourth schedule hereto annexed, No. 172, or in such other form as the High Court may from time to time presente.

In any case in which the plaint and summons are in such focus respectively, the defendant shall not and a defend the suit unless he obtains leave from a Judge as beneitsfer mentioned so to appear and

in definit of his obtaining such leave or of defence in pursuance thereof, the shall be entitled to a decree for any sum not

exceeding

exceeding the sum mentioned in the summons, together with interest at the rate specified (if any) to the date of the decree, and a sum for costs to be fixed by a rule of the High Court, unless the plaintiff claims more than such fixed sum, in which case the costs shall be ascertained in the ordinary way, and such decree may be enforced forthwith.

Payment into Court of sum mentioned in sommons.

The defendant shall not be required to pay into Court the sum mentioned in the summons, or to give security therefor, unless the Court thinks his defence not to be *primâ facie* sustainable, or feels reasonable doubt as to its good faith.

Explanation.—This section is not confined to cases in which the bill, hundf or note sued upon, together with mere lapse of time, is sufficient to establish a primá facie right to recover.

Defoudant showing defence ou marits to have leave to appear, 633. The Court shall, upon application by the defendant, give leave to appear and to defend the suit, upon the defendant paying into court the sum mentioned in the summons, or upon affidavits satisfactory to the Court, which disclose a defence or such facts as would make it incumbent on the holder to prove consideration, or such other facts as the Court may deem sufficient to support the application, and on such terms as to security, framing and recording issues, or otherwise, as the Court thinks fit.

Power to set

534. After decree, the Court may, under special eircumstances, set aside the decree, and if necessary stay or set aside execution, and may give leave to appear to the summons and to defend the suit, if it seem reasonable to the Court so to do, and on such terms as the Court thinks fit.

Power to order bill, &c., to be deposited with officer of Court.

635. In any proceeding under this chapter the Court may order the bill, hundi or note on which the suit is founded to be forthwith deposited with an officer of the Court, and may further order that all proceedings shall be stayed until the plaintiff gives security for the costs thereof.

Mourary of

536. The holder of every dishonoured bill of exchange or promissory note shall have the same

remedies

such bill or note.

remedies for the recovery of the expenses incurred in ceptance of noting the same for non-acceptance or non-payment, bill or note. or otherwise, by reason of such dishonour, as he has under this chapter for the recovery of the amount of

- 537. Except as provided by sections 532 to 536 Procedure (both inclusive), the procedure in suits under this in saits under this in saits chapter shall be the same as the procedure in suits ter. instituted under chapter V.
- 538. Sections 532 to 537 (both inclusive) apply Application of chapter. only to-
- (a) the High Courts of Judicature at Fort William, Madras and Bombay;
 - (b) the Court of the Recorder of Rangoon;
- (c) the Courts of Small Causes in Calcutta, Madras and Bombay;
 - (d) the Court of the Judge of Karáchí; and
- (e) any other Court having ordinary original civil jurisdiction to which the Local Government may, by notification in the official Gazette, apply them.

In case of such application the Local Government may direct by whom any of the powers and duties incident to the provisions so applied shall be exercised and performed, and make any rules which it thinks requisite for carrying into operation the provisions so applied.

Within one month after such notification has been pathlished, such provisions shall apply accordingly, and the rate so made shall have the force of law.

The Lord Government may, from time to time, aler or carell any such a mideation.

CHAPTER XL.

OF SOME AREASTES TO PUBLIC CHARMES.

\$39. In most of my alleged breach of any express When suits constraints trans enested for public charitable or purposes, or whenever the direction of the ties may be Court

relating to public charibrought.

Court is deemed necessary for the administration of any such trust, the Advocate General acting ex officio, or two or more persons having a direct interest in the trust and having obtained the consent in writing of the Advocate General, may institute a suit in the High Court or the District Court within the local limits of whose civil jurisdiction the whole or any part of the subject-matter of the trust is situate, to

- (a) appointing new trustees under the trust;
- (b) vesting any property in the trustees under the
- (c) declaring the proportions in which its objects
- (d) authorizing the whole or any part of its property to be let, sold, mortgaged or exchanged;
- (e) settling a scheme for its management;

or granting such further or other relief as the nature of the case may require.

The powers conferred by this section on the Advocate General may, outside the Presidency-towns, be, with the previous sanction of the Local Government, exercised also by the Collector or by such officer as the Local Government may appoint in this behalf.

Act No. X of 1840, section two, is hereby repealed.

PART VI

OF APPEALS.

CHAPTER XLL

OF APPEALS FROM ORIGINAL DECREES.

540. Unless when otherwise expressly provided by this Code or by any other law for the time being in force, an appeal shall lie from the decrees, or from any part of the decrees, of the Courts exercising original

Appeal to

original jurisdiction to the Courts authorized to hear appeals from the decisions of those Courts.

541. The appeal shall be made in the form of a Form of apmemorandum in writing presented by the appellant, poul. and shall be accompanied by a copy of the decree ap- What to acpealed against and (unless the Appellate Court dis-company memoranpenses therewith) of the judgment on which it is dum. founded.

Such memorandum shall set forth, concisely and Contents of under distinct heads, the grounds of objection to the memorandecree appealed against, without any argument or narrative; and such grounds shall be numbered consecutively.

542. The appellant shall not, without the leave of Appellant the Court, urge or be heard in support of any other confined to ground of objection, but the Court in deciding the out. appeal shall not be confined to the grounds set forth by the appellant:

Provided that the Court shall not rest its decision on any ground not set forth by the appellant, unless the respondent has had sufficient opportunity of contesting the case on that ground.

543. If the memorandum of appeal be not drawn Rejection or up in the manner hereinbefore prescribed, it may be amendment priceted, or be returned to the appellant for the prorejected, or be returned to the appellant for the pur-randum. pose of being amended within a time to be fixed by the Court or be amended then and there.

When the Court rejects under this section any memorandum, it shall record the reasons for such rejection.

When a memorandum of appeal is amended under this section. the Judge, or such officer as he appoints in this behalf, shall attest the amendment by his

544. Where there are more plaintiffs or more de- One of serefinds that the in a suit, and the decree appealed ral plaintiffs are received any ground common to all the and may the the defendants, any one of the obtainment ar if the defendants may appeal against the whole decree the decree and thereupon the Appellate Court if is proceed

may ocasso

may reverse or modify the decree in favour of all the plaintiffs or defendants, as the case may be.

Of staying and executing Decrees under Appeal,

Execution of decree not stayed solely by reason of appeal.

Stay of esecution of appentable decres before time for appealing has expired. 545. Execution of a decree shall not be stayed by reason only of an appeal having been preferred against the decree; but the Appellate Court may for sufficient cause order the execution to be stayed:

If an application be made for stay of execution of an appealable decree before the expiry of the time allowed for appealing therefrom, the Court which passed the decree may for sufficient cause order the execution to be stayed:

. Provided that no order shall be made under this section unless the Court making it is satisfied—

- (a) that substantial loss may result to the party applying for stay of execution unless the order is made;
- (b) that the application has been made without unreasonable delay; and
- (c) that security has been given by the applicant for the due performance of such decree or order as may ultimately be binding upon him.

548. If an order is made for the execution of a decree against which an appeal is pending, the Court which passed the decree shall, on sufficient cause being shown by the appellant, require security to be given for the restitution of any property which may be taken in execution of the decree, or for the payment of the value of such property and for the due performance of the decree or order of the Appellate Court,

or the Appellate Court may for like cause direct the Court which passed the decree to take such security.

And when an order has been passed for the sale of immoveable property in execution of a decree for money, and an appeal is pending against such decree, the sale shall on the application of the judgment-debtor be stayed until the appeal is disposed of, on

Security in case of order for execution of decree appealed against.

330

may reverse or modify the decree in favour of all the plaintiffs or defendants, as the case may be.

Of staying and executing Decrees under Appeal.

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Stay of exe-

Security in one of order for execution of decree appealed against,

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542. The appellant shall not, without the leave of Appellant the Court, urge or be heard in support of any other confined to ground of objection, but the Court in deciding the out. appeal shall not be confined to the grounds set forth by the appellant:

Provided that the Court shall not rest its decision on any ground not set forth by the appellant, unless the respondent has had sufficient opportunity of contesting the case on that ground.

543. If the memorandum of appeal be not drawn Rejection or up in the manner hereinbefore prescribed, it may be amendment rejected, or be returned to the appellant for the purpose of being amended within a time to be fixed by the Court or be amended then and there.

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ing the last are him the decree appealed or defend-or defend. The man it is biminers any one of the obtain reare the references may appeal against the west of whole decree the Appellate Court if it proceed

may common to

such terms as to giving security or otherwise as the Court which passed the decree thinks fit.

547. No such security as is mentioned in sections 545 and 546 shall be required from the Secretary of State for India in Council, or (when Government has undertaken the defence of the suit) from any public officer sued in respect of an act alleged to be done by him in his official capacity.

No such security to be required from Government or public officers.

Of Procedure in Appeal from Decrees.

548. When a memorandum of appeal is admit-Registry of ted, the Appellate Court or the proper officer of that memorandum of ap-Court shall endorse thereon the date of presentation, peal. and shall register the appeal in a book to be kept for the purpose,

Such book shall be called the Register of Appeals.

549. The Appellate Court may at its discretion, either before the respondent is called upon to appear and answer or afterwards on the application of the respondent, demand from the appellant security for the costs of the appeal, or of the original suit, or of both:

Register of appends. Apprliate Court may require appollant to give security for costs.

Provided that the Court shall demand such security in all cases in which the appellant is residing out last resides of British India, and is not possessed of any sufficient India. immoveable property within British India independent of the property (if any) to which the appeal relates.

When appelont of British

If such security be not furnished within such time at the Court orders, the Court shall reject the appen.

550. When the memorandum of appeal is registened, the Artifate Court shall send notice of the and to the Court arollest whose decree the appeal In Minne.

Court to give notice to Court whose darree appealed against. Transmission

Appellate

If the sames, he from a Court the records of which me are deposited in the Atty-Late Court, the Court of papers to with all practicable Court. material papers in the suit, or such papers as many be specially called for by the Appellate Court,

Either

654. The notice to the respondent shall declare Contents of that, if he does not appear in the Appellate Court on the day so fixed, the appeal will be heard ex parte.

Procedure on Hearing.

555. On the day so fixed, or on any other day to which the hearing may be adjourned, the appellant shall be heard in support of the appeal. The Court shall then, if it does not dismiss the appeal at once, hear the respondent against the appeal, and in such case the appellant shall be entitled to reply.

556. If on the day so fixed, or any other day to Dismissal of which the hearing may be adjourned, the appellant appeal for appellant's dedoes not attend in person or by his pleader, the appeal fault. shall be dismissed for default.

If the appellant attends and the respondent does Hearing apmot attend, the appeal shall be heard ex parte in his pealer parts. absence.

557. If on the day so fixed, or any other day to Dismissal of which the hearing may be adjourned, it is found that speed where the potice to the respondent has not been served in served in consequence of the failure of the appellant to deposit, within the period fixed by the Court, the sum requirfailure to ed to defray the cost of issuing the notice, the Court deposit cost. may order that the appeal he dismissed :

consequence of appellant's

Provided that no such order shall be passed, al- Proviso. though the notice has not been served upon the resthe appeal the respondent appears in person or by a pleader, or by a dely authorized agent.

> of appeal dismissed for

558. If an appeal be dismissed under section 556 Readmission 357, the appellant may apply to the Appel-Last for the re-admission of the appeal; and if default. Ble proved that he was prevented by any sufficient when the appeal was called on for head of from depositing the sum so required, Court may re-news the appeal on such terms as bearing character in the Court thinks fit to im-

HE speece to the Court at the hearing that Power to ad-

what issue or issues shall be tried in any case so remanded.

563. When a case is remanded with directions to When furtake any evidence so excluded, the Court to which barred, the case is remanded shall not take any other evidence in the case, except evidence tendered to contradict the evidence so taken.

564. The Appellate Court shall not remand a case Limit to refor a second decision, except as provided in section mand. 562

565. When the evidence upon the record is suffi. When evicient to enable the Appellate Court to pronounce indement, the Appellate Court shall, after reset- cient, Appalthey the issues, if necessary, finally determine the case, potwithstanding that the judgment of the Court what whose decree the appeal is made has proceedal wholly upon some ground other than that on which the Appellate Court proceeds.

dence on record softlate Court shall determine case finally.

566. If the Court against whose decree the appeal is made has omitted to frame or try any issue, or to determine any question of fact, which appears to the Appellate Court essential to the right decision of the suit upon the merits, and the evidence upon the record is not sufficient to enable the Appellate Court to determine such issue or question, the Appellate Court may frame issues for trial, and may refer the same for trial to the Court against whose decree the appeal is made, and in such ease shall direct such Court to take the additional evidence required,

When Appel late Court may frame isanes and refer them for trial to Court whose decree appeoled against.

and such Court shall proceed to try such issues, shall return to the Appellate Court its finding from together with the evidence.

\$67. Sech finding and evidence shall become part Finding of the record in the sain; and either party may, within a fine to be fixed by the Appellate Court, present a of objections to the finding.

evidence to be put on re-Objections to finding.

After the expiration of the period fixed for preand a movement, the Appellate Court shall tion of spto determine the appeal.

Determinapeal

568. The

Production
of additional
evidence in
Appellate
Court.

- 568. The parties to an appeal shall not be entitled to produce additional evidence, whether oral or documentary, in the Appellate Court. But if
- (a) the Court against whose decree the appeal is made refuses to admit evidence which ought to have been admitted, or
- (b) the Appellate Court requires any document to be produced for any witness to be examined to enable it to pronounce judgment; or for any other substantial cause,

the Appellate Court may allow such evidence to be produced, or document to be received, or witness to be examined.

Whenever additional evidence is admitted by an Appellate Court, the Court shall record on its proceedings the reason for such admission.

Mode of taking additional evidence. 569. Whenever additional evidence is allowed to be received, the Appellate Court may either take such evidence, or direct the Court against whose decree the appeal is made, or any other subordinate Court, to take such evidence and to send it when taken to the Appellate Court.

Points to be defined and recorded.

570. In all cases where additional evidence is directed or allowed to be taken, the Appellate Court shall specify the points to which the evidence is to be confined, and record on its proceedings the points so specified.

Of the Judgment in Appeal.

Judgment when and where pronounced. 571. The Appellate Court, after hearing the parties or their pleaders and referring to any part of the proceedings, whether on appeal or in the Court against whose decree the appeal is made, to which reference may be considered necessary, shall pronounce judgment in open Court, either at once or on some future day, of which notice shall be given to the parties or their pleaders.

Language of judgment. **572**. The judgment shall be written in English; provided that if English is not the mother-tongue of the Judge, and he is not able to write an intelligible

judgment

dement in English, the judgment shall be written in his mother-tongue or in the language of the Court.

573. When the language in which the judgment Translation is written is not the language of the Court, the judgment shall, if any party so require, be translated into such language, and the translation, after it has been ascertained to be correct, shall be signed by the Judge or such officer as he appoints in this behalf.

574. The judgment of the Appellate Court shall Contents of state-

judgment.

- (a) the points for determination;
- (b) the decision thereupon;
- (c) the reasons for the decision; and
- (d) when the decree appealed against is reversed or varied, the relief to which the appellant is entitled,

and shall at the time that it is pronounced be Date and signed and dated by the Judge or by the Judges con- signature, curring therein.

575. When the appeal is heard by a Bench of two Decision or more Judges, the appeal shall be decided in accord- when appeal ance with the opinion of such Judges or of the majori- heard by two ty (if any) of such Judges.

Judges.

If there be no such majority which concurs in a judgment varying or reversing the decree appealed against, such decree shall be affirmed:

Provided that if the Bench hearing the appeal is composed of two Judges belonging to a Court consisting of more than two Judges, and the Judges composing the Bench differ in opinion on a point of law, the weed may be referred to one or more of the other Indges of the same Court, and shall be decided accarbing to the opinion of the majority (if any) of all the Judges who have beard the appeal, including there who first heard it.

Then there is no such majority which concurs in a judgment varying or reversing the decree appealed servet, such decree shall be affirmed.

The High Court may, from time to time, make rules

rules consistent with this Code to regulate references under this section.

Dissent to be recorded.

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676. When the appeal is heard by more Judges than one, any Judge dissenting from the judgment of the Court shall state in writing the decision or order which he thinks should be passed on the appeal, and he may state his reasons for the same.

What judgment may direct.

577. The judgment may be for confirming, varying or reversing the decree against which the appeal is made, or, if the parties to the appeal agree as to the form which the decree in appeal shall take, or as to the order to be passed in appeal, the Appellate Court may pass a decree or order accordingly.

No decree to be revened or modified for error or irregularity not affecting ments or jurisdiction. 578. No decree shall be reversed or substantially varied, nor shall any case be remanded, in appeal, on account of any error, defect or irregularity, whether in the decision or in any order passed in the suit, or otherwise, not affecting the merits of the case or the jurisdiction of the Court.

Of the Decree in Appeal.

Date and contents of decree.

579. The decree of the Appellate Court shall bear date the day on which the judgment was pronounced.

The decree shall contain the number of the appeal, and the memorandum of appeal, including the names and description of the appellant and respondent, and shall specify clearly the relief granted or other determination of the appeal.

The decree shall also state the amount of costs incurred in the appeal, and by what parties and in what proportions such costs and the costs in the suit are to be paid.

The decree shall be signed and dated by the Judge

or Judges who passed it:

Judge dissenting from judgment need not sign decree. Provided that where there are more Judges than one, if there be a difference of opinion among them, it shall not be necessary for any Judge dissenting from the judgment of the Court to sign the decree.

580. Certified

580. Certified copies of the judgment and decree Copies of in appeal shall be furnished to the parties on application to the Court and at their expense,

judgment and decres to be furnished to parties. copy of decree to he sent to Court whose decrea нгреяled against.

581. A copy of the judgment and of the decree, Certified certified by the Appellate Court or such officer as it appoints in this behalf, shall be sent to the Court which passed the decree appealed against, and shall be filed with the original proceedings in the suit, and an entry of the judgment of the appellate Court shall be made in the register of civil suits.

> Court to have same DOWNER OF Courts of original jurisdiction.

582. The Appellate Court shall have, in appeals Appellate ander this chapter, the same powers, and shall perform as nearly as may be the same duties, as are conferred and imposed by this Code on Courts of original jurisdiction in respect of suits instituted under chapter V; and, in chapter XXI, so far as may be, the words "plaintiff," "defendant" and "suit" shall be held to include an appellant, a respondent and an appeal, respectively, in proceedings arising out of the death, marriage or insolvency of parties to au appeal.

The provisions hereinbefore contained shall apply to appeals under this chapter so far as such provisions are applicable.

583. When a party entitled to any benefit (by Execution of way of restitution or otherwise) under a decree passed decree of Appellate in an appeal under this chapter desires to obtain exe- court. cution of the same, he shall apply to the Court which passed the decree against which the appeal was preferred: and such Court shall proceed to execute the decree passed in appeal, according to the rules here. inbefore prescribed for the execution of decrees in SHITE

CHAPTER XLII

OF AFFEALS FROM AFPELLAGE DECREES.

584. Unless, when otherwise provided by this Second ap-Code or by any other law, from all decrees passed in heals to High Court, appeal

Granuds of second ap-

Second appeal on no

No second

Provisions as

to second appeal.

appeal in certain anits.

other grounds.

peal,

appeal by any Court subordinate to a High Court, an appeal shall lie to the High Court on any of the following grounds (namely)-

(a) the decision being contrary to some specified

law or usage having the force of law; .

(b) the decision having failed to determine some material issue of law or usage having the force of law;

(c) a substantial error or defect in the procedure as prescribed by this Code or any other law, which may possibly have produced error or defect in the decision of the case upon the merits.

585. No second appeal shall lie except on the

grounds mentioned in section 584.

586. No second appeal shall lie in any suit of the nature cognizable in Courts of Small Causes, when the amount or value of the subject-matter of the original suit does not exceed five hundred rupees.

587. The provisions contained in chapter XLI shall apply, as far as may be, to appeals under this chapter, and to the execution of decrees passed in such appeals.

CHAPTER XLIII.

OF APPEALS FROM ORDERS.

Orders appesiable.

588. An appeal shall lie from the following orders under this Code, and from no other such orders :-

(1) orders under section 20, staying proceedings in a stut:

(2) orders under section 32, striking out or adding the name of any person as plaintiff or defendant;

(3) orders under section 36 or section 66, directing that a party shall appear in person;

(4) orders under section 44, adding a cause of action:

(5) orders under section 47, excluding a cause of action:

(6) orders

- (6) orders returning plaints for amendment or to be presented to the proper Court;
- (7) orders under section 111, setting-off, or refusing to set-off, one debt against another;
- (8) orders rejecting applications under section 103 (in cases open to appeal) for an order to set aside the dismissal of a suit:
- (9) orders rejecting applications under section 108, or an order to set aside a decree ex parte;
 - (10) orders under sections 113, 120 and 177:
- (11) orders under section 116 or section 245, rejecting, or returning for amendment, written statements or applications for execution of decrees;
- (12) orders under sections 143 and 145, directing anything to be impounded;
- (13) orders under section 162, for the attachment and sale of moveable property;
- (14) orders under section 168 for attachment of property, and orders under section 170 for the sale of attached property;
- (15) orders under section 261, as to objections to draft-eonyeyances or draft-endorsements;
- (16) orders under section 204, the first paragraph of section 312 or section 313, for confirming, or setting aside, or refusing to set aside, a sale of immoveable property;
- (17) orders in insolvency-matters, under section 351, section 352, section 353 or section 357;
- (15) orders under section 366, paragraph two, section 367 or section 368;
- (19) orders rejecting applications under section 370 for dismissal of a suit;
- (29) orders under section 371, refusing to set oside the abatement or dismissal of a suit;
- (21) erders disallowing objections under section 372;
 - (22) orders under section 454, section 455 or sec-

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tion 458, directing a next friend or guardian for the suit to pay costs;

(23) orders in interpleader-suits under section 473, clause (a), (b) or (d), section 475 or section 476;

(24) orders under section 479, section 480, section

485, section 492, section 493, section 496, section 497, section 502 or section 503;

(25) orders under section 514, superseding an arbitration:

(26) orders under section 518, modifying an award:

(27) orders of refusal under section 558 to readmit, or under section 560 to re-hear, an appeal;

(28) orders under section 562, remanding a case;

(29) orders under any of the provisions of this Code, imposing fines, or for the arrest or imprisonment of any person, except when such imprisonment is in execution of a decree.

The orders passed in appeals under this section shall be final.

What Courts to hear appests.

589. An appeal from any order specified in section 588, clauses (15), (16) and (17), shall lie to the High Court.

When an appeal from any other order is allowed by this chapter, it shall lie to the Court to which an appeal would lie from the decree in the suit in relation to which such order was made, or, when such order is passed by a Court (not being a High Court) in the exercise of appellate jurisdiction, then to the High Court.

Procedure in

590. The procedure prescribed in chapter XLI shall, so far as may be, apply to appeals from orders under this Code, or under any special or local law in which a different procedure is not provided.

No other appeal from orders; but error therein may be set forth 10

appeals from

orders.

591. Except as provided in this chapter, no appeal shall lie from any order passed by any Court in the exercise of its original or appellate jurisdiction; but if any decree be appealed against, any error, defect or irregularity irregularity in any such order, affecting the decision memorandum of the case, may be set forth as a ground of objection in the memorandum of appeal.

of appeal against de-

CHAPTER XLIV. OF PAUPER APPEALS.

592. Any person entitled under this Code or any Who may other law to prefer an appeal, who is unable to pay the speed as fee required for the petition of appeal, may, on presenting an application accompanied by a memorandum of appeal, be allowed to appeal as a pauper, subject to the rules contained in chapters XXVI, XLI, XLII and XLIII, in so far as those rules are applicable:

Provided that the Court shall reject the applica- Procedure on tion, unless, upon a perusal thereof and of the judg-application ment and decree against which the appeal is made, it of appeal sees reason to think that the decree appealed against is contrary to law or to some usage having the force of law, or is otherwise erroneous or unjust.

593. The inquiry into the pauperism of the appli- Inquiry into cant may be made either by the Appellate Court or pauperism by the Court against whose decision the appeal is made under the orders of the Appellate Court:

Provided that, if the applicant was allowed to sue Proviso. or appeal as a pauper in the Court against whose decree the appeal is made, no further inquiry in respect of his pauperism shall be necessary, unless the Appellate Court sees special cause to direct such inquiry.

CHAPTER XLV.

OF APPEALS TO THE QUEEN IN COUNCIL.

594. In this chapter, unless there be something "Decree" derepearant in the subject or context, the expression fixed. - decree " includes also judgment and order.

595. Subject to such rules as may, from time to When aptime, be made by Her Majesty in Council regarding peals lie to poeals from the Courts of British India, and to the Council. providers hereinafter contained,

an appeal shall lie to Her Majesty in Council-

(a) from any final decree passed on appeal by a High Court or any other Court of final appellate jurisdiction;

(b) from any final decree passed by a High Court in the exercise of original civil jurisdiction, and

(c) from any decree, when the case, as bereinafter provided, is certified to be a fit one for appeal to Her Majesty in Council.

Value of subjectmatter. **596.** In each of the cases mentioned in clauses (a) and (b) of section 595,

the amount or value of the subject-matter of the suit in the Court of first instance must be ten thousand rupees or upwards, and the amount or value of the matter in dispute on appeal to Her Majesty in Council must be the same sum or upwards,

or the decree must involve, directly or indirectly, some claim or question to, or respecting, property of like amount or value,

and where the decree appealed from affirms the decision of the Court immediately below the Court passing such decree, the appeal must involve some substantial question of law.

Ber of certain appeals.

597. Notwithstanding anything contained in section 595.

no appeal shall lie to Her Majesty in Council from the judgment of one Judge of a High Court established under the twenty-fourth and twenty-fifth of Victoria, chapter 101, or of one Judge of a Division Court, or of two or more Judges of such High Court, or of a Division Court constituted by two or more Judges of such High Court, wherever such Judges are equally divided in opinion, and do not amount in number to a majority of the whole of the Judges of the High Court at the time being;

and no appeal shall lie to Her Majesty in Council from any decree which, under section 586, is final.

598. Whoever desires to appeal under this chapter to

to Her Majesty in Council must apply by petition to to Court the Court whose decree is complained of.

599. Such application must ordinarily be made

within six months from the date of such decree.

But if that period expires when the Court is be made. closed, the application may be made on the day that the Court re-opens.

600. Every petition under section 598 must state the grounds of appeal, and pray for a certificate, either that, as regards amount or value and nature, the case fulfils the requirements of section 596, or that it is otherwise a fit one for appeal to Her Majesty in Council.

Upon receipt of such petition, the Court may direct notice to be served on the opposite party to show cause why the said certificate should not be granted.

601. If such certificate be refused, the petition Effect of shall be dismissed:

Provided that, if the decree complained of be a final decree passed by a Court other than a High Court, the order refusing the certificate shall be appealable, within thirty days from the date of the

order, to the High Court to which the former Court

is subordinate.

602. If the certificate be granted, the applicant Security and shall, within six months from the date of the decree deposit recomplained of, or within six weeks from the grant of grant of carthe certificate, whichever is the later date,

(a) give security for the costs of the respondent, and

- (b) deposit the amount required to defray the expense of translating, transcribing, indexing and transmitting to Her Majesty in Council a correct copy of the whole record of the suit, except
 - (1) formal documents directed to be excluded by any order of Her Majesty in Council in force for the time being;

(2) papers which the parties agree to exclude;

whose deares complained. Time within which application much

as to value

refusal of certificate.

(8) accounts.

- (3) accounts, or portions of accounts, which the officer empowered by the Court for that purpose considers unnecessary, and which the parties have not specifically asked to be included, and
- (4) such other documents as the High Court may direct to be excluded:

and when the applicant prefers to print in India the copy of the record, except as aforesaid, he shall also, within the time mentioned in the first clause of this section, deposit the amount required to defray the expense of printing such copy.

Admission of appeal and procedure thereon,

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- 603. When such security has been completed and deposit made to the satisfaction of the Court, the Court may
 - (a) declare the appeal admitted, and
- (b) give notice thereof to the respondent, and shall then
- (c) transmit to Her Majesty in Council, under the seal of the Court, a correct copy of the said record, except as aforesaid, and
- (d) give to either party one or more authenticated copies of any of the papers in the suit on his applying therefor and paying the reasonable expenses incurred in preparing them.

Revocation of acceptance of security.

604. At any time before the admission of the appeal, the Court may, upon cause shown, revoke the acceptance of any such security, and make further directions thereon.

Power to order forther security or payment. 605. If at any time after the admission of the appeal, but before the transmission of the copy of the record, except as aforesaid, to Her Majesty in Council, such security appears inadequate,

or further payment is required for the purpose of translating, transcribing, printing, indexing or transmitting the copy of the record, except as aforesaid,

the Court may order the appellant to furnish, within a time to be fixed by the Court, other and sufficient

sufficient security, or to make, within like time, the required payment.

606. If the appellant fail to comply with such Effect of order, the proceedings shall be stayed, comply with

and the appeal shall not proceed without an order order. in this behalf of Her Majesty in Council,

and in the meantime execution of the decree appealed against shall not be stayed.

607. When the copy of the record, except as afore- Refund of said, has been transmitted to Her Majesty in Council, balance of the appellant may obtain a refund of the balance, if deposit. any, of the amount which he has deposited under section 602.

608. Notwithstanding the admission of any ap- Powers of peal under this chapter, the decree appealed against ing appeals shall be unconditionally enforced, unless the Court in appeal. admitting the appeal otherwise directs.

But the Court may, if it thinks fit, on any special cause shown by any party interested in the suit, or otherwise appearing to the Court,

(a) impound any moveable property in dispute or any part thereof, or

(b) allow the decree appealed against to be enforced, taking such security from the respondent as the Court thinks fit for the due performance of any order which Her Majesty in Council may make on the appeal, or

(c) stay the execution of the decree appealed against, taking such security from the appellant as the Court thinks fit for the due performance of the decree appealed against, or of any order which Her Majesty in Council may make on the appeal, or

(d) place any party seeking the assistance of the Court under such conditions, or give such other direction respecting the subject-matter of the appeal, na it thinks lit.

609. If, at any time during the pendency of the Increase of speed, the security so furnished by either party sound inside

appears quete.

appears inadequate, the Court may, on the application of the other party, require further security.

In default of such further security being furnished as required by the Court, if the original security was furnished by the appellant, the Court may, on the application of the respondent, issue execution of the decree appealed against as if the appellant had furnished no such security.

And if the original security was furnished by the respondent, the Court shall, so far as may be practicable, stay all further execution of the decree, and restore the parties to the position in which they respectively were when the security which appears inadequate was furnished, or give such direction respecting the subject-matter of the appeal as it thinks lit.

Procedure to suforce orders of Queen in Council. 610. Whoever desires to enforce or to obtain execution of any order of Her Majesty in Council shall apply by petition, accompanied by a certified copy of the decree or order made in appeal and sought to be enforced or executed, to the Court from which the appeal to Her Majesty was preferred.

Such Court shall transmit the order of Her Majesty to the Court which made the first decree appealed from, or to such other Court as Her Majesty by her said order may direct, and shall (upon the application of either party) give such directions as may be required for the enforcement or execution of the same; and the Court to which the said order is so transmitted shall enforce or execute it accordingly, in the manner and according to the rules applicable to the execution of its original decrees.

When any moneys expressed to be payable in British currency are payable in India under such order, the amount so payable shall be estimated according to the rate of exchange for the time being fixed by the Secretary of State for India in Council, with the concurrence of the Lords Commissioners of Her Majesty's Treasury, for the adjustment of finan-

cial transactions between the Imperial and the Indian Governments.

611. The orders made by the Court which on- Appeal forces or executes the order of Her Majesty in sgainst order Conneil, relating to such enforcement or execution, execution, shall be appealable in the same manner and subject to the same rules as the orders of such Court relating to the enforcement or execution of its own decrees.

- 612. The High Court may, from time to time, Power to make rules consistent with this Act to regulate-
 - (a) the service of notices under section 600;
- (b) the grant or refusal of certificates, under sections 601 and 602, by Courts of final appellate jurisdiction subordinate to the High Court;
- (c) the amount and nature of the security required under sections 602, 605 and 609;
 - (d) the testing of such security;
- (e) the estimate of the cost of transcribing the record :
- (f) the preparation, examination and certifying of such transcript;
- (g) the revision and authentication of translations :
- (b) the preparation of indices to transcripts of records, and of lists of the papers not included therein :
- (i) the recovery of costs incurred in British India in connection with appeals to Her Majesty in Council,

and all other matters connected with the enforcement of this chapter.

All such rules shall be published in the local Publication official Gazette, and shall thereupon have the force of of rules. by in the High Court and the Courts of final appeliste jurisdiction subordinate thereto.

613. All rules heretofore made and published by Legalization of oxisting High Court relating to appeal to Her Majesty in of oxisting rules. Council and in force immediately before the passing of this Act. shall, so far as they are consistent with

this Act, be deemed to have been made and published hereunder.

Recorder of Raugner.

614. In sections 595 and 612, the expression "High Court" shall be deemed to include also the Recorder of Rangoon, but not so as to empower him to make rules binding on Courts other than his own Court.

Construction of Bengal Regulation III of 1828, asction 4, clause 5.

615. The rules and restrictions referred to in Bengal Regulation III of 1828, section IV, clause fifth, shall be deemed to be the rules and restrictions applicable to appeals under this Code from the decisions of the High Court of Judicature at Fort William in Bengal.

Saving of Her Majesty's pleasure, 616. Nothing herein contained shall be understood—

(a) to bar the full and unqualified exercise of Her Majesty's pleasure in receiving or rejecting appeals to Her Majesty in Council, or otherwise howsoever, or

and of rules for conduct of business before Judicial Coromittee,

...

(b) to interfere with any rules made by the Judicial Committee of the Privy Council, and for the time being in force, for the presentation of appeals to Her Majesty in Council, or their conduct before the said Judicial Committee.

And nothing in this chapter applies to any matter of criminal or admiralty or vice-admiralty jurisdiction, or to appeals from orders and decrees of Prize Courts.

PART VIL

CHAPTER XLVI.

OF REFERENCE TO AND REVISION BY THE HIGH COURT.

Reference of question to High Court.

617. If before or on the hearing of a suit or an appeal in which the decree is final, or if in the execution of any such decree, any question of law or usage having the force of law, or the construction of a document, which construction may affect the merits, arises, on which the Court trying the suit or appeal,

appeal, or executing the decree, entertains reasonable doubt, the Court may, either of its own motion or on the application of any of the parties, draw up a statement of the facts of the case and the point on which doubt is entertained, and refer such statement with its own opinion on the point for the decision of the High Court.

618. The Court may either stay the proceedings or proceed in the case notwithstanding such reference, and may pass a decree or order contingent upon the opinion of the High Court on the point referred;

but no execution shall be issued, property sold, or person imprisoned in any case in which such reference is made until the receipt of a copy of the judgment of the High Court upon such reference.

619. The High Court shall hear the parties to the case in which the reference is made, in person or by their respective pleaders, and shall decide the point so referred, and shall transmit a copy of its judgment, under the signature of the Registrar, to the Court by which the reference was made; and such Court shall, on the receipt thereof, proceed to dispose of the case in conformity with the decision of the High Court.

620. Costs, if any, consequent on a reference for Costs of rethe opinion of the High Court, shall be costs in the case.

621. When a case is referred to the High Court Power to alunder this chapter, the High Court may return the case for amendment, and may alter, cancel or set aside any decree or order which the Court making the reference has passed in the case out of which the refercace arose, and make such order as it thinks fit.

622. The High Court may call for the record of Power to call for reany case in which no appeal lies to the High Court, cord of cases if the Court by which the case was decided appears to not appeal have exercised a jurisdiction not vested in it by law, court. er to have failed to exercise a jurisdiction so vested, or be been acted in the exercise of its jurisdiction illegally with material irregularity; and may pass such and in the case as the High Court thinks fit.

Court may pres decree contingent apon opinion of high Court.

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Judgment of High Court to be transmitted, and case disposed of according.

High Court.

grees of Court making reference.

able to High

PART VIII.

PART VIII.

CHAPTER XLVII.

OF REVIEW OF JUDGMENT.

Application for review of indement

623. Any person considering himself aggrieved-

(a) by a decree or order from which an appeal is hereby allowed, but from which no appeal has been preferred;

(b) by a decree or order from which no appeal is

hereby allowed; or

(c) by a judgment on a reference from a Court of Small Causes,

and who from the discovery of new and important matter or evidence which, after the exercise of due diligence, was not within his knowledge or could not be produced by him at the time when the decree was passed or order made, or on account of some mistake or error apparent on the face of the record, or for any other sufficient reason, desires to obtain a review of the decree passed or order made against him.

may apply for a review of judgment to the Court which passed the decree or made the order, or to the Court, if any, to which the business of the former Court has been transferred.

A party who is not appealing from a decree may apply for a review of judgment notwithstanding the pendency of an appeal by some other party, except when the ground of such appeal is common to the applicant and the appellant, or when, being a respondent, he can present to the Appellate Court the case on which he applies for the review.

624. Except upon the ground of the discovery of such new and important matter or evidence as aforesaid, or of some elerical error apparent on the face of the decree, no application for a review of judgment, other than that of a High Court, shall be made to any Judge other than the Judge who delivered it.

625. The

626. The rules hereinbefore contained as to the Form of form of making appeals shall apply, mutatis mutandis, applications to applications for review.

626. If it appears to the Court that there is not Application sufficient ground for a review, it shall reject the appointment.

If the Court be of opinion that the application for application the review should be granted, it shall grant the same, and the Judge shall record with his own hand his reasons for such opinion:

Provided that-

Provise.

- (e) no such application shall be granted without previous notice to the opposite party, to enable him to and be heard in support of the decree a review of which is applied for; and
- (6) no such application shall be granted on the ground of discovery of new matter or evidence which the applicant alleges was not within his knowledge, or could not be adduced by him, when the decree or order was passed, without strict proof of such allegation.
- 627. If the Judge or Judges, or any one of the Application Judges, who passed the decree or order, a review of for review which is applied for, continues or continue attached consisting of to the Court at the time when the application for a two or more review is presented, and is not or are not precluded by absence or other cause, for a period of six months next after the application, from considering the decree or order to which the application refers, such Judge or Judges or any of them shall hear the application, and no other Judge or Judges of the Court shall hear the same.

Judges.

628. If the application for a review be heard by Application more than one Judge and the Court be equally divided, when rethe application shall be rejected.

If there be a majority the decision shall be according to the opinion of the majority.

829. An order of the Court for rejecting the ap. Order of plication shall be final; but whenever such applica- final;

tion

Objections to admission.

tion is admitted, the admission may be objected to on the ground that it was

- (a) in contravention of the provisions of section 624.
- (b) in contravention of the provisions of section 626, or

(c) after the expiration of the period of limitation prescribed therefor and without sufficient cause.

Such objection may be made at once by an appeal against the order granting the application, or may be taken in any appeal against the final decree or order made in the suit.

Where the application has been rejected in consequence of the failure of the applicant to appear, he may apply for an order to have the rejected application restored to the file, and, if it he proved to the satisfaction of the Court that he was prevented by any sufficient cause from appearing when such application was called on for hearing, the Court may order it to be restored to the tile upon such terms as to costs or otherwise as it thinks fit, and shall appoint a day for hearing the same.

No order shall be made under this section unless the applicant has served the opposite party with notice in writing of the latter application.

No application to review an order passed on review or on an application for a review shall be entertained.

630. When an application for a review is granted, a note thereof shall be made in the register, and the Court may at once re-hear the case or make such order in regard to the re-hearing as it thinks fit.

PART IX.

CHAPTER NLVIII.

SPECIAL RULES RELATING TO THE CHARTERED HIGH COURTS.

631. This chapter applies only to High Courts which

Registry of application granted, and order for re-hearing.

Chapter to

which are or may hereafter be established under the apply only twenty-fourth and twenty-fifth of Victoria, chapter High Courts. 101 (An Act for establishing High Courts of Judicature in India).

632. Except as provided in this chapter the pro- Application visions of this Code apply to such High Courts.

633. The High Court shall take evidence, and re- High Court cord judgments and orders in such manner as it by

rule from time to time directs.

of Code to High Courte. to record judgments arcording to its own role". Power to order execution of decree before ascertainment of costs, and

634. Whenever a High Court considers it necessary that a decree made in the exercise of its ordinary original civil jurisdiction should be enforced before the amount of the costs incurred in the suit can be ascertained by taxation, the Court may order that the decree shall be executed forthwith, except as to so much thereof as relates to the costs;

and, as to so much thereof as relates to the costs. that the decree may be executed as soon as the amount of the costs shall be ascertained by taxation.

execution for costs sub. sequently.

635. Nothing in this Code shall be deemed to authorize any person on behalf of another to address the Court in the exercise of its ordinary original civil jurisdiction, or to examine witnesses, except when the Court shall have in the exercise of the power conferred by its charter authorized him so to do, or to interfere with the power of the High Court to make rules concerning advocates, vakils and attorneys.

Unauthorized persona not to address

636. Notices to produce documents, summonses to who may witnesses, and every other judicial process, issued in serve process the exercise of the ordinary or extraordinary original Court. civil jurisdiction of the High Court, and of its matrimonial, testamentary and intestate jurisdictions, except summonses to defendants issued under section 64, writs of execution, and notices under section 553, may be served by the attorneys in the suit, co by persons employed by them, or by such other as the High Court by any rule or order, from time to time, directs,

637. Any non-judicial or quasi-judicial act which Code requires to be done by a Judge, and any act

Non-judical with tune be done by which Begistrar.

which may be done by a Commissioner appointed to examine and adjust accounts under section 394, may be done by the Registrar of the Court or by such other officer of the Court as the Court may direct to do such act.

The High Court may, from time to time, by rule declare what shall be deemed to be non-judicial and quasi-judicial acts within the meaning of this section.

638. The following portions of this Code shall not apply to the High Court in the exercise of its ordinary or extraordinary original civil jurisdiction, namely, sections 16, 17 and 19, sections 54, clauses (a) and (b), 57, 119, 160, 182 to 185 (both inclusive), 187, 189, 190, 191, 192 (so far as relates to the manner of taking evidence), 193 to 206 (both inclusive), and so much of section 409 as relates to the making of a memorandum;

and section 579 shall not apply to the High Court in the exercise of its appellate jurisdiction.

Nothing in this Code shall extend or apply to any Judge of a High Court in the exercise of jurisdiction as an Insolvent Court.

639. The High Court may, from time to time, frame forms for any proceeding in such Court, and may make rules as to the books, entries and accounts to be kept by its officers.

PART X.

CHAPTER XLIX.

MISCELLANEOUS.

640. Women, who according to the customs and manners of the country ought not to be compelled to appear in public, shall be exempt from personal appearance in Court.

But nothing herein contained shall be deemed to exempt such women from arrest in execution of civil process.

641. The

Sections not applying to High Court in original givil jurisdiction.

> Code not to affect High Court in exercise of insolvent jurisdiction. Power to frame forms.

Exemption
of certain
women from
personni
appearance.

641. The Local Government may, by notification in the official Gazette, exempt from personal appearance in Court any person whose rank, in the opinion of such Government, entitles him to the privilege of exemption, and may, by like notification, withdraw such privilege.

Local Government may exempt certuin persons from personal appear-

The names and residences of the persons so exempted shall, from time to time, be forwarded to the High Court by the Local Government, and a list of such persons shall be kept in such Court, and a list of such persons as reside within the local limits of the jurisdiction of each Court subordinate to the High Court shall be kept in such subordinate Court.

Lists of rimines of раглопа exempted to be kept in Courts.

When any person so exempted claims the privi- Costs of comlege of such exemption, and it is consequently mission necessary to examine him by commission, he shall pay the costs of that commission, unless the party claiming requiring his evidence pays such costs.

rendered necessary by privilege.

642. No Judge, Magistrate or other judicial officer Persons shall be liable to arrest under civil process while going exempt from to, presiding in, or returning from, his Court.

civil process.

And, except as provided in sections 256 and 643, where any matter is pending before a tribanal having jurisdiction therein, or believing in good faith that it has such jurisdiction, the parties thereto, their pleaders, mukhtárs, revenue-agents and recognized agents, and their witnesses acting in obedience to a summons, shall be exempt from arrest under civil process while going to or attending such tribunal for the purpose of such matter, and while returning from such tribunal.

643. When in a case pending before any Court, Procedure there appears to the Court sufficient ground for send-in case of certain ing for investigation to the Magistrate a charge of offences. any such offence as is described in section 103, section 196, section 199, section 200, section 205, section 206, action 207, section 200, section 200, section 210, section 463, section 471, section 474, section 475, section 476 or section 477 of the Indian Penal Code, which may be made in the course of any other suit or proceeding, or

with respect to any document offered in evidence in the case, the Court may cause the person accused to be detained till the rising of the Court, and may then send him in custody to the Magistrate, or take sufficient bail for his appearance before the Magistrate.

The Court shall send to the Magistrate the evidence and documents relevant to the charge, and may bind over any person to appear and give evidence before such Magistrate.

•The Magistrate shall receive such charge and pro-

ceed with it according to law.

Use of forms in fourth schedule. 644. Subject to the power conferred on the High Court by section 639 and by the twenty-fourth and twenty-fifth of Victoria, chapter 104, section 15, the forms set forth in the fourth schedule hereto amexed, with such variation as the circumstances of each case require, shall be used for the respective purposes therein mentioned.

Language of subordinate Courts. 645. The language which, when this Code comes into force, is the language of any Court subordinate to a High Court, shall continue to be the language of such subordinate Court until the Local Government otherwise orders;

but it shall be lawful for the Local Government, from time to time, to declare what language shall be

the language of every such Court.

Assessors in causes of salvage, &c.

645A. In any Admiralty or Vice-Admiralty cause of salvage, towage or collision, the Court, whether it be exercising its original or its appellate jurisdiction, may if it thinks fit, and upon request of either party to such cause shall, summon to its assistance, in such manner as the Court may by rule, from time to time, direct, two competent assessors; and such assessors shall attend and assist accordingly.

Every such assessor shall receive such fees for his attendance as the Court by rule prescribes. Such fees shall be paid by such of the parties as the Court in each

ease may direct.

646. Whenever the Registrar of a Court of Small Causes has any doubt upon any question of law or

usage

Registrant of Small

usage having the force of law, or as to the construc- Canee Count tion of a document, which construction may affect 'the merits of the decision, he may state a case for the opinion of the Judge; and all the provisions herein contained relative to the stating of a case by the Judge shall apply, mulatis mutandis, to the stating of a case by the Registrar,

to state can

647. The procedure herein prescribed shall be Miscellaneous followed, as far as it can be made applicable, in all proceedings. proceedings in any Court of civil jurisdiction other than suits and appeals.

The High Court may, from time to time, make rules Admission of to provide for the admission, in such proceedings, of affidavits as affidavits as evidence of the matters to which such affidavits respectively relate; and such rules, on being published in the local official Gazette, shall have the force of law.

648. Where any Court desires that any person Procedure shall be arrested or that any property shall be attached under any provision of this Code not relating to or property the execution of decrees, and such person resides or to be attach property is situate outside the local limits of its juris- district, diction, the Court may, in its discretion, issue a warrant of arrest or make an order of attachment, and send to the District Court within the local limits of whose jurisdiction such person or property resides or is situate a copy of the warrant or order, together with the probable amount of the costs of the arrest or attachment.

when person to be armeted is outside

The District Court shall, on receipt of such copy and amount, cause the arrest or attachment to be made by its own officers, or by a Court subordinate to itself, and shall inform the Court which issued or made such warrant or order of the arrest or attachment:

and the Court making any arrest under this section shall send the person arrested to the Court by which the warrant of arrest was issued, unless he fornishes sufficient security for his appearance before that Court, or (where the case is one under chapter

XXXIV)

XXXIV) for satisfying any decree that may be passed against him by such Court, in either of which cases the Court making the arrest shall release him.

Rules applicable to all givil process for arrest, sale or payment.

649. The rules contained in chapter XIX shall apply to the execution of any judicial process for the arrest of a person or the sale of property or payment of money, which may be desired or ordered by a Civil Court in any civil proceeding.

In the same chapter, the expression "Court which passed a decree", or words to that effect, shall, unless there is something ropugnant in the context, be deemed to include, where the decree to be executed is passed in appeal, the Court which passed the decree against which the appeal was preferred, and, where the Court which passed the decree to be executed has ceased to exist or to have jurisdiction to execute it, the Court which, if the suit wherein the decree was passed were instituted at the time of making application for execution of the decree, would have jurisdiction to try such suit.

Application of rules as to witnesses.

650. The provisions of chapters XIV and XV relating to witnesses shall apply to all persons required to give evidence or to produce documents in any proceeding under this Code.

Service of freeign sum-

650A. Summonses issued by any Civil or Revenue Court situate beyond the limits of British India may be sent to the Courts in British India and served as if they had been issued by such Courts: provided that the Courts issuing such summonses have been established by the authority of the Governor General in Council, or that the Governor General in Council has, by notification in the Gazette of India, declared the provisions of this section to apply to such Courts.

The Governor General in Council may, by like notification, cancel any notification made under this section, but not so as to invalidate the service of any summons served previous to such cancellation.

651. Whoever offers any resistance or illegal obstruction to the lawful apprehension of himself under this Code, or under the warrant of any Civil or

Penalty for months apprehensive or complex

Revenue

Revenue Court, or escapes or attempts to escape from from enclody any custody in which he is lawfully detained under or civil this Code or under such warrant, shall, on conviction process. before a Magistrate, be punished with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

652. The High Court may, from time to time, Power to make rules consistent with this Code to regulate any make antationary rules of matter connected with its own procedure or the pro- procedure. cedure of the Courts of Civil Judicature subject to its superintendence. All such rules shall be published in the local official Gazette, and shall thereupon have the force of law.

THE FIRST SCHEDULE.

(See section 3.)

ACTS REPEALED.

Approximation Art X of 1877, &c. Sections one to one home	Number	and	year.	Subject or title.		Extent of repral.
XII of 1879 Amending Art X of 1877, &c Sections one to one home dred and three (both inclusive).	X of 1677		(9.xx	The Code of Civil Procedure		(19 7 8)
VII of 1880 Merchant Shipping Section eighty-five.	XII of 1879	444	1304	Amending Art X of 1877, &c.		Sections one to one hone. dred and three (both
	VII of 1880		344	Merchant Shipping		Section eighty-five.

THE SECOND SCHEDULE.

(See section 5.)

Chapters and sections of this Code extending to Provincial Courts of Small . Causes.

PRELIMINARY:	Sections 1, 2, 9 and 5.
CHAPTER	IOf the Japaneton of the Courts and ites dankers, careful
CHAPTER	II.—Of the Place of Suing, except section 20, paragraph 4, and
CHAPTER	THE OF IS AND A LANGE TO BE A CONTROL OF BUILDING ACTOR
CHAPTER	1V.—Of the Frame of the Suit, except section 42 and section 43, rule d.
CHAPTER	V Of the Institution of Suits.
CHAPTER	VI ()f the Issue and Service of Summons, except section 77.
CHAPTER	VII,—Of the Appearance of the Parties and Consequence of Home appearance.
CHAPTER	THE CALL THE SHOP
Спартка	1X.—Of the examination of the Parties by the Court, except see-
CHAPTER	X Of Discovery and the Admission, &c., of Documents,
CHAPTER	XII.—Section 155, first paragraph, Jungment where either party fails to produce his evidence.
CHAPTER	VIII Of Adianamonts
CHAPTER	ALLY TAT ALL COMMISSION AND A CLANDINGS OF MICHESPEC.
CHAPTER	XVOf the Henring of the sun and Examplation of Manager, except sections 182 to 188 (both inclusive).
	CHAPTER XVII.

THE SECOND SCHEDULE—concluded.

Chapters and sections of this Cole extending to Provincial Courts of Small Causes-concluded.

CHAPTER XVII.-Of Judgment and Decree, except sections 204, 207, 211, 212, 219, 214 and 215,

XVIII.-Sections 220, 221 and 262, of Costs. CHIPTER

CHAPTER XIX .- Of the Execution of Decrees, sections 223 to 236 (both

inclusive), 239 to 258 (both inclusive), 259 (except so far us relates to the recovery of wives; 266 jescept so far as relates to immoveable property), 267 to 272 (both inclusive), 273 (so far as relates to decrees for moveable property), 275 to 290 (both inclusive), 283, 284 (so far as relates to movemble property), 285, 286, 287, 288, 280, 290, 291, 292, 298 iso for as relates to re-sales under 297), 294 to 303 (hericiaclusive), 328 to 333 (both inclusive, so far as relates to acoverble property), 336 to 343 (both inclusive),

XX .- Section 300, Power to invest certain Courts with Insol-CHAPTER veney-jurisdiction,

XXL- Of the Death, Marriage and Insolvency of Parties. CHIFTER

XXII. - Of the Withdrawal and Adjustment of Saits. CHAPTER CHAPTER XXIII.—Of payment into Court,

CHAPTER XXIV .- Of requiring Security for Costs.

CHAPTER XXV .- Of Commissions.

CHAPIER XXVI.—Suits by Paupers.

XXVII.—Suits by and against Government or Government Ser-CHAPTER vants.

CHAPTER XXVIII.—Suits by Alieus and by and against Foreign and Native Rulers, except the first paragraph of section 433.

CHAPTER XXIX.-Suits by and against Corporations and Companies.

CHAPTER XXX.—Suits by and against Trustees, Executors and Administrators. CHAPTER XXXI. -Suits by and against Minors and Persons of ansound Mind.

XXXII.—Suits by and against Military Men. XXXIII.—Interpleader. CHAPTER

CHAPTER

CHIPTER XXXIV.-Of Arrest and Attachment before Judgment, except as

regards immoveable property.

CHAFTER XXXVI.—Appointment of Receivers.

XXXVII. - Reference to Arbitration, sections 506 to 526 (both inclus-CHAPTER

CHAPTER XXXVIII. - Of Proceedings on Agreement of Parties.

CHATTE XLVI.—Reference to and Revision by High Court.

CHAPTEL XLVII.-Of Review of Judgment.

CEATTE XLIX.—Miss fames is, sections 640 to 647 (both inclusive), sections 640 to 652 (buth inclusive).

THE THIRD SCHEDULE.

See see all 7.1

Bomben Engelmente.

Senior Regulation XXIX, 1927.

VIL 1880.

I. 183L. XVI. 1531.

Act XIX of 1835.

_ XIII of 1842.

THE FOURTH SCHEDULE.

THE FOURTH SCHEDULE.

(See section 644.)

FORMS OF PLEADINGS AND DECREES.

A .- PLAINTS. PART I.

No. 1.

FOR MONEY LENT.

IN THE COURT OF

, AT

Civil Suit No.

A. B. of

ogainst

C. D. of

A. B., the above-named plaintiff, states as follows:-

day of

the defendant

rupees repayable on demand [or on the

2. That the defendant has not paid the same, except day of the

supees paid on

[If the plaintiff claims exemption from any law of limitation, say :-3. The plaintiff was a minor or insanc | from the

till

per

, be lent

day

day of 4. The plaintiff prays judgment for

1. That on the

ropees, with interest at

Bank for

day of eent from the

[Nove. The object of stating when the debt is to be repaid is merely to it a date for interest. If, therefore, interest is not claimed, the statement may be omitted.]

FOR MONRY RECEIVED TO PLAINTIPP'S USE.

(Title.)

A. B and G. H., the above-named plaintiffs, state as follows: , the

1. That on the rapees [or a cheque on the elendant received rupees from one E. F. for the use of the plaintiffs.

2 That the defendant has not paid [or delivered] the same accordingly.

2. The plaintiffs pray judgment for rupees, with interest at day of

No. 9.

per cent.

No. 3.

FOR PRICE OF GOODS SOLD BY A FACTOR,

(Title.)

A. B., the above-named plaintiff, states as follows :-

I. That on the day of 18, at he and E.F., since deceased, delivered to the defendant [one thousand barrels of flour, five bandred mounds of rice, or as the case may be] for sale upon commission.

2. That on the day of 18 . [or, on some day unknown to the plaintiff, before the day of 18]. the defendant sold the said

3. That the commission and expenses of the defendant thereon amount to rapess.
4. That on the day of 18, the plaintiff demanded from the the proceeds of the said merchandise.

5. That he has not paid the same.

[Demand of judgment.]

No. 4.

Res Monat escapived by Defendant Theorem the Plaintipp's Mistare of Fact.
(Title.)

A.B., the above-named plaintiff, states as follows :-

L. That on the day of 18, at the plant agreed to sell bars of silver at annea annea

That the plaintiff procured the said bars, to be assayed by one E. E., who was paid by the defendant for each assay, and that the said E. E. declared each of the said bars to contain 1,500 tolas of fine silver, and that the plaintiff accordingly paid the defendant again therefor.

2. That each of the said bars did contain only 1,200 tolas of fine silver.

A That the defendant has not repaid the sum so overpaid.

[Demand of judgment.]

Total - A defend of repayment is not necessary, but it may affect the question of interest or the costs.)

No. 5.

For Moder Paid to a third Party at the Depundant's Request.

(Title.)

A. B. the above named plaintiff, states as follows:-

the separat [why the actions; of the defendant the plaintiff paid to one E. F.

2. That is employed the introduct premised for became bound] to pay the

2. The case the defendant but he has not paid the plaintiff demanded payment

Demand of judgment.

[Bear - B the magnet or productly a complete, the planet should state facts triving the implication.]

No. 6.

FOR GOODS SOLD AT A PITED PRICE AND DELIVERED.

(Title.)

A. B., the above named plaintiff, states as follows:-

1. That on the day of 18 , at , E. F., of , deceased, sold and delivered to the defcudent [one hundred barrels of flour, or, the goods mentioned in the schedule hereto annexed, or, sundry goods].

2. That the defendant promised to pay rupees for the said goods on delivery [or, on the day of some day before the plaint was filed].

3. That he has not paid the same.

That the said E. F., in his lifetime made his will, whereby he appointed the plaintiff
executor thereof.

5. That on the day of

18 the said E, F, died.

6 That on the plaintiff by the Court of

on the day of probate of the said will was granted to the

7. The plaintiff as executor as aforesaid [Domand of judgment].

[Norg. - If a day was fixed for payment it should be stated as furnishing a date for the commencement of interest,]

No. 7.

GOODS SOLD AT A REASONABLE PRICE AND DELIVERED.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of plaintiff sold and delivered to the defendant [sundry articles of house-furniture] but no express agreement was made as to the price.

2. That the same were reasonable worth

rapees,

3. That the defendant has not paid the same.

[Demand of judgment,]

[Norm -The law implies a promise to just a much as the goods are reasonably worth.]

No. 8.

FOR GOODS DELIVERED TO A THIRD PARTY AT DEFENDANT'S REQUEST AT A VIXED PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 at plaintiff said to the defendant [one hundred barrels of floor] and, at the request of the defendant delivered the same to one E. F.

2. That the defendant promised to pay to the plaintiff

rupees therefor.

2. That he has not paid the same.

[Demand of judgment.?

No. 9.

FOR MECHELRIES FURNISERD TO THE FAMILY OF DEFENDANT'S TESTATOR WITHOUT HIS SEPRESS REQUEST, AT A REASONABLE PRICE.

Title

A. B., the above-named plaintiff, states as follows :-

1. That on the day of plaintiff furnished to [Mary Jones] the wife of [James Jones] deceased, at her request, sundry articles of [food and clothing], but no express agreement was made as to the price.

2. That the same were necessary for her.

3. That the same were reasonably worth

rupees.

4. That the said James Jones refused to pay the same.

5. That the defenduat is the executor of the last will of the said James Jones.

[Demand of judgment.]

No. 10

FOR GOODS SOLD AT A PIXED PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That so the day of 18 . at

, deceased, [all the crops then growing on his

rapees.

2. That the said E. F. promised to pay the plaintiff

rupees for the

. the

L Test he did not pay the same.

mill sold to E. F., of

4. That the defendant is administrator of the estate of the said E. F.

[Demand of judgment.]

No. 11.

FOR GOODS SOLD AT A REASONABLE PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the dar of

E. F. of

to the descript all the fruit growing in his orchard in at were sends as to the price], but no express

2. That the same was reasonably worth

That the defendant has not paid the same.

at on the दंबर ल the High Court of Judicature at Fort date affected the mid E.F. to be a forestly and appointed the plaintiff committee to with the moral powers the the management thereof.

The plainted on committee as allowed Drawned of judgment).

to a material to the estimate original providence of a Righ Court, for pursu-

the Civil Court of

I the said E. P. t. be of tracered mind and incapable of managing his affairs, d the plaintif Manager of his create.

5. The plainted as Manager to aloresaid [Demand of judgment.]

No. 12.

FOR GOODS WADE AT DEFENDANT'S REQUEST, AND NOT ACCEPTED.

(Title.)

A. B., the above-named plaintiff, status as follows :-

That on the day of 18, at E.F., of agreed with the plaintiff that the plaintiff should make for him [six tables and fifty chairs], and that the said E.F. should pay for the same upon delivery thereof rupees.

2. That the plaintiff made the said goods, and on the day of

18 offered to deliver the same to the said E. F., and has ever since been ready and willing so to do.

3. That the said E. F. has not accepted the said goods or paid for the same.

4. That on the day of 18, the High Court of Judicature at Fort William duly adjudged the said E. F. to be a lunstic, and appointed the defendant committee of his estate.

The plaintiff prays judgment for rupces with interest from the day of , at the rate of per cent pur annum, to be paid out of the estate of the said R. F. in the hands of the defendant.

No. 13.

FOR DEFICIENCY TOON A RE-SALE [GOODS SOLD AT AUCTION].

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 at plaintiff put op at another suttiles of merchandite, subject to the condition that all goods not said for and removed by the purchaser thereof within ten days after the sale, should be re-sold by another on his account, of which condition the defendant had notice.

2. That the defendant purchased [one erate of crockery] at the said auction at the price of rupees.

3. That the plaintiff was ready and willing to deliver the same to the defendant on the said day and for [ten days] thereafter, of which the defendant had notice.

4. That the defendant did not take away the said goods purchased by him, nor pay therefor, within [los days] after the sale, nor afterwards.

That on the day of 18, at the plaintiff re-sold the said [crate of crockery], on account of the defendant, by public suction, for rupees.

8. That the expenses attendant upon such re-sale amounted to

rupces.

7. That the defendant has not paid the deficiency thus arising, amounting to

rupoes.

[Demand of judgment.]

No. 14

FOR THE PURCHASE MONEY OF LANDS CONVEYED.

(Title).

A. B., the above-named plaintiff, states as follows :---

i. That on the day of 18 at [and conveyed] to the defendant the house and compound No. or, a farm known as or, a farm known as , in or, a piece of land lying, g(c.)

2. That the defendant promised to pay the plaintiff said [boose and compound, or farm, or land].

rupses for the

3. That he has not paid the same.

[Demand of judgment.]

From .- Where there has been no nefual conveyance, say, to § 1. " sold to the defendant the house, &c., and placed him in possession of the same." ;

No. 16.

FOR THE PURCHASE MONST OF IMMOVEABLE PROPERTY CONTRACTED TO BE SOLD, BUT NOT CONTRYED.

(Titte.)

A. B., the above-named plaintiff, states as follows :-

i. That on the day of 18, at , the plaintiff should sell to the defendant, and that the plaintiff should sell to the defendant, and that the himse No. , or one hundred bights of land in , bounded the Rest Indian railroad, and by other lands of the plaintiff for tupees.

2. That on the day of 18 , at , the plaintiff the least [or. was ready and willing, and offered to execute] a sufficient instrument of conveyance of the said property to the defendant, on payment of the said sum, and still is ready willing to execute the same.

2. That the defendant has not paid the said sum.

[Demand of judgment.]

NA 16.

FOR SERVICES AT A PIEZE PRICE.

Tilles

A A the show-tarted partial, there is him to

L. The term the trick 15 . c

I The defendant is the defendant in the defendant

2. The form the man fav trail the care care 18 , the plaintiff

L. That the definition into part the and entry.

Demani of judgment,

No. 17.

No. 17.

FOR SERVICES AT A REASONABLE PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That between the day of 18 , and the day of 18 , at , plaintiff [excented sundry drawings, designs and diagrams] for the defendant, at his request; but no express agreement was made as to the sum to be paid for such services.

2. That the said services were reasonably worth

rupees.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 18.

FOR SERVICES AND MATBRIALS AT A FIRED PAICE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

I. That on the day of 18 , at , plaintiff [furnished the paper for and printed one thousand copies of a book called for the defendant, at his request [and delivered the same to him].

2. That the defendant promised to pay

rapees therefor.

3. That he has not paid the same.

[Demand of judgment.]

No. 19.

FOR SERVICES AND MATERIALS AT A REASONABLE PRICE.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 , at , plaintiff bailt s house [known as No. in], and farmished the materials therefor, for the defendant, at his request, but no express agreement was made as to the price to be paid for such work and materials.

2. That the said work and materials were reasonably worth

rupecs.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 20

FOR REST RESERVED IN A LEASE.

Title.

A. B., the shove-named plaintiff, states as follows :-

1. That on the der of the defendant entered into a contract with the plaintiff, under their bands, a copy of which is

Or state the substance of the contract.

I That the defendant has not paid the rent of the month, ending on the . amounting to rupces.

Demand of sudgment.

Author Form.

1. That the plaintiff let to the defendant a house. No. 27, Chowringhee, for seven years to buil from the der of 18 m, payable quarter! . at

2. That of each rest

granters are due and unpaid. Demand of judgment.]

No. 21

FOR USE AND OCCUPATION AT A PIZED BENT. (Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of the defendant hired from the plaintiff [the house No. at the rent of rupces, payable on the first day of

day of

2. That the defendant occupied the said premises from the to the day of 18

3. That the defendant has not paid rapees, being the part of said rent that on the first day of 18 [Demand of judgment.]

No. 22

FOR USE AND OCCUPATION AT A REASONABLE PENT.

(Title)

4 R. the shore-moved philadell, executor of the will of R. F. deceased, states as follows:-L Plant the defendant correspond the Locase No. street], by

18 , and no syreement was made

to to payment for the use of the sail premises. . 2. That the use of the said premises for the said period was reasonably worth

2. That the defendant has not paid the same. Tupeca, 4. The plaintiff as each executor as aforesaid prays judgment for

No. 23.

rupees.

street L

No. 23.

FOR BOARD AND LODGING.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That from the day of 18, until the day of 18, until the day of 18, the defendant occupied cortain rooms in the house [No. street], by permission of the plaintiff, and was furnished by the plaintiff, at his request, with meat, drink, attendance and other necessaries.

2. That, in consideration thereof, the defendant promised to pay [or that no agreement was made as to payment for such meat, drink, attendance or necessaries, but the same were

reasonably worth] the sum of rupres.

2. That the defendant has not paid the same.

[Demand of judgment.]

No. 24.

FOR FREIGHT OF GOODS.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 at plaintiff transported in [his barge, or otherwise] [one thousand barrels of flour, or sundry goods], from to at the request of the defendant.

2. That the defendant promised to pay the plaintiff the sum of one rupee per barrel] as freight thereon [ov. that no agreement was made as to payment for such transportation, but such transportation was reasonably worth

8. That the defendant has not paid the same.

[Demand of judgment.]

No. 25.

FOR PASSAGE-MONEY.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 , plaintiff conveyed the defendant [in his ship, called the at his request.

2. That the defendant promised to pay the plaintiff rupses therefor.

[Or that no agreement was made as to the price of the said passage, but the said passage was reasonably worth

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 26.

ON AN AWARD.

(Title.)

A. R., the above-named plaintiff, states as follows:-

1. That on the day of 18, at the plaintiff and defendant, having a controversy between them concerning 'n demand of the plaintiff for the prior of ten barrels of oil, which the defendant refused to pay), agreed to minuit the same to the award of E. F. and G. H., as arbitrators [or, entered into an agreement, a copy of which is hereto annexed].

1. That on the day of 18, at the mid arbitrators awarded that the defendant should pay the plaintiff

rapecal.

3. That the defendant has not paid the same.

Demand of judgment.)

(Mars. - This will spot) where the agreement to refer to some field in record.]

No. 27.

OR a FORRIGN JUNGMENT.

Title).

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18, at in the State [or Kingdom] of , the Court of that State [or Kingdom], in a suit therein pending between the plaintiff and the defendant, duly adjudged that the defendant should pay to the plaintiff rupees, with interest from the said date.

2. That the defendant has not paid the same,

[Demand of judgment,]

PLAINTS TOOK INSTRUMENTS FOR THE PAYMENT OF MONEY ONLY.

No. 28.

ON AN ANNUITY BOND.

(Title)

 $oldsymbol{A}$. $oldsymbol{B}$, the above-named plaintiff, states as follows:—

1. That on the day of 18 , at
the defendant by his bond became bound to the plaintill in the sum of
respect to be paid by the defendant to the plaintilf, subject to a condition that if the defendant
should pay to the plaintiff rupees half-yearly on the day of
and the day of in every year during the life of the plaintiff, the
mid head should be vaid.

2. That afterwards, on the day of 18, the sum of rupes of the said half-yearly payments of the said annuity, became due to the photolic and is still unpaid.

[Demand of judgment.]

No. 29.

PAYES AGAINST MAKER.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 at the defendant, by his promissory note, now overdue, promised to pay to the plaintiff rupess [days] after data.

2. That he has not paid the same [except 16].

rupers, paid on the

day of

[Demand of judgment.]

[Note.-Where the note is payable after notice, for paragraphs 1 and 2 substitute-]

- 1. That on the day of 18 , at , the defendant by his promissory note promised to pay to the plaintiff rapes months after notice.
 - That notice was afterwards given by the plaintiff to the defendant to pay the same months after the said notice.
 - 3. That the said time for payment has slapsed, but the defendant has not paid the same.

[Where the note is payable at a particular place, say-]

1. That on the day of 18 at , the defendant, by big promissory note, now overdue, promised to pay to the plaintiff [at Messrs. A. \$\tilde{x}\ Co.'z, Madrae] rupces munths after date.

2. That the said note was duly presented for payment [at Messre. A. & Co. a] aforesaid,

but bas not been paid.

Written Statement of the Defendant.

IN THE COURT, &c.

C. D., the above-named defendant, states as follows :---

1. The defendant made the note saed upon under the following circumstances: The plaintiff and defendant had for some years been in partnership as indigo-manufacturers, and it had been agreed between them that they should dissolve partnership, that the plaintiff should ratice from the business, and that the defendant should take over the whole of the partnership-assets and liabilities and should pay the plaintiff the value of his share in the assets after deducting the liabilities.

9. The plaintiff thereupon undertook to examine the partnership-books and inquire into the state of the partnership-assets and liabilities; and he did accordingly examine the said books and make the said inquiries, and he thereupon represented to the delendant that the assets of the firm exceeded Rs. 1.00,000 and that the liabilities of the firm were less than Rs. 30,000, whereas the fact was that the assets of the firm were less than Rs. 50,000

and the liabilities of the firm largely exceeded the assets.

3. The misrepresentations mentioned in the second paragraph of this statement induced the defendant to make the note now sued on, and there never was any other consideration for the making of such note.

No. 30.

No. 30.

FIRST INDORSER AGAINST MAKER.

(Title).

A. B., the above-named plaintiff, states as follows:

the defendant, by his promissory note, now averdue, promised to pay to the order of E. P., L. That on the day of days after date]. for to E. F. or order rupees

2. That the said E. F. indersed the same to the plaintiff.

2. That the defendant has not paid the same.

[Demand of judgment.]

No. 31.

SCHERGERST INDOMES AGAINST MAKES.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. [As in the last proceding form.]

2. That the same was, by the indersement of the said E. F. and of G. H. and L. J. [or and others | transferred to the plaintiff.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 32.

FIRST INDORSER AGAINST PIEST INDOESER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

day of 1. That E. F., on the his premissory note, now overdue, promised to pay to the defendant or order rupees months after date.

2. That the defendant indorsed the same to the plaintiff.

18 , the same was duly presented 8. That on the day of for payment, but was not paid,

[Or state facts excusing want of presentment.]

4. That the defendant had notice thereof.

a. That he has not paid the same.

No. 33.

BUBLEQUERY INDOSERR AGAINST FIRST INDORSER; THE INDORSERENT BRING SPECIAL.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That the defendant indersed to one E. F. a promissory note, now overdue, made [or purporting to have been made] by one G. H., on the rupces [payable , to the order of the defendant, for the sum of

2. That the same was, by the indersement of the said E. F. [and others], transferred to days after date]. the plaintiff. [Or, that the said E. F. indorsed the same to the plaintiff.]

8, 4 and 5. [Same as 3, 4 and 5 of the last preceding form.]

[Demand of judgment.]

No. 34.

Subsequent Indorsee egainst his inmediate Indoeses.

(Title.)

A. B., the above-named plaintiff, states sa follows :-

1. That the defendant indersed to him a promissory note, now overdue, made [or purporting to have been made by one E. F., on the , to the order of one G. H., for the sum of Tupees days after date, and indursed by the said G. H. to the defendant. [payable

2, 3 and 4. (Sume as in 3, 4 and 5 in Form No. 33.)

[Demand of judgment.]

No. 35.

SUBSEQUENT INDORSET AGAINST INTERMEDIATE INDORSER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That a promissory note, now overdue, made [or purporting to have been made] by one days after date]. day of E. F. on the rupees payable erder of one G. H., for the sam of and indersed by the said G. H. to the defendant, was by the indersement of the defendant transferred to the plaintiff.

2. 3 and 4. [As in No. 33.]

Demand of judgment.

No. 36.

SUBSEQUENT INDORSEE 1GAINST MAKER, AND PIRST AND SECOND INDOESER.

IN THE COURT OF

AT

Civil Suit No.

A. R. of

against

C. D. of

E. F. of

and

G. H. of

A. B., the above-named plaintiff, states as follows:

1. That on the day of 18 at , the defendant, C D., by his promisery note, now ovordue, promised to pay to the order of the defendant, E. F., rupees [months after date].

2. That the said E. F. indursed the same to the defendant, G. H., who indersed it to the

phintiff.

3. That on the day of 18, the same was presented for state facts exercise ment of presentment] to the said C. D. for payment, but was not paid.

4 That the said E. F. and O. H. had notice theroof.

6. That they have not paid the same.

[Demand of judgment,]

No. 37.

DRAWER AGAINST ACCRPTOS.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18 , at , by his hill suchange, now overdue, the plaintiff required the defendant to pay to him days after date, or sight, thereof.].

I That the defendant accepted the said bill. [If the bill is payable at a certain time marks, the ease of acceptance chould be stated; otherwise it is not necessary.]

A. That he has not paid the sums.

4. That by make thereof the plantoff we treed expenses in and about the presenting and

Demond of extenses.

- L That on the at Art. by his bill of exchange, now overdoe, directed to the defendant the plaints reprint the defendant to pay to E. F. or order representations after date.
- 2. That the plaintiff delivered the said bill to the said E. F. on
- 2. That the defendant accepted the said bill, but did not pay the same, whereupon the same was returned to the plaintiff.

No. 38.

PAYRE AGAINST ACCEPTOR.

(Title.)

A. B., the above-named plaintiff, states as follows:-

, the defendant accepted a bill of exchange, new overdue, made [or purporting to have been made] by one E. F., on 1. That on the day of requiring the defendant to , at 18 day of after sight thereof. тиреев pay to the plaintill

2. That he has not paid the same.

[Demand of judgment.]

No. 39.

PIRST INDORSEE AGAINST ACCEPTOR.

(Title.)

A. B., the above-named plaintiff, states as follows:-

18 the defendant accepted a bill day of of exchange, now overdue, made [or purporting to have been made] by one E. F., on the 1. That on the , requiring the defendant to pay to , at day of after sight thereof. rupces the order of one G. H.

2. That the said G. H. indersed the same to the plaintiff,

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 40.

SCHREQUENT INDORSER AGAINST ACCEPTOR.

(Title)

A. B., the above-named plaintiff, states as follows :-

1. [As in the last preceding form, to the end of article 1.]

2. That by the indersement of the said G. H. [and others], the same was transferred to the plaintiff.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 41.

PAYER AGAINST DRAWER FOR NON-ACCRPTANCE.

(Title.)

A. B., the above named plaintiff, states as follows:-

, the defendant, day of 1. That on the 13 by his bill of exchange, directed to E. F., required the said E. F. to pay to the plaintiff days after sight.]

2. That

- , the same was duly presented to the said 18 day of 1 That on the R. F. for acceptance, and was dishonoured.
 - 3. That the defendant had due notice thereof.
 - 4. That he has not paid the same.

Demand of judgment.

No. 42.

FIRST INDORSEE AGAINST FIRST INDORSES.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That the defendant indorsed to the plaintiff a bill of exchange, now overdue, made perporting to have been made] by one E. F., on the day of equiring one G. H. to pay to the order of the defendant days] after sight [or alter date, or at sight | thereof, [and accepted by mid G. H. on the day of

, the same was presented to the said 18 day of 2. That on the

G. H. for payment, and was dishonoured.

- 3. That the defendant had due notice thereof.
- A That he has not paid the same.

[Demand of judgment.]

No. 43.

CONTROL INDOSES AGAINST FIRST INDOSSES; THE INDOSSEMENT SEING SPECIAL. (Title.)

A. B. the above-named plaintiff, states as follows:-

That the defendant indorsed to one E. F. a bill of exchange, now overdue, made for to have been made he one G. H., on the day of , requiring one I. I to pay to the order of the defendant

Lays after sight thereof for otherwise, and scouted by the said I. J. on This clouse may be omitted if not according to

That the same was by the independent of the said E. F. and others, transferred to

, the same was presented to the said E. That see the I.J. for payment and was disconvered.

- That the defendant had the motion thereof.
 - 6. That he has not paid the same.

Demand of judgment.]

No. 44.

Subsequent Indoeses against his immediate Indoeses.

(Title.)

1. That the defendant indersed to plaintiff a bill of exchange, now overdue, made [or purporting to have been made] by one R. F., on the day of requiring one C. F. days after sight thereof or otherwise), [accepted by the said G. H.] Pupees and indersed by the said I. J. to the defendant.

, the same was presented 18 2. That on the day of to the said O. H. for payment, and was dishonoured.

8. That the defendant had due notice thereof.

4. That he has not paid the same.

Demand of judgment.]

SUBSEQUENT INDOESER AGAINST INTERMEDIATE INDOESER.

(Title.)

A. B., the above-named plaintiff, states as follows:--

1. That a bill of exchange, now overdue, made [or purporting to have been made] by one , requiring E. F., on the day of one G. H. to pay to the order of one I. J. day of days after eight thereof or otherwise, accepted by the said G. H.) and indersed by the said I. J. to the defendant, was, by the indersement of the defendant [and others], transferred to the plaintiff

19 the same was presented day of 2. That an the to the said G. H. for payment, and was dishenoused.

3. That the defendant had due notice thereof.

4. That he has not paid the same.

[Demand of judgment.]

INDORSEE AGAINST DEAWER, ACCEPTOR AND INDORSEE.

IN THE COURT OF

Civil Suit No.

A. B. of

againet

C. D. of

E. F. of

and

G. H. of

A. B., the above named plaintiff, states as follows :-1. That ou the day of 18, at , the Mant, C. D., by his bill of exchange, now overdue, directed to the defendant E. F., , the required

required the said R. F. to pay to the order of the defendant G. H. daye after eight thereof.] rapest [

, the said R. F. accepted the 18 day of 2 That on the come.

3. That the said G. H. inferred the same to the plaintiff.

, the same was presented to dr.f 4. That on the the said R. F. for payment and was independed.

8. That the other defendance had due notice thereof.

6. That they have not paid the same.

Demand of infoment

Se 47.

PARTY ASSESSED DEAVER FOR NON-ACCEPTANCE OF A FOREIGN BILL.

Twice.

A.B. the above-named plantill, where so follows:-

by he will of exchange, drawn in Calcutta required one E. F. to pay to the plaintday of L Thest on the pour is sterling, custy days after sight thereof. Miss Lambon

, the same was presented to B. F. be seeptance, and was dishonoured, and was thereupon duly protested.

2. That the defendant had due notice thereof.

. That he has not paid the same. pounds sterling, at the time of the service of notice

16. That the value of

of protest on the defendant, was Tupe 68 Wherefore the plaintiff demands judgment against the defendant for

supers, with [ten per centum] compensation and interest from the to take

No. 49.

PATER AGAINST ACCEPTOR.

(Title)

4 B. the shore-named plaintiff, states as follows :-

. at E. F. by the tell of exchange, who promise, directed to the defendant, required the defendant rugeer after date for كتنتخر ملاحا يعج therest , the defendant accepted the 15

day of 2. That me the

2. That he has not paid the same.

.

[Demand of judgment.]

900

THE FOURTH SCHEDULE-continued.

No. 49.

ON A MARINE [OPEN] POLICY, ON VESSEL LOST BY PREILS OF THE SEA, &c.

(Title.)

- A. R., the above-named plaintiff, states as follows:-
- The plaintiff was the owner of [or had an interest in] the ship at the time of her loss, as hereinafter mentioned.
- 2. That on the day of the defendants, in consideration of rupes to them paid for which the plaintiff then promised to pay executed to him a policy of insurance upon the said ship, a copy of which is hereto annexed; for, whereby they promised to pay to the plaintiff, within days after proof of loss and interest, all loss and during accruing to him by reason of the destruction or injury of the said ship, during her next copyage from the which by perils of the sea or by fire, or by other causes therein mentioned, not exceeding rupess.
- 2. That the said slip, while proceeding on the voyage mentioned in the said policy, were on the day of 18, totally lost by the perils of the sea for otherwise.
 - 4. That the plaintiff's loss thereby was

гиресв.

- 5. That on the day of 18, he furnished the defendants with proof of his loss and interest, and otherwise duly performed all the conditions of the said policy on his part.
 - 8. That the defendants have not paid the said loss.

[Demand of judgment.]

No. 50.

ON CARGO, LOST BY FIRE -- VALUED POLICY.

Title.)

A. B., the above-named plaintiff, states as follows:--

- That plaintiff was the owner of [or had an interest in] [one hundred bales of cotton]
 board the ship at the time of her loss as bereinafter mentioned.
- 2. That on the day of the defendance, in consideration of rupees which the plaintiff then paid for promised to pay), executed to him a policy of insurance upon the said goods, a copy of which is hereto assuexed; [or, whereby they promised to pay to the plaintiff rupees in case of the total loss, by the or other causes succutioned, of the said goods before their landing at or, in case of partial loss, such damage as the plaintiff might scattain thereby, provided the same should not exceed per centum of the
- whole value of the goods].

 3. That on the day of 18 , at , while proceeding on the voyage mentioned in the said policy, the said goods were totally destroyed by fire (or, as the case may be).
 - 4, 5 and 6. (As in paragraphs 4, 5 and 6 of the last preceding form.)





No. 51.

OR PREIGHT :- VALUED POLICY.

(Title)

A. B., the above-named plaintiff, states as follows:-

1. That the plaintiff had an interest in the freight to be carned by the ship at the time of her less as hereinafter mentioned and that a large quantity of goods was shipped upon freight in her at that time.

rapees to him paid, executed to the plaintill a policy of day of 2. That on the ant, in consideration of insurance upon the said freight, a cupy of which is hereto surexed [or state its tenor, as

3. That the said ship, while proceeding upon the voyage mentioned in the said policy,

18 , totally lost by [the perils of the sea]. was, on the

4. That the plaintiff has not received any freight from the said ship, nor did she earn any on the said voyage, by reason of her loss as aforesaid.

5 and 6. [As in Form No 49.]

[Demand of judgment.]

No. 52.

FOR A LOSS BY GENERAL AVERAGE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That plaintiff was the owner of [se had an interest in] [one hundred bales of cotton] shipped on board a vessel called the Y. Z., from of the loss bereafter mentioned.

, in consideration of , at rupees [which the plaintiff then promised to pay], the defendant executed to the 2. That on the plaintiff a policy of insurance upon his said guods, a copy of which is hereto annexed [or state its tenor, as before .

18 , while proceeding on the voyage mentioned in the said policy, the said cossel was so endangered by perils of the sea that the master and crow thereof were compelled to, and did, cast into the sea a large part of her rigging and furniture.

4. That the plaintiff was, by reason thereof, compelled to, and did, pay a general average

loss of , he furnished the defendant with 18 proof of his less and interest, and otherwise duly performed all the conditions of the said 5. That no the policy on his part.

6. That the defendant has not paid the said loss.

No. 58.

FOR A PARTICULAR AVERAGE LOSS.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1 and 2. [As in the last preceding form.]

, while on the high seas, the sea-water day of broke into the said ship, and damaged the said [cotton] to the amount of

4 and 6. [As in paragraphs 5 and 6 of the last preceding form.]

[Demand of judgment.]

No. 54

ON A FIRE-INSURANCE POLICY.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That plaintiff [was the owner of, or] had an interest in a [dwelling-house, known as street, in the city of _____] at the time of its destruction [or, injury] by fire as hereinafter mentioned.

, in consideration of . nt 18 rapees [to them paid], the defendants executed to the plaintiff a policy of in-2. That on the anrance on the said [premises], a copy of which is hereto annexed for state its tenor].

, the said [dwelling-house] was totally 19 day of 3. That on the destroyed [or, greatly damaged] by fire.

Inbeca-▲ That the plaintiff's loss thereby was . he furnished the defendants with proof 18 of his said loss and interest, and otherwise duly performed all the conditions of the said policy on his part.

6. That the defendance have not paid the said less.

Demand of judgment.]

No. 55.

AGAINST SUBERT FOR PAYMENT OF REST.

(Title.)

A. B., the above-named plaintiff, states as follows :-

, 650 day of 1. That on the street. years, the [house No. E. F. hired from the plaintiff, for the term of rapees, payable [monthly?.

, at the annual rent of 2. That but the same time and placed the defendant agreed, in consideration of the letting of the said premises to the said E. F., to guarantee the punctual payment of the said reut.

3. That

2. That the rest aforesaid for the month of

, amounting to rupees, has not been paid.

by the terms of the agreement, zoice is required to be given to the surety.

4. That on the day of 18 , the plaintiff gave notice to the defindant of the non-payment of the said rent, and demanded payment thereof.

A That he has not past the same.

Demand of indoment.

B .- PLAISTS FOR CONFENSATION FOR BREACH OF CONTRACT.

No. 56.

FOR PRESENT OF AGREEMENT TO CONTRY LAND.

(Tulle.

A B. the above-named plaintiff, states as follows :-

L. That on the day of 15 , at the philosoft and defendant extered into an agreement, under their hands, of which a copy is

[Gr. That on, de, the defendant agreed with the plaintiff that, in consideration of a repeat then paid, and of the further sum of [ten thousand] rupees payable as matismed, he would ten the day of 18, at 18, at to the plaintiff a sufficient conveyance of [the house No., street, in the city free from all incumbrances; and the plaintiff agreed to pay [ten thousand] repeat for the same on delivery thereof.]

2. That on the day of 18, the plaintiff demanded the conveyance of the said preparty from the defendant and tendered rupees to the defendant [or, that all conditions were fulfilled, and all things happened and all times elapsed treessary to entitle the plaintiff to have the said agreement performed by the defendant on his part].

3. That the defendant has not executed any conveyance of the said property to the plaintiff for, that there is a mortgage upon the said property, made by

to rupece, registered in the office of , on the law of 18 , and still unsatisfied, or any other defect of little].

A. That the plaintiff has thereby lost the use of the money paid by him as such deposit a described and of other moneys provided by him for the completion of the said purchase, and has lost the expenses incurred by him in investigating the title of the defendant and in particular to perform the acreement on his part, and has incurred expense in endeavouring to prefer the performance thereof by the defendant.

6. The plaintif prays judgment for respect compensation.

No. 57.

FOR BREACH OF ASSESSESS TO PERCHASE LAND.

Title.

A.B. the above-named plaintiff, states as follows :-

I. That ex the day of 18 at , the plaintiff and life their hands, of which a copy is hereto annexed.

lor,

R

, the plaintiff and , at defendant mutualis agreed that the plaintiff should sell to the defendant and that the defendant should purchase from the plaintiff forty highas of land in the village of

, the plaintiff, being rupecs.] for then the absolute owner of the said property [and the same being free from all incumbrances, as was made to appear to the defendant, tendered to the defendant a sufficient instrument of conveyance of the same for, was ready and willing, and offered, to convey the same to the defendant by a sufficient instrument, on the payment by the defendant of the said sum.

3. That the defendant has not paid the same.

[Demand of judgment.]

No. 58.

Another Form.

FOR NOT COMPLETING A PURCHASE OF IMMOVEABLE PROPERTY.

(Title.)

A. B., the above unmed plaintiff, states as follows:-

by and between the plaintiff and the defendant that the plaintiff should sell to the defendant and the defendant should purchase from the plaintilf a house and land at the price of rupses, upon the terms and conditions tollowing (that is to say)-

(a) That the defendant should pay the plaintiff a deposit of rupess in part of the said porchase meney on the signing of the said agreement, and the remainder on the day of

(b) That the plaintiff should deduce and make a good title to the said premises on or becompleted. 18 , and on payment of the sail remainier of the said purchase money as aforesaid should execute to the defendant a proper conveyance of the said premises, to be prepared at the defendant's expense.

2. That all conditions were fulfilled, and all things happened and all times clapsed secresary to entitle the plaintiff to have the said agreement performed by the defendant on his part, yet the defendant did not pay the plaintiff the remainder of the said purchase-money

3. That the plaintiff has thereby lost the expense which he incurred in preparing to se aforesaid on his part. perform the said agreement on his part, and has been put to expense in endeavouring to

procure the performance thereof by the defendant.

[Demand of judgment.]

No. 59.

FOR NOT DELITERING GOODS SOLD.

(Title.)

A. R., the above-named plaintiff, states as follows:-

, the plaintiff and to lost mutually agreed that the defendant should deliver [one hundred barrels of flour]

1. and that the plaintiff should 18 day of to the plaintiff on the rapecs on delivery. pay therefor

2. That on the [said] day the plaint; If was ready and willing, and offered to pay the de-

fendant the said sum upon delivery of the said goods.

3. That the desendant has not derivered the same, whereby the plaintiff has been deprived of the profits which would have accraed to him from such delivery.

[Demand of judgment.]

No. 60.

FOR BREACH OF CONTRACT TO EMPLOY.

(Title)

A. B., the above-usured plaintiff states as follows:-

phintif and defendant mutually acreed that the plaintiff should serve the defendant as [an constant, or in the capacity of fereman, or as the case may be and that the defendant should employ the plaintiff as such, for the term of 'one year', and pay him for his services

rapers [monthly]. , the plaintiff entered upon the parvice of the defendant as aforesaid, and has ever since been, and still is, ready and willing to continue in such service during the remainder of the said year, whereof the delendant

, the defendant wrongfully disalways had notice. sharged the plaintiff, and refused to permit him to serve as aforesaid, or to pay him for his 18 BETTICES.

[Demand of judgment.]

No. 61.

Pos Busics of Contract to employ. Where the Employment never foce Espect.

(Title)

A. B., the above-camed plaintiff, states as follows:-

L [As in last providing Firm.]

water offered to enter then the service of the defendant, and has ever since been ready and witness to do.

2. That the defendant respect to permit the plaintiff to enter upon such service, or

to per him for his nervices.

No. 62.

FOR BREACH OF CONTRACT TO SERVE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

I. That on the day of 18 , at , the plaintiff and detendant mutually agreed that the plaintiff should employ the defendant at an surpression of rupees, and that the defendant should serve the plaintiff as [an artist] for the term of [one year].

2. That the plaintiff has always been ready and willing to perform his part of the said agreement [and on the day of lis , offered so to do].

3. That the defendant [entered upon] the service of the plaintiff on the above-mentioned day, but afterwards, on the day of 18, he refused to serve the plaintiff as aforesaid.

[Demand of judgment.]

No. 63.

AGAINST A BUILDER FOR DEFECTIVE WORKMANSHIP.

(Title.)

A. B., the above named plaintiff, states as follows :-

1. That on the day of 18, at the plaintiff and defendant entered into an agreement, of which a copy is hereto annexed.

[Or state the tenor of the contract.]

[2. That the plaintiff duly performed all the conditions of the said agreement on his

part].

8. That the defendant [built the house referred to in the said agreement in a bad and unworkmanlike manner].

 $[Demand\ effective fit]$

No. 64.

By the Master against the Father of Graedian of an Apprentice.

(Title)

A. B., the above-named plaintiff, states as follows: -

1. That on the day of 18 ot the definition of the contract.]

2. That after the making of the said agreement the plaintiff received the said [apprentice] into his service as such apprentice for the term aforesaid, and has always performed and been ready and willing to perform all things in the said agreement on his part to

be performed.

3. That on the day of 18 , the said [apprentice] wilfully sheeped himself from the service of the plaintiff, and continues so to do.

[Demand of judgment.]

• The form given in Act XIX of 1550 requires the seal of the father or guardian.

No. 65.

By the Apparatice against the Master.

(Title)

A. B., the ab resummed plaintiff, states as follows :-

- 1. That on the day of the following and his [father], E. F., under their hands and scale, a copy of which a better a make it.
- If. That after the making of the said agreement the plainfull entered into the service of the determinant with non-after the macher of an agreed to be serve for the term mentioned in the said agreement, or a mass a ways performed all things in the said agreement contained on his part to be performed.
- 3. That the deferdant has not Instructed the plaintiff in the fusioness of ..., or state any other breach, reck as coverity famous to provide sufficient find, or other ill-treatment].

[Beautiful indirect]

No. 66.

Os a Bond for the Pidshift of A Cleak.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18 , at , plaintiff employed one E. F. as a clerk.

- 2. That on the day of 18, at , the defendant agreed with the plaintiff, that if the said E. F. should not faithfully perform his duties as a clerk to the plaintiff, or should fail to account to the plaintiff for all moneys, evidences of the cether property received by him for the use of the plaintiff, the defendant would pay to the plaintiff whatever loss be might sustain by reason thereof, not exceeding
- (0. 2 That at the same time and places the defendant bound himself to the plaintiff, by which which is not the feed state of the said of the said familiar performance for the said earlier to the placeful and smould be said to the first the said should be said to the first the said should be said to the first the said should be said to the first the first the first the first the same should be said but
- [Or. 2. That at the same time and places the Library executed to the plaintiff a bond, a compact which a horse anneal-1]
- 2. That between the favor 18 and the day of 15 are axed E. F. received money and other property, as nothing to the value of regions for the new of the plantiff, for which he has not accounted the axed the axed and regular for an impalit.

100

THE FOURTH SCHEDULE-continued.

No. 67.

By Tenant against Landlord, with Special Damage.

(Title.)

A. B., the above-named plaintiff, states as follows :--

1. That on the day of 18 at the defendant, by an instrument in writing let to the plaintiff [the house No. street], for the term of years, contracting with the plaintiff that he, the plaintiff, and his legal representatives should quietly enjoy possession thereof for the said term.

2. That all conditions were fulfilled and all things happened necessary to entitle the

plaintiff to maintain this soit,

3. That on the day of during the said term, one E. P., who was the lawful owner of the said house, lawfully evicted the plaintiff therefrom, and still withholds the possession thereof from him.

4. That the plaintiff was thereby [prevented from continuing the business of a tailor at the said place, was compelled to expend rupees in moving, and lost the custom of G. H. and I. J. by such removal].

[Demand of judgment.]

NASS S._____ 12___ 12

No. 68.

FOR BREACH OF WARRANTY OF MOVEABLES.

(Title.)

A. B., the above-named plaintiff, states as follows:--

1. That on the day of 18 , at , the defendant warranted a steam-engine to be in good working order, and thereby induced the plaintiff to purchase the same of him, and to pay him rupees therefor.

2. That the said engine was not then in good working order, whereby the plaintiff incurred expense in having the said engine repaired, and lost the profits which could otherwise have accraed to him while the engine was under repair.

[Demand of judgment.]

No. 60.

ON AN AGREEMENT OF INDEMNITY.

(Title.)

A. B., the above-named plaintiff, states as follows: -

1. That on the day of 18 , at the plaintiff and defendant being partners in trade under the firm of A. B. & C. D., dissolved the mid partnership, and mutually agreed that the defendant should take and keep all the partnership-property, pay all debts of the firm, and indomnify the plaintiff against all claims that might be made upon him on account of any indebtedness of the said firm.

1. That the plaintiff duly performed all the conditions of the said agreement on his part.

3 That

3. That on the day of 18 [a judgment was recovered against the plaintiff and defendant by one E. F., in the High Court of Judicature
at apon a debt due from the esid firm to the said E. F., and on the day of
18 .] the plaintiff paid rupees jin satisfaction of the
same!

4. That the defendant has not paid the same to the plaintiff.

Demand of judgment.]

No. 70.

BY SHIPOWNER AGAINST PRESCRIPE FOR NOT LOADING.

(Title.)

A. B., the above-named plaintiff, states as follows :-L That on the day of the plaintiff and defendant cutered into an agreement, a copy of which is bereto a Or, 1. That on , the plaintiff and defendant sgreed by charter-party that the defendant should deliver to the plaintill's ship on the day of five handred tons of werelandise, which she should carry to , and there deliver, on payment of freight; and that the defendant should have days for leading. days for discharge, and days for demorrage, if required, at rupees per day.]

2. That at the time fixed by the said agreement the plaintiff was ready and willing, and offered, to receive [the said merchandise, or, the merchandise mentioned in the said agreement] from the defendant.

3. That the period allowed for loading and demarrage has elapsed, but the defendant has not delivered the said more handlese to the said vessel.

Wherefore, the plaintiff demands judgment for rupees for demarrage rupees additional for compensation.

C .- PLAINTS FOR COMPENSATION UPON WRONGS.

No. 71.

F. a Treveis or Land.

Tile

A. B. the above-timed plantiff, states to follow the

I. That on the far of it is at , the defendant control more certain land of the plaintiff known as fand depositured the same with catalog true the grace, but the number, and otherwise injured the same).

970

THE FOURTH SCHEDULE -continued.

No. 72.

FOR TRESPASS IN ENTERING A DWELLING-HOUSE.

(Title.)

A. B., the above-named plaintiff, states as follows :--

- 1. That the defendant entered a dwelling-house of the plaintiff called ... and made a noise and disturbance therein for a long time, and backs open the doors of the said dwelling-house, and removed, took and carried away the fixtures and goods of the plaintiff therein, and disposed of the same to the defendant's own use, and expelled the plaintiff and his family from the passession of the said dwelling-house, and kept them so expelled for a long time.
- 2. That the plaintiff was thereby prevented from carrying on his business, and incurred expense in procuring another dwelling-kouse for himself and family.

[Demand of judgment,]

No. 73.

FOR TRESPASS ON MOVEABLES.

(Title.)

A. B. the above named plaintill, states as follows: -

1. That on the day of 18, at , the defendant broke open ten harrels of rum belonging to the rhuntiff, and emptied their contents into the street [or, seized and took the plaintid's goods, that is to say, iron, rice and household furniture, or as the case may be, and carried away the same and disposed of them to his own usel:

or, seized and took the phintiff's cows and bullecks, and impounded them and kept them impounded for a long time.

2. That the plaintiff was thereby deprived of the rest of the come and full cks during that time, and incurred expense in feeling them and in period them a restored to him; and was also prevented from selling them at the fair, as he at relative way 1 have lone, and the suit cows and bullooks are diminished in value to the plaintiff for he wise, state the injury according to the facts.].

[Demand of judgment.]

No. 74.

FOR THE CONVERSION OF MOVEMBER PROPERTY.

(Title)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 , plaintiff was in possession of certain goods described in the schedule hereto annoyed [or, of one thousand barrels of floor].

2. That on that day, at , the defendant converted the same to his own use, and wrongfully deprived the plaintiff of the use and possession of the same.

[Demand of judgment.]

No. 75.

AGAINST & WARRHOUSEMAN FOR REFUSAL TO DELIVER GOODS.

(Tiele)

A. B., the above-named plaintiff, states as tollows : -

- I That on the day of 18 at the defendant, in consideration of the payment to him of report for. rupees per harrel, per month, &c., agreed to keep in his golown for burelred barrels of flour], and to deliver the same to the paintiff on payment of the said som.
- 2. That thereupon the plaintiff deposited with the defendant the said [bandred barrels of floor].
- 3. That on the day of 19, the plaintiff requested the defendant to deliver the said goods, and tendered him rupes for the full amount of storage due thereon], but the defendant refused to deliver the same.
- 4. That the plaintiff was thereby prevented from selling the said goods to E. F., and the same are lost to the plaintiff.

[Demand of judgment.]

No. 76.

FOR PROCUEING PROPERTY BY FRAUD.

(Title)

A. B., the above-rained plaintiff, states as follows :-

- 1. That on the day of 18 at , the defendant, for the purpose of inducing the plaintiff to sell him certain goods, represented to the plaintiff that the the defendant, was solvent, and worth rupees over all his liabilities;
- 2. That the plaintiff was thereby induced to sell [and deliver] to the defendant [dry goods] of the value of rupees.
- 3. That the said representations were false [or, state the particular falsehoods], and were then known by the defendant to be so.
- ♣ That the defendant has not paid for the said goods. [Or, if the goods were not delivered. That the plaintiff, in preparing and shipping the said goods and procuring their restoration expended represely.]

[Low rad of in Igment.]

N ...

Per Praticulative FRANCE TANDS TO ES OFFER TO ANOTHER PRESON.

Γ. .

A. R. the above-camel glanted mater as followers:

1. That on the day of 18 . at defendant represented to the plained that one E. F. was solvent and in good credit, and worth represent all his habilities [10], that E. F. then held a responsible situation and was in good circumstances, and might safely be trusted with goods on credit].

2. That

- 2. That the plaintiff was thereby induced to sell to the said E. F. [rice] of the value of month's credit].
- 3. That the said representations were false and were then known by the defendant to be so, and were made by him with intent to deceive and defraud the plaintiff [or, to deceive and injure the plaintiff].
- 4. That the said E, F, [did not pay for the said goods at the expiration of the credit aforesaid, or] has not paid for the said rice, and the plaintiff has wholly lost the same by reason of the premises.

| Demand of judgment.]

No. 78.

YOR POLLUTING THE WATER UNDER THE PLAINTIFF'S LAND.

(Title.)

A. B_n the above-named plaintiff, states as follows:—

- 1. That he is, and at all the times hereinafter mentioned was, possessed of certain land called and situate in , and of a well therein, and of water in the said well, and was entitled to the use and benefit of the said well and of the said water therein, and to have certain springs and streams of water which flowed and ran into the said well to supply the same to flow or run without being fooled or polluted.
- 2. That on the day of 19 , the defendant wrongfully fouled and polluted the said well and the said water therein and the said springs and streams of water which flowed into the said well.
- 3. That by reason of the premises the said water in the said well resume impure and unfit for domestic and other necessary purposes, and the plaintiff and his family are deprived of the use and levels of the said well and water.

Demand of judgment.

No. 79.

FOR CARETING ON A NOXIOUS MANUFACTURE.

(Title.)

- A. B., the above-named plaintiff, states as follows:-
- 1. That the plaintiff is, and at all the times hereinafter mentioned was, possessed of certain lands called situate in
- 2. That ever since the day of 18, the defendant has wrongfully caused to issue from certain smelting works carried on by the defendant large quantities of offensive and unwholesome smoke and other vapours and noxions matter, which spread themselves over and upon the said lands, and corrupted the air, and settled on the surface of the said lands.
- 3. That thereby the trees, hedges, herbage and crops of the plaintiff growing on the said lands were domained and theorierated in value, and the cattle and live-slock of the plaintiff the said lands become unbealthy, and divers of them were poisoned and died.

4. That by reason of the premises, the plaintiff was unable to deposture the said lands with earths and sheep as he otherwise might have done, and was obliged to remove his cattle, sheep and farming stock therefrom, and has been prevented from having so beneficially a use and occupation of the said lands as he otherwise would have had.

[Demund of judgment.]

No. 80.

FOR OPSTRUCTIFG & WAY.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That the plaintiff is, and at the time hereinafter mentioned was, possessed of [a house in the village of].

2. That he was entitled to a right of way from the said [house] over a certain field to a public highway and back again from the said highway over the said field to the said house, for himself and his servants [with vehicles, or, on foot] at all times of the year.

3. That on the day of 18, defendant wrongfully obstructed the said way, so that the plaintiff could not pass (with vehicles, ar, on fout, or, in say manner) along the said way [and has ever since wrongfully obstructed the same].

4. [State special damage, if any.]

[Demand of judgment.]

Another Form.

1. That the defendant wrongfully dug a trench and hesped up earth and stones in the public highway leading from to so as to obstruct it.

2. That thereby the plaintiff, while lawfully passing along the said highway, fell over the said earth and stones or, into the said trench and broke his arm, and suffered great pain, and was prevented from attending to his business for a long time, and incurred expense for medical attendance.

Demand of judgment.]

No. 81.

FOR DIVERTING A WATER-COURSE.

(Title.)

A B, the sisternamed plaintiff, states as follows:-

I. That the plaintiff is, and at the time hereinafter mentioned was, proseed of a mill hand a stream storm as the finite village of district

I That by reason of such possession the plaintiff was entitled to the flow of the said

15 . the defendant, by cutting the bank of the man wrongfully directed the water shorted, so that less water ran into the

4. That by reason thereof the plaintiff has been unable to grind more than saids per day, whereas, before the said diversors of water, he was able to grind saids per day.

[Demand of judgment.]

No. 82.

FOR OBSTEUCTING A RIGHT TO USE WATER FOR IRRIGATION.

(Title.)

A. B., the above-named plaintiff, states as follows :-

 That the plaintiff is, and was at the time hereinafter mentioned, possessed of certain hands situate, &c., and entitled to take and use a portion of the water of a certain stream for irrigating the said lands.

2. That on the day of the defendant prevented the plaintiff from taking and using the said portion of the said water as aforesaid, by wrongfully obstructing

and diverting the said stream.

[Demand of judgment.]

No. 83.

FOR WASTE BY A LESSEE.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 19, the defendant hired from him street for the term of

2. That the defendant occupied the same under such hiring.

3. That during the period of such occupation, the defendant greatly injured the premises [deficed the walls, tore up the floors, and broke down the doors, or otherwise specify the injuries as far as possible].

The plaintiff prays judgment for

rapees compensation.

No. 84.

FOR ASSAULT AND BATTERY.

(Title)

A. B., the above-named plaintiff, states as follows: →

That on the day of 18 , at , the defendant

The plaintif projes judgment for ruyees compensation.

No. 95.

No. 85.

FOR ASSAULT AND BATTERY, WITH SPECIAL DAMAGE.

(Ticle.)

A. B., the above-named plaintiff, clates as follows ;-

I. That on the cay of 18 , at , the defendant

2. That the plaintiff was thereby disabled from attending to his business for Jeix weeks the parties to pay rujees for medical attendance, and has been more finded from using his right arm. Or otherwise state the damage, us the common deep her.

Demand of judgment.

No St

POR AMAREY AND PALSE IMPRISORMENT.

(Title.)

A. B., the above-parmed plaintiff, states as follows ;--

1. That up the day of 18 , at the following the plaintiff and imprisoned him for days [or hours];

2. That by meason thereof the plaintiff suffered great pain of body and mind and was exposed and injured in his credit and circumstances, and was prevented from carrying on his baciness and from providing for his family by his personal care and attention, and incurred exposes in obtaining his liberation from the said imprisonment for otherwise, as the case and statement for otherwise.

[Demand of judgment.]

No. 57.

For Instrume carsed by Negligence on a Rathebad.

(Title.)

A. R. the shore-ramed plaintiff, states as follows -

3. That on the development of participants by railway between and

I That on that day the paintiff was a passenger in one of the carriages of the defendants on the mid read.

3. That

3. That while he was such passenger, at [or, near the station of ; or, between the stations of and 3, a sollision occurred on the said railway, caused by the negligence and unskillulness of the defendants' servants, whereby the plaintiff was much injured [having his leg broken, his boad cut, &c., and state the special damage, if any, as], and incurred expense for medical attendance, and is permanently disabled from carrying on his former business as [a salesman].

[Demand of judgment.]

[Or thus:— 2. That on that day the defendants by their servants so negligently and analylifully drove and managed an engine and a train of carriages attached thereto upon and along the defendants' railway which the plaintiff was then lawfully crossing, that the said angine and train were driven and struck against the plaintiff, whereby, i.e., as in § 3.]

Na. 88.

FOR INJURIES CAUSED BY NEGLIGERY DRIVING.

(Title.)

A. B., the above named plaintiff, states as follows :-

- The plaintiff is a shoomaker, carrying on business at The defendant is a merchant of
- 2. On the [23rd May, 1875], the plaintiff was walking eastward along Chowringhee, in the City of Calcutta, at about 3 o'clock in the alternoon. He was obliged to cross Harrington Street, which is a street running into Chowringhee at right angles. While he was crossing this street, and just before he could reach the fint-povement on the further side thereof, a carriage of the defendant's, drawn by two losses, under the charge and control of the defendant's servants, was negligible, and without any warning, turned at a rapid and dangerous pace out of Harrington Street into Chowringhee. The pole of the carriage struck the plaintiff and knocked him down, and he was much trampled by the
- 3. By the blow and fall and trampling the plaintiff's left arm was broken, and be was broken and injured on the side and tack, as well as internally, and in consequence thereof the plaintiff was for four months ill and in suffering, and making to attend to his business, and mourted heavy medical and other expenses, and sustained great less of business and profits.

The plaintiff claims

त्यालक वैभववद्गतः

(Title.)

Written Statement of Defendant.

- 1. The defendant denies that the carriage mentioned in the plaint was the defendant's carriage, or that it was under the charge or control of the defendant's servants. The carriage belonged to [Messrs, E, F, and G, H,] of Street, Calcutta, livery stable-keepers, employed by the defendant to supply him with carriages and horses; and the person under whose charge and control the said carriage was, was the servant of the said [Messrs, E, F, and G, H.]
- 2. The defendant does not admit that the said carriage was turned out of Harrington Street either negligently, suddenly, or without warning, or at a rapid or dangerous pace.
- 3. The defendant says that the plaintiff might and could, by the exercise of reasonable are and diligence, have seen the said carriage approaching him, and avoided any collision with it.
 - 4 The defendant does not admit the statements of the third paragraph of the plaint

No. 59.

FOR LIBEL: THE WORDS BEING LIBELTORS IN THEMSELVES.

(Title)

A. B., the above-named plaintiff, states as follows:-

1. That on the day of 18 , st , the defendant published in a newspaper, called the for, in a letter addressed to E.F., the following words concerning the plaintiff:—

"Set forth the words used."

2. That the said publication was false and malicions.

Demand of sudament.

More, will the that was in a language not the trajector of the Court, so though the fifth excitation in the foreign language to which it was polytopical, and then remove the experienced which could be found translated into the foreign which is the first the first of the parameters to their time a pulsation, that is to say here set out a large of the chief on the language of the Chart.

Sec. 24.

FOR LIBEL; THE WORDS NOT BEING LIBELLOPS IN THEMSELVES.

(Tit'e.)

A. B, the above-named plaintiff, states as follower-

1. That the plaintiff [is, and] was, on and before the Gay of 18, s merchant doing business in the city of 2. That on the day of 19, at the defendant multiplant in a new region willed the

published in a newspaper, ralled the for, in a letter addressed to E. F., or otherwise how published], the following words concerning the plaintiff;—

["A. B. of this city has modestly refered to foreign lands. It is said that creditors to the amount of . rupoes are anxiously seeking his address,"

S. That the defendant meant thereby that [the plaintill had abscomed to avoid his creditors, and with intent to defenud them].

4. That the said publication was false and malicious.

Demand of judgment.

No. 91.

FOR SLANDER, THE WORLS LEING ACTIONIBLE IN THEMSELVES.

T. Oak

A. B. the also restained plantiff, water as follows .-

I. That on the day of the defendant fabely and malificraty species in the bearing of E. F. Jos, andry persons, the following words concerning the plaintiff: The married of

2. That, is consequence of the said words, the plainted lost his situation as ampley of

in the

[Demand of judgment.]

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THE FOURTH SCHEDULE-continued.

No. 92.

FOR SLABDER; THE WORDS NOT BEING ACTIONABLE IN THEMSKLYES.

(Title.)

A. B., the above-named plaintiff, states as follows:-

್ರಾಕ್ಟ್ ಕಿರ್ಗಳಿಗಳು ಕಿರ್ಗಳಿಗೆ ಎಂದರ ಕಿರ್ಗಳಿಗೆ ಕ್ರೌರ್ಡ್ ಎ

1. That on the day of 18, at the defendant falsely and maliciously said to one E. F. concerning the plaintiff: [" He is a young man of remarkably easy conscience."]

2. That the plaintiff was then seeking employment as a clerk, and the defendant meant,

by the said words, that the plaintiff was not trustworthy as a clerk.

3. That is consequence of the said words [the said E. F. refused to employ the plaintiff as a clerk].

[Demand of judgment.]

No. 93.

FOR MALICIPAL PROSECUTION.

17:1'e.1

A. B. the above-named plaintill, states as follows:-

1. That on the day of 18 , at 18 defendant obtained a warrant of arrest from 2 (a magistrate of the said city, or, as the case may be on a charge of 2 (days or, hours, and gave bail in the arrested thereon, and imprisoned for sum of rapers to obtain his release).

2. That in so doing, the defendant acted maliciously and without reasonable or probable cause.

3. That on the day of 18 , the said magistrate

dismissed the complaint of the defendant, and acquitted the plaintiff.

4. That many persons, whose names are unknown to the plaintiff, braring of the said arrest, and supposing this plaintiff to be a criscinal, have caused to do business with him; or, that, in consequence of the said arrest, the plaintiff lost his situation as clerk to one E. F., or, that by reason of the premises the plaintiff suffered poin of body and mind, and was prevented from transacting his business, and was injured in his credit, and incurred expense in obtaining his release from the said imprisonment and in cleading himself against the said complaint.

D .- PLAINTS IN STITS FOR SPECIFIC PROPERTY.

No. 94

By the Absolute Owner for the Possession of Immovemble Property.

(Title.)

A. B. the stone named plaintiff, states as follows: -

1 That X. I was the absolute owner [of the estate, or, the share of the estate, called , situate in the district of . the Government-revenue of which is rupees street in the town of rupees, or, of the house No. . the estimated value Calcutta, the estimated value of which is rupees , Z. illegally dispossessed.

18

2. That on the day of the said I. F. of the said estate [or share or house].

3. That the said J. I. has since died intestate, leaving the plaintiff, the said A. B., his beir him parviving.

4. That the defendant withholds the possession of the estate [or share or house] from the plaintiff.

The plaintiff pray - jadgmetit :

(1) for the possession of the said premises;

rujees compensation for withholding the same.

Another Form.

A. B., the above-named plaintiff, states as follows :-

, the plaintiff, by an instrument in writing, let day of to the defendant a house and premises [No. 52, Russell Street, in the , at the monthly rent say of for a term of five years from the of 300 rapees.

2. By the said instrument the defendant covenanted to keep the said house and premises. in good and renantable repair.

3. The said instrument also contained a clouse of re-cutry, satisfing the plaintiff to recates upon the .xid house and premises, in case the rent thereby reserved, whether demanded wast, should be in atreas for twenty-one days, or in case the defendant should make default in the perfermance of any covenant upon his part to be performed.

. a month's rent became due, and day of another month's cent because due; on the , is to that been in arrear for twenty-one days, and both 1 der of

the louse and prentises were not 15 41 are not now in ground or tenants in repair, and it would may are the expeciature of a large & On the same an of money to rectacate the same in grow and the antales repair, and the plaintiff's reverden is much deposition of the . The parties where :

(1) processe of the said the and processes to

repect for arrests of recta (2)

ruper our pensal a for the defendant's breach of his covenant to (1)

rapees for the occupation of the house and premises from the to the day of recovering possession. 15

No. 95.

No. 95.

BY THE TRNANT.

(Title.)

A. B., the above-named plaintiff, states as follows :--

1. That one E. F. is the absolute owner of [a piece of land in the town of Calcutta, bounded as follows:

], the estimated value

2. That on the to the plaintiff for

day of years, from

18 , the said E. F. let the said premises

3. That the defendant withholds the possession thereof from the plaintiff.

[Demand of judgment.]

No. 96.

FOR MOVEABLE PROPERTY WEONGFULLY TAKEN.

(Title.)

A. R., the above-named plaintiff, states as follows:-

1. That on the day of 18 , plaintiff owned [or was possessed of] one hundred barrels of flour, the estimated value of which is ruptes.

2. That on that day, at

, the defendant took the same.

The plaintiff prays judgment:

 for the possession of the said goods, or for such possession cannot be had; rupees in case

(2) for

rupees compensation for the detention thereof.

No. 97.

FOR MOVELELES WEONGETTLIV DETAINED.

(Totle.)

A. B., the above-named plaintiff, states as follows :-

1. That on the day of 18 , plaintiff owned [or, state facts showing a right to the prosession] the goods mentioned in the schedule hereto annexed [or describe the goods], the estimated value of which is rupees.

That from that day until the commencement of this suit, the defendant has detained the same from the plaintiff.

3. That before the commoncement of this suit, to wit, on the day of

18 , the plaintiff demanded the same from the defendant, but he refused to deliver them.

The plaintiff prays judgment:

 for the possession of the said goods, or for possession cannot be had;

rupees, in case such

(2) for ropees compensation for the detention thereof.

The Schedule.

No. 98.

AGAINST A PRADDULENT PURCHASER AND HIS TRANSPERCE WITH NOTICE.

(Title)

A. B., the above-named plaintiff, states as follows:-

- 1. That on the day of 18 , at , ibe defendant [C. D.] for the purpose of inducing the plaintiff to sell him certain goods, represented to the plaintiff that the was solvent, and worth rapecs over all his lishlities.
- 2. That the plaintiff was thereby induced to sell and deliver to the said C. D. [one hundred boxes of teal, the estimated value of which is rupses.
- 3. That the said representations were false, and were then known by the said C. D. to be so. [Or. That at the time of making the said representations, the said C. D. was important, and knew binaself to be so.
- 4. That the said C. D. afterwards transferred the said goods to the defendant E. F. without consideration for who had notice of the fabity of the representations.

 The plaintiff prays judgment:
 - (1) for the possession of the said goods, or for rupers, in case much possession cannot be had;
 - (2) for rupees compensation for the detention thereof.

E,-Plaints in Suits for Special Relief.

No. 99.

FOR RESCISSION OF A CONTRACT ON THE GROUND OF MISTARR.

(Title.)

A. B., the above-named plaintiff, states as follows :-

- 1. That on the day of 18 , the defendant represented to the plaintiff that a certain piece of ground belonging to the defendant, situated at contained ten blights.
- 2. That the plaintiff was thereby induced to purchase the same at the price of impact in the belief that the said representation was true, and signed an instrument of agreement, of which a copy is kereto annexed. But no conveyance of the same has been executed to him.
 - 2. That on the day of 18, the plaintiff paid the defendant rupees at part of each parchase-money.
 - 6. That the mid piece of ground contained in fact only [fire highes].

The plaintiff prope judgment:

- (1) = rupees, with interest from the day of
- (2) that the mid agreement of purchase be delivered up and cancelled.

No. 100.

No. 100.

FOR AN INJUNCTION BESTRAINING WASTE.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That plaintiff is the absolute owner of [describe the property].

2. That the defendant is in possession of the same under a lease from the plaintiff.

 That the defendant has jeut down a number of valuable trees, and threatens to cot down many more for the purpose of sale without the consent of the plaintiff.

The plaintiff prays judgment that the defendant be restrained by injunction from committing or permitting any further waste on the said premises.

[Preuniury compensation might also be prayed.]

No. 101.

FOR ABATEMENT OF A NUISANCE.

(Title.)

A. H., the above-named plaintiff, states as follows :-

2. That the defendant is, and at all the said times was, the absolute owner of [s plot of

ground in the same street

3. That on the day of 18, the defendant erected upon his said plot a singular-bose, and still maintains the same; and from that day until the present time has continually caused cattle to be brought and killed more [and has caused the blood and offer to be thrown into the street opposite the said house of the plaintiff].

4. That the plaintiff has been compelled, by reason of the premises, to abandon the said

house, and has been unable to reut the same .

The plaintiff prays judgment that the said unisance be abated.

No. 102.

FOR AN INJUNCTION AGAINST THE DIVERSION OF A WATER-COURSE. (Title.)

A. B., the above-named plaintiff, states as follows:-

[.le in Form No. 81.]

The plaintiff prays judgment, that the defendant be restrained by injunction from fronting the water as aforesaid.

No. 104

No. 103.

FOR RESTORATION OF MOVELELE PROPERTY, THREATERS WITH DESTRUCTION, AND FOR AN INSCRICTION.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. That plaintiff is, and at all times bereinafter mentioned was, the owner of [a portrait of his grandfather which was essented by an eminent painter, and of which no duplicate exists for, state any facts throwing that the property is of a kind that cannot be replaced 18 , he deposited the same for be money .

dar of 2 That on the

safe keeping with the defendant.

18 , he demanded the same from

the defendant and offered to pay all reasonable charges for the storage of the same. That the defendant refuses to deliver the same to the plaintiff and threatens to

consecut, dispose of, out or injure the same if required to deliver it up. 5. That no peruniary compensation would be an adequate compensation to the plaintiff

for the loss of the [painting]-

The plaintiff prays jodgment : (1) that the defendant be restrained by injunction from disposing of, injuring or concessing the said [painting];

(2) that he return the same to the plaintiff.

No. 104.

INTERPLEADER.

(Title.)

A. B., the above-named plaintiff, states as follows:-

That before the date of the claims hereinafter mentioned, one G. H. deposited with the plaintiff [describe the property] for [safe keeping].

3. That the defendant, C. D., claims the same [under an alleged assignment thereof to

2. That the defendant, E. F., also claims the same [under an order of the said G. H. from the said G. H. faring the same to him i.

That the plaintiff is ignorant of the respective rights of the defendants.

5. That he has no claim upon the said property, and is ready and willing to deliver it main persons on the Court shall direct.

6. The this said is not brought by collection with either of the defendants.

The phintiff prave judgment:

(i) that the defendance be restribed by injunction, from taking any proceedings against the planetall in reasons thereto:

(3) that they be required to interplant together concerning their claims to the said

(4) that some person be amborized to receive the said property pending such litiga-

(4) that upon delivering the same to such person), the plaintiff be discharged from all Estating to either of the defendance in relation thereto. No. 106.

No. 105.

ADMINISTRATION BY CERDITOR.

(Title.)

A. B., the above-named plaintiff, states as follows :-

, was at the time of his douth, and his estate still is, indebted to 1. E. F., late of [here insert nature of debt and security, if any]. the plaintiff in the sum of

day of 2. The said F. F. made his will, dated the and thereof appointed C. D. executor | or, devised his estate in trust, &c., or, died intestate, as the care muy be].

3. The said will was proved by the said C. D. [or, letters of administration were

granted, &c. j.

4. The defendant has possessed himself of the moveable fund immoveable, or, the proreeds of the immoveable] property of the said E. E., and has not paid the plaintiff his said deht.

day of 5. The said E. F. died on or about the

6. The plaintiff prays that an account may be taken of the moveable [and immoveable) property of the said E. F., deceased, and that the same may be administered under the decree of the Court.

No. 106.

ADMINISTRATION BY SPECIFIC LEGATER.

(Title)

[Alter Form No. 195 thun:-]

[Omit paragraph I and commence paragraph 2] F. F., late of and thereof appointed made his last will, dated the C. D. executor, and by such will be preathed to the plaintiff free state the spreake legacy .

For paragraph 4 substitute-

The defendant is in possession of the move the property of the said E. F., and, amongst other things, of the said here name the subject of the specific bequest;

For the commencement of paragraph is relatifule-

The plaintiff prays that the defendant may be ordered to deliver to him the said [here name the subject of the specific bequest; or that, &c.

No. 107.

ADMINISTRATION BY PECUNIARY LEGITER.

(Title)

[Alter Form No. 105 thus:-]

[Omit paragraph 1 and substitute for paragraph 2] E. F., late of , duly and thereof apday of made his last will dated the pointed C. D. executor, and by such will bequeathed to the plaintiff a legacy of

In paragraph I, substitute "loging" for "debt."

Antim

Another Form.

Between E. F.

... Plaintiff.

and G. H.

... Defendunt,

R. F., the above-named plaintiff, states as follows :-

- 1. A. B. of K in the duly made his last will, dated the [first day of March, 1873], whereby he appointed the defendant and M. N. [who died in the testator's life-time] executors thereof, and bequeathed his property, whether moveable or immoveable, to his executors in trust, to pay the rents and income thereof to the plaintiff for his life; and after his derease, and in default of his having a son who should attain twenty-one, or a daughter who should attain that age or marry, upon trust as to his immoveable property for the persons who would be the testator's heir-at-law, and as to his moveable property for the persons who would be the testator's next-of-kin if he had died intestate at the time of the death of the plaintiff, and such failure of his issue as aforesaid.
- 2. The testator died on the [first die of July, 1878], and his will was proved by the defendant on the [fourth day of October, 1878]. The plaintiff has not been married.
- 3. The testator was at his death entitled to moveside and immoveable property; the defendant entered into the receipt of the reuss of the immove ble property and got in the moveside property; he has sold some part of the immoveable property.

 The plaintiff claims—
 - to have the moveable and immoveable property of A. B. administered in this Court, and for that purpose to have all proper directions given and accounts taken;
 - (2) such further or other relief as the nature of the case may require.

Between E. F.

... Plaintiff.

and

G. H.

... Defendant.

Written Statement of Defendant.

- 1. A. Bis will excitained a charge of debts: he died insolvent the was entitled at his death to some immediate property which the defendant sold, and which produced the neft some of repers.

 And the testator had some immediate property which the defendant got in, and which produced the test sum of rupees.
- 2. The defendant applied the wilde of the said sums and the sum of supers which the defendant received in on rents of the immovemble property in the payment of the funeral and nontamentary expenses and some of the debts of the metator.
- 3. The defendant made up his accounts and sent a copy thereof to the plaintiff on the feenth day of January, 1902), and offered the plaintiff tree access to the vouchers to verify such accounts, but he decimed to avail himself of the defendant's offer.
 - 4. The defendant submits that the plaintiff ought to pay the costs of this suit.

No. 108.

EXECUTION OF TRUSTS.

Is the Court or

. AT

Civil Suit, No.

A. B. of

... Plaintiff,

against

C. D. of

the boueficiary [or, our ... Defendant.

of the beneficiaries] A. B., the above-named plaintiff, states as follows :-

1. That he is one of the trustees under an instrument of actilement bearing date on or about the made upon the marriage of R. F. and G. H., the

father and mother of the defendant for, an instrument of assignment of the estate and effects of E. F. for the benefit of C. D., the defendant, and other the creditors of E. F.].

2. The said A. B. has taken upon himself the burden of the said trust, and is in possession of [or, of the proceeds of] the movemble and immovemble property conveyed [or

3. The said C. D. claims to be entitled to a beneficial interest under the before-mentioned deed.

4. The plaintiff is desirous to account for all the reats and profits of the said immoveable property [and the proceeds of the sale of the said, or of part of the said, immoveable property, or moveable, or the proceeds of the sale of, or of part of, the said moveable, property, or the profits according to the plaintiff as such trustee in the execution of the said finet]; and he prays that the Court will take the accounts of the said trust, and also that the whole of the said trust-estate may be administered in the Court for the benefit of the said C. D., the defendant and all other persons who may be interested in such administration, in the presence of the said C. D. and such other persons so interested as the Court may direct, or that the said C. D. may show good cause to the contrary.

[N. B.-Where the suit is by a beneficiary, the plaint may be modelled, mutation mutandia, on the plaint by a legater.

No. 109.

FORECLOSURE OR SALE.

(Title.)

A. B., the above-named plaintiff, states as follows:-

1. By a murtgage deed dated the a house with the garden and appartenances, situated within the jurisdiction of this Court, were conveyed by the defendant to him the plaintiff, his heirs or executors, administrators, and assigns, for securing the principal sum of Rs. together with interest thereon at the rate of Rs. per centum per annum, subject to redemption upon payment by the said defendant of the said principal and interest at a day long since past.

2. There is now due from the defendant to the plaintiff the sum of Rs. principal and interest on the said mortgage.

COP .

2. The plaintiff prays (a) that the Court will order the defendant to pay him the said tem of Re. with such further interest as may accrue between the fling of the

plaint

maint and the day of payment, and also the costs of this suit, on some day to be named by the Court, and in default that the right to redeem the said mortgaged premises may be foreclosed and the plaintiff placed in possession of the same premises; or (b) that the said premises may be sold, and the proceeds applied in and towards the payment of the amount of the said principal, interest and costs; and (c) that if such proceeds shall not be sufficient for the payment in full of such smoont, the defendant do pay to the plaintiff the amount of the deficiency with interest thereon at the rate of six per cent, per annum until realization; and (d) that for that purpose all proper directions may be given and accounts taken by the Court.

No. 110.

REDEMPTION.

(Title.)

[After Form No. 109 thus :--]

Transpose parties out also the facts in paragraph 1.

For paragraph 2, militate-

2. There is now doe for in the plaintiff to the defendant, for principal and interest on the said mortgage, the sum of Rs. which the plaintiff is ready and willing to pay to the defendant, of which the defendant, before filing this plaint, had notice.

For paragraph 3, selected-

The plaintiff prays that he may redeem the said premises and that the defendant may be ordered to reconvey the same to him upon payment of the said sum of Rs, and interest, with such costs (if any), as the Court may order, upon a day to be named by the Court, and that the Court will give all proper directions for the preparation and execution of such re-conveyance and doing such other acts as may be accessary to put him into possession of the said premises, freed from the said mortgage.

No. 111.

Specific Perpormance. (No. 1.)

(Title.)

A. B., the above named plaintiff, states as follows :-

1. By an agreement dated the day of and signed by the above-named definition. C., D., he the said C. D. contracted to buy of [or sell to] him certain immovesable property therein described and referred to, for the sum of representations of the same of the sa

2. He has applied to the said C. D. specifically to perform the said agreement on his

part, but be baarbuid no eu

2. The said A. B. Lis it—a and still is ready and willing specifically to perform the agreement on his part of which the said C D. has but notice.

4. The phalatiff proper that the Court will entire the said C D specifically to perform the said agreement and the all acts therefore the put the said A. B. in full possession of the said property is to accept a nother said possession of the said property] and to pay the costs of the said.

[N.B.—Is sait for deletery up, to be runwilled, of any agreement, omit paragraphs 2 and 3, east substitute a paragraph stating denorally the grounds for vequiring the agreement to be deletered up to be cancelled—such as that the plaintiff signal it by mutake, under dures, or by the frond of the defendant—and after the grayer according to the relief singht.)

No. 112.

No. 112.

SPECIFIC PREFORMANCE. (No. 2.)

(Title.)

A. B., the above-named plaintiff, states as follows :-, the defendant was absolutely entitled to certain immoveable property described in the agreement hereto annexed.

2. That on the same day, the plaintiff and defendant entered into an agreement, under , the plaintiff tendored

their hands, a copy of which is hereto annexed.

rupees to the defendant, and demanded a conveyance of the said property. day of 3. That on the

, the plaintiff again 18 demanded such conveyance. [Or, That the defendant refused to convey the same to the 5. That the defendant has not executed such conveyance. plaintiff.

6. That the plaintiff is still ready and willing to pay the purchase-money of the said

property to the defendant.

The plaintiff prays judgment : (1) that the defaulant execute to the plaintiff a sufficient conveyance of the said property [following the terms of the agreement];

rupees compensation for withholding the same.

No. 113.

PARTEBESEIP.

(Title.)

A. B., the above-named plaintiff, states as follows :-

1. He and the said C. D., the defendant, have been for the space of years [or months] last past carrying on business together at within the jurisdiction of this Court, under certain articles of partnership in writing, signed by them respectively. for, under a certain deed scaled and executed by them respectively, or, under a verbal agreement between them, the said plaintid and defendant .

2. Divers disputes and differences have arisen between the plaintin and defendant as such partners, whereby it has become impossible to carry on the said business in partnership with

advantage to the partners.

3. The plaintiff desires to have the said partnership dissolved, and he is ready and willing to bear his share of the debte and obligations of the partnership according to the terms of the

said articles for deed, or agreement ;

& The plaintiff prays the Court to decree a dissolution of the said partnership, and that the accounts of the said partnership-trailing may be taken by the Court, and the assets thereof realized, and that each party may be ordered to pay into Court any balance due from him upon such partnership-account, and that the debts and liabilities of the said partnership may be paid and discharged, and that the costs of the anit may be paid, out of the partpership-assets, and that any balance remaining of such assets, after such payment and discharge, and the payment of the said costs may be divided between the plaintiff and defendant, according to the terms of the said articles [or deed, or agreement], or that, if the said assets shall prove insufficient, he the plaintiff and the said defendant may be ordered to contribute in such proportions as shall be just to a fund to be raised for the payment and discharge of such debts, liabilities and costs. And to give such other relief as the Court shall think fit.

This plaint was filed by

. pleader for by

for the plaintiff, [S. B - In suits for winding up of any partnership, omit the prayer for dissolution: but maked thereof inters a paragraph stating the fact of the partnership having been No. III المعاصلة



No. 114.

FORMS OF CONCIBE STATEMENTS.

[Code of Civil Procedure, section 58.]

The plaintiff's claim is The plaintiff's claim is price of goods sold, and for interest.

The plaintiff's claim is The plaintiff's claim is

the care may be The plaintin's chim is The plaintiff's claim is

The plaintiff's claim is The plaintiff's claim is ant no a banker.

The plaintiff's claim is

rs, money expended as a pleader.

The plaintid a gradults orter-os auctione-r, rotton-broker, Se ..

De pinintide cisim is

The plantiff's caim is policies of insurance The plaintiff a claim is

The plaintiff's claim is

The plaintiff's claim is

The plaintiff's claim is The plaintiff's claim is

The plaintiff's claim is The plaintiff's claim is

X. Y.

The plaintiff's claim is as pleader for factor, or collector, or fr.] of the plaintiff,

The plaintiff's claim is

under colour of the office of The plaintiff a claim is

for the carriage of goods by railway. The plaintiff's cham is

the defearight as

The plaintiff's claim is the defendant as stake-holder.

The signs of a circuits

as arake-reolder, and become pava de to plainteff. The sharptiff's clarm is

the defendant as arent of the plainting The plant of a care is the plainted by fract.

The places of sciaim is feedant by mistake.

The plaintiff's chain is er, a bill not taken up; or, fe.].

The plaintiff e claim :-

mit upon shares to be adjected.

m for a return of money paid to the defendant for work to be june, or, work left include; or, a bill to be taken up,

rs. for money leut [and interest].

rs., whereof rs. for money lent, and

rs. for arrears of rent.

rs, for interest upon money lent, rs. for a general average contribution.

rs, for freight and demurrage,

rs. for money deposited with the defend-

rs, for fees for work done [and

to for communission carned as "state char- Commission,

rs. for medical attendances.

re for a record of premiums paid upon Return of

rs. for the warehousing of goods, rs. for the carriage of goods by milway.

rs. for the use and occupation of a house.

rs. for the hire of [furniture]. rs. for work done as a [surveyor].

rs, for board and lodging.

rs. for the [board, lodging and] tuition of Schooling.

rs. for feen received by the defendant Pees of office.

rs. for a return of money overcharged

rs, for a return of fees overcharged by

re for a return of money deposited with

re for money entrusied to the defendant

re feet a return of money entrusted to

es. It a nature of money obtained from

re for a return of money paid to the do-

ra for a return of money paid as a depo-

Money lent. rs. is for the Several demands.

Rent. rs. for arrears of salary as a clerk for, as Balury, &a.

> Interest. General gverage. Freight, &c. Banker's

halance. Fees, &c., as

Medfedd Ort-ulam. Warehouse rent,

Carriage of PROUE, Can and occupa tion of linuse. Hire of goods, Work done. Board aud

rs. for messoy received by the defendant Moosy

Money over-

Return of newey by Money were from stake hotder. Money retrost

ed to agent. Muney chaniced by fraud, Money paid by

Money paid for considers tion which has telled.

Marry paid by defendant Bont paid.

Money paid on accommoda-Contribution by surety. By co-debtor.

Money paid for calls,

Money payable Buder award. Life-pulley.

Money bond, Poreige judg.

pont. Mile of exchange, de,

Barety.

Calle

Agent, do.

The plaintiff's claim is his surety.

The plaintiff's claim is

defendant. The plaintiff's claim is

indersed for the detendant's accommodation. The plaintiff's chim is

paid by the phintilf as surety. The plaintiff's claim is debt of the plaintiff and the defendant, paid by the plaintiff.

The plaintiff's claims is against which the defendant was bound to indemnify the plaintill The plaintiff's ciaim is

The plaintiff's claim is life of X. Y., dereased. The plaintiff's claim is

rs, and interest. The plaintiff's claim is Court in [the Empire of Russia].

The plaintiff's claim is The philoriff's claim is

drawn, or indursal by the defendant. The plaintiff's daim is indorsed by the detendant. The plaintiff's claim is

exchange. The plaintiff's claim is

the price of goods sold. The plaintiff's claim is

defendant, A. Brows traveler for the plantage of the The plaint the south is

AM to the above from and

the plaintiff as travelier. The plaintiff's claim is for dawages for wrongful dismissal from the

of the plaintiff and

apprenticeship of X Y, to the defendant for phantill's.

rs. for money said for the defendant as

rs, for money paid for rent due by the

rs. upon a bill of exchange accepted for

rs. for a contribution in respect of money

rs, for a contribution in respect of a joint

rs, for money poid for calls upon shares,

rs. for money payable under an award. rs, upon a policy of insurance upon the

rs, upon a bond to secure payment of

rs. apon a judgment of the

rs, upon a cheque drawn by the defendant. es, muon a bill of exchange necepted [or

rs. upon a promissory note made for

rs. against the defendant, A. B., as arceptor, and against the defendant, C. D., as drawer [or indensor] of a bill of rs, against the defendant as surety for

its, against the defendant, A. B., as

principal, and against the defendant. C. D. as sarely, for the trice of goods sold for for amount of no more than oney both in for money such yell by the reaction will be to be defined

Interconcept for Party dec

transfer weets a subliff the un aint fairned be juid to the positial or als picalor which dies or if the summons is to be served into this is the tools or insect the temp for appearaance limited by the order, is an the service bestook further proceedings will be stared.

Domages and other Claims.

The plaintiff's claim is for damages for breach of a contract to employ

defendant's employment as traveller and rs. for arreses of wages]. The phrintiff's claim is for damages for the defendant's wrongfully quit-

ting the plaintall's employment as manager. The plaintiff's claim is for damages for breach of duty as factor for for \$1

rs, for money received as factor, or, Ar., The plaintiff's claim is for damages for breach of the terms of a deed of

The plaintiff's claim is for damages for non-compliance with the award of X. Y

The plaintiff's claim is for damages for assault [and take imprisonment, and for mall tops \$40 seconford).

The

in

THE FOURTH SCHEDULE-continued.

The plaintiff's claim is for damages for assault and false imprisonment By heshed of the plaintiff, C. D.

The plaintiff's claim is for damages for assault by the defendant, C. D.

The plaintiff's claim is for damages for injury by the defendant's negligence as pleader of the plaintiff.

The plaintiff's claim is for damages for negligence in the custody of national. goods [and for wrongfully detaining the same].

The plaintiff's claim is for damages for negligence in the keeping of plades.

goods pawned and for wrongfully detaining the same].

The plaintiff's claim is for dameges for negligence in the custody of Hire. furniture [or, a carriage] lent on hire, [and for wrongfully, &c.].

The plaintiff a claim is for damages for wrongfully neglecting [or re- Banker.

fueing to pay the plaintiff's cheque. The plaintiff's claim is for damages for breach of a contract to accept mm

the plaintiff's drofts.

The plaintiff's claim is upon a bond conditioned not to carry on the Bond. trade of a

The plaintiff's claim is for damages for refusing to carry the plaintiff's carrier. goods by railway.

The plaintiff's claim is for damages for refusing to carry the plaintiff by milway.

The plaintiff's claim is for damages for breach of duty in and about the

corresponded and delivery of coals by railway.

The plaintiff's claim is for damages for breach of duty in and about the carriage and delivery of machinery by sea.

The plaintiff's claim is for damages for breach of charter-party of ship Cauter-party. Mary .

The plaintiff's claim is for return of household furniture, [or, do.,]

or their value, and for damages for detaining the same.

The plaintiff's claim is for wrongfully depriving plaintiff of goods, household faraiture, &c.

The plaintiff's claim is for damages for libel. The plaintiff a claim is for damages for slander.

The plaintiff's claim is for damages for improperly distraining.

[This Form shall be sufficient whether the distress complained of be wrongful or excessive, or irregular.]

The plaintiff's claim is to recover pussession of a house, No. Street, or of a farm called Blackacre, situate in the

in the

of The plaintiff's claim is to establish his title to [here describe property] and to recover the rents thereof.

The two precious Forms way be combined.]

The plaintiff's claum is for damages for infringement of the plaintiff's Fisher. right of fishing.

The plaintil's claim is for damages for fraudulent misrepresentation on France.

the sale of a horse (or a husibesa, or shares, or, dv).

The plaintiff a claim is for damages for fraudulent misrepresentation of the credit of A B.

The plaintiff's chim is for damages for breach of a contract of guarantee Guarantee for A. B.

The plaintiff's claim is for damages for breach of a contract to indemnify the plaintiff as the defendant's agent to distrain.

The plaintiff a claim is for a loss under a policy upon the ship [Royal Insurance. Charter, and freight of cargo for for return of premiums].

This Form shall be sufficient whether the loss claimed be total or partial. The

and wife

Against be band and wit

Pleadur.

turn of goods

Damages for depriving of poods. Defamation,

Wrongful die

Ejectment

To establish

titte and r er reute.

Fire-Inspiratore.

The plaintiff's claim is for a loss under a policy of fire-insurance upon house and furnitors.

The plaintiff's claim is for damages for breach of a contract to insure a

house.

The plaint

The plaintiff's claim is for damages for breach of a contract to keep a house in repair.

The plaintiff's claim is for damages for breaches of covenants contained

in a lease of a farm,

The plaintiff's claim is for demages for injury to the plaintiff from the defendant's negligence as a modical man.

The plaintiff's claim is far damages for injury by the defendant's dog-

The plaintiff's claim is for damages for injury to the plaintiff by the

negligent driving of the defendant or his servants.

The plaintiff's claim is for damages for injury to the plaintiff while a passenger on the defendant's railway by the negligence of the defendant's servants.

The plaintiff's claim is for damages for injury to the plaintiff at the

defendant's railway-station from the defective condition of the station.

The plaintiff's claim is as executor of A. B., deceased, for damages for the death of the said A. B., from injuries received while a passenger on the defendant's railway, by the negligenes of the defendant's servants.

The plaintiff's claim is for damages for breach of promise of marriage.

The plaintiff's claim is for damages for breach of contract to accept and pay for goods.

The plaintiff's claim is for damages for non-delivery for short delivery, or defective quality, or other breach of contract of sale, of cotton [97, &c.]. The plaintiff's claim is for damages for breach of warranty of a horse.

The plaintiff's claim is for damages for breach of a contract to sell for purchase land

The plaintiff's claim is for damages for breach of a contract to let for

take a house.

The plaintiff's claim is for damages for breach of a contract to sell for purchase the lease, with good-will, fixtures, and stock-re-trade of a public-house.

The plaintiff's claim is for damages for breach of covenant for title or

for quiet enjoyment, or, Ac. in a conveyance of Lo d.

The plaintiff's chain is for damans for wrongfully entering the plaintiff's land and drawing water from his well for curting his grass, or felling his timber, or pulling down his fences, or removing his gate, or using his cond or path, or crossing his field, or depositing sand there, or carrying away gravel from thence, or carrying away stones from his river.

The plaintiff's claim is for damages for wrongfully taking away the

support of plaintiff's land [or house, or mine].

The plaintiff's claim is for damages for wrongfully obstructing a way foublic highway, or private way l.

The plaintiff's claim is for damages for wrongfully directing [or obstructing, or polluting, or diverting water from] a water-rourse.

The plaintiff's claim is for damages for wrongfully discharging water

upon the plaintill's land [or into the plaintill's mine].

The plaintiff's claim is for damages for wrongfully obstructing the plaintiff a use of a well.

The plaintiff's claim is for damages for the infringement of the plaintiff's right of pasture.

Madical man.

tennal.

Mischievous entrei. Megligenes.

Act XIII of 1886.

Promise of marriage, Sale of goods.

Bais of land.

Trespose on

Jane.

Bapport.

Way.

Water-course, an

Zpara.

This Form shall be sufficient whatever the nature of the right to pusture be.]

Carlo Contract

THE FOURTH SCHEDULE-continued.

The plaintiff's claim is for damages for obstructing the access of light to Light. plaintiff's house.

The plaintiff's claim is for damages for the infringement of the plaint. Putent.

iff's patent.

The plaintiff's claim is for damages for the infringement of the plaintiff's Copyright. copyright

The plaintiff's claim is for damages for wrongfully using [or imitating] Trademark. the plaintiff's trademark. The plaintiff's claim is fer damages for breach of a contract to build a Work,

ship [or to repair a house, 4'r.].

The plaintiff's claim is for damages for breach of a contract to employ

the plaintiff to build a ship, &c.

The plaintiff's claim is for damages to his house, trees, crops, &c., canced Nulsanes. by noxious rapours from the defendant's factory or, &c.

The plaintiff's claim is for damages from nuisance by noise from the

defendant's works for stables or, dr.

[Add to indersement] :- and for an injunction. Add to indersement where claim is to land, or to establish title, or

ball :-

and for mesoe profits.

and for an account of rents or arrears of rent. and for breach of covenant for repairs;

Mesns profits Arveers of re-Breach of povement.

Injunction.

1. Creditor to administer Estate.

The plaintiff's claim is as a creditor of X. Y., of , deceased, to have the moveable and immoveable property of the said X. Y. administered. The defendant, C. D., is such as the administrator of the said X. Y. [and the defendants, E. F. and G. H., as his coheirs at law].

2. Legates to administer Estate.

The plaintiff's claim is as a logatee under the will dated the day of 18, of X. Y. deceased, to have the movemble and immovemble property of the said X. Y. administered. The defendant, C. D., is sued as the executor of the said X. Y. fand the defendants E. F. and G. H., as his devisees).

3. Partnership.

The plaintiff's claim is to have an account taken of the partnershipdealings between the plaintiff and defendant [under articles of partnership , and to have the affairs day of dated the of the partnership wound up.

4. By Mortgagee.

The plaintiff's claim is to have an account taken of what is due to him for principal, interest and costs on a mortgage dated the

5. By Mortgagor.

The plaintiff's claim is to have an account taken of what, if anything, and made between [parties], and in due on a mortgage dated to redeem the property comprised therein.

6. Ruising

6 . Raising Portions.

The plaintiff's claim is that the sum of rs. which by a deed of settlement, dated , was provided for the portions of the younger children of may be raised.

7. Execution of Trusts.

The plaintiff's claim is to have the trusts of an indenture dated and made between [parties] carried into execution.

8. Cancellation or Rectification.

The plaintiff's claim is to have a deed dated made between [parties] set aside or rectified.

and

9. Specific Performance.

The plaintif's claim is for specific performance of an agreement dated the day of for the sale by the plaintiff to the defendant of certain [freshold] hereditaments at

No. 115.

PROBATS.

1. By an executor or legatec propounding a will in solemn form.

The plaintiff claims to be executor of the last will dated the day of of C. D., late of , deceased, who died on the day of , and to have the said will established. This summons is issued against you as one of the next-of-kin of the said deceased [or, as the case may be].

2. By an executor or legates of a former will, or a present kin, Sec. of the decreased, seeking to obtain the revocation of a probate granted in com-

wow form.

The plaintiff claims to be executor of the last will dated the

day of of C. D. late of day of and to have the probate of a pretended will of the said deceased, dated the resolution. This sammons is based against you as the executor of the said pretended will for, as the case may be.

3. By an executor or legates of a will when letters of administration have been granted as in an intestacy.

The plaintiff claims to be executor of the last will of C. D., late of day of

, dated the day of

The plaintill claims that the grant of letters of administration of the estate of the said deceased obtained by you should be revoked, and probate of the said will granted to bim.

4. By a person claiming a grant of administration as a next-of-kin of the denensed, but whose interest as next-of-kin is disputed.

The plaintiff claims to be the brother and sole next-of kin of C.D., of

, deceased, who died on the day of intestate, and to have as such a grant of administration to the personal estate of the said intestate. This writ is issued to that you because you have entered a caveat, and have alleged that you are the sale next-of kin of the deceased [or, as the case may be].

F.—Miscellaneous.

	Reprine of Resturner,	Elbrits of other Leters thur Frances to a rest, sud- date of every letters.		
Loberton of		v(±, f=1 je, ,ak , 7± , j	2 72	in menny
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of the of Civil Suris is the year 18 .	X OE	प्रकार के		
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		405 15 62 — —		708 NO 108

No. 117.

SUMMONS FOR DISPOSAL OF SUIT.

Sections 64 and 68 of the Code of Civil Procedure.

(Titte.)

To

dwelling at

Forter-1. Should not apprehend your witnesses will not attend of their own accord, you can have summous from this Court to compel the nate adding of any witnesses, and the production of any determined any determined have a right to call once the witness to produce, on applying to the Court of the figure of the fort of the figure of the figure of the figure that, or your deposition their necessary subsisting

oper-mency.

2. If you adall the demand, you whould pay the manage futs. Court with the course of the eart, or avoid the course of the edition of the demand recention of the demand which may be properly, or both, it necessary.

WHEREAS
has instituted a suit against you for
you are hereby summoned to appear in this Court in
person or by a duly authorized pleader of the Court,
duly instructed, and able to answer all material questions
relating to the suit, or who shall be accompanied by some
other person able to answer all such questions on

the day of 18 at o'clock in the forencon, to answer the above-name! plaintiff; and as the day fixed for your appearance is appointed for the final disposal of the sair, you must be prepared to produce all your witnesses on that day; and you are hereby required to take notice that, in default of your appearance on the day before-mentioned, the sair will be heard and determined in your absence; and you will bring with you, or send by your pleader

, which the plaintiff desires to inspect, and any documents on which you intend to rely in support of your defence.

GIVEN under my hand and the scal of the Court this day of

L. S.)

Judge.

Hope. - If written elitements are required, say - You are for such a party in, areas case may be required to put in a written elaborately the

No. 118.

SUMMONS FOR SETTLEMENT OF ISSUES.

Sections 64 and 68 of the Code of Civil Procedure.

(Title.)

To

dwelling at

Notice. 1. Should you apprehend
your with sace will not
writed at their own
arroad, you can have such
to compel the attendance of any witness, and
the potential on to have
a feature of any witness, and
the potential on to have
a feature of any witness.

A part of all on the

WHEREAS
has instituted a suit against you for
you are hereby summoned to appear in this Court in
person or by a duly authorized pleader of the Court, duly
instructed, and able to answer all material questions
relating to the suit, or who shall be accompanied by some
other person able to answer all such questions, on

the

witness to produce, on applying to the Court at any time before the trial, no year depositing their necessary substancemoner.

3. If you sainsit the demant, you should pay the maney that ficart with the costs of the suit, to stold the summary exemition of the distere, which may be arrans your person or property, or leads it is to be a fair or leads it for each of section.

the day of 18, at o'clock in the forenoon, to answer the above named plaintiff; and you are hereby required to take notice that, in default of your appearance on the day before mentioned, the issues will be settled in your absence; and you will bring with you, or send by your pleader

, which the plaintiff desires to inspect, and any document on which you intend to rely in support of your defence.

GIVEN under my hand and the seal of the Court this day of 18



Judge.

Norm-If written statements are esquired, say-You are for such a party is, on the case may be a required to part in a written structure to the

No. 119.

SUMMONS TO APPRAIS.

Section 68 of the Code of Civil Procedure.

No. of Suit.

IN THE COURT OF

AT

Plaintiff. Defendant.

To

(Name, description and address.)

Whereas [here enter the name, description and address of the plaintiff] has instituted a suit in this Court against you [here state the particulars of the claim as in the register]: you are hereby summoused to appear in this Court in person on the day of at in the forenoon | If not specially required to appear in person, state—"in person or by a pleader of the Court, duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions" [to answer the above-named plaintiff. [If the summons be for the final disposal of the suit, this further direction shall be added here; "and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day"; and you are hereby required to take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence; and you will bring with you (or send by your agent); here wention any document the production of which may be required by the plaintiff, which the plaintiff desires to inspect, and any document on which you intend to rely in support of your defence.

Given under my hard and the seal of the Court this

day of

16

L. S.

Judge.

No. 120.

No. 120.

ORDER FOR TRANSMISSION OF SUMMONS FOR SERVICE IN THE JURISDICTION OF ANOTHER COURT.

Section 35 of the Cude of Civil Procedure.

IN THE COURT OF

Civil Buit, No.

of 18

A. B. of against C. D. of

The

day of

WERREAS it is stated in the plaint that

. the defendant in the

is at present residing in above suit

, but that the right to sue accrued within the jurisdiction of this Court : it is ordered

day of that a summons returnable on the be forwarded for service on the said defendant, to the Court of

with a duplicate of this proceeding.

Judge.

18

No. 121.

TO ACCOMPANY REITERS OF STEMMONS OF ANOTHER COURT.

Section 85 of the Code of Civil Procedure.

IS THE COURT OF

The

Civil Sait, No.

day of

1. B. V gatingt C. D. of

Read proceeding from the

forwarding

for service on

in

of that Court.

Read bailiff's endorsement on the back of the process stating that the and proof of the above having been duly taken by me on the [oath or] offirm-

it is ordered that the

Attd ation of be returned to the

with a

copy of this proceeding.



North-This form will be applicable to process other than summons, the service of which may have to be

No. 123,

No. 122.

DEPRNDANT'S STATEMENT.

Section 110 of the Code of Civil Procedure,

(Title.)

I, the undersigned defendant for one of the defendants, disclaim all interest under the will of the said E. F. in the plaint, named [or, as heirat-law, or, as next-of-kin, or one of the next-of-kin, of E. F., deceased, in the said plaint named].

Or, I, the undersigned defendant, state that I admit for deny! [here repeat in the language of the plaint the statements admitted or desied.

Or, I, the undersigned defendant, submit that, upon the facts stated in the plaint, it does not appear that there is any agreement which can be legally enforced [or, that it appears upon the said plaint that I am jointly liable with one E. F., who is not a party to the suit, and not severally liable as by the plaint appears, or, that it appears by the said plaint that G. H. should have been a joint-plaintiff with the said A. B. in the said suit, or, at the cost may be].

Or, that the plaintif has convered his interest in the said mortgage for right to redeem) to one I. J. for, that I have otherwy for assigned to H. L. by way of further charge for securing the sum of Rs.

the right to redeem in the property sought by the suit to be foreclosed.

Or, that since the dissolution of the partnership the plaintiff has executed an instrument, whereby the plaintiff coverants to discourage all debts and imbilities of the partnership, and generally to release me from all claims and liabilities either by or to bimself and others in respect of the said partnership-trading [or, as the case may be].

(Signed)

C. D.,

Defendant.

288

No. 123.

INTERGOGATORIES.

200

Section 121 of the Color of Civil Presedute.

Is the Caret or

71.

Civi. Sain, No.

4 18

A B.

andrait.

 $C, B_{-}[E, F, \dots] \in \mathcal{G}_{+}[H]$

Interrogatories on behalf of the above-timed A. B. For C. D. for the examination of the above-named [E. F. and G. H., or A. B.]

- L Did not, &c.
- S. Has not de.

The defer inte E. F. is required to answer the interrogatories numbered. The defendant G. H. is required to answer the interrogatories numbered

No. 124.

FORM OF NOTICE TO PRODUCE DOCUMENTS. Section 131 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 1B

A. B.

adding! C. D.

Take notice that the plaintiff [or defendant] requires you to produce for his inspection the following decements referred to in your plaint [or written statement, or affidavit], duted the day of

Describe documents required.

X. Y., Pleader for the plaintiff [or the defendant].

Pleader for the defendant [or plaintiff].

No. 126.

SUMMONS TO ATIEND AND GIVE EVIDENCE. Sections 159 and 163 of the Code of Civil Procedure,

(Title.)

To

WHEREAS your attendance is required to on behalf of the in the above cause, you are hereby required [personally to appear before this Court] on the das of , at the hour of A.M. [und] to bring with you or to send to this Court

, being your travelling and other expenses and subsistence-A sum of Rs. allowance for one day is herewith sent. If you do not comply with this order, you will be subject to the consequence of non-attendance taid down in the Code of Civil Procedure, section 170.

Notice—(1). If you are summoned only to produce a document and not to give evidence. you shall be deemed to have complied with the summous if you cause such document to be produced in this Court on the day and hear aferesaid.

(2). If you are to be detained beyond the day aforesaid, a sum of Rs. will be fendered to you for each day's attendance beyond the day specified.

Given under my hand and the seal of the Court, this day of

18

Judge.

No. 126.

Another Form.

No. of Suit.

IN THE COURT OF

Plaintiff. Defendant.

[Name, description and address.]

For are been summoned to appear in this Court in person on the

in the forenoon, to give evidence on behalf of the plaintiff for the defendant] in the above-mentioned suit, and to produce [here describe with convenient certainty any decement the production of which may be required. If the summons be only to give evidence, or if it be only to produce a document, it must be expressed accordingly, and you are not to depart theore until you have been examined for have produced the document, and the Court has risen, or unless you have obtained the leave of the Court.

FORMS OF DECREES.

No. 127.

SIMPLE MOSET-DECREE.

(Title.)

Claim for

This cause coming on

for final disposal before

, on the part of the plaintiff, and

in the presence of

on the part of the defendant, it is ordered that the the sum of Rs.

with

do pay to interest thereon at the rate of

per cent. per

from

to the date of realization of the said som, and do also pay to the the costs of this suit as taxed by the officer of the Court, with interest

hereon at the rate aforesaid from the date of taxation to the date of realization.

Costs of suit.

Plaister.						Paperdans.				
5. Translati 3. Subeiston	r power exhibits fees on Rs. on-fee co for witness see oner's fee	for	Rs.	A.	P.	Stamp for power 10. petition Pleader's feb Subsistence for witnesses Service of process Translation-fee Commissioner's fee		Rs.	A	P
	Total		S	35 8	SEE 51.	Tutal	\$50 E			5000

Gives under my hand and the seal of the Court, this

day of

18 .

Judge

No. 128.

No. 128.

DECREE FOR SALE IN A SUIT BY A MORTGAGER OF PERSON ENTITIED TO A LIEN.

(Title.)

It is ordered that it be referred to the Registrar [or Taxing Officer] to take an account of what is due to the plaintiff for principal and interest on the mortgage [or lies mentioned in the plaint, and to far the plaintiff's costs of this suit, and that the Registrar [or Taxing what he shall find to Officer | do declare in court on the day of be due for principal and interest as aforesaid, and for costs; And upon the defendant paying into Court what shall be certified to be due to the plaintiff for principal and interest as aforesaid, together with the said costs, within six months from the date of declaring in Court the amount so due; it is ordered that the plaintiff do re-convey the said mortgaged premises free and clear from all incumbrances done by him, or may claiming by, from, or under, him, and do deliver up to the defendant or to such person as he appoints all documents in his custody or power relating thereto, and that upon such re-conveyance being made, and ducuments being delivered up, the Registrar [or Taxing Officer] shall pay out to the plaintiff the said sum so paid in as aforesaid for principal, interest and costs; but in default of the defendant paying into Court such principal, interest and costs as aforesaid by the time aforesaid, then it is ordered that the said mortgaged promises for the premises subject to the said lien] be sold with the approbation of the Registrar [or Taxing Officer]. And it is ordered that the proceeds of such sale (after defraying thereout the expenses of the sale) be paid into Court, to the end that the same may be duty applied in payment of what shall be found due to the plaintiff for principal, interest and costs as aforesaid, and that the balance (if any) shall be paid to the defendant or other person entitled to receive the same.

No. 129.

FINAL DECREE FOR FURECLOSURY.

(Title)

WHEREAR it appears to the Court that the definition has not paid into Court the same which was on the day of last declared in Court to be due to the plant of for principal and inferest upon the mortgage in the plaint mentioned, and for costs, pursuant to the order made in this suit on the day of last, and that the period of six months has stapped since the said day of

It is ordered that the defendant de stand abscintely debarred of all right to redeem

the said mortgaged premises.

No. 130.

PERLIMINARY ORDER-ADMINISTRATION-SUIT.

Section 213 of the Code of Civil Procedure.

(Title)

it is ordered that the following acrounts and inquiries be taken and made; that is to

In certifor's shit-

1. They are account be taken of what is due to the plaintiff and all other the creditors of

In onits by loguteer-

2. An account be taken of the legacies given by the testator's will.

In suits by next-of-kin-

An inquiry be made and account taken of what or of what share, if any, the plaintiff

is outified to as next-of-him [or on- of the next-of-kim] of the intestate.

[After the first paragraph, the tirter will, where necessary, order, in a creditor's swit, inquiry and are mute for legitics, heirs at live and nest. This. In suits by claimants other than credit us, after the first personagh, in all cases, an order to inquire and take an account or on lit or will follow the first paragraph, and such of the others as may be necessary will fill to waithing the first formal words. The form is continued as in a recallor's suit.

9. An account of the funeral and test amentary expenses.

4. An account or the me vestion property of the deceased come to the hands of the defendant, or to the hands of any other pirson by his other or to his use,

5. An inquiry what part his any of the movemble property of the deceased is outstanding and undisposed of.

8. And it is further ordered, that the determination do, on or before the

next, pay into Centr all same of money which shall be found to have day of come to his hands, or to the hands of any person by his order or to his use,

7. And that if the Registers shall that it necessary for corrying out the objects of the suit to sell any part of the movem is property of the decreed, that the same be sold accordingly, and the proceeds paid into Court.

8. And that Mr. E. F. be Receiver in the suit for proceeding, and receive and get in all enteranding deless and norstanding moves the property of the deceased, and pay the same into the bands of the Register and shall give scentily by bond for the due performance of his duties to the amount of fillings.

9. And it is further ordered, that if the inornally property of the deceased be found insufficient for carrying out the objects of the suit, then the following further inquiries be

inade, and accounts taken, that is to say,-

(a) an inquiry what immoveable property the descased was seized of ar entitled to at the time of his death;

(b) an inquiry what are the incumbrances (if any) affecting the immoveable property of the deceased, or any part thereof;

(e) an account, so far as possible, of what is due to the several incumbrancers, and to include a statement of the priorities of such of the incumbrancers as shall consent to the sale hereinafter directed.

10. And that the immovestile property of the deceased, or so much thereof as shall be necessary to teake up the found in Court sufficient to carry out the object of the suit, be sold with the approbation of the Judge, free from incombrances (if any) of such incumbrancers as shall consent to the sole, and subject to the incombrances of such of them as shall not

11. And it is ordered, that G. H. shall have the conduct of the sale of the immoveable property, and shall prepare the combines and contracts of sub-subject to the approval of the Registrar, and that in base any donier or difficulty shall arise the papers shall be sub-

mitted to the Judge to send-.

12 And it is fitter oriesed, that for the purpose of the imprives hereinbefore directed, the Perform and adversaring in the newspapers according to the practice of the

Court, or shall that a first such a state of the way which such as pour to the Registrar 13. And it is wise-like the state of the state and taken, and that all other are color-like to the state of the all other acts ordered are competed, and have the terminate to that behalf ready for the

14. And, lastly, it is ordered, that this sait [or matter] stand adjourned for making

final decree to the

[Suck part only of this arter is to be used as in applicable to the particular case.]

No. 13L.

FIRST DECREE IN AN ADMINISTRATION-SUIT BY A LEGATER.

Section 213 of the Code of Civil Procedure.

do on or before the 1. It is ordered that the defendant day of , the balance by the said certificate found to be due pay into Court the sum of Rs. , the balan from the said defendant on account of the satate of , the testator. for interest, at the rate of Rs. per centum per and also the sum of Rs. day of to the amounting together annum, from the to the sum of Its.

2. Let the Registrar [or Taxing Officer] of the said Court tax the costs of the plaintiff and defendant in this suit, and let the amount of the said costs, when so taxed, he paid out of the said sum of Rs. ordered to be paid into Court as aforesaid, as follows:-

, his attorney [or pleader], and (a)—The costs of the plaintiff to Mr. the costs of the defendant to Mr.

the costs of the defendant to Mr. , his attorney for pleader]. (b)—And (b) any debts are due) with the residue of the suid sum of Rs. after payment of the plaintiff's and defendant's costs as aforesaid, let the sums found to be awing to the several creditors mentioned in the schedule to the Registrar's certificate, together with subsequent interest on such of the debts as bear interest, be paid; and after making such payments, let the amount coming to the several legatees mentioned in the schedule, together with subsequent interest (to be verified as aforesaid), be paid

3. And if there should then be any residue, let the same be paid to the residuary legates.

DECERE IN AN ADMINISTRATION-SUIT BY A LEGATER, WHERE AN EXECUTOR IS HELD PERSONALLY LIABLE FOR THE PAYMENT OF LEGACIES.

Section 213 of the Code of Civil Procedure.

1. Declare that the defendant is personally liable to pay the legacy of Rs. bequeathed to the plaintiff;

2. And it is ordered, that an account be taken of what is due for principal and

interest on the said legary ;

3. And it is also ordered, that the defendant do within weeks after the date of the Registrar's certificate, pay to the plaintiff the amount of what the Registrar shall certify to be due for principal and interest;

4. And it is ordered, that the def-milant do pay the plaintiff his costs of suit, the same to

he taxed in case the parties differ.

FINAL DECREE IN AN ADMINISTRATION-SUIT BY NEXT-OF-KIN.

Section 213 of the Code of Civil Procedure.

1. Let the Registrar of the said Court tax the costs of the plaintiff and defendant in this suit, and let the amount of the said plaintiff's costs, when so taxed, be paid by the defendant to the plaintiff out of the sum of fix. , the balance by the said certificate found to be due from the said defendant on account of the personal estate of E. F., the intestate, within one week after the taxation of the said costs by the said Registrar, and let the defendant retain for her own use out of such sum her costs, when taxed.

2. And it is ordered, that the residue of the said sum of Rs. , after payment of the plaintiff's and defendant's costs as aforesaid, be paid and applied by defendant as fol-

lows:-(a) - Let the defendant, within one week after the taxation of the said costs by the Registrar as aforesaid, pay one third share of the said residue to the plaintiffs. A. H., and C., his wife, in her right, as the sister and one of the next-of-kin of the said E. F., the lutestate.

(b)-Let the defendant retain for her own use one other third share of the said residue. as the mother, and one other of the next-of-kin of the said E. F., the intestate. (c)-And let the defendant, within one week after the taxation of the said costs by the Registrar as aforesaid, pay the remaining one-third share of the said residue to G. H., as the brother and the other next-of kin of the said E. F., the intestate.

No. 132.

ORDER-PRESENTION OF PARTNERSHIP. Section 215 of the Code of Civil Procedure.

(Title)

It is declared that the partnership in the plaint mentioned between the plaintiff and defendant ought to stand dissolved as from the day of , and it is ordered that the dissolution thereof as from that day be advertised in the Gazette, &c.

be the Resider of the partnership-estate and effects And it is ordered that in this suit, and do get in all the outstanding book debts and claims of the partnership,

And it is ordered that the following accounts be taken :-

1. An account of the credits, property and effects now belonging to the said partnership:

2. An account of the debts and limbilities of the said partnership;

3. An account of all dealings and transactions between the plaintiff and defendant, from the fact of the settled account exhibited in this suit and marked (A), and not disturbing any subsequent settled accounts.

And it is ordered that the goodwill of the business heretofore carried on by the plaintiff and defendant as in the plaint mentioned, and the stock-in-trade, be sold on the premises, and that the Registrar may, on the application of any of the parties, his a reserved bidding for all or any of the lots at such sale, and that either of the parties is to be at liberty to bid at the sale.

And it is ordered that the above accounts be taken and all the other acts required to be done be completed before the day of , and that the Registrar do certify the result of the accounts, and that all other acts are completed, and have his certificate in that hebalf ready for the inspection of the parties on the

And, lastly, it is ordered that this suit stand adjourned for making a final decree to day of

No. 183.

PARTNERSHIP-FINAL DRORRE.

Section 215 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

A. B. of

against

C. D. of

In is ordered that the fittl new in Court, amounting to the sum of Rs. applied as follows :-

1. In payment of the debts due by the partnership set forth in the Registrar's certificate. amounting in the whole to He

2. In payment of the coars of all parties in this suit, amounting to Rs.

(These costs must be ascertained by or the decree is decree in decree of the partnership-3. In payment of the sum of Re. to the plaintiff as his share of the partnership-spects, of the sum of Re. , being the residue of the said sum of Re. now in Court, to the defendant as his share of the partnership-assets.

[Or. And that the remainder of the said sam of Rs. said plaintiff [or defendant] in part payment of the sum of Rs. be due to him in respect of the partnership accounts.]

be paid to the certified to

And that the defendant [or plaintiff] do un or before the

day of

pay to the plaintiff [or defendant] the sum of Rs. being the balance of the said sum of Rs. due to him, which will then remain due.

No. 134.

CERTIFICATE OF NON-SATISFACTION OF DECREE.

Section 224 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

CERTIFIED that no [or partial, as the case may be, and if partial, state to schol extent] satisfaction of the decree of this Court, in Civil Suit No. of 18 , a copy of which is hereunto attached, has been obtained by execution within the jurisdiction of this Court.

GIVEN under my hand and the seal of the Court, this

day of

18

Julga

No. 135.

Notice to snow Carse way Execution should not issue.

Section 245 of the Colonia Civil Procedure

IN THE COURT OF

Civil Sug. No. Miscellimeous, Ne.

6 18 of 18

A. B. of

against

To

No.

C. D. of

WHRREAS

has made application to this Court for execution of decree in Civil Suit , this is to give you notice that you are to appear before this Court

day of person, or by a pleader of this Court, or agent duly authorized and instructed, to show cause, if any, why execution should not be granted.

GIVEN under my hand and the scal of the Court, this

day of

15



No. 136.

WARRANT OF ATTACHMENT OF MOVEMBLE PROPERTY IN DEFENDANT'S POSSESSION IN EXECUTION OF A DECREE POR MONEY.

Section 254 of the Code of Civil Procedure.

(Title.)

To the Billipp of the Court,

on the	18	7 mg	day of	16 Control of the control of the con	s , in Suit No.	decree of this Court, passed of
	Daca	7 20	<u></u> 1	y to the plantin	the margin; and	as noted in whereas the said sum of has not been paid.
Princip Interne Costa Costa vi Interne Total o	decree	35			forth in the list he shall be pointed or said shall pay to you to	o command to to attach operty of the said as set creunta annexed, or which it to you by the said and unless the he said sum of Rs. ther with Rs.

the casts of this attachment, to hold the same until further orders from this Court.

You are screen commanded to return this Warrant on or before the , with an endorsement certifying the date and manuer in which it has been executed, or why it has not been executed. GIVES under my hand and the seal of the Court, this day of

18

Schedule.



Juage.

No. 137.

Warrant to the Batleff to give Possession of Land, &c. Section 203 of the Code of Civil Procedure.

(Title.)

To THE BLILLER OF THE COURT.

WHEREAL in the occupancy of has been decreed to , the plaintiff in this suit : you are hereby directed to Don't the said in presession of the same, and you are hereby authorized to remove any person who may refuse to ramte the same. Given under my hand and the seal of the Court, this

day of

Judge.

No. 138.

18 .

No. 138.

ATTACHMENT IN EXECUTION.

PROBLEMONT ORDER, WHERE THE PROPERTY TO BE ATTACHED CONSISTS OF MOVEABLE PROPERTY, TO WHICH THE DEFENDANT IS ENTITLED SUBJECT TO A LIES OF RIGHT OF SOME OFFICE PERSON TO THE IMMEDIATE POSSESSION THEREOF.

Section 268 of the Code of Civil Procedure.

(Title.)

To

WHEREAR

has failed to satisfy a decree passed against

on the

day of

18

for Rs. in favour of : it is ordered that the defendant be, and is hereby, probibited and restrained, notil the further order of this Court, from receiving from the follow-

ing property in the possession of the said that is lu say,

the defendant is entitled, subject to any claim of the said

te which , and the is hereby prohibited and restrained, until the further order of this

Court, from delivering the said property to any person or persons whomseever. GIVEN under my hand and the seal of the Court, this

Judge.

No. 139.

ATTACHMENT IS EXECUTION.

PROBIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF DEETS NOT SECURED BY NEGOTIABLE INSTRUMENTS.

Section 268 of the Code of Civil Procedure.

(Title)

To

WHEREAS

has failed to sotisfy a decree passed against

, in Civil Suit, No.

of 18

: it is ordered

13 day of for Rs. in favour of

on the

heroby, prohibited and that the defendant be, and restrained, until the further order of this Court, from receiving from you a certain debt alleged now to be due from you to the said defendant, namely,

, be, and you are hereby, that you, the said prohibited and restrained, until the further order of this Court, from making payment of the said debt, or any part thereof, to any person whomseever.

Given under my hand and the seal of the Court, this

day of

18



Judge.

No. 140.

ATTACHMENT IN EXECUTION.

PROBIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF SHARES IN A PUBLIC COMPANY, &c.

Section 268 of the Code of Civil Procedure.

(Title.)

To

to

, Manager of

Defendant, and

Company.

WHEREAS

less failed to satisfy a decree passed against

day of

, in Civil Suit.

No.

of 18

in favour of

; it is ordered that

you, the defendant, be, and you are hereby, prohibited and restrained, until the further order of this Court, from making any transfer of shares in the aforesaid Company, namely,

or from receiving payment of any dividends

18

the Manager of the said Company, are hereby prohibited and restrained from permitting any such transfer

or making any such payment. Grees under my hand and the seal of the Court, this

18 . day of

Judge.

No. 141,

ATTACHMENT IN EXECUTION.

PROHIBITORY ORDER, WHERE THE PROPERTY CONSISTS OF IMMOVEMBLE PROPERTY. Section 274 of the Code of Civil Procedure.

(Title.)

To

Defendant.

of

WHEERLS you have failed to satisfy a decree passed against you on the , in Civil Suit, No. 19

for Ra. day of , in favour of

; it is ordered that you, the said be, and you are hereby, prohibited and restrained, until the further order of this Court, from alienating the property specified in the schedule hereunto annexed, by sale, gift, or otherwise, and that all persons be, and that they are hereby, probibited from receiving the same by purchase, gift, or otherwise.

Given under mer hand and the seal of the Court this

day of

18

Schedale



Judge.

No. 142.

No. 142,

ATTACHMENT.

PROBERTORY ORDER, WHERE THE PROPERTY CONSISTS OF MONEY OR OF ANY SECTION AN THE HANDS OF A COURT OF JUSTICE OR OFFICER OF GOVERNMENT.

Sections 272 and 486 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit. No. of 18

A. B. of

aquinst C. D. of

To

THE plaintiff having applied, under section of the Code of Civil Procedure, for an attachment of certain money now in your hands (here state how the money is expposed to be in the hands of the person addressed, on what account, \$\pi_c\$, 1 request that you will hold the said money subject to the farther order of this Court.

I have the honour to be.

SIR.

Your most obedient Servant.

Dated the

day of

13

Judac.

No. 143.

ORDER FOR PAYMENT TO THE PLAINTIFF, &c., OF MONEY, &c., IN THE HANDS OF A THIAD PARTY.

Section 277 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

Miscellaneous, No.

of 18

A. B. of

against

C. D. of

TO THE BAILIFF OF THE COURT AND TO

WHEREAS the following property ol

in execution of a deerce in Civil Suit, No. , in favour of 18

that the property so attached, consisting of Ra.

, passed on the

for Rs.

in money, and Rs.

recey-tooks, or a sufficient part thereof to satisfy the said decree, shall be paid over by you , and that the said property, so far

way be new source for the satisfaction of the said decree, shall be sold by you, the Bailier d the Court, by public metion in the manner prescribed for sale in execution of decrees, and

has been attached

: it is ordered

that

that the money which may be realized by such sale, or a sufficient part thereof to satisfy the and the remainder, if any, shall be paid to you, the said day of

GIVEN under my hand and the seal of the Court, this

18

L. S.

Judge.

No. 141.

NOTICE TO ATTACHING CREDITOR.

Section 278 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No. Miscellaneous, No.

of 18 of 18

4. B. of

agginst Ta C. D. of

WHEREAS for the removal of attachment on at your instance in execution of the decree in Civil Suit, No.

has made application to this Court

is to give you notice to appear before this Court ou of 18 duly instructed, to support your claim, as attacking creditor. , this , either in person or by a pleader of the Court the GIVEN under my hand and the seal of the Court, this day of

Judge.

18

No. 145.

WARRING OF SILE OF PROPERTY IN EXECUTION OF A DECREE FOR MONEY. Section 287 of the Code of Civil Procedure.

IN THE COURT OF

AT Civil Sait, No.

of 18 Maccillane es. No. of 15

A. B. of

andias!

C. D. of

To the Ballier or the Court.

These are to convers for to sell by auction, after giving days' previous notice, by affixing the same in this court-house, and after making due VOL. IL. proclamation, U

proplamation, the

property attached under a warrant from this Court dated the

day of 18 . in execution of a decrea in favour of suit No. of 18 . or so much of the said property ín as shall realize the sum of Re. , being the of the said decree and sosts still remaining unsatisfied.

YOU ARE FURTHER COMMANDED to return this warrant on or before the day of , with an endorsement certifying the manner in which it has been exeouted, or the reason why it has not been exerused, GIVEN under my hand and the seal of the Court, this

day of

Judge.

18

This proclemation shall execute the time, the pince of sale, the property to be sold, the revenue savemed, should the property espaid of land paying revenue to Government, anothe samual for the recovery of which the sale is ordered, and as fairly and nectangle; so possible the other particulars required by section 227 to be specified.

No. 146.

Notice to Person in Possession of Movevele Property sold in Execution.

Section 300 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 19

A. E. of

against

C. D. of

To

WHEREAS

has been the purchaser at a sule by auction in execution of the decree in the above suit now in your possession, you are bereby prohibited from delivering possession of the said

to any person except the said

GIVEN under my hand and the seal of the Court, this

day of

18

Judge.

No. 147

No. 147.

Prohibitory Order against Payment of Druis sold in Execution to any other THAN THE PURCHASER.

Section 301 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 19 A. R. of

against

C. D. of

To

and to WHERES has become the purchaser at a public sale in execution of the decree in the above suit certain dert dse frem you to You . that is to say , it is ord-red that you be, and you are hereby, probib-

ited from receiving, and you

from making payment of the said debt to

any person or persons except the said Given under my hand and the seal of the Court, this

day of

dudge.

No. 148.

PROBIDITORY ORDER AGAINST THE TRANSPER OF SHARES BOLD IN EXECUTION. Section 301 of the Code of Civil Procedure.

IN THE COURT OF

AT

Civil Suit, No.

of 18

A. B. of against C. D. ut

Τų

and Manager of Сотрану. WHERPIS has become the purchaser at a public sale in execotion of the decree, in the above suit of certain shores in the above Company, that is to say,

standing in the name of you

, it is ordered be, and you are hereby, prohibited

from making any transfer of the said scores to any person except the said the purchaser aforesaid, or trem receiving may dividen is thereon; and you

, Manager of the said Company, from permitting any each transfer or making any such payment to may person except the said , the purchaser aforesaid.

Gives under my hand and the seal of the Court, this



Indas No 140 The second second

THE FOURTH SCHEDULE-continued.

No. 149.

Order confirming Salb of Land, &c.

Section 312 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

AT of 18

A. B. of against

C. D. of

WHEREAR the day of following land for immoveable property; was on the sold by the Bailiff of this Court in execution of days have claused and no application has been made for objection allowed to the said sale, it is ordered that the said sale be, and the said the decree in this suit; and whereas sale is hereby, continued. 18

GIVEN under my hand and the scal of the Courl, this

day of

Schedule.



Judge.

No. 150.

CERTIFICATE OF SALE OF LAND.

Section 316 of the Code of Civil Procedure.

IN THE COURT OF Civil Suit, No.

of 18

A. B. of

ogniast

C. D. of

Tare is to certify that the purchaser at sale by public auction on the

has been declared day of in execution of decree in this suit, and

that the said sale has been duly confirmed by the Court. GIVEN nuder my hand and the seal of the Court, this

day of

18



Judge.

No. 151.

1882.]

THE FOURTH SCHEDULE-continued.

No. 151.

ORDER FOR DELIVERY TO CERTIFIED PURCHASER OF LAND AT A SALE IN EXECUTION.

Section 315 of the Code of Civil Procedure.

IN THE COURT OF

Civil Sait, No.

cf 19

A. B. of

abathat

C. D. of

To the Battiff of the Court.

WHEREAS

has become the certified purchaser of at a sale in execution of the decree in Civil Suit,

; and whenese each land is in the presession of No.

, was are hereby ordered to put the said

the certified purchaser, as afteresaid into possession of the said

and if need be, to remove any person within to refuse to vacate the same.

Given under my hand and the scal of the Court, this day of

Judge.

No. 152.

AUTHORITY TO THE COLLECTOR TO STAY PUBLIC SALE OF LAND.

Section 326 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To

Collector of

5D.

mating that the sate in execution of the decree in this suit of and, lying within your discess the interest of and, lying within your district, paying revenue to Government, is objectionable, I have the honour to inform you that you are outh sized to make provision for the satisfaction of the said decree in the manner recommended by you instead of proceeding to a public sale of

I have the honour to be, SIR.

Four obedient Servant,

No. 168.

, repre-

No. 153.

ORDER FOR COMMITTAL FOR RESISTING, &C., EXECUTION OF DECREE FOR LAND.

Section 329 of the Code of Civil Procedure.

(Title.)

WHEREAS it appears to the Court that

has without just cause resisted [or obstructed] the execution of the decree of the Court passed against on the day of 18, in Civil Suit, No. of 18, whereby certain land or immoveable property was adjudged to it is ordered that the said

custedy for a period of days.

GIVEN under my band and the seal of the Court, this

Li. S.

Judge.

18

No. 154.

WARRANT OF ARREST IN EXECUTION.

Section 337 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No. Miscellaneous, No. of 18

of 18

A. B. of against

C. D. of

To the Dailter or the Count.

WHEREAS

Principal

Interest .

Execution

Costs

No. 15 to pur to rise plaintiff

u.at Resaid to anlo you tog

the same of Rs. As moted in the unarries and whereas the said sum of Rs. has not been paid to the said derive, these are to command you to arrest the said defendant, and unless the said defendant shall pay to

you the said sum of Rs. together with Rs. for the costs of executing this process, to bring the said defendant before the Court with all convenient speed. You are further communicated to return this warrant on

or before the day of 18 , with an endorsement certi-

fying the day and manuer in which it

has been executed, or the reason why it has not been expented.

Given under my hand and the scal of the Court, this

L. S.

day of

Judge.

18

No. 155.

No. 155.

Notice of PAYMENT 1970 COURT.

Section 377 of the Code of Civil Procedure.

IN THE COURT OF

B. No.

A. B. v. C. D.

, and says that that sum TARE notice that the defendant has paid into Court Rs. is enough to satisfy the plaintid's claim for the plaintid's claim for, 4c.]

To Mr. A. Z. the Plaintiff's Pleader

Z., Defendant's Fleader.

No. 156.

COMMISSION TO EXAMINE ABSENT WITNESSES.

Section 386 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

18

AT

A. B. of

against C. D. of

To

is required by the WHEREAS the evidence of you are requested to take the examination lo the above suit; and whereas and you are hereby on interrogatories [or viva vice] of such witnesses appointed a Commissioner for that purpose, and you are further requested to make return of such examination so soon as it may be taken process to require the attendance of the witness will be issued by this Court on your application].*

GIVEN under my hand and the seal of the Court, this

day of

Judge.

Not necessary where the commission goes to mather Chart.

No. 157.

Commission for a Local Investigation, or to examine Accounts.

Sections 392 and 394 of the Code of Civil Procedure.

la tan Occur or

AT

Civil Sant. Ne.

of IS 4. B. di

godinat C. D. af

WHEREAS It is deemed requisite, for the purposes of this suit, that a commission for should be issued; you are hereby process to appointed Commissioner for the purpose of compel

compel the attendance before you of any witnesses, or for the production of any decuments which you may desire to examine or inspect, will be issued by this Court on your application.]?

A sum of its. , being your fee in the above, is berowith forwarded.

GIVES under my hand and the seal of the Court, this day of 18

L. S.

Judge.

* Not necessary where the commission goes to another Court.

No. 158.

WARRANT OF ARBEST REPORE JUDGMENT. Section 478 of the Code of Civil Procedure.

IN THE COURT OF

AT

Civil Suit, No.

of IS

A. B. of

C. D. of

TO THE BAILIFF OF THE COURT.

WHEREAS ... the plaintiff in the above ouit, has proved to the satisfaction of the Court that there is probable cause for believing that the defendant is about to are to command you to take the said into custody, and to bring before the Court, in order that he may show cause why he should not formish security to the amount of rupess for

personal appearance tell to the Court, until such time as the said soit shall be fully and finally disposed of, and until execution or satisfaction of any degree that may be passed against in the sain.

GIVEN under my band and the scale faire Court, this

gar of

18

s.

Judge.

Nu. 159.

ORDER FOR COMMITTAL.

Section 491 of the Code of Civil Procedure.

IN THE COURT OF

LT

Civil Suit, No.

of 18

A. B. of

against

C. D. of

wereves , plaintiff in this suit, has made appli-

defendant

agnibat

THE FOURTH SCHEDULE—continued.

defendant to answer any judgment that may be passed agmust in the suit; and whereas the Court has called upon the defendant to furnish such scentify, or to offer a sufficient deposit in lieu of security, which has failed to do; it is ordered that the said defendant be committed to castedy until the decision of the said; or if judgment be given

, natil the execution of the decree. GIVEN under my band and the scal of the Court, this

day of

18



Judge.

No. 16).

ATTACHMENT CREORS JUDGMEST, WITH OUDER TO CALL FOR SECURITY FOR PURPLEMENT OF UETER

Section 484 of the Code of Civil Procedure.

IN THE COURT OF

Civil Suit, No.

of 18

A. B. of against C. D. of

TO THE BAILIPP OF THE COURT.

WHEREAS has proved to the satisfaction of the Court that the defendant in the above suit these are to command you to call upon the said defendant before the day of either to farnish security for the sum of rapees to produce and place at the disposal of this Court when respected value thereof, or such portion of the value as may be sufficient to fulfil any decree that may be passed against , or to appear and show cause why should not furnish security; and you are turner ordered to attach the

and keep the same under sale and secure catedy and? the further order of the Court, and in what manner you shall have excented this warrant make oppens to the Court immediately after the execution hereon and have you here then this warrant.

GIVES under my hand and the seal of the Court, this

Judge. No. 161,

18

No. 161.

ATTACHMENT BEFORE JUDGMENT, ON PROOF OF FAILURE TO FURNISH SECCEPT.

Section 485 of the Code of Civil Procedure.

IN THE COURT OF

AT

CIVIL SCIT, No.

of 18 .

A. B. of

against

C. D. of

TO THE BAILIPP OF THE COURT,

WHEREAS upon be passed against , the plaintiff in this suit, has applied to the Court to call
, the defendant, to furnish security to fulfil any decree that may
in the suit, and whereas the Court has called upon the said
to furnish such security which

to do of the said these are to command you to attach the property

custody until the further order of the Court, and in what manner you shall have executed this warrant make appear to this Court immediately after the execution hereof, and have you here then this warrant.

GIVEN under my hand and the seal of the Court, this

day of

18



Judge.

No. 162.

ATTACHMENT LESSEE JUINDENT.

PROPERTY, TO WHICH THE PROPERTY TO BE ACCURED CONSISTS OF MOVEMBER PROPERTY, TO WHICH THE DEFENDANT IS ENTITLED, SUIJECT TO A LIES OF HIGHT OF SOME OTHER PERSONS TO THE IMMEDIATE PURPERSON THEREOF.

Section 486 of the Code of Civil Procedure,

IN THE COURT OF

LT

Civil Suit, No.

of 18

A. B. of

against

C. D. of

To

Defendant.

It is ordered that you the said

be, and you are hereby,

probibited and restrained until the farther order of this Court from receiving from

the following property in the possession of the said

that is to say

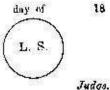
to which the detendant is entitled, subject to any claim and the said is hereby probibited

18

THE FOURTH SCHEDULE-continued.

and restrained, until the further order of this Court, from delivering the said property to any norsons whomsoever.

GIVEN under my hand and the seal of the Court, this



No 163.

ATTACHMENT DEFORE JUPOMEST.

PROBLETTORY OFFICE WHERE THE PROFESTS CONSISTS OF IMMOVEMBLE PROFESTY.

Section 400 of the Cole of Civil Procedure.

IN THE COURT OF

Cival Sant. No.

of 18

A. B. of

against

C. D. M

To

Defendant.

he, and you are hereby, prohibited and Ir is ordered that you the said restrained, until the number order of this Court, from alienating the property specified in the schedule bereinto annexed, by sale, gift or otherwise, and that all persons he, and that they are hereby, prohibited from receiving the same by purchase, gift or otherwise,

GIVEN under my hand and the seal of the Court, this Schedule.

Judge.

No. 164.

ATTACHMENT DEFORE JUDGMENT.

PROBLETTORY CADES. WHERE THE PROPERTY CONSISTS OF MONEY IN THE HANDS OF OTHER PERSONS, OF OF DELTS NOT EXING NEGOTIABLE INSTRUMENTS.

Section 486 of the Code of Civil Procedure.

Is the Courses

Cir.L. Suit. No.

6: 13

A. B. of

agginet

C. D. d.

To

Is is ordered that the defendant hereby, prohibited and restrained, until the further order of this Court, from receiving from hande the money now is

belonging

belonging to the said defendant or debts, as the case may be, describing them, and that the said and restrained, until the further order of this Court, from making payment of the said bo, and hereby prohibited [money, &c.], or any part thereof, to any person whomshever. GIVEN under my hand and the seal of the Court, this

Judge.

No. 165

ATTACHMENT REFORE JUDGMENT,

PROBLETORY ORDER, WHERE THE PROPERTY CONSISTS OF SHARES IN A PUBLIC COM-

Section 496 of the Code of Civil Procedure.

IN THE COURT OF

AT

Civil Suit, No.

of 18 .

A. B. of

unvinst C. D. of

To Manager of

Defendant and to

IT is ordered that

Company.

, the defer dant, be, and

beauty, probiblied and restrained, until the further order of the Court, from making any transfer of chares being Company, or from receiving payment of any dividends thereof, and you

in the aforesaid

Manager of the said Company, are hereby prohibited and restrained from permitting any such transfer, of making any such payment. GIVEN under my hand and the seal of the Court, this 18



Judge.

No. 166.

TEMPORARY INJUNCTIONS.

Section 402 of the Code of Civil Procedure.

Cray motion made unto this Court by bistif. A. B., and upon reading the petition of the said plaintiff in this matter filed

(thin

this day] [or the plaint filed in this cause on the se written statement of the said plaintiff filed on the day of day of

] and upon hearing the evidence of

in engaget thereof, [if after natice and defendant not appearing : as to service of notice of this motion upon the defendant, C. D. . This Court doth order that an injunction be awarded to restruin the defendant. C. D., his servants, workmen and agends from pulling down, or suffering to be pulled down, the house in the plaint in the said suit of the plaintiff mentioned for in the written statement, or position, of the plaintiff and evidence at the hear-

ing of this motion mentioned being No. 9, Gilmongers Street, Handupov, in the Taling of and trota selling the materials whereof the said house is composed, until the hearing of this cause or until the further order of this Court,

dar of Civil Judge. Dated this

[Where the injunction is a wifet to restorin the negotiation of a note or bill, the ordering part of the order may run thus:from parting with out of the east-le of them or the of them or end ording assigning or negotis-Birta restrain the defendants ting the promissory note be tall of each of S. in greation, land on or about the . So, ment of in the traint Esphiat or polition, and the

evidence heard at this motion with the beging of this ease, or until the further order of to restrain the

this Court. In Coperiokt case? his servants, agents or workmen from printing, publishing, or , or any part thereof,

defeudant, C. D., wonding a book, called nutil the dr.

[Where part only of a book is to be restrained]

to restrain the defendant, C. D. his servants, agents or workmen from printing, publishing, selling, or otherwise disposing of such parts of the book in the plaint for actition and evidence, de

mentioned to have been published by the defendant as hereinafter specified, namely, that port of the said book which is entitled

for which is contained in both inclusive?

part which is entitled page , Sr. until the

to page

to restrain the defendant.

C. D., his agents, servants and workmen, from making or vending any perferated bricks (or as the case may be) upon the principle of the inventions in the plaintiff's plaint [or petition, Sec. or written statement, gray mentioned, belonging to the plaintiffs, or other of them, during the tem ainder of the respective terms of the patents in the plaintiff's plaint for as the case may be mentioned, and from counterfailing, imitating or rescalding the same inventions, or either of them, or making may addition thereto, or subtraction therefrom, until to restrain the de-

the hearing &c.

fendant, C. D. his correctes, agents or workmen from selling, or expeding for sale, or pro-curing to be sold, any cond, string or blocking the area of our months described as or purcuring to be blacking muon school and if B. In bottle having affird thereto such labels as in the particular and the school and the school are also such that are the composition and the school are also such as a such contrived or extremely the composition or blacking scale factored and soll 17 the defendant as to represent that any o is the same as the compaction of the same in the same as the principal of B., until

[To restrain a partor for a in any may interfering in the luminess?

to restrain the delet last, C. D. his agents and servants, from entering into any contract, and form acceptable, drawing, endersing or negotiating any bill of exchange, note or written security, in the name of the partnership-firm of B. & D.,

and from contracting any debt, buying and selling any goods, and from making or entero into any verbal or written promise, agreement or undertaking, and from doing or causing to done, any not, in the name or on the credit of the said partnership from of B. & D., whereby the said partnership-lirin can or may in any manner become or be made liable to o for the payment of any sum of money, or for the performance of any contract, promise or undertaking, until the &c.

No. 167.

NOTICE OF APPLICATION FOR INJUNCTION.

Section 494 of the Code of Civil Procedure.

IN THE COURT OF

A. B. of

aquinst

C. D. uf

TAKE notice that 1. A. B., intend to apply at the sitting of the Court at for an injunction day of

to restrain C. D. from further prosecuting a suit which he has commenced against me in , to recover damages for the breach of the contract for the specific performance of which this sait was commenced for to restrain him from receiving and giving discharges for any of the debts due to the partnership in the matter of the partnership between us for the winding-up of which the suit was commenced, or from diagring the turf from the land which was agreed to be said by him to me by the agreement, the specific performance of which this suit is commenced to enforce, or, as the case may be .

day of Dated this

To C. D.

A. B.

[N. B.- Where the interaction is to be applied for against a party raise name and address do not appear upon any proposition already fiel in the end, such asme and address must be stated in full to enable the proper afficer so were the nation.

No. 168.

APPOINTMENT OF A RECEIVER.

Section 503 of the Code of Civil Providure.

IN THE COURT OF

nE 18

Civil Suit, No.

A. B. of

against

C. D. of

has been attached in execution of a

day of

decree passed in the above suit on the you are hereby (subject to your giving security to the satisfaction of the Registrar) appointed Receiver of the said property under section 5.3 of the Code of Civil Procedure, with full powers under the provisions of that section.

Tor we regard to reinfer a due and proper account of your receipts and distur-emen-You will be entitled to remaneration in terrest of the said property on

THE FOURTH SCHEDULE-

the rate of

per cont, upon your receipts under the authority of this appoint

day of

GIVEN under my hand and the seal of the Court, this

Judge.

No. 169.

HOND TO REGIVES BY RECEIVER.

Section 503 of the Code of Civil Procedure.

IN THE COURT OF

Civil Spit. No.

A. B. of

against

C. D. at

Know all men by these presents, that we, I. J. of &c., and K. L. of &c., and M. N. of &c., are jointly and severally bound to G. H., Registrar of the Court of , to be paid to the said G. H. or his attorney, executors, in Re.

administrators or assigns. For which payment to be made we bind ourselves, and such of us, in the whole, our and each of our heirs, executors and administrators, jointly and moverally, by these presents.

Dated this day of

And whereas a plaint has been filed in this Court by A. B. against C. D. for the purpose of [here insert object of suit].

And whereas the said I. J. has been appointed, by order of the above-mentioned Court. to receive the rents and profits of the immoveable property, and to get in the outstanding moveable property of O. P., the testator in the said plaint named,

Now the condition of this obligation is such, that if the above-bounder I. J. shall duly account for all and every the sum and sums of money which he shall so receive on account of the rents and profits of the immoveable property, and in respect of the moveable property of the said O. P. for, as may be at such periods as the said Court shall appoint, and shall duly pay the balances which shall from time to time be certified to be due from him as the said Court hath directed or shall be reafter direct, then this obligation shall be void, otherrise it shall remain in full force.

K. L. M. N.

Bigned and delivered by the above-bounden in the presence of

NOTE .- If deposit of money be made, the memorandum thereof should follow the terms f the condition of the bond.

No. 170.

ORDER OF REFERENCE TO ARBITRATION UNDER AGREEMENT OF PARTIES. Section 508 of the C. de of Civil Procedure.

(Title.)

WHEREAS the above-mentioned plaintiff and defendant have agreed to refer the matters n difference between them in the above suit to your arbitration and award, you are hereby appointed

accordingly to determine all the said matters in disence between the parties, and with power, by consent of the parties, to determine which parties shall pay the costs of this reference.

You are required to deliver your award in writing to this Court on or before the 18 , or such other day as this Court may forth day of

Process to compel the attendance before you of any witnesses, or for the production of any documents which you may desire to examine or inspect, will be issued by this Court on your application, and you are empowered to administer to such witnesses oath or affirmation.

, being your fee in the above suit, is here-A sum of Rs.

with forwarded. GIVEN under my band and the seal of the Court, this

day of Judge.

No. 171.

ORDER OF REFERENCE TO ABSITEATION BY COURT, WITH CONSENT.

Section 508 of the Code of Civil Procedure.

(Title.)

Uron reading a petition of the plaintiff, filed this day, and on the consent of for the plaintiff for the defendant, and upon bearing for the defendant, it is ordered, by and with the consent of all the parties, that all motters in difference in this suit, including all dealings and transactions between all porties, be referred to the final determination of

is to make his award in writing and subnit the same to this Cours, together with all proceedings, depositions and exhibits in this suit, within one month from the date hereof. And it is ordered further, by and with the like consent, that the said arbitrator is to be at liberty to examine the parties and their witnesses upon oath or affirmation, which he is empowered to edminister, and that the said aristrator shall have all such powers or authorities as are vested in arbitrators under the Code of Civil Procedure, including therein power to call for all books of account that he may consider necessary. And it is further ordered by and with the like consent, that the costs of this suit, together with the costs of reference to arbitration, up to and including the award of the said arbitrator, and the suforcement thereof, do abide the result of the finding of the said arbitrator. And it is further ordered, by and with the like consent, that the sund arbitrator be at liberty to appoint a competent accountant to assist him in the investigation of the several matters referred to him as afore said, and that the remuncration of such accountant and other charges attending thereto b in the discretion of the said arbitrator. 18 day of

GIVEN under my band and the seal of the Court, this

Judge.

No. 172

No. 172.

SUMMONS IN SUMMARY SUIT OF REGOTIABLE INAPROPERT.

Section 532 of the Code of Civil Procedure.

No. of SUIT.

IN THE COURT OF

Co

IT.

Plaintiff. Detendant.

[Here enter the defendant's name, description and address.]

WHEREAS [here enter the plaintiff's name, description and address] has instituted a mit in this Court against you under chapter XXXIX of the Code of Civil Procedure for Ra.

principal and interest for Rs.

believe of principal and interest due to kind as the payer for endorser of a bill of exchange for hunds or promissory notely which a copy is hereto animated, you are hereby summoned to obtain leave from the Court sithin ten days from the service betteef, is clusive of the day of such service, to appear and seem the suit, and within such time to cause an appearance to be entered for you. In infanit whereof the plaintiff will be emitted at any time often the expiration of such ten days to obtain a decree for any som not cheeding the sum of Rs. [here state the same classed] and the sum of Rs.

for costs.

Leave to appear may be obtained on an application to the Court supported by affiday's or declaration showing that there is a defence to the suit on the merits, or that it is reasonable that you should be allowed to appear in the suit.

Here copy the bill of exchange, hundi or promissory note, and all endorsements upon it.]

No. 173.

MEMORANDOM OF APPEAL.

Section 541 of the Code of Civil Procedure.

MEMORANDON OF APPRAL.

(Bane, fe., as in Register.) Plaintid-Appellant.

(Bame, de., as in Reginfer.) Defendant-Respondent.

Name of Appellant plaintiff or defendant above named appeals to the High Court of District Court at a set the case was to against the decree of a the above sent hand the lay of for the follow-

in the above suit land the lay of present, manely, [here state the grounds of objects.a.]

No. 174.

.

Section 548 of the Code of Civil Procedure. BEGISTER OF APPEALS.

COURT (OR HIGH COURT) AT

итошу For what or JUNGWERT. sliered. te retained or Confirmed, Date. Respondent. APPRABANCE. nucladd & road -qs of asil REGISTRE OF APPRAIN FROM DECREES in the year 18 -req for per-.sulsY DECEMB APPEALED FROM. Amount or Particulars. Jing lad Kur of Origi-Court. tida to DATE NOTE Liver of Ruppin bent. Increption. omaX, *pp:>q* lo suelq APPELLANT. Description. Jame X Mo. of Appeal. anapara. coursed to night

No. 17

No. 175.

Notice to Respondent of the Day fixed for the Hearing of the Appear. Section 553 of the Code of Civil Procedure.

IN THE COURT OF

dated the

, Respondent.

APPEAL from the

Appellant. V.

of the Court of day of

To

TAKE notice that an appeal from the decree of

in this case has been presented by

and registered in this court, and that the

has been fixed by this Court for the hearing of this appeal. If no appearance is made on your behalf by yourself, your pleader, or by some one by aw authorized to act for you in this appeal, it will be heard and decided ex parts in your day of

Respondent.

Civen under my band and the seal of the Court, this

Judge.

[NOTE .- If a stay of execution has been ordered, intimation should be given of the fact a this police.

No. 176.

DECREE ON APPEAL.

Section 579 of the Code of Civil Procedure,

IN THE COURT OF

, Appellant, v.

, Respondent.

of the Court of

dated the

LPPEAR from the day of

18 Memorandum of Appeal.

Plaintiff. . Defendant,

Comet at Plaintiff for defendant; above-named appeals to the in the above suit, dated the against the decree of

, for the following reasons, namely;

day of there state the reasons? This appeal coming on for Leading on the

day of

18

, in the presence of or the Appellant, and of

for the Respondent, it is ordered-

There state the relief granted. are to be paid by

The costs of this appeal, amounting to The costs of the original suit are to be paid by GIVEN under my hand, this

JAY of

Judge.

No. 177.

THE FOURTH SCHEDULE-concluded.

No. 178.

NOTICE TO SHOW CAUSE WHY A REVIEW SHOPLD FOR DE GRANTED.

Section 626 of the Code of Civil Procedure.

IN THE COURT OF

AT

, Plaintiff. v.

. Defendant.

To

Take notice that bas applied to this Court for a review of its judgment passed on the day of 18 in the above case. The day of 18 is fixed for you to show cause why the Court should not grant a review of its judgment in this case.

GIVEN under my Land and the seal of the Court, this

day of

Judge.

No. 179.

No his of Change of Pleasen.

IN THE COURT OF

AT

A. B. of

C. D. of

TO THE REGISTRAL OF THE COURT.

TAKE notice that I, A. B. [or C. D.], have hitherto employed as my pleader C. H. of in the above-mentioned cause, but that I have ceased to employ him, and that my present pleader is J. K. of

A. B. [or C. D.]

No. 180.

MINNORANDUM TO SE STACETO AT FOOT OF TYPIN STAMOOM, NOTICE, DECREE OF ORDER OF COURSE, OR ANY OTHER PROCESS OF THE COURSE.

Hours of attendance at the effect of the Process of the form for the till four except on there inters the day as which the fire in 17% when it with the effice will be chosed at one.